



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 1393

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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1985

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

*
* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. 1X).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 29 March 1985 to 14 April 1985

Nos. 23316 to 23325

Traités et accords internationaux

enregistrés

du 29 mars 1985 au 14 avril 1985

N^{os} 23316 à 23325

No. 23316

**UNITED NATIONS
and
INDIA**

**Agreement concerning a water resources management study
in several river basins in Tamil Nadu State (with appen-
dices). Signed at Washington on 28 and 29 March 1985**

Authentic text: English.

Registered ex officio on 29 March 1985.

**ORGANISATION DES NATIONS UNIES
et
INDE**

**Accord relatif à une étude de la gestion des ressources en
eau dans divers bassins de l'État de Tamil Nadu (avec
appendices). Signé à Washington les 28 et 29 mars 1985**

Texte authentique : anglais.

Enregistré d'office le 29 mars 1985.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF INDIA AND THE UNITED NATIONS

Whereas the Government of India has entered into an IDA Credit Agreement, No. 1454IN, with the International Development Association ([hereinafter] referred to as “IDA”) for the purpose of financing the Tamil Nadu Water Supply and Sewerage Project (hereinafter referred to as the “IDA Project”).

Whereas the Government of India acting through the Government of Tamil Nadu (hereinafter referred to as the “Government”) intends to use a portion of the proceeds of the IDA credit to engage the United Nations acting through its Department of Technical Co-operation for Development (hereinafter referred [to] as “UNDTCD”) for supplying experts, consultants and equipment and assistance to the Government to carry out a water resources management study in several river basins in Tamil Nadu State.

Now therefore the parties hereto agree as follows:

Article I

1.1 The UNDTCD shall be responsible for the provision, with due diligence and efficiency, of the services specified in Appendix I to this Agreement (hereinafter called the “Services”).

1.2 The duration of the Services is estimated to be two years in accordance with the provisions of paragraph 11.2 hereof and Section D in Part Two of Annex I.

1.3 The designated representatives of the Government and UNDTCD, as set forth in Article IX below, may agree in writing to the modification of the terms of reference, personnel listings, time schedules or other matters set forth in the Appendix I hereto; provided that any such modification will not materially and adversely affect the carrying out of the IDA Project and the aggregate cost thereof is within the funds available under this Agreement. All such modifications should receive IDA approval.

Article II

2.1 The total cost of the Services, including an amount for programme support calculated at the rate of 13 percent of the total actual expenditure, is estimated at US\$1,318,000. This amount shall not be exceeded without the prior consent of the Government and of IDA.

2.2 The Government undertakes, promptly after the effective date as defined in paragraph 11.2 of this Agreement, to submit to the IDA an application for withdrawal copied to the UNDTCD covering the total cost of Services specified in paragraph 2.1.

2.3 (a) Upon receipt by the UNDTCD of notice by the IDA that the application specified in paragraph 2.2 has been received in good order, the UNDTCD will request the IDA, copied to the Government, to make direct payments of US\$526,000* to the UNDTCD to the account specified in paragraph 2.5 below to cover the estimated cost of the provision of the services for an initial period of six months.

* This sum consists of all the payment and obligation that TCD is expected to make between the signature of this Agreement and the start of the project and during the first six months of the project.

¹ Came into force on 29 March 1985 by signature, in accordance with article XI (11.2).

(b) Thereafter, the UNDTCD shall submit payment requests to IDA, copies to the Government, based on six monthly statements reflecting expenditures during the previous six months and an estimate of expenditures for the ensuing six months, less any payments actually received or in transit. The payment request and statements shall indicate the amount required to cover the estimated cost of the provision of the services during the ensuing period of six months.

(c) IDA payments to the UNDTCD shall be made without prejudice to the Government's right to dispute any amount claimed by the UNDTCD and instruct the IDA, with notice to the UNDTCD, to adjust any future payment by the amount in dispute.

(d) The Government also retains the right to terminate the above arrangement for payments by giving reasonable notice to the UNDTCD and the IDA.

2.4 The UNDTCD shall establish an account for the receipt and administration of such payments. All payments to such account shall be made in US dollars or in other convertible currencies of unrestricted use and shall be made to the Chase Manhattan Bank, 825 UN Plaza, New York, N.Y. 10017, indicating that such deposit is for the credit of UNDTCD Account No. 2-014-1-018531.

2.5 The UNDTCD shall not be required to commence or continue the provision of the Services until the respective payments referred to above have been received and the UNDTCD shall not assume any liability in excess of the funds paid into the account referred [to] in the above paragraph 2.4.

Article III

3.1 The UNDTCD shall provide the personnel needed to carry out the Services according to the timetable, job descriptions and names shown in Appendix I to this Agreement. Such personnel shall be recruited by the UNDTCD and assigned after clearance by the Government. They will carry out their duties in accordance with the terms of reference set out in Appendix I and with any related reasonable requests by the Government officials responsible for the IDA Project transmitted through the UNDTCD team leader.

3.2 The UNDTCD shall closely monitor and guide such personnel in their tasks and provide them with the administrative support and with the backstopping and advisory services necessary for the successful provision of the Services.

3.3 The UNDTCD shall make arrangements it deems necessary to meet all payments due such personnel and any other expenses in connection with their assignment.

3.4 In addition, the UNDTCD may, as specified in Appendix I to this Agreement, execute part or all of the Services by subcontract, provided that the selection of any such subcontractors and the terms and conditions of their subcontracts shall be made after full consultation with the Government.

3.5 The UNDTCD shall procure the equipment and supplies specified in the Appendix hereto and transfer title to such equipment to the Government upon the completion of the Services. The Government shall bear the cost of the transport, handling and storage of such equipment and supplies within the country. In addition, the Government shall be responsible for the safe custody of such equipment, its installation, maintenance, repair, insurance and replacement if necessary. It is understood that such Government costs may be reimbursed from funds other than those received under IDA credit Agreement.

3.6 All financial accounts and statements shall be expressed in United States dollars and shall be subject exclusively to the internal and external auditing procedures laid down

in the Financial Regulations, Rules and directives of the United Nations which include, *inter alia*, procedures for the keeping of separate records and accounts for all funds received under this Agreement.

3.7 The UNDTCD shall furnish to the Government, by not later than July 31 in each year until the completion of the Services, a statement of account showing the use of funds expended for the Services during the previous calendar year.

3.8 Any balance of funds that is undisbursed and uncommitted on the completion of the Services shall be returned to the IDA.

Article IV

4.1 The funds received under this Agreement shall be used exclusively to cover the costs that are incurred for the Services, or which it is under a liability to pay in connection with the Services. The latter costs may include unforeseen expenditures arising from (but not limited to) the cost of repatriation of experts and their dependents; payment of terminal emoluments of experts or travel costs in connection with the reassignment of experts; revision of salary scales, medical costs and other payments due to experts under the regulations, rules and directives of the United Nations; and any costs associated with the suspension or termination of the Services or the IDA Project.

4.2 If, due to unforeseen circumstances, the funds received under this Agreement prove to be insufficient to cover the total costs of the Services, the UNDTCD shall inform the Government and IDA accordingly. The parties shall then hold consultations with a view to agreeing upon appropriate modifications to the Services so as to ensure that the funds provided by the Government shall be sufficient to cover all expenses for the Services.

Article V

5.1 The Government shall be responsible for the recruitment, employment and social costs of any national staff specified in the Appendix I hereto and will provide, out of its own resources, the supporting administrative services such as local secretarial and other personnel services, office space, equipment and supplies, transportation within the country and communications that are set forth in Appendix I.

Article VI

6.1 In all matters connected with this Agreement, the Government shall apply to the UNDTCD, its property and assets, wherever located and by whomsoever held, and its officials and any person designated to perform services under this Agreement the provisions of the Convention on the Privileges and Immunities of the United Nations.¹

6.2 The Government shall be responsible for dealing with any claims which may be brought by third parties against the UNDTCD, its officials or other persons performing services on its behalf, and shall hold them harmless in case of any claims or liabilities resulting from the performance of the Services under this Agreement, except where it is agreed by the Secretary-General of the United Nations and the Government that such claims or liabilities arise from the gross negligence or willful misconduct of such officials or persons.

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

6.3 The Special Fund Agreement between United Nations Development Programme (UNDP) and the Government of India, signed on 20 October 1958,^{1, 2} shall be applicable, *mutatis mutandis*, to all matters not specifically dealt with in this Agreement, and Appendix II to this Agreement shall constitute the general provisions with respect to the facilities, exemptions, privileges and immunities applicable to contractors and their personnel performing services under this Agreement that, in accordance with Article VIII of said Special Fund Agreement, would otherwise be specified in an annex to the respective UNDP Project Document.

Article VII

7.1 Any dispute or difference arising out of the interpretation or application of this Agreement shall, unless it is settled by direct negotiations, be referred to arbitration in accordance with the UNCITRAL Arbitration Rules as at present in force. The parties hereto agree to be bound by any arbitration award rendered in accordance with this section as the final adjudication of any dispute.

7.2 Nothing in or relating to the provisions of any Article in this Agreement shall be deemed a waiver of the privileges and immunities of the United Nations.

Article VIII

8.1 This Agreement may be terminated by either party by written notice to the other party and shall terminate sixty days after receipt of such notice. The obligations assumed by parties under this Agreement shall survive the termination of the Agreement to the extent necessary to permit the orderly conclusion of activities, the withdrawal of personnel, funds and property, the settlement of accounts between the parties hereto and the settlement of contractual liabilities that are required in respect of any sub-contractors, consultants or suppliers.

Article IX

9.1 Any action required or permitted to be taken under this Agreement may be taken on behalf of the Government by , or his designated representative, and on behalf of the UNDTCD by the Under-Secretary-General, Department of Technical Cooperation for Development, or his designated representative.

9.2 Any notice or request required or permitted to be given or made in this Agreement shall be in writing. Such notice or request shall be deemed to be duly given or made when it shall have been delivered by hand, mail, cable or telex to the party to which it is required to be given or made, at such party's address specified below or at such other address as the party shall have specified in writing to the party giving such notice or making such request.

For the Government:

(Name and address, Telex No.)

For the UNDTCD:

Nicky Beredjick, Director
Natural Resources and Energy Division
UN/DTCD, Room DCI-818
United Nations
New York, New York 10017

¹ Should read "20 October 1959" — Devrait se lire « 20 octobre 1959 ».

² United Nations, *Treaty Series*, vol. 344, p. 143.

Article X

10.1 All actions by the UNDTCD in carrying out this Agreement shall be in accordance with United Nations regulations, rules and directives and World Bank policies.

Article XI

11.1 This Agreement may be amended by written agreement between the duly authorized Representatives of Parties hereto, each of which shall give full and sympathetic consideration to any proposal for its amendment.

11.2 This Agreement shall become effective on the date on which it has been signed by both parties thereto.

IN WITNESS WHEREOF the Government and the United Nations, acting through their duly authorized representatives, have caused this Agreement to be signed.

For the United Nations:

For the Government
of India:

By: [Signed]

By: [Signed]

Nicky Beredjick, Director
Natural Resources and Energy Division
Department of Technical Co-operation
for Development

Name: C. K. RAMACHANDRAN
Title: Dy. Secretary
Dept. of Economic Affairs

Date: March 28, 1985

Date: 29th March 1985

APPENDIX I. PART ONE: TERMS OF REFERENCE

TERMS OF REFERENCE FOR A WATER RESOURCES MANAGEMENT STUDY FOR TAMIL NADU.*

1. Introduction

1.1 Background

In view of the limited ground and surface water resources available in the State of Tamil Nadu and the increasing demands for optimum allocation between the various important sectors such as irrigation, drinking water supply, industries, there is an urgent need to work towards a comprehensive water management policy, particularly in the areas where the availability of water is difficult. In this context, the Government of Tamil Nadu (GTN) have decided [to] carry out a water management study in selected priority areas called study areas which have experienced drinking water shortages and those areas that are likely to face similar problems due to their growth potential.

The purpose of this study (the study) is to conduct a water resources survey of the study areas, to examine the water demand in these areas and to address the problems of formulating comprehensive water management policy guidelines for the study areas and to make recommendations for future action. Optimum use shall be made of existing data prior to considering the undertaking of new data collection and engineering investigation.

The study shall be conducted under the overall guidance and supervision of GTN. For this purpose GTN will appoint an expert review panel to monitor the progress of the study, provide advice and report to GTN on its findings.

1.2 Study Areas

The study areas shall be the Ponnayar, Periyar-Vaigai and Tambaraparani river basins. The need to extend the study beyond these areas will be determined by GTN after considering the

* These Terms of Reference (Appendix I Part One) were agreed upon by the GOI and the IBRD in Washington on 14 February 1984.

advice of the review panel following the initial review and analysis of data and establishment of the present water balance.

2. Objectives

To establish guidelines for formulating a policy to optimize the use of water for the study areas in the State of Tamil Nadu aimed at managing the use of water resources and allocating the use of such resources to all sectors on a priority basis in the selected study areas referred to in Section 1.2.

2.2 Immediate Objectives

(A) To collect, review and analyze all existing relevant data pertaining to the magnitude and quality of surface and groundwater resources available including water received from the adjoining states and to estimate the total development potential of all such resources in the study areas, which are: (1) available at present assuming no further storage development, and (2) might become available with the development of additional storage within the medium term.

(B) To collect, review and analyze all available data pertaining to present water consumption in all sectors in the study areas and estimate the magnitude of present consumption.

(C) To prepare a water balance demonstrating the location and magnitude of water resources currently available for the study areas and the present use made of these resources by the various sectors and identifying the location and magnitude of resources presently unutilized or underutilized.

(D) To collect, review and analyze water demand data pertaining to all water users in the study areas and to prepare an estimate of present demands and a projection of future demands to the year 2010 from all sectors in the study areas, by comparison of present consumption with demand, to locate areas in all sectors where deficiencies of supply exist and, on the basis of present deficiencies, to suggest priorities for the provision of new or additional supplies.

(E) To study the manner in which water is used and managed in all sectors in the study areas and to identify and examine any and every means by which economy in the use of water may be effected, in order to make water available to meet other demands and to make appropriate recommendations for future study or action.

(F) To study the present water legislation, together with the present institutional arrangements for the control and management of water resources within the state in order to identify constraints which may exist to the implementation of a co-ordinated water policy, to identify appropriate water management strategies which may be necessary to implement the policy.

(G) To study the strategies for the development of the water resources which are or may become available to the study areas in order to meet the water demands of all sectors up to the year 2010 giving due weight to established priorities, and present use after due examination of relevant legal, social, and other factors.

(H) To prepare a plan for the phased development of available water resources in the study areas in order to meet, to the extent practical, the water demands of all sectors up to the year 2010, in accordance with government priorities (.) This plan shall reflect the findings reached and recommendations made during the course of the study and is intended to provide guidelines for future water management policy in the study area.

3. Data available

Extensive meteorological, hydrological, hydrological data, operational records and data on water use and consumption, consistent with the long history of water resource development in the state exist. In recent decades numerous water resource studies have been undertaken by various government departments, water authorities and other government organizations, sometimes with external assistance.

The comprehensive coverage in terms of time, area and reliability of the various data and records available will vary considerably and gaps in the information required for this study must be anticipated. At a very early stage in the study, pertinent data from every possible source shall be collected and reviewed and assessment made of their relevance, coverage and reliability and areas where information is insufficient or unreliable established. At this time, it will be necessary to consider whether it is possible or practical, taking into consideration resources in time and manpower

available to the study, to embark on the collection of primary data to fill particular gaps in essential information or verify areas where doubts regarding reliability exist and to prepare proposals for carrying out any field work, investigations or surveys which are considered essential and practical.

4. *Scope of Study*

4.1 *Introduction*

The study shall consist of a series of inter-related surveys, investigations and studies in the agreed study areas referred to in Section 1.2, the general purposes of which are described in Section 2.2. Immediate objectives of the study shall include but not necessarily be limited to the topics described in the following sections. If during the course of the study, it is found necessary to study additional matters in order to achieve the over-all objectives, such additional study shall be undertaken with the concurrence of GTN.

4.2 *Water Resources Survey*

The purpose of this survey is to locate and evaluate the development potential of all surface and groundwater resources which are available to the study areas. This evaluation will be used to prepare a water balance demonstrating the present use made of all developable water resources available to the study areas and to locate and quantify these resources which are at present unutilized or underutilized.

[(i)] *Surface Resources*

(A) *Collection and review of data.* All available hydrological data which is pertinent to the evaluation of the surface resources available to the study areas shall be collected and reviewed. Particular attention shall be paid to the areal coverage and reliability of the rainfall and run-off data and consideration shall be given, if found necessary, to the practicability of collecting of limited additional primary data during the course of the study in order to supplement or verify the accuracy of existing data. Since the extent to which the practicability of organizing the collection of primary data will be limited by resources available to the study team, the need for its collection must be reviewed after scrutiny of existing data early in the study period and a decision to proceed made at that time on the basis of need and practicability. Where records of impounding, diversion, abstraction, or groundwater recharge schemes exist these should be collected and reviewed to supplement other hydrological data. Reports of earlier hydrological studies pertinent to the study areas shall be collected and appraised. However, before accepting any conclusions reached in such reports, attention must be given to the reliability of the hydrological data and adequacy of the analytical techniques used in their preparation. Available water quality data relating to all potential resources shall be collected and scrutinized. Evidence of salinity or pollution which without treatment may limit the use of a resource shall be reported.

(B) *Analysis of Data.* The best possible data from all sources shall be analyzed using modern techniques to evaluate the overall developable potential of the surface water resources in the study areas. Where the reliability of data relating to a resource is in doubt, the best possible estimates shall be made of the minimum likely and probable maximum developable yields and the estimate of the magnitude of overall development resources shall be expressed in the like manner. Attention shall be paid to the reliability of yields and to illustrate this aspect, yields shall be expressed at different appropriate levels of reliability. Particular attention shall be paid to seasonal variation of yields from sources and their corresponding reliability.

In river basins where potential sites for new storage reservoirs exist, consideration shall be given to the possibility of increasing yields by the provision of additional storage. The practicability of developing any major potential storage site shall be examined. Recommendations shall be made for eventual detailed examination of the selected sites. Specific problems relating to any possible storage development e.g. displacement of population, loss of agricultural land, etc. shall also be noted and quantified. The assessment of surface water resource development potential in a river basin shall take into account the effects of existing inter-basin transfers within the state and artificial groundwater recharge schemes which are planned or may be possible in the future. Estimates of overall developable surface water resources potential in river basins pertinent to the study areas shall be prepared on the assumption that no further storage development is carried out and no changes in inter-state transfer take place.

The effect on overall development potential of possible increases in yield due to the introduction of additional storage shall then be considered and the effect of such demonstrated individually and in combination.

(ii) *Groundwater resources*

(A) *Collection and review of data.* All available hydrological and other pertinent groundwater data relating to aquifers lying within the study areas which have been identified shall be collected and reviewed. Again the extent and reliability of existing data should be assessed early in the study and a conclusion reached as to whether it will be essential or practicable to carry out any further field investigation or [exploratory] drilling during the course of the study.

[B] *Analysis of Data.* Following the initial review and assessment of data, these shall be analyzed using the best available techniques to the extent necessary to establish the overall potential of each aquifer taking into account transmissivities, available groundwater storage, limitations to drawdown and the extent and reliability of available recharge. In doing so, account shall be taken of any existing, planned or possible future artificial recharge schemes.

The physical boundaries of aquifers and their catchments are unlikely to coincide with surface catchments. However, it will be necessary to adopt a common area of account in order to aggregate the potentials of surface and groundwater resources and compare total resources with consumption and demand. For the purposes of the study, the area of account shall be the river basin. Adoption of this concept will necessitate the allocation of the resource potential of aquifers, particularly those of the coastal plain, between river basins. In general, the quantities which may be abstracted from those parts of an aquifer which lie within a river basin shall be regarded as a resource of that basin but in some cases arbitrary allocation may be necessary. The potential of each surface and groundwater resource within each river basin pertinent to the study areas shall be determined and aggregated to establish the total magnitude of exploitable resources. In presenting the results, the type and location of each component resource shall be distinguished and the magnitude and location of each water transfer into or out of a river basin together with any existing inter-state water transfers into the basin shall be clearly shown.

4.3 *Water Consumption Study*

The present consumption of water by sector within the study areas shall be determined so that present consumption may be compared with resource potential of surface and groundwater sources and unutilized or underutilized resources may be located and quantified. Activities shall include:

(A) *Collection and Review of Data.* All available data on water consumption during recent years in the irrigation, urban and rural water supply, industrial and private sectors including private abstraction in the study areas shall be collected and reviewed.

(B) *Analysis of Data.* Available data pertaining to the study areas shall be analyzed by appropriate methods to arrive at the best possible estimate of the total present average water consumption by source and by sector. In analyzing records, attention should be paid to any abnormal conditions in recent years, such as system failure or abnormally low run-off which might lead to underestimation of present average consumption. It is known that in a number of cases records of consumption will be found to be incomplete or non-existent, primarily due to the absence of measuring devices, necessitating indirect estimation of consumption. In such cases, the consumption should be reported as a range between probable minimum and possible maximum consumptions.

4.4 *Present Water Balance*

On the basis of results of the two preceding studies, a water balance shall be prepared including all resources for each study area to demonstrate the balance between the potential of developable resources and present average consumption and to identify and locate resources which are at present unutilized and underutilized and available for development without the construction of major new storage and without any increase in interstate transfers. The latter resources may generally be considered as those available for short-term development.

4.5 Demand Study

A projection of water demand shall be prepared for each study area. These shall show present water demands and anticipated future water demands from all sectors at five year intervals to the year 2010 and indicate the range between probable minimum and possible maximum demands.

All relevant data on present and anticipated future water demand for each study area shall be collected and reviewed. Realistic criteria for present and future service levels shall be established after consultation with appropriate government departments and organizations. In preparing demand estimates the following shall be taken into consideration:

(A) Irrigation demands shall be based on present and anticipated future irrigation areas, crop types and cropping intensities with due regard to seasonal requirements. Estimates of field water requirements may generally be based on present practices but due account should be taken of modified practices or improved management.

The level of irrigation efficiency adopted for estimation shall be based on the best data at present available from field measurements or alternatively assessed on the basis of present levels of maintenance with due allowance in either case for planned rehabilitation or remodelling of specific systems.

(B) *Water Supply.* Urban and rural water supply demands shall be based on the best available demographic projections and per capita consumption appropriate to the service afforded. The capita consumption criteria generally adopted at present for planning purposes is, in urban areas of the state, 90 LCD for house connections and 30 LCD for the population served by standpipes and, in rural areas, 40 LCD for all users but these may be varied to take into account local circumstances. However, the appropriateness of these criteria for application to the whole of the projection period should be considered in consultation with GTN.

(C) *Industrial Supplies.* Estimates of industrial demand should be based on present consumption levels with due allowance for unsatisfied demand and the planned or predicted levels of industrial development within the respective study areas. Distinction should be made between industrial demand on urban systems and demand on resources arising from privately developed abstraction.

(D) *Other Demands.* All other demands which do not fall within the above mentioned categories shall be identified and quantified. Private abstraction from resources, particularly from groundwater by means of wells and boreholes, occur in many areas and this demand may be expected to continue, at least from existing installations. The extent of private abstraction shall be quantified to determine the impact of this demand on total resources. An examination shall be made of the desirability and practicability of controlling such abstraction.

On the basis of these demand projections and estimates of present consumption (see para. 4.3 Water Consumption Study), areas in all sectors in which demand is not at present satisfied shall be identified and the magnitude of the deficiencies quantified. To provide a base for the future planning of water resources development, priorities shall be attached to each area in which a deficiency exists after consideration of the magnitude of the deficiency and the economic and social constraints the deficiency imposes.

4.6 Water Management

A study shall be made of the present water use and management in each study area in all sectors to determine whether economies in use can be introduced and resulting savings in water consumption can be reallocated to meet other demands.

Activities may include but need not be confined to consideration of the following aspects:

Irrigation. The present uses of water for agriculture and the methods and level of irrigation management shall be studied. Attention shall be paid to the methods and levels of field application in relation to soils and crops grown, intervals between irrigation and rotational methods, agricultural methods which are water intensive, particularly, methods of lands preparation for paddy rice, and water usage during these periods, irrigation system efficiencies and the like.

Methods of water conservation shall be identified and examined, the likelihood of their acceptance assessed and practical steps to introduce conservancy methods proposed.

Water Supply. The level of unaccounted for water in urban water supply systems shall be examined and quantified to the degree of accuracy possible from available data. The primary reasons for high levels of unaccountability, such as system leakage, inaccuracy of connection metering, illegal connections, lack of bulk metering and accounting system inadequacies shall be identified and practical steps for improvement in accountability and reduction in wastage proposed.

Similar studies of rural supply systems shall be undertaken but it is anticipated that generally data available will preclude any detailed analysis and an assessment of the situation following inspection and interaction may only be possible.

Industry. The present uses and levels of use of water in industry shall be examined. Wasteful uses of water shall be identified and methods of reducing water consumption by introduction of improved control of use shall be proposed. The extent to which it may be possible to introduce recycling with or without treatment within industrial plants or complexes shall be studied. The possibility of using lower quality water than is used at present in some industries should be considered together with the treatment of industrial effluents for use by other consumers.

Other Uses. The use of water by any other significant group or groups of consumers not falling into the sectors described above shall be examined. Only major consumers, individually or in aggregate need be considered.

Pricing for Management. A review shall be made of the present methods of charging for water used by consumers in all sectors. The level of charges made, the extent to which the cost of production is subsidized from government or municipal revenues or other sources and the impact which the present charging levels and subsidies has on demands for water. Consideration shall be given to the extent to which the present charging policies may be reviewed to the end that actual consumption would be brought nearer to economic demand where appropriate.

The study described in section 4.6 above should result in the identification of the major areas in all sectors where a saving in consumption can be made; in the quantification of possible saving which could be made available for re-allocation; in definite proposals for the introduction of practical conservation methods which could be introduced in the short or medium term; in the identification of other possible conservation methods which deserve further investigation prior to introduction and administrative measures which would be necessary to introduce conservancy and ensure its subsequent administration and control.

4.7 *Water Management Study*

This study will examine present water law and legislation, if any, and institutional arrangements for the management and control of water resources with a view to suggesting modifications necessary for achieving an optimal water management policy.

Activities shall include, but not necessarily be limited to, the following aspects:

- A survey of the water law and legislation at present in force and any identification of constraints to the introduction of an optimal water management policy consistent with foreseen requirements.
- A review of any statutory orders or agreements between the government and water users relating to the use of water resources and identification of constraints to the introduction of an optimal water management policy.
- The institutional arrangements relating to water resources, their allocation and management within the study areas shall be identified. The powers vested in each government department, government organization or other authority, particularly with regard to allocation or appropriation of resources, and the inter-dependence of the various institutions shall be established. In particular, the degree of control which users in each sector have over their water resources shall be established. Anomalies in vested powers, conflicting interests and constraints to the optimal allocation and management of resources, shall be taken into account.

On the basis of the afore-mentioned studies, the requirements of alternative optimal water management policies shall be formulated, including their pros and cons for consideration by GTN. The proposals shall amongst other things, include ways and means of ensuring the appropriate allocation of water resources to all sectors on a priority basis, the control of abstraction of water in terms of location and quantity, including the practicability of introducing government licensing of water abstraction and use, the control of water use and wastage and the prevention of source pollution.

4.8 *Resource Development Strategy*

A study shall be made of alternative strategies for the use of existing, unutilized and underutilized resources for each study area developed either individually or in combination, to meet the water demands of all sectors to the year 2010. This study shall be based on the findings of the water resources survey and demand study and, taking into account the priority needs established and present use of resources, shall examine alternative development options with a view to formulating a strategy which achieves overall economies in transmission and distribution.

All practical options shall be identified and evaluated. Such options, in addition to the development of unutilized and underutilized resources, may include such concepts as re-allocation of existing resources to achieve economies in transmission or a more appropriate use for water of good quality conjunctive use of surface and groundwater resources, re-use of industrial and urban effluents after suitable treatment, substitution of a lower quality water for potable water for some industrial purposes and the use of water made available as a result of economies in present use brought about by the introduction of conservation measures.

Economic comparison of alternative options and strategies shall be made after full consideration of relevant legal, social, and other factors, a recommended development strategy shall be formulated for each study area for the consideration of GTN.

4.9 *Phased Development Plan*

A plan for the phased development of the water resources of the study areas to meet the water demands of all sectors to the year 2010 shall be drawn up on the basis of the recommendation made as a result of the study of the alternative use of sources to the extent possible within the limitation of resources available. It is intended that this plan should be a definitive planning document supporting the strategies and policies developed and recommended throughout the study. Each source which is recommended for development shall be clearly defined together with the method of its development. Major surveys, investigations, studies and other critical activities necessary prior to the development of each resource shall be identified.

The plan shall clearly define the location and magnitude of water resources which can be allocated for the use of each study area, consistent with the recommended water resources management policies, describing precisely the methods for phased development of each resource to meet growing demands, including methods of water abstraction, treatment, transmission and distribution and provide estimates of construction and all associated costs together with estimates of flow of funds necessary to implement the plan, consistent with the resources available.

APPENDIX I. PART TWO A: INPUTS, OUTPUTS AND COSTS

PART TWO A. INPUTS, OUTPUTS AND COSTS

A. Inputs

1. GTN Inputs

a. Personnel

The Government of Tamil Nadu will appoint the following staff to the project. See details in Part Two, B.

	<i>Number</i>	<i>M/M</i>
<i>Senior and Management Officer (Madras Office)</i>		
Project Co-Manager (IAS Cadre)	1	24
Legal Expert (in the Cadre of Dep. Sectr.)	1	6
Hydrogeologist	1	24
Hydrologist	1	24
Public Health Engineer	1	24
Photogeologist	1	24
Technical Assistants (A.E. Grade)	5	24
TOTAL	11	246
<i>Middle and Junior Level Officers (Field Offices)</i>		
Surface Water Hydrologist	3	72
Hydrogeologist	2	48
Public Health Engineer	3	72
Hydrochemist	1	24
Technical Assistants	6	144
TOTAL	16	360
<i>Non-technical Staff (Madras Office)</i>		
Superintendent	1	24
Steno-typist	6	144
Assistant	2	48
Drivers	8	192
Assistant Draftsman	6	144
Photographer	1	24
Basic Servants	8	192
TOTAL	32	768
<i>Non-technical Staff (Field Offices)</i>		
Superintendents	3	72
Steno-typist	3	72
Assistant	3	72
Drivers	5	120
Draftsman	2	48
Basic Servants	6	144
TOTAL	22	528

In addition to the above listed personnel, professionals and technicians belonging to P. W.D. (groundwater) and Tamil Nadu Water Supply and Drainage Board will be assigned to the project on a part or full time basis as required, in Madras or in the field offices.

Furthermore, the requirements of the project in qualified national personnel will be reviewed from time to time by the Expert Review Panel and the staffing of the project will be adjusted accordingly.

b. *Local Sub-Contract*

The GTN will sub-contract a national firm to conduct socio-economic-political survey on the attitude of individual farmers and rural communities to modernization of irrigation-systems and agricultural practices, and changes of traditional water rights.

The results of the study will serve as a guide to the planners and will help them to avoid proposing schemes that would be completely unacceptable to local population.

c. *Services*

As indicated in the Terms of Reference, the project work will be based on existing data and information. It is possible however that in several cases some additional field work will be required such as geophysical exploration, exploratory drilling, flow measurements, pumping tests, surveying, etc. In these cases the GTN through the appropriate state agencies will provide these services to the project on a preferred basis.

The project will receive data and all required information from the relevant state agencies, offices and institutions.

d. *Offices*

The project will have a main office in Madras and three field offices, one in each of the project areas.

The main office will be in the Water Institute. The existing facilities of the institute including the chemical and the remote sensing laboratories and the cartographic unit etc. will be at the project's disposal entirely.

The GTN will purchase the additional furniture and normal office equipment to accommodate the project's national and international staff.

The GTN will provide the project with three field offices in the three project areas. The offices will be adequately furnished and equipped.

e. *Equipment and Supplies*

Expendable

- Office supplies
- Drawing supplies
- Laboratory chemical and reagents
- Photographic materials

Non-expendable

In addition to the existing equipment in the Water Institute, the GTN will provide the project with the following vehicles and equipment:

- Passenger cars, 4
- Passenger cars, air-conditioned, 2
- Jeeps, 5
- Pick-up vans, 2
- Typewriters, 6
- Adding machines, 4
- Electronic calculators, as required
- Office furniture, as required
- Drawing equipment

f. *Miscellaneous expenditures*

- Operation, maintenance and repair cost of vehicles including fuel and oil
- Office rental cost
- Telephone, telegraph, postage and electricity
- Handling charges of customs clearance
- Insurance
- Internal transport of project equipment
- Cost of publishing interim and final reports

The Expert Review Panel mentioned in the TOR (Par. 1.1) will review from time to time additional requirements of the project in personnel, equipment, supplies and miscellaneous expenditure and the additional inputs will be given to the project according to the Panel's recommendations.

Total cost of GTN inputs are as follows: (see Part Two B for details)

	Rs.
Personnel	2,670,800
Equipment	1,850,000
Miscellaneous	<u>1,570,000</u>
TOTAL	6,090,000

2. UN/DTCD Inputs

a. International Personnel

	Starting at month	Duration m/m
<i>Experts</i>		
Water Resources Engineer	1	24
Water Resources Planner	7	18
	Duration and Number of Visits (m/m)	Total m/m
<i>Consultants</i>		
Irrigation Engineer	1 + 1 + 2	4
Water Supply Engineer	1 + 1 + 2	4
Engineering Economist	1 + 1 + 2	4
Legal/Institutional Adviser	1 + 2 + 2	5
Engineering Geologist	1 + 1 + 2	4
Agro-Economist	1 + 1 + 2	4
Water Quality/Reuse	1 + 1 + 2	4
Water Management	2 + 2	4
Groundwater Pollution	2 + 2 + 2	<u>6</u>
TOTAL		81

Job descriptions for the above listed experts and consultants are attached. See Part Two C.

b. Equipment and supplies

	US\$
<i>Expendable</i>	
Office materials	2,000
Chemicals and reagents	2,000
Materials for the remote sensing lab.	1,000
Spare parts and equipment	2,000
<i>Non-expendable</i>	
Computers and accessories and software	35,000
Supplementary equipment for the remote sensing lab.	10,000
Supplementary equipment for the chemical lab.	20,000
Field instruments and kits for hydrochemical analysis.	2,000
Hydrological instruments (flow meters, water level recorders, etc.)	10,000
Hydrogeological instrument (water level indicators, steel taps etc.)	3,000
Office and drawing equipment and instruments	2,500
Equipment, various	<u>1,500</u>
Total	84,000
Shipment and insurance (20%)	<u>16,800</u>
GRAND TOTAL	100,800

c. Miscellaneous

	<i>US\$</i>
Operational costs	24,000
Sundry	10,000
Reports	<u>5,000</u>
TOTAL	29,000

B. Outputs and Reports

Each of the studies mentioned in the TOR will be summarized by a report. There will be separate reports for each of the river basins that the project will deal with. The reports will include text tables, maps and other graphics as well as enough basic data (in annexes) to substantiate the reports finding, conclusions and recommendations. These reports will be incorporated partially or entirely in the final report of the project.

The reports will not necessarily be limited to the following list. Mandatory consultants' mission reports are not included in the list.

Reports on:

1. Hydrology and surface water resources in each river basin
2. Hydrogeology and ground water resources in each river basin
3. Irrigation systems and water use in irrigation
4. Urban and rural water supply systems and water supply for industries
5. Water balance for each basin, indicating surplus and developable water resources
6. Present and future (2010) water demands in the project areas
7. Water legislation and institutional arrangement in Tamil Nadu, present situation and proposals for an adequate water law for the state
8. Water pricing in the different sector, present situation
9. Increasing availability of water through improvements of water use practices and through adequate water management (proposals)
10. Increasing availability of water through development of under-used or unused resources (proposals)
11. Socio-economic and political state of the rural population in the project areas and its attitude towards changes (improvements) in irrigation practices.

The final report of the project will present concrete proposals for increasing the water availability to the project areas through improvement of existing irrigation systems and irrigation methods, through the development of new surface and ground water resources, through reducing losses of water (flow to the sea, evaporation, etc.) and through adequate water resources management and administration.

Short progress reports will be prepared and presented every six months.

C. Methodology

Most of the results and outputs of the project will be based on existing data and information. The project will establish the validity and accuracy of the data by checking the sites where the data were collected, the instruments used and the method used for calculating and processing the data.

This will be applicable mainly for meteorological, hydrological and hydrogeological data as well as for data on irrigation and water supply systems.

The project will make an extensive use of microcomputers such as Apple IIe for processing and presenting the huge amount of meteorological, hydrological, hydrogeological and other data. Computers will also be used for solving hydraulic problems and modelling of hydro-systems.

Much attention will be given to issues of capturing and storing surplus surface water that flow into the sea during the monsoon period. This will include proposal for storage of storm water in surface reservoirs and through artificial recharge that will store water in aquifers.

The proposals that the project will present in the final report will take into account the socio-economic and political situation in the state of Tamil Nadu in general and in the project areas in particular. Special attention will be paid to the attitude of the rural population towards changes of the traditional irrigation methods and water rights.

D. *Timing*

The project will operate in Tamil Nadu for a period of two years. The project will start with the arrival to Madras of the Chief Technical Adviser. The CTA will arrive to Madras within two months after he has been officially cleared by the Government of India.

UNDTCD will start to submit candidates to the Government of India and the GTN two months after the signature of this agreement and the receipt of the first payment as per paragraph 2.3(a) of Article II of the agreement. Equipment will be ordered as soon as the first payment is received.

It is estimated that the project will start in Madras in September–October 1985.

A draft final report will be presented to the GTN three months after the termination of the project. The final report will be presented six months after the GTN comments have been received by UNDTCD.

E. *Work Plan*

A detailed Work Plan for the implementation of the project will be prepared by the Project Manager and the National Project Director with the assistance of the UN/DTCD Technical Adviser. This will be done at the start of the project and brought forward periodically. The agreed upon Work Plan will be attached to this agreement and will be considered as part of the document.

F. *Monitoring*

The project will be subject to periodic review by the Expert Review Panel mentioned in the Terms of Reference.

A UN/DTCD Technical Adviser will visit the project twice a year. Additional visit will be made at the request of the Expert Review Panel or the GTN. During these visits the project work and progress will be reviewed and the Work Programme will be modified, if required.

G. *Project Cost*

	<i>US\$</i>
Experts and consultants (81 m/m)	866,000
Equipment and supplies	109,200
Miscellaneous	39,000
Total	<u>1,014,200</u>
Programme support (13%)	131,800
GRAND TOTAL	<u>1,146,000</u>

(See attached budget page)

The experts and consultants pro forma costs is for budgetary and advances purposes. The GTN will be charged actual costs.

Equipment, shipment and insurance costs are estimates. The GTN will be charged actual costs.

The 13% for the programme support will be over actual UN/DTCD expenditures.

A reserve amount of US\$172,000 (15%) of the Grand Total cost of the project is required by the United Nations for Trust Funds Projects.

PROJECT BUDGET (IN US\$)

Country: INDIA

Project No.: IND/85/X01

Title: Water Resources Management Study—Tamil Nadu

	Total		1985		1986		1987	
	m/m	US\$	m/m	US\$	m/m	US\$	m/m	US\$
10 Project Personnel								
11 Intern. Personnel								
11.01 Water Res. Eng. CTA..	24	214,500	3	25,200	12	106,000	9	83,300
11.02 Water Res. Planner	18	162,800			9	79,500	9	83,300
11.60 Consultants	39	460,300	3	33,100	17	196,800	19	230,400
11.99 Sub-total	81	837,600	6	58,300	38	382,300	37	397,000
15 Internal travel		8,400		600		4,200		3,600
16 Missions cost		20,000		4,000		8,000		8,000
19 Component Total		866,000		62,900		394,500		408,600
40 Equipment								
41 Expend. equipment		8,400		2,400		4,800		1,200
42 Non exp. equipment		100,800		100,800				
49 Component Total		109,200		103,200		4,800		1,200
50 Miscellaneous								
51 Operational costs		24,000		3,000		12,000		9,000
52 Reports		5,000						5,000
53 Sundry		10,000		1,700		4,100		4,200
59 Component Total		39,000		4,700		16,100		18,200
99 Project Total		1,014,200		170,800		415,400		428,000
Programme Support 13%		131,800		22,200		54,000		55,600
Grand Total		1,146,000		193,000		469,400		483,600
Reserve 15%		172,000						
MAX. PROJECT COST		1,318,000						

Note:

Yearly expert cost in 1985: 100,987 (see attached cost break down).

Monthly consult. cost in 1985: 11,025.

Costs in 1986 are 1.05 the 1985 costs.

Costs in 1987 are 1.10 the 1985 costs.

All the figures in the budget are rounded to the 100.

LIST OF PERSONNEL COMPONENT COSTS FOR TRUST FUND PROJECTS

I. NAME PROJECT SYMBOL: IND/85/X01
 NATIONALITY: BUDGET ID:
 PLACE OF RECR: POST NO.:
 LEVEL: 6 STEP: II DUTY STATION: Madras, India
 SINGLE MARRIED TYPE OF ACTION:
 DEPENDANT CHILDREN: 2 Recruitment Extension Transfer
 (Incl. their age)
 EOD: DURATION: One year

	<i>(US Dollars)</i>
II. Net base pay (Level: 6 Step: II)	44,453.00
Post adjustment (Class: A/+3, Multiplier-2)	(711)
Assignment allowance	3,600.00
Financial incentive (if applicable)	—
Pension fund—full participant (14.50%)	11,122.00
Repatriation grant	3,281.00
Dependency allowance for children	1,400.00
Installation allowance	6,900.00
Education grant benefits (if applicable)	9,000.00
Commutation of annual leave (optional)	—
Appendix D coverage (1% of net base salary)	445.00
Official travel in the field	—
Health insurance	601.00
Life insurance	296.00
Pre-employment expenses	500.00
Reimbursement for income tax (US citizens and permanent residents; Canadian citizens and residents)	—
Rental subsidy (if applicable)	—
Travel and removal (roundtrip)	—
(a) Initial travel:	
Expert	2,500.00
Dependants	7,600.00
Shipment of personal effects	10,000.00
(b) Home leave travel (if applicable):	
Expert	—
Dependants	—
Shipment of personal effects	—
(c) Family visit travel of expert (if applicable)	—
(d) Education travel of dependant children (if applicable)	—
TOTAL COST	100,987.00

APPENDIX I. PART TWO B: GOVERNMENT OF TAMIL NADU INPUTS AND COSTS

(A) SENIOR AND MANAGEMENT OFFICERS (MADRAS OFFICE)

Sl. No.	Name of Category	Scale of pay	No.	M/M	Average pay	D.A.	H.R.A.	C.C.A.	Total	Total for the project period
					Rs	Rs	Rs	Rs	Rs	Rs
1.	Project Co-manager (Junior I.A.S. cadre)		1	24	—	—	—	—	3,000	72,000
2.	Legal Expert (Deputy Secretary cadre)		1	6	—	—	—	—	3,000	18,000
3.	Hydrogeologist	1000-60-1300-70-1650	1	24	1,397	656	210	115	2,378	57,072
4.	Hydrologist	do . .	1	24	1,397	656	210	115	2,378	57,072
5.	Public Health Engineer	do . .	1	24	1,397	656	210	115	2,378	57,072
6.	Photogeologist (Assistant Executive Engineer) cadre	750-50-1350	1	24	1,103	518	165	90	1,876	45,024
7.	Technical Assistants	600-30-750-35-890-40-1050	5	120	860	406	120	65	1,451	1,74,120
				246						4,80,360

(B) MIDDLE AND JUNIOR LEVEL OFFICERS (FIELD OFFICERS)

Sl. No.	Name of Category	Scale of pay	No.	M/M	Average pay	D.A.	H.R.A.	C.C.A.	Total	Total for project period
					Rs	Rs	Rs	Rs	Rs	Rs
1.	Surface Water Hydrologist	750-50-1350	3	72	1,103	518	165	90	1,876	1,35,072
2.	Hydrogeologist	750-50-1350	2	48	1,103	518	165	90	1,876	90,048
3.	Hydrochemist	750-50-1350	1	24	1,103	518	165	90	1,876	45,024
4.	Public Health Engineer	750-50-1350	3	72	1,103	518	165	90	1,876	1,35,072
5.	Technical Assistants	600-30-750-35-890-40-1050.	6	144	860	406	120	65	1,451	2,08,944
	TOTAL			360						6,14,160

EQUIPMENTS AND SUPPLIES

Sl. No.	Description of items	No.	Amount
<i>Expendable</i>			
1.	Office supplies		25,000
2.	Drawing supplies		30,000
3.	Laboratory chemical and reagents		30,000
4.	Photographic materials		40,000
			1,23,000

Sl. No.	Description of items	No.	Amount
<i>Non-expendable</i>			
1.	Passenger cars	4	3,60,000
2.	Pick up vans	2	3,00,000
3.	Air conditioned cars of Indian make	2	2,00,000
4.	Jeeps	5	3,75,000
5.	Typewriters	6	36,000
6.	Adding machines	4	4,000
7.	Electronic calculators	L.S	50,000
8.	Office furniture	L.S	3,00,000
9.	Drawing equipments	L.S	1,00,000
			<u>17,25,000</u>
	TOTAL		18,50,000

Sl. No.	Name of Category	Scale of pay		No.	M/M	Average pay				Total for the project period	
		Rs.				Rs.	D.A.	H.R.A.	C.C.A.	Total	Rs.
1.	<i>Non-Technical Officer (Madras Office)</i>										
1.	Superintendent	525-25-675-30-855-35-925		1	24	765	406	120	65	1,356	32,544
2.	Steno-Typist	350-10-420-15-600		6	144	479	300	75	40	894	1,28,736
3.	Assistant	400-15-490-20-650-25-700		2	48	570	356	75	40	1,041	49,968
4.	Drivers	310-10-470-15-500		8	192	411	259	75	40	785	1,50,720
5.	Assistant Draughtsman	325-10-445-15-550		6	144	441	278	75	40	834	1,20,096
6.	Photographer	325-10-445-15-550		1	24	441	278	75	40	834	20,006
7.	Basic Servants	250-5-330-10-400		8	192	318	200	45	25	588	1,12,896
	<i>Non-Technical Staff (Field Officers)</i>										
1.	Superintendents	525-25-675-30-855-35-925		3	72	765	406	120	65	1,356	97,632
2.	Steno-Typists	350-10-420-15-600		3	72	479	300	75	40	894	64,368
3.	Assistant	400-15-490-20-650-25-700		3	72	570	356	75	40	1,041	74,952
4.	Drivers	310-10-470-15-500		5	120	411	259	75	40	785	94,200
5.	Draughtsman	325-10-445-15-550		2	48	441	278	75	40	834	40,032
6.	Basic Servants	250-5-330-10-400		6	144	318	200	45	25	588	84,672
	TOTAL				<u>1,296</u>						<u>10,70,832</u>

MISCELLANEOUS EXPENDITURE

Sl. No.	Description of item	Amount required
1.	Operation, maintenance and repair cost of Government and U.S. supplied vehicles including fuel and oil	12,60,000
2.	Office rental cost	1,00,000
3.	Telephone, telegraph, postage and electricity	1,00,000
4.	Handling charges of customs clearance	50,000
5.	Insurance	20,000
6.	Internal transport of project equipment	25,000
7.	Cost of publishing interim and final reports	15,000
	TOTAL	15,70,000

APPENDIX I. PART TWO C: JOB DESCRIPTIONS

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

<i>Post title:</i>	Chief Technical Adviser, Senior Water Resources Planner
<i>Duration:</i>	One year, with possible extension to a total of two years
<i>Date required:</i>	October 1985
<i>Duty station:</i>	Madras, with frequent field trips to the project areas
<i>Duties:</i>	<p>The Chief Technical Adviser will assume responsibility for the overall direction, management and execution, and particularly for the technical guidance of the project. More specifically he is expected to:</p> <ul style="list-style-type: none"> —Plan, co-ordinate and supervise, together with the project National Director, the work of a team composed of several international experts and consultants and a large number of national professionals and technicians. —Prepare specifications in conjunction with other members of the team for acquisition of equipment, materials and other supplies to be furnished to the project through the United Nations. —Control the use and be responsible for all equipment and other property furnished to the project through the United Nations as Executing Agency. —Organize training programmes for counterpart personnel and participate in courses and seminars. —Co-ordinate and co-operate with governmental bilateral and multi-lateral programmes in water resources development and related fields as required. —Submit reports to the United Nations as the Executing Agency according to the project document, the Chief Technical Adviser's manual, the UN/DTCD manual and special instructions from United Nations Headquarters. —In particular, with the assistance of other team members, prepare the final technical reports, including text, map and other appropriate graphic illustrations and annexes. —The Chief Technical Adviser will actively participate in all the technical work of the project including but not limited to the evaluation of surface and ground water resources, in determination of present and future water requirements of the different sectors, and in the preparation of the plan for phased development and management of surface and ground water resources in the project area to meet the water demand of all sectors to the year 2010.
<i>Qualifications:</i>	Senior civil engineer with broad knowledge and extensive experience in surface and groundwater resources planning, development and management and the conjunctive use of these resources; experience in preparation of water resources development master plans; knowledge and experience in treatment and reuse of waste water, in mathematical modeling of water resources and their management and in modern methods and technologies of water resources planning, development, management and uses; familiarity and experience in water resources planning and management in areas similar to those of the project; and proven experience in management of large scale water resources assessment, planning and development projects and in preparing final technical reports of such projects.
<i>Language:</i>	English (complete fluency)
<i>Background information:</i>	See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Water Resources Planner
- Duration:* One year with possible extension to a total of 1-1/2 years
- Date required:* April 1986
- Duty station:* Madras, with frequent field trips to the project areas
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the expert is expected to carry out the following duties:
- Visit and evaluate existing water works for irrigation and for municipal and rural water supply systems as well as hydropower facilities when appropriate. Review and assess existing plans for new irrigation schemes, for new municipal and rural water supply systems and for hydropower generation.
 - Participate in the evaluation of surface and ground water use in the project areas and estimate present and future water requirements of the different sectors in these areas.
 - Participate in the planning process that will produce a plan for phased development and management of water resources in the project areas to meet the water demands of all sectors to the year 2010.
 - Train national professionals and technicians in all relevant aspects of water resources planning development and management.
- Qualifications:* Senior Civil Engineer with broad knowledge and extensive experience in surface and ground water planning, development and management and the conjunctive use of these resources; experience in preparation of regional water resources development master plan; knowledge and experience in the re-use of waste water, in mathematical modeling of water resources and their management and in all modern methods and technologies of water resources planning, development, management and use; familiarity and experience in water resources planning and management in areas similar to that of the project.
- Language:* English (complete fluency)
- Background information:* See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Hydrogeologist/Ground Water Pollution Specialist
- Duration:* Three missions of two months each
- Date required:* Two months in mid 1986, two months in late 1986 and two months in mid 1987
- Duty station:* Madras, with frequent field trips to the project areas
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the expert is expected to carry out the following duties:
- Review and assess existing data related to ground water pollution including sea water intrusion and pollution caused by industries, agriculture and sewerage.

- Carry out field trips to areas where ground water pollution occurs to review geological and hydrogeological situation in these places.
- Advise on ground water pollution data collection, processing and presentation.
- Demonstrate the use of computers for ground water pollution, data processing and for modelling hydrogeological systems affected by pollution.
- Advise on the use of isotopes in ground water pollution studies.
- Advise on equipment and instrumentation required for ground water pollution studies.
- Actively participate in the project work related to ground water assessment, planning development and management in general and ground water pollution in particular. Together with the project water resources planners, propose schemes for reducing or eliminating ground water pollution in the project areas.
- Train national professionals and technicians in all relevant aspects of ground water pollution detection, assessment and prevention.
- Participate in preparing technical reports and manuals as required.

Qualifications:

Senior Hydrogeologist specialized in ground water pollution detection, assessment and prevention; well-rounded knowledge and experience in executing ground water investigations, assessment and development; full practical familiarity with surface and subsurface methods of investigation as related to hydrogeological exploration, in particular as related to ground water pollution of all sorts (sea water intrusion, industrial pollution of ground water etc.). Thorough knowledge and experience in hydrochemistry and the use of tracers in ground water pollution studies. Experience in designing schemes for preventing, reducing or eliminating ground water pollution. Knowledge and proven experience in computerized hydrodata bank, computer processing of hydro-data and computerized modelling of ground water pollution cases.

Language:

English

Background information: See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Water Supply Engineer, Consultant
- Duration:* Three missions of one, one and 2 months each
- Date required:* First mission early 1986, second mission late 1986 and third mission early to mid 1987
- Duty station:* Madras, with frequent field trips to the project areas
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the consultant is expected to carry out the following duties:
- Review existing urban and rural water supply system in the project areas including the sources, delivery, treatment plants and distribution systems.
 - Advise on improvement of existing urban and rural water supply system.
 - Propose new urban and rural water supply systems that could be incorporated into the project plan for phased development and management of water resources in the project areas, to meet the water demands of all sectors to the year 2010.

- Train national professionals and technicians in all relevant aspects of urban and rural water supply.
 - Prepare and present reports after each mission and a final report on urban and rural water supply in the project areas that would be incorporated in the project final technical reports.
- Qualifications:* A Senior Water Supply Engineer with a broad knowledge and extensive experience in planning urban and rural water supply systems. Experience in planning water supply systems in countries with similar condition to those of south India. Proven experience in carrying out water supply assessment surveys and in participation in the preparation of water resources development master plans.
- Language:* English (complete fluency)
- Background information:* See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Water Resources Management Specialist
- Duration:* Two missions of two months each
- Date required:* First mission mid to late 1986 and second mission mid 1987
- Duty station:* Madras, with frequent field trips to the project areas
- Duties:*
- Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the expert is expected to carry out the following duties:
 - Review existing and planned water resources development schemes in the project area and the requirements of the different sectors (agriculture, industrial, domestic).
 - Study presently existing water resources management practices and propose improvement as required.
 - Propose schemes for the optimal use of the surface and ground water resources in the project areas.
 - Prepare and present computer models as management tool for the proposed schemes.
 - Participate in the planning process that will produce a plan for phased development and management of water resources in the project areas to meet the water demand of all sectors to the year 2010.
 - Train national professionals in all relevant aspects of water resources management.
 - Prepare a report after each mission and a final report that will be incorporated in the project final technical report.
- Qualifications:* Senior Civil Engineer with broad knowledge and extensive experience in surface and ground water conjunctive planning and management; knowledge and experience in mathematical modeling of water resources and their management and in modern methods and technologies of water resources planning, development, management and uses.
- Language:* English
- Background information:* See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Irrigation Engineer, Consultant
- Duration:* Three missions of one, one and two months each
- Date required:* First mission early 1986, second mission late 1986, and third mission early to mid 1987
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the Consultant is expected to carry out the following duties:
- Review and assess existing irrigation systems and irrigation practices in the project areas as well as existing plans for new irrigation schemes.
 - Propose improvements in the existing irrigation systems that would reduce water losses and increase the efficiency of water use.
 - Propose new irrigation methods and techniques and new irrigation schemes that could be incorporated into the project's plan for phased development and management of water resources in the project areas, to meet the water demands of all sectors to the year 2010.
 - Train national professionals and technicians in all relevant aspects of irrigation engineering.
 - Prepare and present reports after each mission and a final report on irrigation engineering in the project areas that would be incorporated in the project final technical report.
- Qualifications:* A Senior Irrigation Agronomist or Irrigation Engineer with a broad knowledge and extensive experience in modern irrigation methods and techniques as well as those used in South East Asia in general and in Southern India in particular. Experience in the conjunctive use of surface and ground water resources for irrigation and in planning small and large scale irrigation systems. Proven experience in carrying out surveys and evaluations of irrigation systems in India or South East Asia and in participating in preparations of water resources development master plans.
- Language:* English
- Background information:* See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Water Quality/Re-use, Consultant
- Duration:* Three missions of one, one and two months
- Date required:* First mission November 1985, second mission mid 1986 and third mission early 1987
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the Consultant is expected to carry out the following duties:
- Review water quality problems in the project areas and the existing facilities (laboratories, field instruments and analysis kits) for determining water quality for different sectors and uses, and propose improvements of these facilities as required.

- Investigate the feasibility of re-circulation of water in industries and re-use of treated waste water for irrigation and industries.
- Propose schemes of water re-circulation and re-use of treated waste water that could be incorporated in the project's plan for phased development and management of water resources in the project areas to meet the water demands of all sectors to the year 2010.
- Train national professionals and technicians in all relevant aspects of water quality determination and in re-circulation of water in industries and re-use of treated waste water for irrigation and industries.
- Prepare and present reports after each mission as well as a final report on water quality determination and control, re-circulation of water in industries and re-use of waste water for irrigation and industries, that would be incorporated in the project final technical report.

Qualifications: Hydrochemist or Chemical Engineer with a broad knowledge and vast experience in all modern methods and techniques of water quality determination and control, and specialized in water treatment, re-circulation of water in industries and in re-use of waste water for irrigation and industries. Familiarity with conditions similar to those of South India or South East Asia.

Background information: See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Water Legislation and Institutional Adviser
- Duration:* Three missions of one, two and two months each.
- Date required:* First mission November 1985, second mission mid 1986, and third mission early to mid 1987.
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the Adviser is expected to carry out the following duties:
- Review the existing water laws and water regulations in the state of Tamil Nadu and familiarize with the institutional set up in that state related to water resources development use and administration.
 - Propose the required legislation and institutional set up that would be required for achieving the project's plan for phased development and management of water resources in the project areas to meet the water demands of all sectors to the year 2010.
 - Discuss water legislation issues with state officials who may be involved with water legislation and advise them on modern water laws and regulations that may be relevant to Tamil Nadu.
 - Prepare and present reports after each mission as well as a final report on water legislation that would be incorporated in the project final technical report.
- Qualifications:* A senior expert in water legislation, with a broad knowledge and extensive experience in water legislation and institutional set ups in developing countries, familiarity with Indian water legislation is preferable.
- Language:* English
- Background information:* See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Agro Economist, Consultant
- Duration:* Three missions of one, one and two months each
- Date required:* First mission early 1986, second mission late 1986, third mission early to mid-1987
- Duty station:* Madras, with frequent field trips to the project areas
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the Consultant is expected to carry out the following duties:
- Review present methods and techniques of using water in agriculture in the project areas and assess the efficiency of these methods.
 - Participate in the economic evaluation of proposed irrigation schemes that may be included in the project's plan for phased development and management of water resources in the project areas to meet the water demands of all sectors to the year 2010.
 - Train national professionals in agro-economics relevant to the condition of Southern India.
 - Prepare and present reports after each mission and a final report on agro-economics in the project areas that would be incorporated in the project final technical report.
- Qualifications:* The Consultant should have an advanced degree in economics or agricultural economics and have had extensive experience in economic evaluation of water resources projects with particular reference to irrigation schemes. Experience in developing countries essential, preferably in areas having similarity to those encountered in Southern India.
- Language:* English
- Background information:* See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

- Post title:* Engineering Economist (Water) Consultant
- Duration:* Three missions of one, one and two months each
- Date required:* First mission early 1986, second mission late 1986, and third mission early to mid 1987
- Duties:* Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the Consultant is expected to carry out the following duties:
- Review existing economical parameter related to water resources development in the project areas.
 - Participate in the economic evaluations of specific existing or new water resources development schemes and in the economic evaluations of the project plan for phased development and management of water resources in the project areas to meet the water demands of all sectors to the year 2010.
 - Train national professionals in all relevant aspects of urban and rural water supply.

—Prepare and present reports after each mission and a final report on engineering economy in the project areas that would be incorporated in the project final technical report.

Qualifications:

A Senior Engineering Economist with a broad knowledge and extensive experience in economic evaluation of water resources development plans in particular in countries with conditions similar to those of Southern India. Proven experience in carrying out economic evaluation of water resources development master plans.

Language:

English

Background information: See attached pages

WATER RESOURCES MANAGEMENT STUDY IN TAMIL NADU

Job Description

Post title:

Engineering Geologist, Consultant

Duration:

Three missions of one, one and two months each

Date required:

First mission early 1986, second mission late 1986 and third mission early 1987

Duties:

Under the general supervision of the project's Chief Technical Adviser and in co-operation with national professionals and technicians of the project, the consultant is expected to carry out the following duties:

- Advise on engineering geology issues related to proposed water works (dams, canals, etc.) that may be included in the project's plan for phased development and management of water resources in the project areas to meet the water demands of all sectors to the year 2010.
- Train national professionals and technicians in all relevant aspects of engineering geology related to water works in the project areas.
- Prepare and present reports after each mission as well as a final report on engineering geology that would be incorporated into the project technical report.

Qualifications:

A Senior Engineering Geologist with a broad knowledge and extensive experience in modern methods and techniques of engineering geology and soil mechanic; with much experience in engineering geology problems similar to those found in South India or South East Asia. Experience in engineering geology related to hydraulic structures both in hard rock and alluvial areas.

Language:

English

Background information: See attached pages

BACKGROUND INFORMATION

In view of the limited ground and surface water resources available in the state of Tamil Nadu and the increasing demands for optimum allocation between the various important sectors such as irrigation, drinking water supply, industries, there is an urgent need to work towards a comprehensive water management policy, particularly in the areas where the availability of water is difficult. In this context, the Government of Tamil Nadu (GTN) have decided to carry out a water management study in selected priority areas which have experienced drinking water shortages and those areas that are likely to face similar problems due to their growth potential.

The purpose of this study is to conduct a water resources survey of the study areas, to examine the water demand in these areas and to address the problems of formulating comprehensive water management policy guidelines for the study areas and to make recommendations for future action.

Optimum use shall be made of existing data prior to considering the undertaking of new data collection and engineering investigation.

The study shall be conducted under the overall guidance and supervision of GTN. For this purpose GTN will appoint an Expert Review Panel to monitor the progress of the study, provide advice and report to GTN on its findings.

The study areas shall be the Ponnayar, Periyar-Vaigai and Tambaraparani River Basins. The need to extend the study beyond these areas will be determined by GTN after considering the advice of the Review Panel following the initial review and analysis of data and establishment of the present water balance.

The objective of the project is to establish guidelines for formulating a policy to optimize the use of water for the study areas in the state of Tamil Nadu aimed at managing the use of water resources and allocating the use of such resources to all sectors on a priority basis in the selected study areas.

The project's main activities will include:

1. Collecting, reviewing and analysing all existing relevant data pertaining to the magnitude and quality of surface and groundwater resources available including water received from the adjoining states and to estimate the total development potential of all such resources in the study areas.
2. Collecting, reviewing and analysing all available data pertaining to present water consumption in all sectors in the study areas and estimate the magnitude of present consumption.
3. Preparing a water balance demonstrating the location and magnitude of water resources currently available for the study areas and the present use made of these resources by the various sectors and identifying the location and magnitude of resources presently unutilized or under-utilized.
4. Collecting, reviewing and analysing water demand data pertaining to all water users in the study areas and to prepare an estimate of present demands and a projection of future demands to the year 2010 from all sectors in the study areas, by comparison of present consumption with demand, to locate areas in all sectors where deficiencies of supply exist and, on the basis of present deficiencies, to suggest priorities for the provision of new or additional supplies.
5. Studying the manner in which water is used and managed in all sectors in the study areas and to identify and examine any and every means by which economy in the use of water may be effected in order to make water available to meet other demands and to make appropriate recommendations for future study or action.
6. Studying the present water legislation, together with the present institutional arrangements for the control and management of water resources within the state in order to identify constraints which may exist to the implementation of a co-ordinated water policy, to identify appropriate water management strategies which may be necessary to implement the policy.
7. Studying the strategies for the development of the water resources which are or may become available to the study areas in order to meet the water demands of all sectors up to the year 2010 giving due weight to established priorities, and present use after due examination of relevant legal, social, and other factors.
8. Preparing a plan for the phased development of available water resources in the study areas in order to meet, to the extent practical, the water demands of all sectors up to the year 2010, in accordance with Government priorities. This plan shall reflect the findings reached and recommendations made during the course of the study and is intended to provide guidelines for future water management policy in the study area.

APPENDIX II. FACILITIES, EXEMPTIONS, PRIVILEGES AND IMMUNITIES

FACILITIES, EXEMPTIONS, PRIVILEGES AND IMMUNITIES APPLICABLE TO CONTRACTORS

Contractors and their personnel (except those employed locally who are nationals of the Government) shall have the right to the following:

- (i) Immunity from legal process in respect of all acts performed by them in their official capacity in the execution of the Services.
- (ii) Immunity from national service obligations.
- (iii) Immunity from immigration restrictions.
- (iv) The privilege of bringing into the country reasonable amounts of foreign currency for the purpose of the Services or for personal use of such personnel, and of withdrawing any such amounts brought into the country, or, in accordance with the relevant foreign exchange regulations, such amounts as may be earned therein by such personnel in the execution of the Services.
- (v) The same repatriation facilities in the event of international crises as diplomatic envoys.

The Contractors and their personnel shall enjoy inviolability for all papers and documents relating to the Services.

The Government shall either exempt from, or bear the cost of, any taxes, duties, fees or levies which it may impose on any foreign firm or organization which may be retained by the DTCD, and on the foreign personnel of any such firm or organization in respect of:

- (i) The salaries or wages earned by such personnel in the execution of the Services.
- (ii) Any equipment, materials and supplies brought into the country in connection with this Agreement or which, after having been brought into the country, may be subsequently withdrawn therefrom.
- (iii) As in the case of concessions currently granted to the United Nations experts in the country, any property brought, including one privately-owned automobile per employee, by the firm or organization or its personnel for their personal use or consumption or which after having been brought into the country, may subsequently be withdrawn therefrom upon departure of such personnel. If despite this paragraph, taxes or duties are nevertheless collected, then the Government shall make an equivalent cash payment to the agency or person concerned.

The United Nations shall provide the Government with a list of the personnel of the firm or organization to whom these facilities, exemptions, privileges and immunities shall apply.

The privileges and immunities to which such firm or organization and its personnel may be entitled, referred to in paragraphs above, may be waived by the United Nations, if in its opinion the immunity would impede the course of justice and can be waived without prejudice to the successful completion of the Services or to the interests of the United Nations.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE L'INDE ET L'ORGANISATION DES NATIONS UNIES

Considérant que le Gouvernement indien a conclu avec l'Association internationale du développement (ci-après dénommé l'« IDA ») un Accord de crédit IDA n° 1454IN, pour le financement du Projet d'alimentation en eau et d'assainissement du Tamil Nadu (ci-après dénommé le Projet IDA).

Considérant que le Gouvernement indien, agissant par l'intermédiaire du Gouvernement de Tamil Nadu (ci-après dénommé le « Gouvernement »), entend utiliser une partie du produit du crédit de l'IDA pour s'assurer les services de l'Organisation des Nations Unies, agissant par l'intermédiaire du Département de la coopération technique pour le développement (ci-après désigné par le sigle « DCTD ») et l'engager à fournir des experts, des consultants, du matériel et une assistance au Gouvernement en vue de réaliser une étude de la gestion des ressources en eau dans divers bassins de l'Etat de Tamil Nadu,

Les Parties sont convenues de ce qui suit :

Article premier

1.1 Le DCTD se charge de fournir, avec la diligence et l'efficacité voulues, les services visés à l'appendice I du présent Accord (ci-après intitulés les Services).

1.2 La durée des Services est estimée à deux ans, conformément aux dispositions du paragraphe 11.2 du présent Accord et du chapitre D de la deuxième partie de l'appendice I.

1.3 Les représentants désignés du Gouvernement et du DCTD, visés à l'article IX ci-après, peuvent convenir par écrit de modifier le mandat, les listes de personnel, les calendriers ou autres questions faisant l'objet de l'appendice 1 au présent Accord, à condition que ces modifications n'affectent pas sensiblement l'exécution du Projet IDA et que leur coût total n'excède pas les fonds disponibles en vertu du présent Accord. Toutes les modifications ainsi décidées doivent être approuvées par l'IDA.

Article II

2.1 Le coût total des Services, y compris une provision pour appui au programme calculée au taux de 13 p. 100 du montant total des dépenses effectives, est évalué à 1.318.000 dollars des Etats-Unis. Ce montant ne doit pas être dépassé sans l'assentiment préalable du Gouvernement et de l'IDA.

2.2 Le Gouvernement s'engage à soumettre à l'IDA, avec copie au DCTD, dans les délais les plus brefs après la date d'entrée en vigueur visée au paragraphe 11.2 du présent Accord, une demande de retrait couvrant le coût total des Services visés au paragraphe 2.1.

2.3 a) Lorsqu'il aura été informé par l'IDA que la demande visée au paragraphe 2.2 a été reçue en bonne et due forme, le DCTD demandera à cette dernière, en faisant tenir une copie de sa demande au Gouvernement, de lui verser directement, au compte visé

¹ Entré en vigueur le 29 mars 1985 par la signature, conformément au paragraphe 11.2 de l'article XI.

au paragraphe 2.5 ci-dessous, un montant de 526.000 dollars* destiné à couvrir le coût estimatif de la fourniture des services pendant une période initiale de six mois.

b) Par la suite, le DCTD présentera des demandes de paiement à l'IDA, avec copie au Gouvernement, sur la base d'états semestriels, comportant un relevé des dépenses durant les six mois précédents et une estimation des dépenses pour les six mois suivants, en défalquant tous paiements, effectivement reçus ou en instance. La demande de paiement et les états préciseront la somme requise pour couvrir le coût estimatif de la fourniture des services pendant les six mois suivants.

c) Les paiements de l'IDA au DCTD seront faits sans préjudice du droit du Gouvernement de contester toute somme réclamée par le DCTD et d'enjoindre à l'IDA, avec avis au DCTD, d'ajuster tout paiement future du montant contesté.

d) Le Gouvernement se réserve également le droit de mettre fin à l'arrangement susmentionné de paiement moyennant un préavis raisonnable au DCTD et à l'IDA.

2.4 Le DCTD ouvrira un compte spécial pour le dépôt et l'administration de ses paiements. Tous les versements à ce compte seront faits en dollars des Etats-Unis ou en d'autres monnaies convertibles librement utilisables et adressés à la Chase Manhattan Bank, 825 UN Plaza, New York, N.Y. 10017, en précisant que la somme déposée est à porter au crédit du Compte DCTD n° 2-014-1-018531.

2.5 Le DCTD ne sera pas tenu de commencer ou de continuer ses prestations de Services avant d'avoir reçu les paiements mentionnés ci-dessus et il n'assumera pas de responsabilité excédant le montant des fonds versés au compte visé au paragraphe 2.4 ci-dessus.

Article III

3.1 Le DCTD fournira le personnel nécessaire à l'exécution des Services conformément au calendrier, aux définitions d'emploi et aux désignations figurant à l'appendice I au présent Accord. Ce personnel sera recruté par la DCTD et affecté à son poste après agrément du Gouvernement. Il s'acquittera de ses fonctions conformément au mandat énoncé à l'appendice I et accèdera à toute requête connexe raisonnable émanant des fonctionnaires du Gouvernement responsables du Projet IDA qui lui aura été transmise par le chef d'équipe du DCTD.

3.2 Le DCTD suivra de près l'exécution par le personnel de ses tâches, le guidera et lui fournira les services d'appui administratifs, techniques et consultatifs nécessaires à l'accomplissement de sa mission.

3.3 Le DCTD prendra toutes dispositions qu'il juge utiles pour faire face à tous les paiements dus à ce personnel et à toutes autres dépenses afférentes à son affectation.

3.4 Le DCTD peut, en outre, comme prévu à l'appendice I au présent Accord, sous-traiter les Services, en totalité ou en partie, à condition que la sélection des sous-traitants et l'établissement des clauses des contrats se fasse en étroite consultation avec le Gouvernement.

3.5 Le DCTD fournit le matériel et les approvisionnements visés dans l'appendice au présent Accord et transfère la propriété de ce matériel au Gouvernement lors de l'achèvement des Services. Le Gouvernement prend à sa charge les frais de transport, de manutention et d'entreposage du matériel et des approvisionnements à l'intérieur du pays. Le Gouvernement est en outre responsable de la bonne garde de ce matériel, de

* Ce montant comprend tous les paiements et engagements de dépenses que le DCTD sera appelé à faire entre la date de la signature du présent Accord et le début du projet, ainsi que durant les six premiers mois du projet.

son installation, de son entretien, des réparations, assurances et remplacements, le cas échéant. Il est entendu que les frais encourus par le Gouvernement à ce titre peuvent être remboursés sur des fonds autres que ceux reçus en vertu de l'Accord de crédit avec l'IDA.

3.6 Tous les comptes et états financiers sont libellés en dollars des Etats-Unis et soumis exclusivement aux procédures de contrôle intérieur et de vérification extérieure des comptes énoncés dans le Règlement financier, les règles de gestion financière et les directives de l'Organisation des Nations Unies, lesquelles comprennent notamment des procédures relatives à la tenue de livres et de comptes distincts pour tous les fonds reçus en vertu du présent Accord.

3.7 Le DCTD fournit au Gouvernement, le 31 juillet de chaque année au plus tard jusqu'à l'achèvement des Services, un état indiquant l'affectation des fonds dépensés au titre des Services durant l'année civile précédente.

3.8 Le solde de tous fonds non décaissés ou engagés à l'achèvement des Services est rétrocédé à l'IDA.

Article IV

4.1 Les fonds reçus en vertu du présent Accord sont utilisés exclusivement pour couvrir les dépenses encourues au titre des Services ou les dépenses se rapportant à des Services que le DCTD est tenu de défrayer. Dans ces dernières peuvent figurer des dépenses imprévues découlant (sans toutefois s'y limiter) du rapatriement d'experts et de personnes à leur charge, du paiement d'émoluments de fin de services à des experts ou de frais de voyages liés à leur réaffectation, de la révision de barèmes de traitement, du remboursement des frais médicaux et autres paiements dus à des experts en vertu des statuts, règlements et directives de l'Organisation des Nations-Unies, et de tous frais liés à la suspension ou à l'arrêt des Services ou du Projet IDA.

4.2 Si, par suite de circonstances imprévues, les fonds reçus en vertu du présent Accord ne suffisent pas à couvrir le coût total des Services, le DCTD en informe le Gouvernement et l'IDA. Les Parties tiennent en ce cas des consultations en vue d'arrêter d'un commun accord les modifications à apporter aux Services pour que les fonds fournis par le Gouvernement couvrent effectivement toutes les dépenses y relatives.

Article V

5.1 Le Gouvernement prend à sa charge le recrutement, l'emploi et les frais sociaux de tout le personnel national visé à l'appendice I au présent Accord et il fournit, sur ses propres ressources, les services administratifs d'appui, tels que services locaux de secrétariat et autre personnel, locaux à usage de bureau, matériels et fournitures, transports à l'intérieur du pays et communications prévus dans l'appendice I.

Article VI

6.1 Pour toutes les questions liées au présent Accord, le Gouvernement applique au DCTD, à ses biens et avoirs, où qu'ils se trouvent et quel qu'en soit le détenteur, ainsi qu'à ses fonctionnaires et à toute personne désignée pour fournir des Services en vertu du présent Accord les dispositions de la Convention sur les privilèges et immunités des Nations Unies¹.

¹ Nations Unies, *Recueil des Traités*, vol. 1, p. 15.

6.2 Le Gouvernement répond à toutes réclamations que des tiers pourraient présenter contre le DCTD, ses fonctionnaires ou d'autres personnes fournissant des services pour son compte, il met les intéressés hors de cause en cas de réclamation et les dégage de toute responsabilité découlant de l'exécution de Services en vertu du présent Accord, sauf si le Secrétaire général de l'Organisation des Nations Unies et le Gouvernement conviennent que ces réclamations ou responsabilités résultent d'une négligence grave ou d'une faute intentionnelle des intéressés.

6.3 L'Accord entre le Fonds spécial des Nations Unies et le Gouvernement indien relatif à une assistance du Fonds spécial, signé le 20 octobre 1959² s'applique *mutatis mutandis* à toutes les questions dont il n'est pas expressément traité dans le présent Accord; l'appendice II au présent Accord constitue les dispositions générales applicables en matière de facilités, d'exemptions, de privilèges et d'immunités aux entrepreneurs et à leur personnel fournissant des services en vertu du présent Accord qui, en vertu de l'article VIII dudit Accord de Fonds spécial, devraient être précisées dans une annexe au Descriptif de Projet du PNUD.

Article VII

7.1 Tout différend ou divergence résultant de l'interprétation ou de l'application du présent Accord qui n'est pas réglé par voie de négociations directes est soumis à l'arbitrage conformément au Règlement d'arbitrage de la CNUDCI actuellement en vigueur. Les Parties au présent Accord acceptent d'être liées par toute sentence arbitrale rendue conformément au présent paragraphe et de la considérer comme constituant un règlement définitif de tout différend.

7.2 Aucune disposition d'un article du présent Accord ou s'y rapportant ne sera réputée constituer une renonciation aux privilèges et immunités des Nations Unies.

Article VIII

8.1 Le présent Accord peut être abrogé par l'une quelconque des deux Parties sur notification écrite adressée à l'autre et il cesse d'avoir effet soixante jours après la réception de la notification. Les obligations assumées par les Parties en vertu du présent Accord subsistent après l'abrogation de l'Accord dans la mesure nécessaire pour procéder à l'achèvement en bon ordre des activités, au retrait du personnel, des fonds et de biens, à l'agrément des comptes entre les Parties et à la liquidation des responsabilités contractuelles assumées à l'égard de tous sous-traitants, consultants ou fournisseurs.

Article IX

9.1 Toute mesure nécessaire ou autorisée en vertu du présent Accord peut être prise pour le compte du Gouvernement par ou par son représentant désigné et pour le compte du DCTD par le Secrétaire général adjoint à la coopération technique pour le développement ou par son représentant désigné.

9.2 Toute requête ou avis requis ou autorisé en vertu du présent Accord doit être formulé ou donné par écrit. La requête ou l'avis est réputé avoir été dûment formulé ou donné lorsqu'il a été remis personnellement, par lettre, par télégramme ou par télex à la partie à qui il est destiné, à l'adresse indiquée ci-après ou à toute autre adresse que la Partie considérée aura spécifiée par écrit à la Partie dont émane la requête ou l'avis.

¹ Nations Unies, *Recueil des Traités*, vol. 344, p. 143.

Pour le Gouvernement :

(Nom et adresse, n° de télex)

Pour le Département de la coopération technique pour le développement de l'Organisation des Nations Unies :

Nicky Beredjick, Directeur
Division des ressources naturelles et de l'énergie
UN/DCTD, Room DC1-818
United Nations
New York, N.Y. 10017

Article X

10.1 Toutes les mesures prises par le DCTD pour l'exécution du présent Accord doivent être conformes aux règlements, règles et directives de l'Organisation des Nations Unies et aux principes généraux de la Banque mondiale.

Article XI

11.1 Le présent Accord peut être modifié par accord écrit entre les Représentants dûment autorisés des Parties, chacune examinant avec soin et dans un esprit favorable toute proposition de modification.

11.2 Le présent Accord prend effet à la date à laquelle il a été signé par les deux Parties.

EN FOI DE QUOI le Gouvernement et l'Organisation des Nations Unies, par l'intermédiaire de leurs représentants dûment autorisés, ont fait signer le présent Accord.

Pour l'Organisation
des Nations Unies :

Pour le Gouvernement indien :

Par : [Signé]

Par : [Signé]

Nicky Beredjick, Directeur
Division des Ressources naturelles
et de l'énergie
Département de la coopération
technique pour le développement

Nom : C. K. RAMACHANDRAN
Titre : Secrétaire adjoint
Département des Affaires écono-
miques

Date : le 28 mars 1985

Date : Le 29 mars 1985

APPENDICE I. PREMIÈRE PARTIE : MANDAT

MANDAT POUR UNE ÉTUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU*

1. Introduction

1.1 Généralités

En raison du caractère limité des ressources en eaux de surface et en eaux souterraines disponibles dans l'Etat de Tamil Nadu et du fait de la demande grandissante de ces ressources

* Le présent mandat (Appendice I, Première partie) a été établi par le Gouvernement indien et par la BIRD à Washington le 14 février 1984.

entre les divers secteurs clés : irrigation, alimentation en eau potable, industries, il est devenu urgent d'élaborer une politique globale de gestion de l'eau, notamment dans les régions où celle-ci n'est pas aisément disponible. Ceci étant, le Gouvernement de Tamil Nadu (GTN) a décidé d'effectuer une étude de la gestion de l'eau dans des régions prioritaires, choisies à cet effet, et dénommées ci-après « les régions à l'étude » qui ont eu à faire face à des pénuries d'eau potable et dans des régions qui seront vraisemblablement confrontées à des problèmes analogues du fait de leur potentiel de croissance.

La présente étude a pour objet de recenser les ressources en eau des régions considérées, d'examiner la demande, d'élaborer des directives générales pour la gestion de l'eau dans les régions à l'étude et de formuler des recommandations sur les mesures à prendre à l'avenir. Les données existantes seront utilisées au mieux avant d'envisager la collecte de nouvelles données et des études d'ingénierie.

L'étude sera réalisée sous la direction et le contrôle général du Gouvernement de Tamil Nadu. Ce dernier nommera à cette fin, un Groupe d'experts qui aura pour mission de suivre les progrès de l'étude, de donner des avis et de lui faire rapport sur ses constatations et conclusions.

1.2 Régions à l'étude

L'étude portera sur les bassins fluviaux de Ponnayar, de Periyar-Vaigai et de Tambaraparani. Le Gouvernement de Tamil Nadu décidera s'il y a lieu de déborder ce cadre lorsqu'il aura pris connaissance des avis formulés par le Groupe d'experts après un examen initial, l'analyse des données et l'établissement du bilan hydrologique actuel.

2. Objectifs

Le projet a pour objectif d'établir les directives sur la base desquelles sera formulée une politique visant à optimiser l'utilisation de l'eau dans les régions à l'étude de l'Etat de Tamil Nadu, afin d'assurer la gestion des ressources en eau et l'allocation de ces ressources à tous les secteurs des régions visées au paragraphe 1.2, suivant l'ordre de priorité défini.

2.2 Objectifs immédiats

A) Collecter, étudier et analyser toutes les données pertinentes existantes, touchant à l'ampleur et à la qualité des ressources en eaux de surface et en eaux souterraines disponibles, y compris les eaux provenant des Etats limitrophes, et d'évaluer le potentiel de mise en valeur dans les régions à l'étude des ressources : 1) actuellement disponibles à supposer qu'on ne mette pas en place de capacité supplémentaire de stockage, et 2) qui pourraient être dégagées si l'on créait une capacité supplémentaire de stockage à moyen terme.

B) Collecter, étudier et analyser toutes les données disponibles sur la consommation actuelle d'eau de tous les secteurs dans les régions à l'étude et estimer cette consommation.

C) Etablir un bilan hydrologique indiquant l'emplacement et le volume des ressources en eau actuellement disponibles dans les régions à l'étude ainsi que l'utilisation actuelle de ces ressources par les divers secteurs; localiser les ressources actuellement inutilisées ou sous-utilisées et en évaluer l'ampleur.

D) Collecter, étudier et analyser les données relatives à la demande d'eau de tous les utilisateurs dans les régions à l'étude et préparer une estimation de la demande actuelle et une projection de la demande future jusqu'à l'an 2010 de tous les secteurs des régions à l'étude, en comparant la consommation actuelle avec la demande; localiser les insuffisances dans tous les secteurs et, en se fondant sur les déficiences actuelles de l'alimentation, proposer par la mise en place suivant un ordre de priorité d'approvisionnements nouveaux ou supplémentaires.

E) Etudier les modes d'utilisation et de gestion de l'eau dans tous les secteurs des régions à l'étude; identifier et examiner tous les moyens par lesquels les économies d'utilisation pourraient être réalisées afin de dégager des ressources d'eau pour satisfaire d'autres demandes; faire des recommandations appropriées pour des études ou une action future.

F) Etudier la législation actuellement en vigueur en matière d'eau, ainsi que les structures actuelles de contrôle et de gestion des ressources en eau dans l'Etat afin de déceler les contraintes susceptibles de s'opposer à la mise en œuvre d'une politique coordonnée en matière d'eau, définir les stratégies de gestion de l'eau qui pourraient s'avérer nécessaires pour mettre en œuvre une telle politique.

G) Etudier les stratégies de mise en valeur des ressources en eau utilisables ou susceptibles de le devenir dans les régions à l'étude pour répondre à la demande d'eau de tous les secteurs jusqu'à l'an 2010, compte dûment tenu des priorités établies et de l'utilisation actuelle après avoir dûment examiné les facteurs juridiques, sociaux ou autres pertinents.

H) Etablir un plan de mise en valeur par étapes des ressources en eau disponibles dans les régions à l'étude afin de répondre, dans toute la mesure du possible, à la demande en eau de tous les secteurs jusqu'à l'an 2010, conformément aux priorités du Gouvernement. Ce plan tiendra compte des conclusions qui se seront dégagées et des recommandations qui auront été formulées au cours de l'étude et sera conçu de manière à fournir des directives sur la politique de gestion de l'eau à suivre dans les régions à l'étude.

3. *Données disponibles*

Il existe une masse de données météorologiques, hydrologiques, de données d'exploitation et de données sur l'utilisation et la consommation d'eau du fait de la longue tradition de mise en valeur des ressources en eau dans l'Etat. Au cours des dernières décennies, de nombreuses études ont été entreprises sur ces ressources par diverses administrations, services des eaux et autres organismes publics, avec parfois des concours extérieurs.

L'étendue et le caractère de ces données varieront sensiblement, dans le temps, dans l'espace et en ce qui concerne leur fiabilité, et il faut s'attendre à ce qu'elles présentent des lacunes aux fins de la présente étude. Dès le début de l'étude, des données pertinentes de toutes sources seront donc recueillies et étudiées, et on évaluera la pertinence, la portée et la fiabilité en prenant soin d'établir les domaines dans lesquels les renseignements sont insuffisants ou peu fiables. Il faudra, à ce stade, étudier si l'on peut, dans la pratique, compte tenu du temps et du personnel dont on dispose pour l'étude, entreprendre la collecte de données primaires pour combler des lacunes particulières dans des catégories essentielles de renseignements ou vérifier des domaines où la fiabilité des renseignements est douteuse et préparer des propositions pour la réalisation des travaux sur le terrain, d'enquêtes ou d'études jugés indispensables et réalisables.

4. *Champ de l'étude*

4.1 *Introduction*

L'étude se compose d'une série d'enquêtes, d'investigations et d'études interreliées, à effectuer dans les régions visées au paragraphe 1.2, compte tenu des objectifs généraux décrits au paragraphe 2.2. L'étude aura pour objectif immédiat, sans nécessairement s'y limiter, les sujets exposés dans les paragraphes qui suivent. Si, au cours de l'étude, il apparaît nécessaire d'étudier d'autres questions pour réaliser les objectifs d'ensemble, des études complémentaires seront entreprises avec l'accord du Gouvernement de Tamil Nadu.

4.2 *Etude sur les ressources en eau*

Ces études ont pour objet de repérer et d'évaluer le potentiel de mise en valeur de toutes les ressources d'eau de surface et d'eau souterraine disponibles dans les régions à l'étude. Cette évaluation servira à préparer un bilan hydrologique illustrant l'utilisation actuelle de toutes les ressources aménageables dont disposent les régions à l'étude ainsi que de localiser et de quantifier celles actuellement inutilisées ou sous-utilisées.

i) *Ressources en eaux de surface*

A) *Collecte et examen des données.* Toutes les données hydrologiques disponibles et pertinentes pour l'évaluation des ressources en eau de surface à la disposition des régions à l'étude seront recueillies et étudiées. On accordera une attention particulière aux données relatives à l'aire, à la régularité et à l'écoulement des pluies et on envisagera, au besoin, la collecte, durant l'étude, d'un nombre limité de données primaires supplémentaires, à l'effet de compléter les données existantes ou d'en vérifier l'exactitude. Etant donné que les possibilités de collecte de données primaires seront limitées par les ressources dont dispose l'équipe d'étude, il conviendra de se prononcer sur la nécessité d'une telle collecte après dépouillement des données existantes durant les premières phases de l'étude et décider alors de la voie à suivre en fonction des nécessités et des possibilités pratiques. Lorsqu'il existe des dossiers contenant des plans de retenue, de dérivation, de prélèvement des eaux ou de reconstitution des nappes souterraines, on les recueillira et on

les étudiera pour compléter les autres données hydrologiques. Les rapports d'études hydrologiques précédentes portant sur les régions à l'étude seront collectés et évalués. Avant d'en accepter les conclusions, il convient toutefois de prêter attention à la fiabilité des données hydrologiques et à la validité des techniques d'analyse utilisées pour les préparer. Les données disponibles sur la qualité de l'eau de toutes les ressources potentielles seront recueillies et dépouillées. Tout indice dénotant une salinité ou une pollution qui, sauf traitement, pourrait limiter l'utilisation d'une ressource, sera signalé.

B) *Analyse des données.* Les meilleures données possibles de toutes sources seront analysées, à l'aide de techniques modernes, pour évaluer tout le potentiel aménageable de ressources en eau de surface dans les régions à l'étude. Lorsque la fiabilité des données relatives à une ressource est sujette à caution, on estimera au mieux le rendement minimum vraisemblable et le rendement maximum probable après mise en valeur et on estimera, en l'exprimant à l'aide des mêmes ordres de grandeur, le volume total des ressources susceptibles d'être mises en valeur. On ne perdra pas de vue le problème que pose la fiabilité des chiffres et, pour l'illustrer, on indiquera les rendements prévus pour des degrés appropriés de fiabilité. On prêtera une attention particulière aux variations saisonnières des rendements de diverses sources et à leur degré de fiabilité.

Dans les bassins fluviaux où existent des sites se prêtant à l'aménagement de nouveaux réservoirs, on envisagera la possibilité d'accroître les rendements en créant des possibilités de stockage supplémentaire. On examinera les possibilités d'aménagement qu'offre tout site potentiel important de stockage. Des recommandations devront être formulées en vue de l'examen détaillé, le cas échéant, des sites retenus. Les problèmes touchant à la mise en valeur de tout site se prêtant à l'aménagement d'un réservoir : déplacement de la population, perte de terres de culture, etc. seront également notés et chiffrés. En évaluant le potentiel de mise en valeur des ressources en eau de surface d'un bassin fluvial, on tiendra compte des effets des transferts inter-bassins à l'intérieur de l'Etat ainsi que des plans de reconstitution artificielle des nappes souterraines en cours d'élaboration ou envisageables. On préparera des estimations du potentiel global de mise en valeur des ressources en eau de surface des bassins fluviaux des régions à l'étude en posant pour hypothèse qu'il ne sera pas créé de capacité supplémentaire de stockage et que les transferts entre Etats ne seront pas modifiés.

On examinera alors l'effet sur le potentiel total de mise en valeur d'augmentations éventuelles du rendement du fait de l'introduction d'une capacité de stockage supplémentaire et on illustrera l'effet éventuel de chaque capacité nouvelle de stockage et leurs effets conjugués.

ii) *Ressources en eau souterraine*

A) *Collecte et examen de données.* Toutes les données hydrologiques et autres sur les eaux souterraines pertinentes ayant trait aux nappes aquifères à l'intérieur des régions à l'étude qui ont été identifiées seront collectées et étudiées. Ici encore, l'étendue et la fiabilité des données existantes devront être évaluées au début de l'étude pour décider si de plus amples études sur le terrain ou des forages exploratoires sont indispensables et réalisables au cours de l'étude.

B) *Analyse des données.* Après un examen initial et une évaluation, les données seront analysées, à l'aide des techniques les plus avancées disponibles, dans la mesure nécessaire pour établir le potentiel global de chaque nappe aquifère, compte tenu des transmissivités, de l'emmagasinement souterrain disponible, des limites au rabattement et de l'étendue et de la fiabilité des possibilités de reconstruction. Ce faisant, on tiendra compte de tout plan existant, prévu ou réalisable de reconstitution artificielle.

Il est peu probable que les limites physiques des nappes aquifères et de leurs aires d'alimentation coïncideront avec les aires d'alimentation en surface. Il faudra néanmoins adopter pour l'une et pour l'autre une aire commune de calcul afin de pouvoir ajouter les potentiels en eau de surface et en eau souterraine et de comparer les ressources totales avec la consommation et la demande. Aux fins de l'étude, l'aire de calcul sera le bassin fluvial. L'adoption de ce principe suppose que l'on répartisse les ressources potentielles des nappes aquifères, notamment celles de la plaine côtière, entre les bassins fluviaux. En règle générale, les quantités qui peuvent être prélevées sur une nappe aquifère se trouvant à l'intérieur d'un bassin fluvial seront considérées comme une ressource dudit bassin mais, dans certains cas, il faudra procéder à une répartition arbitraire.

On déterminera le potentiel de chaque ressource de surface et de chaque ressource souterraine à l'intérieur de chaque bassin fluvial dans les régions à l'étude et on les additionnera pour établir le volume total des ressources exploitables. Pour la présentation des résultats, on indiquera séparément le type et l'emplacement de chacune des ressources ainsi que le volume et l'emplacement de chaque transfert effectué à partir d'un bassin fluvial ou vers un bassin ainsi que tout transfert inter-Etats vers le bassin existant.

4.3 *Etude de la consommation d'eau*

On déterminera la consommation actuelle d'eau par secteur à l'intérieur des régions à l'étude de manière à pouvoir comparer la consommation actuelle avec les ressources potentielles en eau de surface et en eau souterraine et à localiser et quantifier les ressources inutilisées ou sous-utilisées. Les activités à ce titre comprendront :

A) Collecte et examen des données. Toutes les données disponibles sur la consommation d'eau au cours des dernières années pour l'irrigation, l'alimentation en eau urbaine et rurale, le secteur industriel et le secteur privé, y compris les prélèvements privés, dans les régions à l'étude seront collectées et étudiées.

B) Analyse des données. Les données disponibles intéressant les régions à l'étude seront analysées par des méthodes appropriées pour arriver à l'estimation la meilleure possible de la consommation totale moyenne actuelle d'eau par source et par secteur. En analysant les données, on prêtera attention à toutes conditions anormales des dernières années, telles que défaillances du système ou écoulement anormalement faible, qui pourraient conduire à sous-estimer la consommation moyenne actuelle. Il est de fait que dans un certain nombre de cas, les relevés de consommation seront incomplets ou inexistant, en raison essentiellement de l'estimation indirecte qui a dû être faite de la consommation en l'absence de compteurs. Dans ces cas, il convient d'établir une fourchette indiquant la consommation minimale probable et maximum possible.

4.4 *Bilan hydrologique actuel*

Sur la base des résultats des deux études précédentes, on établira un bilan hydrologique, comprenant toutes les ressources pour chaque région à l'étude de manière à indiquer l'écart entre les ressources potentielles aménageables et la consommation moyenne actuelle et à identifier, en indiquant l'emplacement, les ressources actuellement inutilisées et sous-utilisées qui sont susceptibles d'être mises en valeur sans construire d'importants réservoirs nouveaux et sans augmenter les transferts inter-Etats. Cette catégorie de ressources peut, en règle générale, être considérée comme disponible aux fins de mise en valeur à court terme.

4.5 *Etude de la demande*

On établira une projection de la demande d'eau pour chaque région à l'étude. On y indiquera la demande actuelle et la demande prévue pour tous les secteurs, à intervalles de cinq ans, jusqu'en l'an 2010, en précisant l'écart entre le minimum probable et le maximum possible.

Toutes les données pertinentes sur la demande actuelle et prévue pour chaque région à l'étude seront collectées et étudiées. On établira des critères réalistes au sujet des niveaux actuels et futurs de service après consultation des administrations et organismes publics appropriés. En préparant les estimations de la demande, on tiendra compte des points suivants :

A) La demande d'irrigation sera fondée sur les périmètres actuellement irrigués et sur ceux dont on prévoit l'irrigation, sur les types de cultures, et sur les intensités de culture compte dûment tenu des besoins saisonniers. Les estimations des besoins en eau des champs peuvent en règle générale être fondées sur les pratiques actuelles, à condition de tenir dûment compte de l'effet de modifications éventuelles et d'une amélioration de la gestion.

Pour apprécier l'efficacité de l'irrigation, on se fondera sur les données les meilleures que l'on puisse obtenir au moyen de mesures sur le terrain ou à partir des niveaux actuels d'entretien, en tenant dûment compte dans l'un et l'autre cas des projets de rénovation ou de modification de réseaux déterminés.

B) Alimentation en eau. La demande urbaine et rurale d'alimentation en eau sera estimée sur la base des projections démographiques les meilleures disponibles et d'une consommation appropriée par habitant dans le cas du service considéré. Les critères de consommation par habitant généralement adoptés à l'heure actuelle aux fins de planification sont, dans les zones urbaines de l'Etat, 90 litres par habitant par jour pour les branchements ménagers et 30 litres pour la population desservie par des bornes-fontaines et, dans les zones rurales, 40 litres par habitant par jour pour tous les usagers; ces chiffres peuvent toutefois être modifiés pour tenir compte des conditions locales. Il conviendra toutefois d'examiner la validité de ces critères pour toute la durée de la période sur laquelle portent les projections en consultation avec le Gouvernement du Tamil Nadu.

C) Alimentation à des fins industrielles. Les estimations de la demande industrielle devraient être basées sur les niveaux actuels de consommation compte dûment tenu de la demande non satisfaite et des niveaux projetés ou prévus de développement industriel dans les régions à l'étude. Il convient de distinguer entre la demande industrielle pesant sur les réseaux urbains et la demande que font peser sur les ressources les prélèvements privés.

D) Autres formes de demande. Toutes les autres formes de demande qui n'entrent pas dans l'une des catégories susmentionnées seront identifiées et quantifiées. Dans nombre de régions, des particuliers soustraient des ressources d'eau, notamment d'eau souterraine, au moyen de puits et de trous de sonde et l'on doit s'attendre à ce que cette demande continue, tout au moins pour ce qui est des installations existantes. Le volume d'eau ainsi prélevé par des particuliers devra être chiffré pour déterminer l'incidence de cette demande sur les ressources totales. On étudiera l'opportunité et la possibilité de réduire ou mettre un terme à ce type de prélèvement.

Sur la base de ces projections de demande et des estimations de la consommation actuelle (voir paragraphe 4.3. Etude de la consommation d'eau), on identifiera et on chiffrera la demande insatisfaite dans tous les secteurs. Après avoir évalué l'ampleur des insuffisances et les contraintes économiques et sociales qui leur sont dues, on établira un ordre de priorité des domaines où une insuffisance a été décelée.

4.6 Gestion de l'eau

On effectuera pour chaque région à l'étude, une étude de l'utilisation et de la gestion actuelle de l'eau dans tous les secteurs, pour déterminer si l'on peut réaliser des économies d'utilisation et affecter les quantités ainsi économisées à la consommation à la satisfaction d'autres demandes.

Les activités à ce titre comprendront, sans nécessairement s'y limiter, un examen des points suivants :

Irrigation. On étudiera les utilisations actuelles de l'eau dans l'agriculture ainsi que les méthodes et le niveau de la gestion en matière d'irrigation. On prêter attention aux méthodes et aux taux d'irrigation des champs en fonction des sols et des cultures, à la fréquence de l'irrigation et aux formes de rotation des cultures, aux techniques agricoles à forte utilisation d'eau et, notamment aux méthodes de préparation des sols pour le paddy, à l'utilisation de l'eau durant ces périodes, à l'efficacité des systèmes d'irrigation et autres questions du même genre.

On identifiera et on étudiera les méthodes de conservation de l'eau, en évaluant la possibilité des les faire accepter, et on proposera des moyens pratiques de les introduire.

Alimentation en eau. On examinera et on quantifiera avec toute la précision possible, en se fondant sur les données disponibles, la consommation non comptabilisée dans les réseaux d'alimentation urbains. On identifiera les raisons principales auxquelles tiennent les hauts niveaux de déperdition : fuite du réseau, inexactitude des compteurs aux raccordements, branchements illégaux, absence de comptage général, insuffisance du système de comptabilisation, et on proposera des mesures pratiques pour améliorer le système d'enregistrement de la consommation et réduire les gaspillages.

On entreprendra des études du même genre pour les réseaux d'alimentation ruraux, mais il est à prévoir que les données dont on dispose ne permettront pas, en règle générale, une analyse détaillée et qu'on devra se borner à évaluer la situation après inspection et extrapolation.

Industrie. On étudiera les utilisations actuelles et les niveaux d'utilisation de l'eau dans l'industrie. On identifiera les utilisations génératrices de gaspillage et on fera des propositions quant aux moyens de réduire la consommation par un meilleur contrôle de l'utilisation. On étudiera la mesure dans laquelle on pourrait introduire un recyclage de l'eau, avec ou sans traitement, dans les usines ou complexes industriels. On examinera la possibilité d'utiliser une eau de qualité inférieure dans certaines industries ainsi que celle qu'offre le traitement des effluents industriels aux fins d'utilisation par d'autres consommateurs.

Autres utilisations. On étudiera l'utilisation de l'eau par tout autre groupe ou groupes significatifs de consommation n'appartenant pas aux secteurs décrits ci-dessus. L'examen ne portera que sur les consommateurs importants, à titre individuel ou groupé.

Tarification de la gestion. On étudiera les méthodes actuelles de tarification de l'eau pour les consommateurs de tous les secteurs, les taux de redevances, la mesure dans laquelle le coût de la production est subventionné par les pouvoirs publics, imputé sur les recettes municipales ou sur d'autres sources ainsi que l'incidence des taux actuels de redevances et de subventions sur la demande. On examinera la mesure dans laquelle la politique actuelle de tarification peut être modifiée de manière à réduire l'écart entre la consommation et la demande économique, le cas échéant.

L'étude décrite au paragraphe 4.6 ci-dessus devrait déboucher sur l'identification des principaux domaines, dans tous les secteurs, où l'on peut réaliser des économies de consommation; sur la quantification des économies qui pourraient être dégagées et réaffectées; sur des propositions visant à l'introduction, à court terme ou à moyen terme, de méthodes pratiques de conservation; sur l'identification de méthodes de conservation appelant un plus ample examen avant leur introduction éventuelle; sur les dispositions administratives requises pour introduire ces mesures et pour en assurer l'administration et le contrôle ultérieur.

4.7 *Etude de la gestion de l'eau*

Cette étude aura pour objet d'examiner les lois et règlements en vigueur en matière d'eau ainsi que les dispositions institutionnelles existant en matière de gestion et de contrôle des ressources en eau, en vue de proposer les modifications nécessaires, le cas échéant, pour mener une politique optimale en matière de gestion d'eau.

Les activités à ce titre comprendront, sans nécessairement s'y limiter, les points suivants :

- Une étude des lois et règlements actuellement en vigueur en matière d'eau et l'identification des contraintes susceptibles de faire obstacle à l'introduction d'une politique optimale de gestion de l'eau conformes aux besoins prévus.
- Une étude de tous statuts ou accords entre le Gouvernement et les utilisateurs d'eau ayant trait à l'utilisation des ressources d'eau, et l'identification des contraintes qui pourraient faire obstacle à l'introduction d'une politique optimale de gestion de l'eau.
- On définira les dispositions institutionnelles relatives aux ressources en eau, à leur allocation et à leur gestion dans les régions à l'étude. On établira les pouvoirs conférés à chaque administration, organisme public ou autre autorité, notamment en ce qui concerne l'allocation ou l'affectation des ressources ainsi que les liens unissant les diverses institutions. On établira notamment le degré de contrôle que les usagers ont dans chaque secteur sur leurs ressources d'eau. Il sera tenu compte de toute anomalie dans les pouvoirs ainsi conférés, des conflits d'intérêt et des contraintes qui font obstacle à une répartition et à une gestion optimales des ressources.

Sur la base des études susmentionnées, on formulera les mesures nécessaires pour mettre en œuvre des politiques différentes et optimales de gestion des eaux, en indiquant les arguments qui militent en leur faveur et leurs inconvénients, aux fins d'examen par le Gouvernement du Tamil Nadu. Les propositions comprendront entre autres un exposé des moyens d'assurer une répartition appropriée des ressources en eau entre tous les secteurs, en fonction des priorités établies de

contrôler géographiquement et quantitativement les prélèvements, et notamment d'instaurer, le cas échéant, un système d'autorisation de prélèvement et d'utilisation de l'eau, de contrôler l'usage de l'eau, des luttes contre le gaspillage et de prévenir la pollution des sources.

4.8 *Stratégie de mise en valeur des ressources*

On étudiera les diverses stratégies possibles d'utilisation des ressources existantes, inutilisées et sous-utilisées, pour chaque région à l'étude, que la mise en valeur en soit séparée ou groupée, en vue de répondre à la demande d'eau de tous les secteurs jusqu'en l'an 2010. Cette étude sera fondée sur les conclusions de l'enquête sur les ressources en eau et de l'étude de la demande et elle examinera, compte tenu de la définition qui aura été donnée des besoins prioritaires et de l'utilisation actuelle des ressources, les diverses solutions possibles en matière de mise en valeur en vue de formuler une stratégie qui permette de réaliser des économies d'ensemble dans le transport et la distribution.

Toutes les options pratiques seront identifiées et évaluées. Dans ce nombre figureront, outre la mise en valeur des ressources inutilisées et sous-utilisées, des solutions telles que la réaffectation des ressources existantes de manière à réaliser des économies de transport ou une utilisation plus appropriée de l'eau de bonne qualité, l'utilisation conjointe des ressources en eau de surface et en eau souterraine, la réutilisation des effluents industriels et urbains après un traitement approprié, le remplacement de l'eau potable par une eau de qualité inférieure à certaines fins industrielles et l'utilisation des ressources en eau dégagées grâce aux économies résultant de l'introduction de mesures de conservation.

On comparera la valeur sur le plan économique des diverses options et stratégies après avoir examiné à fond les facteurs juridiques, sociaux et autres pertinents, et on élaborera, aux fins d'examen par le Gouvernement du Tamil Nadu, une stratégie recommandée de mise en valeur pour chaque région à l'étude.

4.9 *Plan de mise en valeur échelonnée*

On établira un plan de mise en valeur par étapes des ressources en eau dans les régions à l'étude de manière à répondre à la demande de tous les secteurs jusqu'à l'an 2010, en se fondant sur les recommandations faites à la suite de l'étude au sujet des options existantes en matière d'utilisation des sources, dans le cadre si possible des ressources disponibles. Ce plan devra constituer un projet définitif étayant les stratégies et les politiques élaborées et recommandées au cours de l'étude. On définira clairement chaque source dont la mise en valeur est recommandée en précisant la méthode préconisée à cet effet. Les enquêtes, investigations et études et autres activités à mener avant la mise en valeur de chaque ressource seront indiquées.

Le plan indiquera clairement l'emplacement et l'ampleur des ressources qui peuvent être allouées aux fins d'utilisation à chaque région à l'étude, conformément aux principes recommandés de gestion des ressources en eau, en décrivant avec précision les méthodes de mise en valeur par étapes de chaque ressource, de manière à répondre à une demande croissante, y compris les modes de prélèvement, de traitement, de transport et de distribution et fournira une estimation du coût de tous les ouvrages et autres frais connexes, ainsi qu'une estimation des crédits nécessaires à chaque étape pour mettre en œuvre le plan dans le cadre des ressources disponibles.

APPENDICE I. DEUXIÈME PARTIE A : APPORTS, PRODUCTION ET COÛTS

DEUXIÈME PARTIE A. APPORTS, PRODUCTION ET COÛTS

A. *Apports*

1. *Apports du Gouvernement de Tamil Nadu*

a. *Personnel*

Le Gouvernement de Tamil Nadu nommera le personnel suivant au titre du projet. Pour le détail, voir la Deuxième partie B.

	<i>Nb. de personnes</i>	<i>Mois/ hommes</i>
<i>Personnel supérieur et de direction (Bureau de Madras)</i>		
Co-directeur de projet (Cadre AIS)	1	24
Expert juridique (du Cadre du Secrétaire du dépt)	1	6
Hydrogéologue	1	24
Hydrologue	1	24
Ingénieur des services d'hygiène	1	24
Photogéologue	1	24
Assistants techniques (Grade A.E.)	5	24
TOTAL	11	246
<i>Cadres moyens et inférieurs (Bureaux extérieurs)</i>		
Hydrologue des eaux de surface	3	72
Hydrogéologue	2	48
Ingénieur des services de santé	3	72
Hydrochimiste	1	24
Assistants techniques	6	144
TOTAL	16	360
<i>Personnel non technique (Bureau de Madras)</i>		
Surveillant	1	24
Sténodactylo	6	144
Assistant	2	48
Chauffeurs	8	192
Assistant dessinateur	6	144
Photographe	1	24
Personnel de service	8	192
TOTAL	32	768
<i>Personnel non technique (Bureaux extérieurs)</i>		
Surveillants	3	72
Sténodactylo	3	72
Assistant	3	72
Chauffeurs	5	120
Dessinateur	2	48
Personnel de service	6	144
TOTAL	22	528

Outre le personnel énuméré ci-dessus, des membres du personnel professionnel et technique du « P.W.D. (groundwater) » et du « Tamil Nadu Water Supply and Drainage Board » seront affectés au projet à temps partiel ou complet en fonction des besoins du bureau de Madras ou des bureaux extérieurs.

Les besoins du projet en personnel national qualifié seront en outre revus de temps à autre par le Groupe d'experts et les effectifs du projet seront modifiés en conséquence.

b. *Contrat de sous-traitance locale*

Le Gouvernement de Tamil Nadu confiera, en sous traitance, à une société nationale la réalisation d'une étude socio-économico-politique sur l'attitude des exploitants et des communautés rurales à l'égard de la modernisation des réseaux d'irrigation et des pratiques agricoles ainsi que de la modification des droits d'eau traditionnels.

Les conclusions de l'étude serviront de guide aux planificateurs et les aideront à éviter de soumettre des plans que la population locale jugerait inacceptables.

c. Services

Comme indiqué dans le Mandat, les ouvrages au titre du projet reposeront sur les données et renseignements existants. Un complément de travaux sur le terrain : exploration études géophysiques, forages exploratoires, mesures de débit, essais de pompage, relevés, etc. pourrait toutefois se révéler nécessaire dans plusieurs cas. Dans ce cas, le Gouvernement du Tamil Nadu, par l'intermédiaire des organismes publics appropriés, fournira ces services au projet sur une base préférentielle.

Le projet recevra des données et tous les éléments d'information requis des organismes publics, services et institutions pertinents.

d. Bureaux

Le projet comptera un bureau central à Madras et trois bureaux extérieurs soit un dans chacune des régions du projet.

Le bureau central siègera dans les locaux du Water Institute. Les facilités existantes de l'Institut, y compris les laboratoires de chimie et de téledétection et l'antenne cartographique, etc. seront à son entière disposition.

Le Gouvernement du Tamil Nadu achètera le mobilier supplémentaire et le matériel ordinaire de bureau nécessaire à l'installation du personnel national et international du projet.

Le Gouvernement du Tamil Nadu fournira au projet trois bureaux extérieurs dans les trois régions du projet. Ces bureaux seront convenablement meublés et équipés.

e. Matériel et fournitures

Fongible

- Fournitures de bureau
- Fournitures à dessin
- Produits et réactifs pour laboratoire chimique
- Matériel photographique.

Non fongible

En sus du matériel existant au Water Institute, le Gouvernement du Tamil Nadu fournira au projet les véhicules et le matériel suivants :

- Voitures à voyageurs, 4
- Voitures à voyageurs climatisées, 2
- Jeeps, 5
- Canionnettes, 2
- Machines à écrire, 6
- Machines à calculer, 4
- Calculatrices électroniques, selon besoins
- Mobilier de bureau, selon besoins
- Matériel à dessin.

f. Dépenses diverses

- Fonctionnement, entretien et réparation des véhicules, y compris le carburant et l'huile
- Frais de location des bureaux
- Téléphone, télégramme, affranchissement et électricité
- Frais de dédouanement
- Assurances
- Transport dans le pays du matériel du projet
- Frais de publication des rapports provisoires et finaux.

Le Groupe d'étude spécial visé dans le Mandat (paragraphe 1.1) examinera de temps à autre les besoins supplémentaires du projet en personnel, en matériel, en fournitures ainsi que les dépenses diverses; les apports supplémentaires nécessaires seront fournis au projet conformément aux recommandations du Groupe.

Le coût total des apports fournis par le Gouvernement du Tamil Nadu s'établit comme suit : (pour le détail, voir la partie deux B)

	<i>Roupies</i>
Personnel	2.670.800
Matériel	1.850.000
Divers	<u>1.570.000</u>
TOTAL	6.090.000

2. Apports de l'ONU/DCTD

a. Personnel international

	<i>Mois de la prise de fonctions</i>	<i>Durée en mois/hommes</i>
<i>Experts</i>		
Ingénieur spécialisé en ressources hydrauliques	1	24
Planificateur spécialisé en ressources hydrauliques.....	7	18
	<i>Durée et nombre de visites (m/h)</i>	<i>Total en mois/hommes</i>
<i>Consultants</i>		
Ingénieur spécialisé en irrigation	1 + 1 + 2	4
Ingénieur spécialisé en approvisionnement en eau	1 + 1 + 2	4
Economiste spécialisé	1 + 1 + 2	4
Conseiller juridique/administratif	1 + 2 + 2	5
Géologue spécialisé	1 + 1 + 2	4
Agro-économiste.....	1 + 1 + 2	4
Qualité/recyclage de l'eau	1 + 1 + 2	4
Gestion de l'eau	2 + 2	4
Pollution des eaux souterraines	2 + 2 + 2	<u>6</u>
TOTAL :		81

On trouvera ci-joint les définitions d'emploi pour les experts et consultants énumérés ci-dessus. Voir deuxième partie C.

b. Matériel et fournitures

	<i>Dollars EU</i>
<i>Fongible</i>	
Matériel de bureau.....	2,000
Produits chimiques et réactifs	2,000
Matériel pour le laboratoire de télédétection	1,000
Pièces de rechange pour le matériel	2,000
<i>Non fongible</i>	
Ordinateurs, accessoires et logiciels	35,000
Matériel supplémentaire pour le laboratoire de télédétection	10,000
Matériel supplémentaire pour le laboratoire de chimie	20,000
Instruments pour les travaux sur terrain et trousse d'analyse hydrochimique... ..	2,000
Instruments hydrologiques (gauges de débit, compteurs de débit, enregistreuses de niveau d'eau, etc.)	10,000
Instruments hydrogéologiques (indicateurs de niveau d'eau, capteurs d'acier, etc.)	3,000

	<i>Dollars EU</i>
<i>Non fongible</i>	
Matériel de bureau et à dessin et instruments	2,500
Matériel, divers	<u>1,500</u>
	Total 84,000
Frais d'expédition et d'assurance (20%)	<u>16,800</u>
	TOTAL GÉNÉRAL 100,800

c. *Divers*

	<i>E.U.</i>
Dépenses de fonctionnement	24,000
Divers	10,000
Rapports	<u>5,000</u>
	TOTAL 29,000

B. *Production et rapports*

Chacune des études mentionnées dans le Mandat sera résumée dans un rapport. Il sera établi un rapport distinct pour chacun des bassins fluviaux entrant dans le cadre du projet. Les rapports comporteront des tableaux, des cartes et autres graphiques ainsi que suffisamment de données de base (sous forme d'annexes) pour étayer les constatations, conclusions et recommandations du rapport. Ces rapports seront incorporés, en partie ou en totalité, dans le rapport final sur le projet.

Les rapports ne se limiteront pas nécessairement aux sujets énumérés ci-après. Cette liste qui n'inclut pas les rapports que les consultants sont tenus d'établir à l'issue de leur mission, est la suivante :

1. Hydrologie et ressources en eau de surface dans chaque bassin fluvial.
2. Hydrogéologie et ressources en eau souterraine de chaque bassin fluvial.
3. Réseau d'irrigation et utilisation de l'eau pour l'irrigation.
4. Réseaux urbains et ruraux d'alimentation en eau et alimentation en eau des industries.
5. Bilan hydrologique de chaque bassin, indiquant les ressources excédentaires et susceptibles d'être mises en valeur.
6. Besoins présents et futurs (à l'horizon 2010) en eau des régions du projet.
7. Législation et dispositif institutionnel existant en matière d'eau dans l'Etat de Tamil Nadu; situation actuelle et propositions visant à l'élaboration d'une législation adéquate en la matière.
8. Tarification de l'eau dans les différents secteurs, situation actuelle.
9. Propositions relatives aux moyens d'accroître les disponibilités en eau par l'amélioration des pratiques actuelles d'utilisation et par une gestion adéquate de l'eau.
10. Propositions relatives aux moyens d'accroître les disponibilités en eau par la mise en valeur des ressources sous-employées ou inutilisées.
11. Etat socio-économique et politique de la population rurale dans les régions du projet, attitude de la population à l'égard des modifications (améliorations) des pratiques d'irrigation.

Le rapport final contiendra des propositions concrètes sur les moyens d'accroître les disponibilités en eau dans les régions du projet par le biais de l'amélioration des réseaux et méthodes existants d'irrigation, par la mise en valeur de ressources nouvelles d'eau de surface et d'eau souterraine, par une réduction des pertes d'eau (écoulement vers la mer, évaporation, etc.) et par une gestion et une administration adéquates des ressources en eau.

De brefs rapports intérimaires d'activités seront établis et présentés tous les six mois.

C. *Méthode*

La plupart des résultats et des produits du projet seront fondés sur les données et renseignements existants. La validité et l'exactitude des données devront être établies en procédant à des vérifications sur les lieux où elles ont été recueillies, en contrôlant les instruments utilisés ainsi que la méthode de calcul et de traitement suivie.

Ces principes s'appliqueront essentiellement aux données météorologiques, hydrologiques et hydrogéologiques ainsi qu'aux données relatives aux réseaux d'irrigation et d'alimentation en eau.

On aura très largement recours à des micro-ordinateurs, tels que l'Apple II, pour le traitement et la présentation de la masse énorme de données météorologiques, hydrologiques, hydrogéologiques et autres. On utilisera également les ordinateurs pour résoudre les problèmes hydrauliques et établir des modèles d'hydro-systèmes.

Il conviendra de prêter une attention toute particulière aux problèmes du captage et de l'entreposage des eaux de surface excédentaires qui s'écoulent dans la mer durant la mousson. Des propositions devront notamment être soumises pour le stockage des eaux de pluies torrentielles dans des réservoirs de surface et la réalimentation artificielle de la nappe aquifère.

Les propositions formulées dans le rapport final devront tenir compte de la situation socio-économique et politique existant dans l'Etat de Tamil Nadu en général et dans les régions du projet en particulier. Il conviendra de prêter une attention particulière à l'attitude de la population rurale à l'égard des changements qu'il est proposé d'apporter aux méthodes d'irrigation et aux droits d'eau traditionnels.

D. Calendrier du projet

Le projet est prévu pour une période de deux ans. Il démarrera avec l'arrivée à Madras du Principal conseiller technique. Celui-ci arrivera à Madras dans un délai de deux mois après que le Gouvernement indien l'ait officiellement agréé.

Le Département de la coopération technique pour le développement commencera à soumettre des candidatures au Gouvernement indien et au Gouvernement du Tamil Nadu deux mois après la signature du présent Accord et la réception du premier versement, comme prévu à l'alinéa *a* du paragraphe 2.3 de l'article II de l'Accord. Le matériel sera commandé dès que le premier versement aura été reçu.

On estime que le projet démarrera à Madras en septembre-octobre 1985.

Un projet de rapport final sera soumis au Gouvernement du Tamil Nadu trois mois après l'achèvement du projet. Le rapport final sera, quant à lui, soumis six mois après que le Département de la coopération technique pour le développement ait reçu les observations du Gouvernement du Tamil Nadu.

E. Plan de travail

Le Directeur du projet et le Directeur national du projet établiront un plan détaillé de travail pour l'exécution du projet avec l'assistance du Conseiller technique du DCTD. Ce plan sera établi au début du projet et mis à jour périodiquement. Le plan de travail convenu sera joint au présent Accord et sera considéré comme faisant partie du descriptif du projet.

F. Suivi

Le projet sera examiné périodiquement par le Groupe d'étude spécial visé dans le Mandat.

Un Conseiller technique de DCTD visitera le projet deux fois par an. Des visites supplémentaires auront lieu à la demande du Groupe d'experts ou du Gouvernement du Tamil Nadu. Au cours de ces visites, le Conseiller technique examinera les travaux et leur état d'avancement; le Programme de travail sera modifié si besoin est.

G. Coût du projet

	<i>Dollars des Etats-Unis</i>
Experts et consultants (81 hommes/mois).....	866 000
Matériel et fournitures.....	109 200
Divers	39 000
Total	1 014 200
Appui au programme (13 %)	131 800
TOTAL GÉNÉRAL	1 146 000

(Voir page consacrée au budget ci-jointe)

Les coûts indiqués pour les experts et les consultants sont des coûts estimatifs aux fins du budget et des avances. Le coût effectif sera facturé au Gouvernement du Tamil Nadu.

Les coûts indiqués pour le matériel et frais d'envoi et d'assurance sont estimatifs. Les coûts réels seront facturés au Gouvernement du Tamil Nadu.

Le pourcentage de 13 p. 100 prévu au titre d'appui au programme viendra en sus des dépenses effectives du DCTD.

Un montant de 172,000 dollars E-U., soit 15 p. 100 du coût total du projet, doit être mis de côté à titre de réserve pour les projets relevant des Fonds d'affectation spéciale de l'Organisation des Nations Unies.

BUDGET DU PROJET (EN DOLLARS DU ETATS-UNIS)

Pays : INDE

Projet n° : IND/85/X01

Titre : Etude de la gestion des ressources — Tamil Nadu

	Total		1985		1986		1987	
	Hommes- mois	Dollars EU	Hommes- mois	Dollars EU	Hommes- mois	Dollars EU	Hommes- mois	Dollars EU
10 Personnel du projet								
11 Personnel internat.....								
11.01 Ingénieur en ressources hydrauliques CTA	24	214 500	3	25 200	12	106 000	9	83 300
11.02 Planificateur de ressources en eau	18	162 800			9	79 500	9	83 300
11.60 Consultants	39	460 300	3	33 100	17	196 800	19	230 400
11.99 Total partiel	81	837 600	6	58 300	38	382 300	37	397 000
15 Frais de voyages à l'intérieur du pays		8 400		600		4 200		3 600
16 Frais des missions		20 000		4 000		8 000		8 000
19 Total de la composante		866 000		62 900		394 500		408 600
40 Matériel								
41 Matériel fongible		8 400		2 400		4 800		1 200
42 Matériel non fongible		100 800		100 800				
49 Total de la composante		109 200		103 200		4 800		1 200
50 Divers								
51 Dépenses de fonctionnement		24 000		3 000		12 000		9 000
52 Rapports		5 000						5 000
53 Divers		10 000		1 700		4 100		4 200
59 Total de la composante		39 000		4 700		16 100		18 200
99 Total du projet		1 014 200		170 800		415 400		428 000
Appui au programme I3 %		131 800		22 200		54 000		55,600
Total général		1 146 000		193 000		469 400		483 600
Réserve 15 %		172 000						
COÛT MAXIMUM DU PROJET		1 318 000						

Note :

Coût annuel d'un expert en 1985: 100 987 (voir ventilation ci-jointe des coûts).

Coût mensuel d'un consultant en 1985: 11 025.

Les coûts en 1986 sont égaux à 1,05 des coûts de 1985.

Les coûts en 1987 sont égaux à 1,10 des coûts de 1985.

Tous les chiffres du budget sont arrondis aux 100 dollars les plus proches.

COMPOSANTE DÉPENSES EN PERSONNEL POUR LES PROJETS DU FONDS D'AFFECTATION

I. NOM :	CÔTE DU PROJET : IND/85/X01
NATIONALITÉ :	N° DE BUDGET :
LIEU DE RECRUTEMENT :	POSTE N° :
GRADE : 6 ÉCHELON : II	LIEU D'AFFECTATION : Madras, Inde
CÉLIBATAIRE <input type="checkbox"/> MARIÉ <input checked="" type="checkbox"/>	TYPE DE MESURE :
ENFANTS À CHARGE : 2 (indiquer leur âge)	Recrutement <input checked="" type="checkbox"/> Prolongation <input type="checkbox"/> Transfert <input type="checkbox"/>
EOD :	DURÉE: Un an
<i>Dollars des Etats-Unis</i>	
II. Traitement de base net (Grade (Classe) 6 Echelon : II)	44 453,00
Ajustement de poste (Classe : A/+3, Multiplicateur -2)	(711)
Indemnité de poste	3 600,00
Incitations financières (le cas échéant)	—
Caisse des pensions — participants à part entière (14,50 %)	11 122,00
Prime de Rapatriement	3 281,00
Indemnité pour enfants à charge	1 400,00
Indemnité d'installation	6 900,00
Indemnité pour frais d'études (le cas échéant)	9 000,00
Compensation de congé annuel (facultatif)	—
Couverture au titre de l'Appendice D (1 % du traitement de base net)	445,00
Frais de voyages officiels sur le terrain	—
Assurance maladie	601,00
Assurance vie	296,00
Frais encourus avant l'emploi	500,00
Remboursement de l'impôt sur le revenu (citoyens américains et résidents permanents; citoyens canadiens et résidents)	—
Subvention au logement (le cas échéant)	—
Frais de voyages et de déménagement (aller-retour)	—
a) Frais de voyages initiaux :	
Expert	2 500,00
Personnes à charge	7 600,00
Transport des effets personnels	10 000,00
b) Voyages au titre du congé dans les foyers (le cas échéant) :	
Expert	—
Personnes à charge	—
Transport des effets personnels	—
c) Frais de voyage de la famille de l'expert (le cas échéant)	—
d) Voyages d'études des enfants à charge (le cas échéant)	—
COÛT TOTAL	100 987,00

APPENDICE I. DEUXIÈME PARTIE B : APPORTS ET DÉPENSES
DU GOUVERNEMENT DU TAMIL NADU

(A) PERSONNEL SUPÉRIEUR DE DIRECTION (BUREAU DE MADRAS)

Sl. N°	Catégorie	Barème des traitements	N°	Hommes-mois	Traitement moyen					Total pour la période du projet	
					Rs.	D.A. Rs.	H.H.A. Rs.	C.C.A. Rs.	Total Rs.	Rs.	
1.	Co-directeur du projet (Cadre moyen AIS) . . .		1	24					3 000	72 000	
2.	Expert juridique (Secrétaire adjoint)		1	6					3 000	18 000	
3.	Hydrogéologue	1000-60-1300-70-1650	1	24	1 397	656	210	115	2 378	57 072	
4.	Hydrologue do ..	1	24	1 397	656	210	115	2 378	57 072	
5.	Ingénieur de la santé publique do ..	1	24	1 397	656	210	115	2 378	57 072	
6.	Photogéologue (Ingénieur chef adjoint)	750-50-1350	1	24	1 103	518	165	90	1 876	45 024	
7.	Assistants techniques	600-30-750-35-890-40-1050	5	120	860	406	120	65	1 451	1 74 120	
				<u>246</u>						<u>4,80 360</u>	

(B) CADRES MOYENS ET INFÉRIEURS (BUREAUX EXTÉRIEURS)

Sl. N°	Catégorie	Barème des traitements	N°	Hommes-mois	Traitement moyen					Total pour la période du projet	
					Rs.	D.A. Rs.	H.H.A. Rs.	C.C.A. Rs.	Total Rs.	Rs.	
1.	Hydrologue d'eau de surface	750-50-1350	3	72	1 103	518	165	90	1 876	1.35 072	
2.	Hydrogéologue	750-50-1350	2	48	1 103	518	165	90	1 876	90 048	
3.	Hydrochimiste	750-50-1350	1	24	1 103	518	165	90	1.876	45 024	
4.	Ingénieur de la santé publique	750-50-1350	3	72	1 103	518	165	90	1 876	1 35 072	
5.	Assistants techniques	600-30-750-35-890-40-1050.	6	144	860	406	120	65	1 451	2.08.944	
	TOTAL			<u>360</u>						<u>6.14.160</u>	

MATÉRIEL ET FOURNITURES

Sl. N°	Description des articles	N°	Montant
<i>Fongibles</i>			
1.	Fournitures de bureau		25,000
2.	Fournitures à dessin		30,000
3.	Produits chimiques pour laboratoire et réactifs		30,000
4.	Matériaux photographiques		40,000
			<u>1.23 000</u>

Sl. N°	Description des articles	N°	Montant
<i>Non fongibles</i>			
1.	Voitures-passagers	4	3 60 000
2.	Camionnettes	2	3 00 000
3.	Voitures climatisées de fabrication indienne	2	2 00 000
4.	Jeeps	5	3 75 000
5.	Machines à écrire	6	36 000
6.	Machines à calculer	4	4 000
7.	Calculatrices électroniques	L.S	50 000
8.	Mobilier de bureau	L.S	3 00 000
9.	Matériel de dessin	L.S	1 00 000
			<u>17 25 000</u>
TOTAL			18 50 000

Sl. N°	Catégorie	Barème de traitement		Traitement moyen				Total	Total pour la période du projet	
		Rs.	N° Hommes-mois	Rs.	D.A. Rs.	H.H.A. Rs.	C.C.A. Rs.			
<i>1. Personnel non technique (Bureau de Madras)</i>										
1.	Suveillant	525-25-675-30-855-35-925	1	24	765	406	120	65	1 356	32 544
2.	Sténodactylo	350-10-420-15-600	6	144	479	300	75	40	894	1 28 736
3.	Assistant	400-15-490-20-650-25-700	2	48	570	356	75	40	1 041	49 968
4.	Chauffeurs	310-10-470-15-500	8	192	411	259	75	40	785	1 50 720
5.	Dessinateur adjoint	325-10-445-15-550	6	144	441	278	75	40	834	1 20 096
6.	Photographe	325-10-445-15-550	1	24	441	278	75	40	834	20 006
7.	Personnel de service	250-5-330-10-400	8	192	318	200	45	25	588	1 12 896
<i>Personnel non technique (Bureaux extérieurs)</i>										
1.	Surveillants	525-25-675-30-855-35-925	3	72	765	406	120	65	1 356	97 632
2.	Sténodactylos	350-10-420-15-600	3	72	479	300	75	40	894	64 368
3.	Assistant	400-15-490-20-650-25-700	3	72	570	356	75	40	1 041	74 952
4.	Chauffeurs	310-10-470-15-500	5	120	411	259	75	40	785	94 200
5.	Dessinateur	325-10-445-15-550	2	48	441	278	75	40	834	40 032
6.	Personnel de service	250-5-330-10-400	6	144	318	200	45	25	588	84 672
TOTAL				<u>1 296</u>						<u>10 70 832</u>

DÉPENSES DIVERSES

Sl. N°	Description du poste	Montant requis
1.	Frais de fonctionnement, d'entretien et de réparation des véhicules fournis par le Gouvernement et par l'ONU, y compris le carburant et l'huile	12 60 000
2.	Frais de location de bureau	1 00 000
3.	Téléphone, télégraphe, affranchissement et électricité	1 00 000
4.	Frais de dédouanement	50 000
5.	Assurances	20 000
6.	Transport dans le pays de matériel du projet	25 000
7.	Coût de la publication des rapports intérimaires et finaux	15 000
TOTAL		<u>15 70 000</u>

APPENDICE I. DEUXIÈME PARTIE C : DÉFINITIONS D'EMPLOI

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

- Titre du poste :* Conseiller technique principal, Planificateur principal de ressources en eau.
- Durée :* Un an, avec possibilité de prolongation jusqu'à deux ans au total.
- Date de prise de fonctions :* Octobre 1985
- Lieu d'affectation :* Madras, avec de fréquentes visites dans les régions du projet.
- Fonctions :* Le Conseiller technique principal sera responsable de la direction, de la gestion et de l'exécution de l'ensemble du projet, notamment pour ce qui est des questions techniques.
- Il devra en particulier :
- Programmer, coordonner et superviser, avec le Directeur national du projet, le travail d'une équipe composée de plusieurs experts et consultants internationaux et d'un nombre important de spécialistes et techniciens du pays.
 - Préparer des spécifications de concert avec les autres membres de l'équipe pour l'achat de matériel, de fourniture et autres approvisionnements qui seront fournis au projet par l'intermédiaire de l'Organisation des Nations Unies.
 - Contrôler l'utilisation de tout le matériel et autres biens fournis au projet par l'intermédiaire de l'Organisation des Nations Unies, en sa qualité d'agent d'exécution, et en assumer la responsabilité.
 - Organiser des programmes de formation pour le personnel de contrepartie et participer à des cours et à des séminaires.
 - Coopérer avec les programmes bilatéraux et multilatéraux de mise en valeur des ressources en eau et programmes connexes du Gouvernement, selon les besoins, et veiller à coordonner leurs travaux.
 - Soumettre des rapports à l'Organisation des Nations Unies, en sa qualité d'agent d'exécution, comme prévu dans le descriptif de projet, le manuel du Principal conseiller technique, le manuel de l'ONU/DCTD et les instructions spéciales émanant du Siège de l'ONU.
 - Préparer notamment, avec le concours des autres membres de l'équipe, les rapports techniques finaux, y compris le texte, les cartes et autres illustrations graphiques et annexes appropriées.
 - Le Conseiller technique principal participera activement à tous les travaux techniques au titre du projet lesquels comprennent, sans toutefois s'y limiter, l'évaluation des ressources en eaux de surface et eaux souterraines, la détermination des besoins présents et futurs en eau des différents secteurs ainsi que la préparation d'un plan de mise en valeur par étapes et de gestion des ressources en eau de surface et en eau souterraine dans la région du projet, de manière à répondre à la demande en eau de tous les secteurs jusqu'à l'an 2010.
- Qualifications :* Ingénieur civil expérimenté ayant de vastes connaissances et une grande expérience de la planification des ressources en eaux de surface et en eaux souterraines, de la mise en valeur, de la gestion

et de l'utilisation conjuguée, de ces ressources; une expérience de la préparation de plans directeurs pour la mise en valeur des ressources en eau; des connaissances et une expérience du traitement et du recyclage des eaux usées, de l'établissement de modèles mathématiques des ressources en eau et de leur gestion et des méthodes et techniques modernes de planification des ressources en eau, de leur mise en valeur, de leur gestion et de leurs utilisations; une connaissance pratique et une expérience de la planification et de la gestion des ressources en eau dans des régions similaires à celles du projet et une expérience indéniable de la gestion de l'évaluation de la planification des ressources en eau sur une vaste échelle ainsi que de l'établissement des rapports techniques finaux sur des projets de cette nature.

Langue : Maîtrise parfaite de l'anglais.

Renseignements généraux : Voir les pages ci-jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

- Poste :* Planificateur des ressources en eau.
- Durée :* Un an avec possibilité de prolongation jusqu'à un an et demi au total.
- Date de prise de fonction :* Avril 1986
- Lieu d'affectation :* Madras, avec de fréquentes visites dans les régions du projet.
- Fonctions :* Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens locaux affectés au projet, l'expert s'acquittera des tâches suivantes :
- Visiter et évaluer les ouvrages hydrauliques existants alimentant les réseaux d'irrigation et les réseaux municipaux et ruraux d'alimentation en eau ainsi que les installations hydroélectriques lorsque besoin est. Etudier et évaluer les plans existants de nouveaux réseaux d'irrigation, de réseaux municipaux et ruraux d'alimentation en eau et de production d'électricité.
 - Participer à l'évaluation de l'utilisation qui est faite des eaux de surface et des eaux souterraines dans les régions du projet et d'estimer les besoins présents et futurs en eau des différents secteurs dans ces régions.
 - Participer au processus de planification précédant l'élaboration d'un plan de mise en valeur par étapes et de gestion des ressources en eau dans les régions du projet pour répondre à la demande en eau de tous les secteurs jusqu'à l'année 2010.
 - Former des professionnels et des techniciens nationaux à tous les aspects pertinents de la planification, de l'aménagement et de la gestion des ressources en eau.

Qualifications : Ingénieur civil expérimenté ayant de vastes connaissances et une longue expérience de la planification, de l'aménagement et de la gestion des eaux de surface et des eaux souterraines et de l'utilisation conjuguée de ces ressources; expérience de l'élaboration de plans directeurs de mise en valeur régionale des ressources en eau; connaissances et expérience du recyclage des eaux usées, de la mise au point de modèles mathématiques des ressources en eau et de leur gestion et de toutes les méthodes et techniques modernes de planification, d'aménagement, de gestion et d'utilisation des ressources en eau; connaissances pratiques et expérience de la planification et de la gestion des ressources en eau dans les régions analogues à celles du projet.

Langue : Maîtrise complète de l'anglais.

Renseignements généraux : Voir les pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

- Poste :* Hydrogéologue/Specialiste de la pollution des eaux de surface.
- Durée :* Trois missions de deux mois chacune.
- Date des missions :* Deux mois à la mi-1986, deux mois à la fin de 1986 et deux mois à la mi-1987.
- Lieu d'affectation :* Madras, avec de fréquentes visites dans les régions du projet.
- Fonctions :* Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, l'expert s'acquittera des tâches suivantes :
- Etudier et évaluer les données existantes sur la pollution des eaux de surface, y compris la remontée des eaux de la mer et la pollution due aux industries, à l'agriculture et aux réseaux d'assainissement.
 - Se rendre dans les zones où il se produit une pollution des eaux de surface pour y étudier les conditions géologiques et hydrogéologiques.
 - Donner des conseils sur la collecte, le traitement et la présentation des données relatives à la pollution des eaux de surface.
 - Montrer les possibilités d'utilisation de l'ordinateur pour le traitement des données relatives à la pollution des eaux de surface et pour l'établissement de modèles des réseaux hydrogéologiques affectés par la pollution.
 - Donner des conseils sur l'utilisation des isotopes pour les études sur la pollution des eaux de surface.
 - Donner des conseils sur le matériel et les instruments requis pour les études sur la pollution des eaux de surface.
 - Participer activement aux travaux du projet ayant trait à l'évaluation des eaux de surface, à la planification, à l'aménagement et à la gestion en générale et à la pollution des eaux de surface en particulier. Proposer, de concert avec les planificateurs des ressources en eau attachés au projet, des plans permettant de réduire ou d'éliminer la pollution des eaux de surface dans les régions du projet.
 - Former les professionnels et techniciens nationaux à tous les aspects pertinents de la détection, de l'évaluation et de la prévention de la pollution des eaux de surface.
 - Participer à la préparation de rapports techniques et de manuels, selon les besoins.
- Qualifications :* Hydrogéologue expérimenté spécialisé en détection, évaluation et prévention de la pollution des eaux de surface; bonnes connaissances générales et expérience de la réalisation d'études, d'évaluation et de plans, d'aménagement intéressant les eaux de surface; connaissances pratiques poussées des méthodes d'investigation superficielles et souterraines utilisées pour les forages hydrogéologiques, notamment dans la mesure où elles ont trait à toutes les formes de pollution des eaux de surface (remontées d'eau de mer, pollution industrielle des eaux de surface, etc.). Connaissances et expérience approfondies

de l'hydrochimie et de l'utilisation des traceurs pour les études de pollution des eaux de surface. Expérience de la conception de plans destinés à prévenir, à réduire ou à éliminer la pollution des eaux de surface. Connaissances et expérience confirmée des banques de données hydrologiques, du traitement par ordinateur des données hydrologiques et de l'établissement de modèles informatiques des cas de pollution des eaux de surface.

Langue : Anglais.
Renseignements généraux : Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

Poste : Ingénieur, spécialiste de l'alimentation en eau, Consultant
Durée : Trois missions, dont deux d'un mois et une de deux mois.
Date des missions : Première mission au début de 1986, deuxième mission à la fin de 1986 et troisième durant le premier semestre de 1987.
Lieu d'affectation : Madras, avec de fréquentes visites dans les régions du projet.
Fonctions : Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :

- Etudier les réseaux urbains et ruraux d'alimentation en eau dans les régions du projet, y compris les sources, l'approvisionnement des consommateurs, les usines de traitement et les réseaux de distribution.
- Donner des conseils sur l'amélioration des réseaux urbains et ruraux existants d'alimentation en eau.
- Proposer de nouveaux réseaux urbains et ruraux d'alimentation en eau pour incorporation dans le plan d'aménagement par étapes et de gestion des ressources en eau des régions du projet, de manière à répondre à la demande en eau de tous les secteurs jusqu'à l'an 2010.
- Former les professionnels et techniciens nationaux à tous les aspects pertinents de l'alimentation urbaine et rurale en eau.
- Préparer et présenter après chaque mission des rapports ainsi qu'un rapport final sur l'alimentation urbaine et rurale en eau dans les régions du projet aux fins d'incorporation dans les rapports techniques finaux.

Qualifications : Ingénieur expérimenté d'alimentation en eau ayant de vastes connaissances et une large expérience de la planification des réseaux urbains et ruraux d'alimentation en eau. Expérience de la planification des réseaux d'alimentation en eau dans des pays où les conditions sont analogues à celles de l'Inde du Sud. Expérience confirmée des techniques d'évaluation de l'alimentation en eau et de l'élaboration de plans directeurs de mise en valeur des ressources en eau.

Langue : Maîtrise parfaite de l'anglais.
Renseignements généraux : Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

- Poste :* Spécialiste de la gestion des ressources en eau.
- Durée :* Deux missions de deux mois chacune.
- Date des missions :* Première mission dans le deuxième semestre de 1986 et deuxième mission à la mi-1987.
- Lieu d'affectation :* Madras, avec de fréquentes visites aux régions du projet.
- Fonctions :* Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, l'expert s'acquittera des tâches suivantes :
- Etudier les plans existants et prévus de mise en valeur des ressources en eau dans la région du projet et les besoins des divers secteurs (agriculture, industrie, secteur domestique).
 - Etudier les pratiques actuelles de gestion des ressources en eau et proposer des améliorations en fonction des besoins.
 - Proposer des plans d'utilisation optimale des ressources en eaux de surface et eaux souterraines dans les régions du projet.
 - Préparer et présenter des modèles informatisés susceptibles de constituer des outils de gestion pour les plans proposés.
 - Participer au processus d'élaboration précédant la mise au point d'un plan d'aménagement par étapes et de gestion des ressources en eau dans les régions du projet, de manière à répondre à la demande d'eau de tous les secteurs d'ici l'an 2010.
 - Former des professionnels nationaux à tous les aspects pertinents de la gestion des ressources en eau.
 - Etablir un rapport après chaque mission et un rapport final qui seront incorporés dans le rapport technique final sur le projet.
- Qualifications :* Ingénieur civil expérimenté ayant de vastes connaissances et une large expérience de la planification et de la gestion conjuguée des eaux de surface et des eaux souterraines; des connaissances et une expérience de l'établissement de modèles mathématiques des ressources en eau et de leur gestion ainsi que des méthodes et techniques modernes de planification de mise en valeur, de gestion et d'utilisation des ressources en eau.
- Langue :* Anglais.
- Renseignements généraux :* Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

- Poste :* Ingénieur en irrigation, Consultant
- Durée :* Trois missions, dont deux d'un mois et une de deux mois.
- Date des missions :* Première mission au début de 1986, deuxième mission à la fin de 1986 et troisième mission au cours du premier semestre de 1987.
- Fonctions :* Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :
- Etudier et évaluer les réseaux et pratiques d'irrigation existants dans les régions du projet ainsi que les plans existants de nouveaux réseaux d'irrigation.

- Proposer des améliorations aux réseaux existants d'irrigation susceptibles de réduire les pertes en eau et d'accroître l'efficacité de l'utilisation des eaux.
- Proposer de nouvelles méthodes et techniques d'irrigation et de nouveaux réseaux pour incorporation au plan de mise en valeur par étapes et de gestion des ressources en eau des régions du projet, de manière à répondre à la demande en eau de tous les secteurs jusqu'à l'an 2010.
- Former des professionnels et techniciens nationaux à tous les aspects pertinents des techniques d'irrigation.
- Préparer et présenter des rapports après chaque mission ainsi qu'un rapport final sur les travaux d'irrigation dans les régions du projet, aux fins d'incorporation dans le rapport technique final sur le projet.

Qualifications :

Agronome spécialisé en irrigation ou Ingénieur en irrigation expérimenté ayant de vastes connaissances et une large expérience des méthodes et techniques modernes d'irrigation ainsi que de celles utilisées en Asie du Sud-Est en général et en Inde du sud en particulier. Expérience de l'utilisation conjuguée des eaux de surface et des eaux souterraines pour l'irrigation et de la planification de petits réseaux d'irrigation et de réseaux à grande échelle. Expérience confirmée de la réalisation d'études et d'évaluations des réseaux d'irrigation en Inde ou en Asie du Sud-Est et de la participation à l'élaboration de plans directeurs de mise en valeur des ressources en eau.

Langue :

Anglais.

Renseignements généraux : Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

Poste :

Qualité/recyclage de l'eau, Consultant.

Durée :

Trois missions, dont deux d'un mois et une de deux mois.

Date des missions :

Première mission en novembre 1985, deuxième à la mi-1986 et troisième au début de 1987.

Fonctions :

Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :

- Etudier les problèmes touchant à la qualité de l'eau dans les régions du projet et les facilités existantes (laboratoires, instruments d'analyse sur le terrain et trousse d'analyse) pour déterminer la qualité de l'eau destinée aux divers secteurs et à divers usages et proposer des améliorations à ces facilités, le cas échéant.
- Etudier la possibilité de recycler l'eau dans les industries et de recycler les eaux usées épurées pour l'irrigation et l'industrie.
- Proposer des plans de recirculation et de recyclage des eaux usées et épurées qui puissent être incorporés dans le plan de mise en valeur par étapes et de gestion des ressources en eau dans les régions du projet, de manière à répondre à la demande d'eau de tous les secteurs d'ici 2010.
- Former des professionnels et techniciens nationaux à tous les aspects pertinents de la détermination de la qualité de l'eau, de la recirculation de l'eau dans les industries et du recyclage des eaux usées épurées pour l'irrigation et l'industrie.

- Etablir et présenter des rapports après chaque mission ainsi qu'un rapport final sur la détermination et la vérification de la qualité de l'eau, la recirculation de l'eau dans l'industrie et le recyclage des eaux usées pour l'irrigation et l'industrie, aux fins d'incorporation dans le rapport technique final sur le projet.

Qualifications :

Hydrochimiste ou Ingénieur chimiste ayant de vastes connaissances et une large expérience de toutes les méthodes et techniques modernes de détermination et de vérification de la qualité de l'eau, spécialisé en traitement de l'eau, recirculation de l'eau dans l'industrie et recyclage des eaux usées pour l'irrigation et l'industrie. Expérience pratique de conditions analogues à celles du sud de l'Inde ou de l'Asie du Sud-Est.

Renseignements généraux : Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

Poste :

Conseiller spécialisé en droit des eaux et institutions y relatives.

Durée :

Trois mois, dont deux d'un mois et une de deux mois.

Date des missions :

Première mission en novembre 1985, deuxième à la mi-1986 et troisième dans le courant du premier semestre 1987.

Fonctions :

Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :

- Etudier la législation et la réglementation en vigueur en matière d'eau dans l'Etat de Tamil Nadu et se familiariser avec le dispositif institutionnel y existant en matière de mise en valeur des ressources en eau, d'utilisation et d'administration des eaux.
- Faire des propositions quant au cadre législatif et institutionnel requis pour réaliser le plan de mise en valeur échelonnée et de gestion des ressources en eau dans les régions du projet, de manière à répondre à la demande d'eau de tous les secteurs d'ici 2010.
- Débattre de problèmes touchant à la législation des eaux avec les fonctionnaires de l'Etat dont ces questions relèvent et leur donner des avis sur les lois et règlements modernes susceptibles d'application au Tamil Nadu.
- Etablir et présenter des rapports après chaque mission ainsi qu'un rapport final sur la législation des eaux aux fins d'incorporation dans le rapport technique final sur le projet.

Qualifications :

Expert confirmé en législation des eaux, ayant de vastes connaissances et une large expérience de la législation des eaux et des dispositifs institutionnels dans les pays en développement; une connaissance de la législation indienne en la matière constituerait un avantage.

Langue :

Anglais.

Renseignements généraux : Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

Poste :

Agro-économiste, consultant.

Durée :

Trois missions, dont deux d'un mois et une de deux mois.

Date des missions :

Première mission au début de 1986, deuxième à la fin de 1986 et troisième dans le courant du premier semestre 1987.

- Lieu d'affectation :* Madras, avec de fréquentes visites dans les régions du projet.
- Fonctions :* Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :
- Etudier les méthodes et techniques actuelles d'utilisation des eaux pour l'agriculture dans les régions du projet et en évaluer l'efficacité.
 - Participer à l'évaluation des réseaux proposés d'irrigation que l'on envisage d'inclure dans le plan de mise en valeur échelonnée et de gestion des ressources en eau des régions du projet, de manière à répondre à la demande en eau de tous les secteurs d'ici l'an 2010.
 - Former des professionnels nationaux aux techniques d'agro-économie présentant une utilité pour l'Inde du sud.
 - Etablir et présenter des rapports après chaque mission ainsi qu'un rapport final sur les questions agro-économiques dans les régions du projet, aux fins d'incorporation dans le rapport technique final sur le projet.
- Qualifications :* Le consultant devrait posséder un diplôme supérieur d'économie ou d'économie agricole et avoir une large expérience de l'évaluation économique des projets d'aménagement des ressources en eau, et notamment des plans d'irrigation. Une expérience des pays en développement, de préférence dans des régions présentant des conditions analogues à celles de l'Inde du sud, est indispensable.
- Langue :* Anglais.
- Renseignements généraux :* Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

- Poste :* Economiste spécialisé, Consultant.
- Durée :* Trois missions, dont deux d'un mois et une de deux mois.
- Date des missions :* Première mission au début de 1986, deuxième mission à la fin de 1986 et troisième mission durant le premier semestre 1987.
- Fonctions :* Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :
- Etudier les paramètres économiques utilisés pour la mise en valeur des ressources en eau dans les régions du projet.
 - Participer à l'évaluation sur le plan économique de plans, existants ou nouveaux, de mise en valeur des ressources en eau et à l'évaluation économique du plan de mise en valeur échelonnée et de gestion des ressources en eau dans les régions du projet, de manière à répondre à la demande en eau de tous les secteurs d'ici l'an 2010.
 - Former des professionnels nationaux à tous les aspects pertinents de l'alimentation urbaine et rurale en eau.
 - Etablir et présenter des rapports après chaque mission et un rapport final sur l'économie des ouvrages d'ingénierie dans les régions du projet, aux fins d'incorporation dans le rapport technique final sur le projet.
- Qualifications :* Economiste, spécialisé en économie appliquée à l'ingénierie, ayant de vastes connaissances et une large expérience de l'évaluation économique des plans de mise en valeur des ressources en eau, notamment dans des pays ayant des conditions analogues à celles de l'Inde

du Sud. Expérience confirmée de la réalisation d'évaluations économiques de plans directeurs de mise en valeur des ressources en eau.

Langue : Anglais.

Renseignements généraux : Voir pages jointes.

ETUDE DE LA GESTION DES RESSOURCES EN EAU AU TAMIL NADU

Définition d'emploi

Poste : Géologue (spécialisé en géologie appliquée), Consultant.

Durée : Trois missions, dont deux d'un mois et une de deux mois.

Date des missions : Première mission au début de 1986, deuxième mission à la fin de 1986 et troisième mission au début de 1987.

Fonctions : Sous le contrôle général du Conseiller technique principal et en coopération avec les spécialistes et techniciens nationaux du projet, le consultant s'acquittera des tâches suivantes :

- Donner des avis sur les problèmes géologiques touchant aux projets d'ouvrages hydrauliques (barrages, canaux, etc.) susceptibles d'être incorporés au plan de mise en valeur échelonné et de gestion des ressources en eau dans les régions du projet, de manière à répondre à la demande en eau de tous les secteurs d'ici l'an 2010.
- Former des professionnels et techniciens nationaux à tous les aspects pertinents de la géologie touchant aux ouvrages hydrauliques dans les régions du projet.
- Etablir et présenter des rapports après chaque mission ainsi qu'un rapport final sur les problèmes de géologie appliquée, aux fins d'incorporation dans le rapport technique final sur le projet.

Qualifications : Géologue spécialisé en géologie appliquée ayant de vastes connaissances et une expérience des méthodes et techniques modernes de géologie pour autant qu'elles touchent aux travaux d'ingénierie et de mécanique des sols; expérience considérable des problèmes de géologie appliquée se présentant en Inde du sud ou en Asie du Sud-Est. Expérience des problèmes de géologie appliquée dans les zones à roche dure et dans les zones alluviales.

Langue : Anglais.

Renseignements généraux : Voir pages jointes.

RENSEIGNEMENTS GÉNÉRAUX

L'Etat de Tamil Nadu ne disposant que de ressources limitées en eaux de surface et en eaux souterraines et la nécessité d'une répartition optimale de ces ressources entre les divers secteurs clés : irrigation, alimentation en eau potable et industries, ne faisant que croître, il est urgent d'élaborer une politique globale de mise en valeur de ces ressources, notamment dans les régions où l'eau n'est pas aisément disponible. Dans cette perspective, le Gouvernement du Tamil Nadu (GTN) a décidé de réaliser une étude sur la gestion de l'eau dans un certain nombre de régions prioritaires, qui ont connu des pénuries d'eau potable et dans des régions qui seront probablement confrontées à des problèmes analogues en raison de leur potentiel de croissance.

La présente étude a pour objet de recenser les ressources en eau des régions considérées, d'examiner la demande d'eau et d'élaborer des directives générales pour la gestion des eaux dans les régions à l'étude ainsi que de formuler des recommandations sur les mesures à prendre. Les données existantes seront utilisées au mieux avant d'envisager la collecte de nouvelles données et des études d'ingénierie.

L'étude sera réalisée sous la direction et le contrôle général du Gouvernement du Tamil Nadu. A cette fin, ce dernier nommera un Groupe d'experts qui aura pour mission de suivre les progrès de l'étude, de donner des avis et de faire rapport au Gouvernement du Tamil Nadu sur ses consultations et ses conclusions.

L'étude portera sur les bassins fluviaux de Ponnayar, de Periyar-Vaigai et de Tambaraparani. Le Gouvernement du Tamil Nadu décidera s'il y a lieu de déborder ce cadre lorsqu'il aura pris connaissance de l'avis formulé par le Groupe d'experts après un examen initial, l'analyse des données et l'établissement du bilan hydrologique actuel.

Le projet a pour objectif d'établir les directives sur la base desquelles sera formulée une politique visant à optimiser l'utilisation de l'eau dans les régions à l'étude de l'Etat de Tamil Nadu afin d'assurer la gestion des ressources en eau et l'allocation de ces ressources à tous les secteurs des régions choisies, suivant l'ordre de priorité qui aura été défini.

Les activités au titre du projet comprendront essentiellement :

1. La collecte, l'étude et l'analyse de toutes les données pertinentes existantes, touchant à l'ampleur et à la qualité des ressources en eaux de surface et en eaux souterraines disponibles, y compris les eaux provenant des Etats limitrophes et d'évaluer le potentiel de mise en valcur de ces ressources dans les régions à l'étude.
2. Collecter, étudier et analyser toutes les données disponibles ayant trait à la consommation actuelle d'eau de tous les secteurs dans les régions de l'étude et estimer le volume de la consommation actuelle.
3. Etablir un bilan hydrologique indiquant l'emplacement et le volume des ressources en eau actuellement disponibles dans les régions à l'étude et l'utilisation actuelle de ces ressources par les divers secteurs; identifier l'emplacement et le volume des ressources actuellement inutilisées ou sous-utilisées.
4. Collecter, étudier et analyser les données relatives à la demande d'eau de tous les utilisateurs dans les régions à l'étude et préparer une estimation de la demande actuelle, et une projection de la demande future, jusqu'à l'an 2010, de tous les secteurs des régions de l'étude, en comparant la consommation actuelle avec la demande, déceler les insuffisances dans tous les secteurs et, en se fondant sur les déficiences actuelles de l'alimentation, la mise en place, suivant un ordre de priorité, d'approvisionnements nouveaux ou supplémentaires.
5. Etudier les modes d'utilisation et de gestion de l'eau dans tous les secteurs des régions à l'étude; identifier et examiner tous les moyens par lesquels les économies d'utilisation pourraient être réalisées afin de dégager des ressources d'eau pour satisfaire à d'autres demandes; faire des recommandations appropriées pour des études ou une action futures.
6. Etudier la législation actuellement en vigueur en matière d'eau, ainsi que les structures actuelles de contrôle et de gestion des ressources en eau dans l'Etat afin de déceler les contraintes susceptibles de s'opposer à la mise en œuvre d'une politique coordonnée en matière d'eau; définir les stratégies de gestion de l'eau qui pourraient s'avérer nécessaires pour mettre en œuvre une telle politique.
7. Etudier les stratégies de mise en valeur des ressources en eau utilisables ou susceptibles de le devenir dans les régions à l'étude pour répondre à la demande d'eau de tous les secteurs jusqu'à l'an 2010, compte tenu des priorités établies et de l'utilisation actuelle, après avoir dûment examiné les facteurs juridiques, sociaux ou autres pertinents.
8. Etablir un plan de mise en valeur par étapes des ressources en eau disponibles dans les régions à l'étude afin de répondre, dans toute la mesure du possible, à la demande en eau de tous les secteurs jusqu'à l'an 2010, conformément aux priorités du Gouvernement. Ce plan tiendra compte des conclusions qui se seront dégagées et des recommandations qui auront été formulées au cours de l'étude et sera conçu de manière à fournir des directives sur la politique de gestion de l'eau à suivre dans les régions à l'étude.

APPENDICE II. FACILITÉS, EXEMPTIONS, PRIVILÈGES ET IMMUNITÉS

FACILITÉS, EXEMPTIONS, PRIVILÈGES ET IMMUNITÉS
APPLICABLES AUX ENTREPRENEURS

Les entrepreneurs et leur personnel (à l'exception des employés locaux qui sont des nationaux du Gouvernement) jouissent des privilèges et immunités ci-après :

- i) Immunité de juridiction pour tous les actes accomplis par eux, en leur qualité officielle, dans l'exécution des Services.
- ii) Immunité des obligations relatives au service national.
- iii) Immunité des restrictions en matière d'immigration.
- iv) Le privilège d'introduire dans les pays des montants raisonnables en devises étrangères pour les besoins des services ou pour l'usage personnel des intéressés et de réexporter toutes sommes ainsi introduites, ou, conformément à la réglementation de change pertinente, les sommes qu'ils auront pu toucher pour l'exécution des Services.
- v) Les mêmes facilités de rapatriement en cas de crise internationale que le personnel diplomatique.

Les entrepreneurs et leur personnel jouissent de l'inviolabilité pour tous les pièces et documents ayant trait aux Services.

Le Gouvernement exempte toute société étrangère ou organisation dont le DCTD se sera assuré les services, ainsi que leur personnel étranger de tous impôts, droits, taxes ou impositions ou prend à sa charge les impôts droits, taxes ou impositions afférents :

- i) Aux traitements ou salaires perçus par ce personnel pour l'exécution des Services;
- ii) Au matériel, aux fournitures et aux approvisionnements introduits dans le pays aux fins du présent Accord ou qui, après y avoir été introduits, pourront par la suite en être réexportés;
- iii) Comme dans le cas des concessions actuellement accordées aux experts de l'Organisation des Nations Unies se trouvant dans le pays à tous biens, y compris une voiture automobile particulière par employé, introduits par la société ou l'organisation ou par leur personnel pour leur usage personnel ou pour leur consommation ou qui, après avoir été introduits dans le pays, pourront en être réexportés lors du départ dudit personnel. Si, en dépit des dispositions du présent paragraphe, les droits ou impôts venaient néanmoins à être perçus, le Gouvernement versera un montant en espèces équivalent à l'organisme ou à la personne intéressé.

L'Organisation des Nations Unies fournira au Gouvernement une liste du personnel de la société ou de l'organisation à qui ces facilités, exemptions, privilèges et immunités s'appliquent.

Les privilèges et immunités, visés aux paragraphes ci-dessus, auxquels la société ou l'organisation considérée et leur personnel peuvent avoir droit, peuvent être levés par l'Organisation des Nations Unies s'ils sont, à son avis, de nature à entraver le cours de la justice et qu'ils peuvent être levés sans compromettre la bonne fin des Services ou les intérêts de l'Organisation des Nations Unies.

No. 23317

MULTILATERAL

International Tropical Timber Agreement, 1983 (with annexes). Concluded at Geneva on 18 November 1983

*Authentic texts: Arabic, Chinese, English, French, Russian and Spanish.
Registered ex officio on 1 April 1985.*

MULTILATÉRAL

Accord international de 1983 sur les bois tropicaux (avec annexes). Conclu à Genève le 18 novembre 1983

*Textes authentiques : arabe, chinois, anglais, français, russe et espagnol.
Enregistré d'office le 1^{er} avril 1985.*

المرفق جيم

البيانات الاحصائية والمؤشرات المحددة اللازمة حسبما تم تعيينها
من أجل رصد التجارة الدولية في الأخشاب الاستوائية*

<p>من الأعضاء المستجيبين</p> <p>أحجام الواردات (القيمة) :</p> <p>حسب المنتجات والأنواع والعلشاً وغير ذلك من التفاصيل المطاحة ذات الصلة</p> <p>متوسطات الأسعار " سيف " :</p> <p>لمنتجات متعددة وأنواع متشعبة للدفقات التجارية الرئيسية</p> <p>تقديم دورى للمخزونات عند نقطة الشحن ، وإذا أمكن ، في المراحل الوسطية</p> <p>نصيب الأخشاب الاستوائية من مجموع تجارة الأخشاب</p> <p>صادرات منتجات الأخشاب والمعادن تصديره منها</p> <p>أنشطة البناء ، مشاريع الإسكان ، أسعار الرمس</p> <p>إنتاج الأثاث</p> <p>الدراسات الاستقصائية للاستعمالات النهائية في القطاعات الرئيسية التي تحتل الأخشاب الاستوائية</p> <p>التغيرات في أنماط أفرغ القشرة الزهيدة</p> <p>التغيرات في المواقف التصريفية</p> <p>الاتجاهات في الاستبدال بين الأخشاب وطي الاستعاضة عنها بمنتجات أخرى</p> <p>المؤشرات الاقتصادية والعالمية الوطنية والدولية ذات الصلة والطاحنة طنبا ، مثل الناتج القومي الإجمالي وأسعار الصرف وأسعار الفائدة ، ومعدلات التضخم ، ومعدلات التبادل التجاري والسياسات والتدابير الوطنية والدولية التي تؤثر على التجارة الدولية في الأخشاب الاستوائية</p>	<p>من الأعضاء المتجسبين</p> <p>أحجام الصادرات (القيمة) :</p> <p>حسب المنتجات والأنواع والوجهة وغيرها من التفاصيل المطاحة ذات الصلة</p> <p>متوسطات الأسعار " فوب " :</p> <p>لمنتجات متعددة وأنواع متشعبة للدفقات التجارية الرئيسية</p> <p>تقديم دورى للمخزونات عند نقطة الشحن ، وإذا أمكن ، في المراحل الوسطية</p> <p>إنتاج الصناعة الحراجية (القدرة) ومواصل الإنتاج / الناتج في مجال الأخشاب الصناعية</p> <p>حالات إزالة الأخشاب الصناعية من الغابات</p> <p>أسعار الشحن</p> <p>حصص الصادرات والحواجز التجارية</p> <p>المواقف المناخية والكوارث الطبيعية</p> <p>التغيرات في المواقف التصريفية وغير التصريفية</p> <p>معلومات محددة أخرى ذات صلة</p> <p>المؤشرات والمعلومات الاقتصادية العامة التي تؤثر بصورة مباشرة أو غير مباشرة في التجارة الدولية في الأخشاب (الاستوائية)</p>	<p>ألف - بيانات أساسية شهرية لرصد المنتظم للدفقات تجارة الأخشاب الاستوائية</p> <p>باء - بيانات ومؤشرات تكملية محددة يمكن أن يستجيب منها المرضى والطلب القصوراً الأجل فيما يتعلق بالأخشاب الاستوائية</p> <p>جيم - معلومات محددة أخرى ذات صلة</p> <p>دال - المؤشرات والمعلومات الاقتصادية العامة التي تؤثر بصورة مباشرة أو غير مباشرة في التجارة الدولية في الأخشاب (الاستوائية)</p>
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* أرفق صلا بتوافق الآراء الذي تم الوصول إليه في اللجنة التنفيذية للمؤتمر في ٢٩ آذار / مارس ١٩٨٢ .

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- ٢ - يحتفظ المجلس بأى اشتراك يكون قد دفعه للحساب الإدارى العضو الذى يكلف من أن يكون طرفا في هذا الاتفاق .
- ٣ - لا يحق لعضو كلف من أن يكون طرفا في هذا الاتفاق أى نصيب من حصيلة تصفية المنظمة أو موجوداتها الأخرى . كما أنه لا يجوز مطالبة هذا العضو بدفع أى جزء من الميز فى المنظمة أن وجد ، هـ انتهاء هذا الاتفاق .

المادة ٤٢

مدة الاتفاق وتعيينه وانهايه

- ١ - يظل هذا الاتفاق نافذا لمدة خمسة أعوام بعد بدء نفاذه ما لم يقرر المجلس بتصويت خاص ، تعديل هذا الاتفاق أو إعادة التفاوض بشأنه أو انهاءه وفقا لأحكام هذه المادة .
- ٢ - يجوز للمجلس ، بتصويت خاص ، أن يقرر تعديل هذا الاتفاق لفترةين على الأكثر أمدا كل منهما سنتان .
- ٣ - إذا تم قبل انقضاء فترة الأعوام الخمسة المشار إليها فى الفقرة ١ من هذه المادة ، أو قبل انقضاء فترة التعديل المشار إليها فى الفقرة ٢ من هذه المادة تبعا للحالة ، التوصل بالتفاوض الى اتفاق جديد يحل محل هذا الاتفاق ولكنه لم يدخل بعد حيز التنفيذ سواء بصفة نهائية أو مؤقتة ، يجوز للمجلس بتصويت خاص ، تعديل هذا الاتفاق الى أن يبدأ نفاذ الاتفاق الجديد بصفة مؤقتة أو نهائية .
- ٤ - إذا تم التوصل بالتفاوض الى اتفاق جديد يبدأ نفاذ الاتفاق الجديد خلال أى فترة تعديده لهذا الاتفاق بمقتضى الفقرة ٢ أو الفقرة ٣ من هذه المادة ، ينتهى هذا الاتفاق بصيغته المعددة حال بدء نفاذ الاتفاق الجديد .
- ٥ - يجوز للمجلس أن يقرر فى أى وقت ، بتصويت خاص ، انتهاء هذا الاتفاق ، ويمسرى مفعول هذا الانهاء فى التاريخ الذى يحدده المجلس .
- ٦ - بالرغم من انتهاء هذا الاتفاق ، يظل المجلس قائما لفترة لا تتجاوز ١٨ شهرا للاضطلاع بتصفئة المنظمة ، بما فى ذلك تسوية الحسابات ، وسخول ، خلال تلك الفترة ، ما قد يلزم من السلطات والوظائف لهذه الأقرض ، رهنا بالقرارات ذات الصلة التى يتم اتخاذها بتصويت خاص .
- ٧ - يقوم المجلس باشعار الوديع بأى قرار يتخذ بمقتضى هذه المادة .

المادة ٤٣

التحفظات

- لا يجوز ابداء تحفظات على أى حكم من أحكام هذا الاتفاق .

وايثابا لما تقدم ، قام الموقعون أدناه ، وهم مخولون بذلك حسب الأصول ، بوضوح توقيعاتهم على هذا الاتفاق فى التاريخ الموضحة .

حسب فى جنيف فى اليوم الثامن عشر من تشرين الثانى / نوفمبر من عام ألف وتسعمائة وثلاثين وثمانين ، على أساس التساوى فى الحجية بين نصوص هذا الاتفاق باللغات الإسبانية والانكليزية والروسية والعربية والفرنسية . وسيقوم الوديع باعداد النص الصينى الرسمى لهذا الاتفاق وتقديمه للاعتماد الى كافة الأطراف الموقعة والدول والمنظمات الحكومية الدولية التى انضمت الى هذا الاتفاق .

- ٤ — بعد أن يقوم الوديع باخطار المجلس بأنه قد تم استيفاء شروط سريان مفعول التعديل ، وعلى الرغم من أحكام الفقرة ٢ من هذه المادة المتعلقة بالتاريخ الذى يحدده المجلس ، يظل من الجائز للعضو أن يشمر الوديع بقبوله التعديل ، شريطة تقديم الأشعار قبل بدء سريان مفعول التعديل .
- ٥ — كل ضو لم يقدم اشعارا بقبول أى تعديل بحلول التاريخ الذى يبدأ فيه سريان مفعول هذا التعديل يكف عن أن يكون طرفا في هذا الاتفاق اعتبارا من ذلك التاريخ ، ما لم يفسح هذا العضو المجلس بعدم استطاعته تقديم القبول في حينه نظرا لصعوبات واجهها في استكمال اجراءاته الدستورية أو المؤسسية ، وما لم يقر المجلس أن يمدد لذلك العضو الفترة المحددة لقبول التعديل . ولا يكون هذا العضو ملزما بالتعديل قبل أن يقدم اشعارا بقبوله .
- ٦ — اذا لم يتم استيفاء شروط سريان مفعول التعديل بحلول التاريخ الذى حدده المجلس وفقا للفقرة ٢ من هذه المادة ، يعتبر التعديل مسحيا .

المادة ٣٩

الانسحاب

- ١ — يجوز لأى عضو الانسحاب من هذا الاتفاق في أى وقت بعد بدء نفاذه بتقديم إشعار خطي بالانسحاب الى الوديع ، وعلى هذا العضو أن يعلم المجلس في الوقت نفسه بالاجراء الذى اتخذ .
- ٢ — يصبح الانسحاب نافذ المفعول بعد ٩٠ يوما من استلام الوديع للاشعار .

المادة ٤٠

الاستبعاد

اذا وجد المجلس أن أيا من الأعضاء يخل بالتزاماته بموجب هذا الاتفاق وتقرر أيضا أن هذا الاخلال يضعف الى حد كبير تنفيذ هذا الاتفاق ، جاز له بتصويت خاص ، أن يستبعد ذلك العضو من هذا الاتفاق ، وعلى المجلس أن يشمر الوديع بذلك على الفور . وبعد مرور ستة أشهر على تاريخ قرار المجلس ، يكف ذلك العضو من أن يكون طرفا في هذا الاتفاق .

المادة ٤١

تسوية الحسابات مع الأعضاء المنسحبين أو المستبعدين أو الأعضاء الذين لا يستطيعون قبول تعديل ما

- ١ — يحدد المجلس أية تسوية للحسابات مع العضو الذى يكف عن أن يكون طرفا في هذا الاتفاق بسبب :
- (أ) عدم قبول تعديل أدخل على هذا الاتفاق بمقتضى المادة ٣٨ ؛ أو
- (ب) الانسحاب من هذا الاتفاق بمقتضى المادة ٣٩ ؛ أو
- (ج) الاستبعاد من هذا الاتفاق بمقتضى المادة ٤٠ .

المادة ٣٧

بدء النفاذ

١ - يبدأ نفاذ هذا الاتفاق بصفة نهائية في ١ تشرين الأول / أكتوبر ١٩٨٤ أو في أى تاريخ لاحق إذا قامت (١٢) حكومة من حكومات البلدان المنتجة تحوز ما لا يقل عن ٥٥ في المائة من مجموع الأصوات كما هو مبين في العرفق ألف من هذا الاتفاق ، و (١٦) حكومة من حكومات البلدان المستهلكة تحوز ما لا يقل عن ٧٠ في المائة من مجموع الأصوات كما هو مبين في العرفق باء من هذا الاتفاق ، بالتوقيع على هذا الاتفاق بصفة نهائية أو بالتصديق عليه أو قبوله أو إقراره أو الانضمام إليه صلا بالفقرة ٢ من المادة ٣٤ أو بالمادة ٣٥ .

٢ - إذا لم يبدأ نفاذ هذا الاتفاق بصفة نهائية في ١ تشرين الأول / أكتوبر ١٩٨٤ ، فإنه يبدأ نفاذه بصفة مؤقتة في ذلك التاريخ أو أى تاريخ في غضون الستة أشهر اللاحقة إذا قامت ١٠ حكومات من حكومات البلدان المنتجة تحوز ما لا يقل عن ٥٠ في المائة من مجموع الأصوات كما هو مبين في العرفق ألف من هذا الاتفاق و ١٤ حكومة من حكومات البلدان المستهلكة تحوز ما لا يقل عن ٦٥ في المائة من مجموع الأصوات كما هو مبين في العرفق باء من هذا الاتفاق ، بالتوقيع على هذا الاتفاق بصفة نهائية أو بالتصديق عليه أو قبوله أو إقراره صلا بالفقرة ٢ من المادة ٣٤ أو بإشعار الوديع بحقنص المادة ٣٦ بأنها ستطبق هذا الاتفاق مؤقتا .

٣ - إذا لم تستوف شروط بدء النفاذ بموجب الفقرة ١ أو الفقرة ٢ من هذه المادة بحلول نيسان / أبريل ١٩٨٥ يقوم الأمين العام للأمم المتحدة بدعوة الحكومات التي وقعت على هذا الاتفاق بصفة نهائية أو صدقت عليه أو قبلته أو أقرته صلا بالفقرة ٢ من المادة ٣٤ ، أو أشعرت الوديع بأنها ستطبق هذا الاتفاق مؤقتا ، لعقد اجتماع في أقرب وقت ممكن عملها لكي تقر ما إذا كانت ستضع هذا الاتفاق موضع التنفيذ بصفة مؤقتة أو نهائية فيما بينها كلها أو جزئيا . ويجوز للحكومات التي تقرر وضع هذا الاتفاق موضع التنفيذ بصفة مؤقتة فيما بينها أن تجتمع لاستعراض الحالة وأن تقر ما إذا كان هذا الاتفاق سيوضع موضع التنفيذ بصفة نهائية فيما بينها .

٤ - يبدأ نفاذ هذا الاتفاق ، بالنسبة لأية حكومة لم تقم بإشعار الوديع بحقنص المادة ٣٦ بأنها ستطبق هذا الاتفاق بصفة مؤقتة وتقوم بإيداع وثيقة تصديقها عليه أو قبولها أو إقرارها أو انضمامها بعد بدء نفاذ هذا الاتفاق ، في تاريخ الأيداع المذكور .

٥ - يقوم الأمين العام للأمم المتحدة بالدعوة الى عقد أول دورة للمجلس في أقرب وقت ممكن بعد بدء نفاذ هذا الاتفاق .

المادة ٣٨

التعديلات

- ١ - يجوز للمجلس ، بتصويت خاص ، أن يوصي الأعضاء بإدخال تعديل على هذا الاتفاق .
- ٢ - يحدد المجلس تاريخا يقدم فيه الأعضاء الى الوديع اشعارات بقبولهم التعديل .
- ٣ - يبدأ سريان مفعول أى تعديل بعد ٩٠ يوما من استلام الوديع اشعارات قبول من أعضاء يمثلون على الأقل ثلثي الأعضاء المنتجين وستأثرون بما لا يقل عن ٨٥ في المائة من أصوات الأعضاء المنتجين ، ومن أعضاء يمثلون على الأقل ثلثي الأعضاء المستهلكين وستأثرون بما لا يقل عن ٨٥ في المائة من أصوات الأعضاء المستهلكين .

الفصل الحادى عشر — الأحكام النهائية

المادة ٣٣

الوديعة

• يعين الأمين العام للأمم المتحدة بمقتضى هذا وديما لهذا الاتفاق •

المادة ٣٤

التوقيع والتصديق والقبول والاقـــرار

١ — يفتح باب التوقيع على هذا الاتفاق في مقر الأمم المتحدة اعتبارا من ٢ كانون الثاني / يناير ١٩٨٤ وحتى شهر واحد بعد تاريخ بدء نفاذه أمام الحكومات المدمرة الى مؤتمر الأمم المتحدة للأغشاب الاستوائية ١٩٨٣ •

٢ — يجوز لأية حكومة مشار اليها في الفقرة ١ من هذه المادة :

(أ) أن تعلن في وقت توقيعها على هذا الاتفاق ، أنها بموجب توقيعها المذكور تمبرر من ارضائها الالتزام بهذا الاتفاق ؛ أو
(ب) أن تصدق على هذا الاتفاق أو تقبله أو تقره ، بعد توقيعها عليه ، من طريق ايداع مك بهذا المعنى لدى الوديعة •

المادة ٣٥

الانضمام

١ — يكون باب الانضمام مفتوحا أمام حكومات جميع الدول وفق الشروط التي يقرها المجلس ، والتي تتضمن أجلا زمنيا لايداع صكوك الانضمام • على أنه يجوز للمجلس منح تمديدات زمنية للحكومات التي يتعذر عليها ايداع صكوك الانضمام الخاصة بها في حدود الأجل الزمني المحدد في شروط الانضمام •

٢ — يتم الانضمام بايداع صك الانضمام لدى الوديعة •

المادة ٣٦

الاشعار بالتطبيق المؤقت

يجوز لحكومة موقعة متمتزم تصديق أو قبول أو اقرار هذا الاتفاق ، أو لحكومة حدد المجلس بالنسبة لها شروطا للانضمام ولكنها لم تستطع بعد ايداع صكها ، أن تقوم في أى وقت باشعار الوديعة بأنها ستطبق هذا الاتفاق مؤقتا اما بعد بدء نفاذه وفقا للمادة ٣٧ أو في تاريخ محدد إذا كان الاتفاق نافذا بالفعل •

الفصل العاشر - مقدمات

المادة ٢٩

الشكاوى والمنازعات

تحال أية شكاوى بعدم ولاء أى عضو بالتزاماته بموجب هذا الاتفاق وأية مناوئة تتعلق بتفسير وتطبيق هذا الاتفاق إلى المجلس لاتخاذ قرار بشأنها • وتكون قرارات المجلس بشأن هذه المسائل نهائية وملزمة •

المادة ٣٠

الالتزامات العامة للأعضاء

- ١ - يبذل الأعضاء خلال مدة هذا الاتفاق قصارى جهودهم ويتعاونون في تعزيز تحقيق أهدافه وتجنب أى إجراء يتعارض مع هذه الأهداف •
- ٢ - يتعهد الأعضاء بقبول قرارات المجلس بوصفها قرارات ملزمة بمقتضى أحكام هذا الاتفاق وطبيهم أن يمتنعوا من تنفيذ التدابير التي يترتب عليها تعقيد هذه القرارات أو مخالفتها •

المادة ٣١

الاطاء من الالتزامات

- ١ - يجوز للمجلس بتصويت خاص أن يعفي، عند الاقتضاء، عضواً ما من التزام ما بمقتضى هذا الاتفاق، بسبب ظروف استثنائية أو حالة طوارئ أو قسوة قاهرة، غير منصوص عليها صراحة في هذا الاتفاق، إذا ما اقتنع المجلس بالتفسير المقدم من ذلك العضو فيما يتصل بالأسباب التي منعتهم من الوفاء بالالتزام •
- ٢ - يذكر المجلس صراحة، عند منح الاطاء لعضواً بموجب الفقرة ١ من هذه المادة، الأحكام والشروط التي استند إليها في اطاء العضو من هذا الالتزام ومدة هذا الاطاء والأسباب التي أدت إلى منحه •

المادة ٣٢

التدابير التفاضلية والتصحيحية والخاصة

- ١ - يجوز للأعضاء من البلدان النامية المستوردة التي تضارّ مصالحها بسبب تدابير متخذة بمقتضى هذا الاتفاق أن يقدموا طلباً إلى المجلس لاتخاذ تدابير تفاضلية وتصحيحية مناسبة • وينظر المجلس في اتخاذ التدابير المناسبة وفقاً للفقرتين ٣ و ٤ من الفرع الثالث من قرار مؤتمر الأمم المتحدة للتجارة والتنمية ٩٣ (د - ٤) •
- ٢ - يجوز للأعضاء من فئة أقل البلدان نمواً على النحو المحدد في الأمم المتحدة أن يقدموا طلباً إلى المجلس لاتخاذ تدابير خاصة وفقاً للفقرة ٤ من الفرع الثالث من القرار ٩٣ (د - ٤) وللفقرة ٨٢ من برنامج العمل الجديد الزاخر للثمانينات لصالح أقل البلدان نمواً •

الفصل التاسع - الإحصاءات والدراسات والمعلومات

المادة ٢٧

الإحصاءات والدراسات والمعلومات

- ١ - على المجلس أن يقوم بطلاقات وثيقة مع المنظمات الحكومية الدولية والحكومية وغير الحكومية المختصة ، بغية تيسير ضمان توافر بيانات ومعلومات حديثة وموثوق بها من جميع العوامل المتصلة بالأخشاب الاستوائية . ويقوم المجلس ، بالتعاون مع تلك المنظمات ، بجمع ومقارنة ما يلزم لتفهم هذا الاتفاق من المعلومات الإحصائية بشأن إنتاج الأخشاب الاستوائية وتوريد ما تجارتهها ومخزوناتها واستهلاكها وأسعارها في الأسواق وبشأن المجالات ذات الصلة بهذه الأخشاب ، وينشر هذه المعلومات عند الاقتضاء .
- ٢ - على الأعضاء أن يقوموا ، إلى أقصى حد ممكن لا يتعارض مع تشريعاتهم الوطنية وفي غضون فترة معقولة ، بتوفير ما يطلبه المجلس من الإحصاءات والمعلومات بشأن الأخشاب الاستوائية .
- ٣ - يضع المجلس ترتيبات الاضطلاع بأى دراسات يلزم إجراؤها حول اتجاهات السوق العالمية للأخشاب الاستوائية ومشاكلها على المديين القصير والطويل .
- ٤ - يكفل المجلس ألا تستخدم المعلومات المقدمة من الأعضاء بشكل يمس بسرية العمليات التي يقوم بها الأشخاص أو الشركات في مجال إنتاج الأخشاب الاستوائية أو تجهيزها أو تسويقها .

المادة ٢٨

التقرير والاستعراض السنويان

- ١ - ينشر المجلس ، في غضون سنة أشهر من اختتام كل سنة ميلادية ، تقريراً سنوياً عن أنشطته وما يراه مناسباً من معلومات أخرى .
- ٢ - يقوم المجلس سنوياً باستعراض وتقييم الحالة العالمية للأخشاب الاستوائية وتبادل الآراء حول الصورة المرتقبة للاقتصاد العالمي للأخشاب الاستوائية وحول القضايا الأخرى الوثيقة الصلة به ، بما في ذلك الجوانب البيولوجية والبيئية .
- ٣ - يجري الاستعراض في ضوء :
(أ) المعلومات التي يقدمها الأعضاء فيما يتعلق بإنتاج الأخشاب الاستوائية وتجارتهها ومخزوناتها واستهلاكها وأسعارها على الصعيد الوطني ،
(ب) والبيانات الإحصائية والمؤشرات المحددة المقدمة من الأعضاء عن المجالات المدرجة في المرفق جيم ؛
(ج) وما قد يتاح للمجلس من معلومات أخرى وثيقة الصلة بها سواء مباشرة أو من خلال المؤسسات المختصة في منظومة الأمم المتحدة وسائر المنظمات الحكومية الدولية ، أو الحكومية ، أو غير الحكومية المختصة .
- ٤ - تدرج نتائج الاستعراض في تقارير المجلس عن مداواته .

- ٤٤٠ تسويق مواصفات المنتجات المجهزة ؛
- ٥٠ تشجيع الاستثمار والمشاريع المشتركة ؛
- ٦٠ التسويق .
- (ب) تعزيز تبادل المعلومات بغية تيسير التغييرات الهيكلية التي تطوى عليها زيادة ومواصلة التجهيز لصالح الأعضاء المنتجين والمستهلكين على السواء ؛
- (ج) رصد الأنشطة الجارية في هذا الميدان ، وتعيين هيئت المشاكل والحلول الممكنة لها بالتعاون مع المنظمات المختصة ؛
- (د) تعزيز زيادة المساعدة التقنية للبرامج الوطنية لتجهيز الأخشاب الاستوائية .
- ٤ — يكون البحث والتطوير وظيفة مشتركة بين اللجان المنشأة بموجب الفقرة ١ من المادة ٢٤ .
- ٥ — نظرا للعلاقة الوثيقة بين البحث والتطوير ، وإمادة التشجير وإدارة الغابات ، وزيادة ومواصلة التجهيز ، والمعلومات من السوق ، تقوم كل من اللجان الدافئة ، بالإضافة إلى أداء الوظائف المساعدة إليها أطلاع ، وفيما يتعلق بمقترحات المشاريع المعالة إليها ، بما في ذلك تلك المتعلقة بالبحث والتطوير في مجال اختصاصها ، بما يلي :
- (أ) النظر في مقترحات المشاريع وتقديرها وتقييمها قنيا ؛
- (ب) الاضطلاع ، وفقا للجاذب التوجيهية العامة التي يضمها المجلس ، بتحديد وتفويض ما يلزم من الأنشطة التمهيدية للمشاريع لتقديم توصيات بشأن مقترحات المشاريع إلى المجلس ؛
- (ج) تحديد مصادر التمويل الممكنة للمشاريع المشار إليها في الفقرة ٢ من المادة ٢٠ ؛
- (د) متابعة تنفيذ المشاريع وتوفير ما يلزم لجميع نتائج المشاريع ونشرها على أوسع نطاق ممكن لغاثة جمع الأعضاء ؛
- (هـ) تقديم توصيات إلى المجلس بشأن المشاريع ؛
- (و) الاضطلاع بأى مهام أخرى تتصل بالمشاريع ينيهاها المجلس بها .
- ٦ — لدى القيام بهذه الوظائف المشتركة ، تأخذ كل لجنة في اعتبارها الحاجة إلى تعزيز تدريب موظفين في البلدان الأعضاء المنتجة ، وإلى النظر في طرائق تنظيم أو تعزيز أنشطة وقدرات البحث والتطوير للأعضاء ، ولا سيما قدرات الأعضاء المنتجين ، وتقديم مقترحات بشأن هذه الطرائق وتعزيز نقل الدراية العملية والتقنيات المتعلقة بالبحث بين الأعضاء ، وبخاصة بين الأعضاء المنتجين للأخشاب الاستوائية .

الفصل الثامن — العلاقة بالصدوق المشترك للملح الأساسية

المادة ٢٦

العلاقة بالصدوق المشترك للملح الأساسية

هدما يبدأ تشغيل الصدوق المشترك ، تعمل المنظمة على الاضطلاع الكامل من التسهيلات التي يقدمها الحساب الثاني للصدوق المشترك طبقا للمبادئ المحددة في اطلاق انشاء الصدوق المشترك للملح الأساسية .

المادة ٢٥

وظائف اللجان

- ١ - تقوم لجنة المعلومات الاقتصادية والمعلومات من السوق بما يلي :
- (أ) ابقاء توفر وبوعية الاحصاءات والمعلومات الأخرى التي تطلبها المنظمة قيد الاستعراض ؛
- (ب) تحليل البيانات الاحصائية والنشرات المحددة حسبها هو مبين في العرفق جيم فيما يتعلق برصد التجارة الدولية في الأخشاب الاستوائية ؛
- (ج) ابقاء السوق الدولية للأخشاب الاستوائية وحالتها الراهنة والتوقعات القصيرة الأجل قيد الاستعراض المستمر بالاستناد الى البيانات المذكورة في الفقرة الفرعية (ب) أملاه وغيرها من المعلومات ذات الصلة ؛
- (د) تقديم توصيات الى المجلس بشأن الحاجة الى اجراء دراسات مناسبة من الأخشاب الاستوائية بما في ذلك التوقعات الطويلة الأجل للسوق الدولية للأخشاب الاستوائية ، وبشأن طبيعة هذه الدراسات ، ورصد واستعراض أية دراسات يصدر تكليف بها من المجلس ؛
- (هـ) تنفيذ أى مهام أخرى ينيطها المجلس بها تتصل بالجوانب الاقتصادية والتقنية والاحصائية للأخشاب الاستوائية ؛
- (و) المساعدة في توفير التعاون التقني للأعضاء المنتجين لتحسين خدماتهم الاحصائية ذات الصلة .
- ٢ - تقوم لجنة اعادة التشجير وادارة الغابات بما يلي :
- (أ) ابقاء ما يجرى تقديمه من دعم ومساعدة من صعيد وطني ودولي لامادة التشجير وادارة الغابات من أجل انتاج الأخشاب الاستوائية الصناعية قيد الاستعراض العنظم ؛
- (ب) تشجيع زيادة المساعدة التقنية للمراجح الوطنية لاطادة التشجير وادارة الغابات ؛
- (ج) تقييم الاحتياجات وتحديد كل مصادر التمويل الممكنة لاطادة التشجير وادارة الغابات ؛
- (د) اجراء استعراض منظم للاحتياجات المقبلة للتجارة الدولية في الأخشاب الاستوائية الصناعية ، والقيام على هذا الأساس ، بتحديد وحث المخططات والتدابير الملأفة في مجال امسادة التشجير وادارة الغابات ؛
- (هـ) تيسير نقل المعارف في مجال ااطادة التشجير وادارة الغابات بمساعدة المنظمات المختصة ؛
- (و) تنسيق هذه الأنشطة للتعاون في مجال ااطادة التشجير وادارة الغابات وبواسطتها مع الأنشطة ذات الصلة التي تجرى في أماكن أخرى ، لا سيما الأنشطة التي تجرى في اطار الفسار وبرنامج الأمم المتحدة للبيئة ، والبنك الدولي ، والمصارف االقلمية ، والمنظمات المختصة الأخرى .
- ٣ - تقوم لجنة الصناعة الحراجية بما يلي :
- (أ) تعزيز التعاون بين الأعضاء المنتجين والمستهلكين بوصفهم شركاء في تطوير أنشطة التجهيز في البلدان الأعضاء المنتجة في مجالات منها المجالات التالية :
- '١' نقل التكنولوجيا ؛
- '٢' التدريب ؛
- '٣' توحيد تسميات الأخشاب الاستوائية ؛

- (أ) استغلال الأخشاب، بما في ذلك استغلال الأنواع الأقل شيوعاً واستخداماً ؛
 (ب) تنمية الأبحاث الطبيعية ؛
 (ج) تنمية إعادة التشجير ؛
 (د) حصاد الأخشاب وقطعها ، والهياكل الأساسية ، وتدريب موظفين تقنيين ؛
 (هـ) الاطار المؤسسي والتخطيط الوطني .
- ٦ - ينبغي لمشاريع البحث والتطوير التي يقرها المجلس أن تتماشى مع كل من المعايير التالية :
- (أ) ينبغي أن تتعلق بالنطاق واستغلال الأخشاب الاستوائية الصناعية ؛
 (ب) ينبغي أن تعود بالفائدة على اقتصاد الأخشاب الاستوائية صوماً وأن تكون ذات أهمية بالنسبة للأعضاء المنتجين وكذلك المستهلكين ؛
 (ج) ينبغي أن تتعلق بالمحافظة على التجارة الدولية في الأخشاب الاستوائية وتوسيعها ؛
 (د) ينبغي أن تتيح امكانيات معقولة لتحقيق نواتج اقتصادية ايجابية بالنسبة للتكاليف ؛
 (هـ) ينبغي أن تستفيد أقصى استفادة من مؤسسات البحث القائمة وأن تتكادى الى أبعد حد ممكن ازدياد الجهد .
- ٧ - ينبغي للمشاريع الجارية في ميادين المعلومات السوقية ، ومواصلة وزيادة التجهيز ، وإعادة التشجير وإدارة الغابات ، أن تتماشى مع المعيار (ب) وتقدر الامكان مع المعايير (أ) ، (ج) ، (د) ، و (هـ) كما هو وارد في الفقرة ٦ من هذه المادة .
- ٨ - يبت المجلس في الأولويات النسبية للمشاريع ، واضعاً في اعتباره مصالح وخسائص كل من المناطق المنتجة . ويحيطي المجلس ، في البداية ، الأولوية لملاح مشروعات البحث والتطوير كما أيدتها الاجتماع التحضيري السادس للأخشاب الاستوائية في اطار البرنامج المتكامل للسلع الأساسية ولما قد يقره المجلس من مشاريع أخرى .
- ٩ - يجوز للمجلس أن ينهي ، بتصويت خاص ، رعايته لأي مشروع .

المادة ٢٤

انشاء اللجان

- ١ - تصأ بمقتضى هذا، اللجان التالية بوصفها لجاناً دائمة للمعظمة :
- (أ) لجنة المعلومات الاقتصادية والمعلومات من السوق ؛
 (ب) لجنة إعادة التشجير وإدارة الغابات ؛
 (ج) لجنة الصناعة الحراجية .
- ٢ - يجوز للمجلس ، بتصويت خاص ، انشاء ما يراه ملائماً وضرورياً من اللجان والهيئات الفرعية الأخرى .
- ٣ - تكون اللجان والهيئات الفرعية المشار إليها في الفقرتين ٢ و ٣ من هذه المادة مسؤولة أمام المجلس ، وتعمل تحت توجيهه العام . ويهدو المجلس الى عقد اجتماعات اللجان والهيئات الفرعية .
- ٤ - يفتح باب الاشتراك في كل لجنة من اللجان أمام جميع الأعضاء . ويقر المجلس النظام الداخلي للجان .

المادة ٢١

أشكال الدفع

- ١ - تدفع الاشتراكات في الحساب الإداري بعملة قابلة للاستخدام الحر وتكون معفاة من قيود القطع الأجنبي .
- ٢ - تدفع الاشتراكات العالية في الحساب الخاص بعملة قابلة للاستخدام الحر وتكون معفاة من قيود القطع الأجنبي .
- ٣ - يجوز للمجلس أيضا أن يقر قبول أشكال أخرى لدفع الاشتراكات في الحساب الخاص ، بما في ذلك المعدات أو الحاطين العلميين والتقنيين ، لطبية متطلبات المشاريع التي تم إقرارها .

المادة ٢٢

مراجعة ونشر الحسابات

- ١ - يعين المجلس مراجعين مستقلين من أجل مراجعة حسابات المنظمة .
- ٢ - يتاح للأعضاء بيان مراجع مراجعة مستقلة لكل من الحساب الإداري والحساب الخاص في أقرب وقت ممكن بعد اختتام كل سنة مالية ، ولكن في موعد لا يتجاوز ستة أشهر بعد ذلك التاريخ . وينظر فيهما المجلس بقصد إقرارهما في دورته التالية حسب الاقتضاء . وينشر بعد ذلك موجز للحسابات والميزانية المراجعة .

الفصل السابع - الأنشطة الميدانية

المادة ٢٣

المشاريع

- ١ - يقوم الأعضاء بحرض جميع المشاريع على المنظمة ، وتقوم اللجنة ذات الصلة ببحثها .
- ٢ - تحقيقا للأهداف المحددة في المادة ١ يدرس المجلس جميع مقترحات المشاريع في مبادئ البحث والتطوير ، والمعلومات عن السوق ، ومواصلة وزيادة التجهيز في البلدان الأعضاء المنتجة للثروة ، وأعادة التشجير وإدارة الغابات ، جنبا إلى جنب مع التوصية المقدمة من اللجنة ذات الصلة ، وهذه المشاريع المقترحة التي تعتمد على الأخشاب الاستوائية كما هي معرّفة في الفقرة ١ من المادة ٢ يمكن أن تشمل منتجات أخشاب استوائية غير المنتجات المبيّنة في الفقرة ١ من المادة ٢ . وينطبق هذا الحكم أيضا ، عند الاقتضاء ، على وظائف اللجان لما وردت في المادة ٢٥ .
- ٣ - يقر المجلس ، بتصويت خاص ، استنادا إلى المعايير المحددة في الفقرة ٦ أو ٧ من هذه المادة ، المشاريع المراد تمويلها أو ضمانها وفقا للمادة ٢٠ .
- ٤ - يقوم المجلس ، على أساس مستقر ، باتخاذ الترخيمات لتفويض المشاريع التي تم إقرارها ولتأمينها بخطة ضمان فعاليتها .
- ٥ - ينبغي أن تشمل مشاريع البحث والتطوير بمجال واحد على الأقل من المجالات الخمسة التالية :

المادة ٢٠

الحساب الخاص

- ١ - ينشأ حسابان فرعيان في إطار الحساب الخاص هما :
 - (أ) الحساب الفرعي للأنشطة التمهيدية للمشاريع ؛
 - (ب) الحساب الفرعي للمشاريع .
- ٢ - مصادر التمويل الممكنة للحساب الخاص هي :
 - (أ) الحساب الثاني للصندوق المشترك للسلع الأساسية عند بدء تشغيله ؛
 - (ب) والمؤسسات العالمية الاقليمية والدولية ؛
 - (ج) والتبرعات .
- ٣ - يقتصر استخدام موارد الحساب الخاص على المشاريع التي تم اقرارها أو الأنشطة التمهيدية للمشاريع .
- ٤ - تسدد جميع المصروفات المنفقة في إطار الحساب الفرعي للأنشطة التمهيدية للمشاريع من الحساب الفرعي للمشاريع اذا تم في وقت لاحق اقرار المشاريع وصلوها . فاذا لم يطق المجلس أى أموال للحساب الفرعي للأنشطة التمهيدية للمشاريع ، في غضون ستة أشهر من بدء نفاذ هذا الاطلاق ، عليه أن يستعرض الوضع وأن يتخذ الاجراء المناسب .
- ٥ - تقيد جميع الإيرادات المتعلقة بمشاريع معينة قابلة للتحديد في الحساب الخاص . وتحمل على الحساب الخاص جميع المصروفات المنفقة على هذه المشاريع بما في ذلك أجور الخبراء الاستشاريين والخبراء ونفقات سفرهم .
- ٦ - يحدد المجلس بتصويت خاص الشروط والأحكام التي يقوم على أساسها ، عند وحسب الاقتضاء بضمان مشاريع بالنسبة لتمويل القروض في الحالات التي يتحمل فيها عضواً وأعضاء طوعاً كامل الالتزامات والمسؤوليات المتعلقة بهذه القروض . ولا تقع على المنظمة أية التزامات تتعلق بهذه القروض .
- ٧ - يجوز للمجلس أن يرشح ويضمن أى كيان بموافقة ذلك الكيان ، بما في ذلك أى عضو أو أعضاء لطلقي قروض لتمويل مشاريع تم اقرارها والتعهد بكل ما يترتب على ذلك من التزامات ، الا أن المنظمة تحتفظ لنفسها بحق رصد استخدام الموارد ومتابعة تنفيذ المشاريع الممولة على هذا النحو . ييسد أن المنظمة ليست مسؤولة عن الضمانات المقدمة طوعاً من الأعضاء أو الكيانات الأخرى بصورة فردية .
- ٨ - لا يتحمل أى عضو بسبب هويته في المنظمة أية مسؤولية ناشئة عن قيام أى عضو أو كيان آخر بالاقتراض أو الاقتراض بعدد المشاريع .
- ٩ - اذا قدمت للمنظمة بصورة طوعية أموال غير مخصصة لغرض معين يجوز للمجلس قبول هذه الأموال . ويجوز استخدام هذه الأموال لأنشطة تمهيدية للمشاريع وكذلك لمشاريع تم اقرارها .
- ١٠ - على المدير التنفيذي أن يبذل جهده لالتماس تمويل كاف ومضمون للمشاريع التي أقرها المجلس ، وذلك على أساس ما قد يقرره المجلس من الأحكام والشروط .
- ١١ - يقتصر استخدام المساهمات المقدمة لمشاريع محددة تم اقرارها على المشاريع التي خصصت لها هذه المساهمات في الأصل ، ما لم يقرر المجلس غير ذلك بالاتفاق مع المساهم . وعلى المنظمة بعد اتتام المشروع أن ترد لكل مساهم في مشاريع محددة ما تبقى من أية أموال بنسبة حصة كل مساهم فسي مجموع المساهمات التي قدمت في الأصل لتمويل ذلك المشروع ما لم يوافق المساهم على غير ذلك .

الفصل السادس - الطليسة

المادة ١٨

الحسابات الطليسة

- ١ - ينشأ حسابان هما :
 - (أ) الحساب الإداري ؛
 - (ب) والحساب الخاصي .
- ٢ - يكون المدير التنفيذي مسؤولاً عن إدارة هذين الحسابين ويدير المجلس حكمًا لهذا الغرض في نظامه الداخلي .

المادة ١٩

الحساب الإداري

- ١ - تتخذ الصرورات اللازمة لإدارة هذا الاطلاق في الحساب الإداري وتغطي باشتراكات سنوية يدفعها الأعضاء وفقًا للإجراءات الدستورية والمؤسسية لكل منهم وتقدر وفقًا للفقرات ٣ و ٤ و ٥ من هذه المادة .
- ٢ - يقوم بتغطية صرورات الوفود لدى المجلس، واللجان وأى هيئات فرعية أخرى للمجلس مشار إليها في المادة ٢٤ الأعضاء الممنين . وفي الحالات التي يطلب فيها ضوما خدمات خاصة من العظيمة ، يطلب المجلس الى هذا العضو دفع تكاليف هذه الخدمات .
- ٣ - يقوم المجلس ، قبل نهاية كل سنة مالية ، باعداد الميزانية الادارية للعظيمة للسنة الطليسة التالية وتقدير اشترك كل ضو في تلك الميزانية .
- ٤ - يكون اشترك كل ضو في الميزانية الادارية لكل سنة مالية بنسبة عدد أصواته في طرح اقتصاد الميزانية الادارية لتلك السنة الطليسة الى مجموع أصوات جميع الأعضاء . وفي تقدير الاشتراكات تحسب أصوات كل ضو بحرف النظر عن تعليق الحقوق التصويتية لأى عضوين أية اعادة توزيع للأصوات تنسج من ذلك .
- ٥ - يقدر المجلس اشترك الأول لأى ضو ينضم الى العظيمة بعد بدء هذا الاطلاق طيس أساس عدد الأصوات التي سيجوزها ذلك العضو والفترة المتبقية من السنة الطليسة الجارية ، على أن تظل التقديرات المتعلقة بالأعضاء الآخرين من السنة الطليسة الجارية دون تغيير .
- ٦ - يستحق دفع الاشتراكات في الميزانية الادارية الأولى في تاريخ يقره المجلس في دورته الأولى . ويستحق دفع الاشتراكات في الميزانيات الادارية التالية في اليوم الأول من كل سنة مالية . ويستحق دفع اشتراكات الأعضاء بالنسبة للسنة الطليسة التي يتضمن فيها للمنظمة في التاريخ الذي يصبح فيه أعضاء .
- ٧ - اذا لم يدفع ضو من الأعضاء اشترائه كاملًا في الميزانية الادارية في غضون أربعة أشهر من موعد استحقاق دفع هذا الاشترك وفقًا للفقرة ٦ من هذه المادة يقوم المدير التنفيذي بمطالبة ذلك العضو بالدفع بأسرع ما يمكن . فاذا لم يدفع هذا العضو اشترائه في غضون شهرين من هذه المطالبة يطالب ذلك العضو بذكر أسباب عدم قدرته على الدفع ، فاذا اقتضت سبعة أشهر من تاريخ استحقاق اشترك هذا العضو دون أن يدفع اشترائه ، تعلق حقوقه التصويتية ويفرض رسم فائدة على اشترائه المتأخر على أساس سعر المصرف المركزي في البلد المضيف الى حين قيامه بدفع اشترائه كاملاً ، ما لم يقرر المجلس غير ذلك بتصويت خاص .
- ٨ - يظل أى ضو طقت حقوقه بمقتضى الفقرة ٧ من هذه المادة مسؤولاً عن دفع اشترائه .

- ٤ - يحين المدير التنفيذي والموظفين وفقا للأظنة التي يجمعها المجلس • ويقرر المجلس بتصويت خاص، في دورته الأولى، عدد الموظفين التنفيذيين والفنيين الذين يجوز للمدير التنفيذي أن يجمعهم ويكون اجراء أى تغييرات في عدد الموظفين التنفيذيين والفنيين بقرار من المجلس، بتصويت خاص • والموظفين مسؤولون أمام المدير التنفيذي •
- ٥ - لا يجوز أن تكون للمدير التنفيذي ولا لأى موظف، أية مصلحة مالية في صناعة الأخشاب الاستوائية أو تجارتها أو في الأنشطة التجارية المتصلة بها •
- ٦ - لا يجوز للمدير التنفيذي ولا للموظفين الآخرين أن يلتصقوا أو يتلقوا، أثناء أداء واجباتهم، تعليمات من أى عضو أو من أى سلطة خارجة عن المنظمة • وطبيهم أن يعصوا من القيام بأى عمل قد يمكن على مراكزهم كموظفين دوليين مسؤولين أمام المجلس بصورة أساسية • وطى كل عضو أن يحترم الطابع الدولى الخالص لمسؤوليات المدير التنفيذي والموظفين الآخرين وألا يمس إلى التأثير عليهم أثناء وظائفهم بمسؤولياتهم •

الفصل الخامس - الامتيازات والحمايات

المادة ١٧

الامتيازات والحمايات

- ١ - تكون للمنظمة شخصية قانونية • وتكون لها بصفة خاصة أهلية التعاقد واحتياز الممتلكات المنقولة وغير المنقولة والتصرف فيها، وإقامة الدواوى أمام القضاء •
- ٢ - على المنظمة أن تسعى، في أقرب وقت ممكن بعد بدء نفاذ هذا الاطلاق، إلى عقد اطلاق (يشار إليه فيما بعد باسم اطلاق المقر) مع حكومة البلد الذى سيوجد فيه مقر المنظمة (المشار اليه فيما بعد باسم الحكومة المضيفة) يتعلق بما يلزم منحه للمنظمة، ويديرها التنفيذي، وموظفيها وخبرائها ومبني الأبناء من امتيازات وحمايات لغرض أداء وظائفهم •
- ٣ - على المنظمة أن تطلب إلى الحكومة المضيفة، ربما يتم عقد اطلاق المقر المشار إليه في الفقرة ٢ من هذه المادة، أن تمنح، في حدود تشريعاتها الوطنية، اعطاء من الفريضة طس الأجرس التي تدفعها المنظمة لموظفيها، وطى موجودات المنظمة، وإيراداتها وغير ذلك من ممتلكاتها •
- ٤ - يجوز للمنظمة أيضا أن تعقد، مع بلد أو أكثر، اتفاقات تتصل بالأهلية والامتيازات والحمايات التي قد تكون ضرورية لتنفيذ هذا الاطلاق طى الوجه المناسب، طى أن يقر المجلس هذه الاطلاقات •
- ٥ - في حالة نقل مقر المنظمة إلى بلد آخر عضوا في المنظمة، طى هذا الموضوع يقرر، في أقرب وقت ممكن، بمقر اطلاق للمقر مع المنظمة يوافق طيه المجلس •
- ٦ - يمكن اطلاق المقر مستقلا عن هذا الاطلاق • الا أنه ينتهي :
- (أ) بالاطلاق بين الحكومة المضيفة والمنظمة ؛
- (ب) اذا نقل مقر المنظمة من بلد الحكومة المضيفة ؛
- (ج) أو اذا أصبحت المنظمة غير قائمة •

المادة ١٣

النصاب القانوني للمجلس

- ١ - يحتل النصاب القانوني للمجلس بحضور أغلبية من الأعضاء المنتخبين وأغلبية من الأعضاء المستهلكين شريطة أن يحوز هؤلاء الأعضاء على الأقل ثلثي مجموع الأصوات في كل من الفئتين •
- ٢ - إذا لم يحقق النصاب القانوني وفقا للفقرة ١ من هذه المادة في الميع المحدد للاجتماع وفي الميع التالي، يكون النصاب القانوني في الأيام التالية للدورة مكتفيا بحضور أغلبية من الأعضاء المنتخبين وأغلبية من الأعضاء المستهلكين، شريطة أن يكون هؤلاء الأعضاء حائزين لأغلبية مجموع الأصوات في كل من الفئتين •
- ٣ - يعتبر التحفل وفقا للفقرة ٢ من المادة ١١ حضوريا •

المادة ١٤

التعاون والتنسيق مع المنظمات الأخرى

- ١ - يتخذ المجلس أية ترتيبات مناسبة للتشاور أو التعاون مع الأمم المتحدة وأجهزتها، مثل مؤتمر الأمم المتحدة للتجارة والتنمية (الأونكتاد) ومنظمة الأمم المتحدة للتجارة والصناعة (اليونيدو) وبرنامج الأمم المتحدة للبيئة وبرنامج الأمم المتحدة الإنمائي ومركز التجارة الدولية للأونكتاد واللغات ومع منظمة الأمم المتحدة للأغذية والزراعة (الفاو) وغيرها من الوكالات المتخصصة التابعة للأمم المتحدة والمنظمات الحكومية الدولية، والحكومية، وغير الحكومية حسب الاقتضاء •
- ٢ - على المنظمة أن تستخدم إلى أقصى حد ممكن ما يوجد من المرافق والخدمات والخبرة الفنية لدى المنظمات الحكومية الدولية، والحكومية، وغير الحكومية القائمة بغية تجنب ازدواج الجهود فسي تحقيق أهداف هذا الاطلاق، وتمتيز تكامل وفعالية أنشطتها •

المادة ١٥

قبول المراقبين

- يجوز للمجلس أن يدعو أي حكومة غير عضو أو أي من المنظمات المشار إليها في المواد ١٤ و ٢٠ و ٢٧ المعنية بالأخشاب الاستوائية، لحضور أي من اجتمعات المجلس بصفة مراقب •

المادة ١٦

المدير التنفيذي والموظفون

- ١ - يعين المجلس المدير التنفيذي بتصويت خصاص •
- ٢ - يحدد المجلس أحكام وشروط تعيين المدير التنفيذي •
- ٣ - المدير التنفيذي هو الموظف الإداري الأول للمنظمة وهو مسؤول أمام المجلس عن إدارة هذا الاطلاق وتنفيذه وفقا لقرارات المجلس •

- الأعضاء المنتخبين من المنطقة الأفريقية • وإذا تبقت هناك أي أصوات، يخصص كل صوت منها لمضوئع من المنطقة الأفريقية، على أن يخصص الصوت الأول للمضوئع الذي يحوز أعلى عدد من الأصوات محسوبا وفقا للفقرة ٢ من هذه العادة، والصوت الثاني لمضوئع الذي يحوز ثاني أعلى عدد من الأصوات وهكذا إلى أن يتم توزيع كل ما تبقى من الأصوات •
- ٤ — لأغراض حساب توزيع الأصوات بمقتضى الفقرة ٢ (ب) من هذه العادة تعني " موارد الغابات الاستوائية " الغابات غير المنتهية الكثيفة الانتاجية حسب تعريف منظمة الأمم المتحدة للأغذية والزراعة •
- ٥ — توزع أصوات الأعضاء المستهلكين على النحو التالي : تخصص مبدئيا ١٠ أصوات لكل عضو مستهلك، وتوزع بقية الأصوات فيما بين الأعضاء المستهلكين بنسبة متوسطة حجم صافي واردات كل منهم من الأخشاب الاستوائية خلال فترة السنوات الثلاث التي تبدأ قبل عملية توزيع الأصوات بأربع سنوات ميلادية •
- ٦ — يوزع المجلس الأصوات لكل سنة مالية في بداية دورته الأولى لتلك السنة وفقا لأحكام هذه العادة ويظل هذا التوزيع نافذا لبقية تلك السنة باستثناء ما هو منصوص عليه في الفقرة ٧ من هذه العادة •
- ٧ — كلما تغيرت عضوية المنظمة أو عندما تعلق حريق تصويت أي عضو أو ترد له بموجب أي حكم من أحكام هذا الاطلاق، يعيد المجلس توزيع الأصوات في نطاق اللغة المعنية أو اللغتين المعنيتين من الأعضاء وفقا لأحكام هذه العادة • يحدد المجلس في هذه الحالة التاريخ الذي تصبح فيه إعادة توزيع الأصوات هذه نافذة الفعول •
- ٨ — لا تقسم الأصوات إلى كسور •

العادة ١١

اجراءات التصويت في المجلس

- ١ — يحق لكل عضو الادلاء بعدد الأصوات التي يحوزها، ولا يحق له تخصيص أصواته، بهيد أنه يحوز للمضوئع الذي يحوز أعلى عدد من الأصوات، بأية أصوات يؤخذ له الادلاء بها بموجب الفقرة ٢ من هذه العادة •
- ٢ — يجوز لأي عضو منتج أن يأذن، على مسؤوليته الخاصة، لأي عضو منتج آخر، كما يجوز لأي عضو مستهلك أن يأذن، على مسؤوليته الخاصة، لأي عضو مستهلك آخر، في تشغيل مصالحه والادلاء بأصواته في أي اجتماع للمجلس، على أن يخطرا بذلك رئيس المجلس كتابة •
- ٣ — في حالة امتناع عضو ما عن التصويت يعتبر أنه لم يدل بأصواته •

العادة ١٢

قرارات المجلس وتوصياته

- ١ — يسمى المجلس إلى اتخاذ جميع قراراته وإصدار جميع توصياته بتوافق الآراء • فإذا لم يمكن التوصل إلى توافق في الآراء، على المجلس اتخاذ جميع قراراته وإصدار جميع توصياته بتصويت الأغلبية البسيطة الموزعة، ما لم ينص هذا الاطلاق على تصويت خاص •
- ٢ — في حالة استعادة أي عضو من أحكام الفقرة ٢ من العادة ١١ والادلاء بأصواته في اجتماع المجلس يعتبر هذا العضو، لأغراض الفقرة ١ من هذه العادة، حاضرا وصوتا •

٣ — في حالة غياب الرئيس مؤقتا ، يتولى نائب الرئيس • وفي حالة غياب كل من الرئيس ونائب الرئيس مؤقتا ، أو غياب أحدهما أو كليهما خلال الفترة المتبقية من المدة التي انتخبا لهما ، يجوز للمجلس انتخاب عضواً جديداً من بين ممثلي الأعضاء المنتخبين و/أو من بين ممثلي الأعضاء المستهلكين تبعاً للحالة ، على أساس مؤقت أو لباقي المدة التي انتخب لها السلف أو السلطان •

المادة ٩

دورات المجلس

- ١ — كقاعدة عامة ، يعقد المجلس على الأقل دورة عادية واحدة سنوياً •
- ٢ — يجتمع المجلس في دورة استثنائية كلما قرر ذلك أو بناءً على طلب من :
(أ) المدير التنفيذي ، بالاتفاق مع رئيس المجلس ؛ أو
(ب) أغلبية من الأعضاء المنتخبين أو أغلبية من الأعضاء المستهلكين ؛ أو
(ج) أعضاء بحوزتهم ٥٠٠ صوت على الأقل •
- ٣ — تتمتع دورات المجلس في مقر المنظمة ما لم يقرر المجلس خلاف ذلك ، بتصويت خاص • وإذا اجتمع المجلس بناءً على دعوة أى عضو في مكان آخر غير مقر المنظمة يدفع هذا العضو التكاليف الإضافية لعقد الاجتماع خارج المقر •
- ٤ — يرسل المدير التنفيذي إشعارات مقدّمة دورات وجدول الأعمال لكل هذه الدورات قبل موعدها بستة أسابيع على الأقل ، إلا في الحالات الطارئة ، حيث يرسل الإشعار قبل الموعد بستة أيام على الأقل •

المادة ١٠

توزيع الأصوات

- ١ — يكون للأعضاء المنتخبين معاً ١٠٠٠ صوت وللأعضاء المستهلكين معاً ١٠٠٠ صوت •
- ٢ — توزع أصوات الأعضاء المنتخبين على النحو التالي :
(أ) ٤٠٠ صوت توزع بالتساوي بين المناطق المنتجة للثلاث : أفريقيا ، وآسيا ، والمحيط الهادئ ، وأمريكا اللاتينية ، ثم توزع الأصوات المخصصة على هذا النحو لكل من هذه المناطق بالتساوي بين الأعضاء المنتخبين من تلك المنطقة •
(ب) ٢٠٠ صوت توزع بين الأعضاء المنتخبين وفقاً لحصصهم من مجموع موارد جميع الأعضاء المنتخبين من الغابات الاستوائية •
(ج) ٢٠٠ صوت توزع بين الأعضاء المنتخبين بنسبة متوسطة قيم سائفي صادرات كل منهم من الأخشاب الاستوائية خلال آخر ثلاث سنوات تتوفر عنها أرقام نهائية •
- ٣ — مع عدم الإخلال بأحكام الفقرة ٢ من هذه المادة ، يوزع مجموع الأصوات المخصصة للأعضاء المنتخبين من المنطقة الأفريقية ، المحسوب طبقاً للفقرة ٢ من هذه المادة ، بالتساوي بين جميع

٢ - يكون للمنظمات الحكومية الدولية المذكورة، في حالة التصويت على مسائل تقع في نطاق اختصاصها، عدد من الأصوات يساوي مجموع عدد الأصوات المخصصة للدول الأعضاء فيها وفقاً للمادة ١٠. وفي مثل هذه الحالات، لا يحق للدول الأعضاء في هذه المنظمات الحكومية الدولية أن تمارس حقوقها في التصويت بصورة فردية.

الفصل الرابع - المجلس الدولي للأخشاب الاستوائية

المادة ٦

تكوين المجلس الدولي للأخشاب الاستوائية

- ١ - المجلس الدولي للأخشاب الاستوائية هو السلطة العليا للمنظمة، ويتكون من جميع أعضاء المنظمة.
- ٢ - يمثل كل عضو في المجلس بممثل واحد، ويجوز له أن يعين ممثلين مناوبين ومستشاريين لحضور دورات المجلس.
- ٣ - يخول الممثل المناوب سلطة التصرف والتصويت نيابة عن الممثل أثناء غيابة أو في ظروف خاصة.

المادة ٧

سلطات المجلس ووظائفه

- ١ - يتولى المجلس ممارسة كل ما يلزم من سلطات لتنفيذ أحكام هذا الاتفاق، ويقوم بكل ما يقتضيه ذلك من وظائف أو يدير أمر القيام بها.
- ٢ - يعتمد المجلس، بتصويت خاص، القواعد والأنظمة الضرورية لتنفيذ أحكام هذا الاتفاق، بما في ذلك نظامه الداخلي والنظام المالي للمنظمة والنظام الأساسي لموظفيها. ويسرى هذا النظام المالي في جملة أمور، على استلام وصرف الأموال في إطار الحساب الإداري والحساب الخاص. وللمجلس أن يضمن نظامه الداخلي إجراء يجيز له البت في مسائل محددة دون عقد اجتماع.
- ٣ - يحتفظ المجلس بالسجلات التي يحتاجها لأداء وظائفه بمقتضى هذا الاتفاق.

المادة ٨

رئيس المجلس ونائبه

- ١ - ينتخب المجلس رئيساً ونائباً للرئيس لكل سنة ميلادية لا تدفع المنظمة راتبيهما.
- ٢ - ينتخب الرئيس ونائب الرئيس، بحيث يكون أحدهما من بين ممثلي الأعضاء المنتسبين والأخر من بين ممثلي الأعضاء المستهلكين. ويشغل هذان المنصبان بالتناوب كل عام بين فئتي الأعضاء ولكن شريطة ألا يمنع ذلك إعادة انتخاب أحدهما أو كليهما، في ظروف استثنائية بتصويت خاص من المجلس.

(١٠) تعني "السنة العالمة" الفترة من ١ كانون الثاني / يناير لغاية ٣١ كانون الأول / ديسمبر ؛

(١١) تعني "العملات القابلة للاستخدام الحر" العارك الألماني ، والفريك الفرنسي ، والسن الياباني ، والجنيه الاسترليني ، ودولار الولايات المتحدة ، وأية عملة أخرى تعينها من حين إلى آخر منظمة نقدية دولية مختصة باجبارها عملة شائعة الاستخدام فعلا لعدد مدفوعات في الصفقات الدولية يتم التعامل بها طى نطاق واسع في أسواق الصرف الرئيسية .

الفصل الثالث - التنظيم والادارة

المادة ٢

انشاء المنظمة الدولية للأخشاب الاستوائية ومقرها وهيكلها

- ١ - تنشأ بمقتضى هذا المنظمة الدولية للأخشاب الاستوائية لتطبق أحكام هذا الاتفاق وتشرف طى تنفيذ .
- ٢ - تمارس المنظمة وظيفتها من خلال المجلس الدولي للأخشاب الاستوائية المنشأ بموجب المادة ٦ ، ومن طريق اللجان والهيئات الفرعية الأخرى المشار إليها في المادة ٢٤ ، والمدير التنفيذي والموظفين .
- ٣ - يتخذ المجلس في دورته الأولى قرارا بشأن تحديد موقع مقر المنظمة .
- ٤ - يكون مكان مقر المنظمة في جميع الأوقات في اقليم أحد الأعضاء .

المادة ٤

مضوية المنظمة

- تكون هناك فئتان من الأعضاء في المنظمة ، هما :
- (أ) العضو المنتج ؛
 - (ب) العضو المستهلك .

المادة ٥

مضوية المنظمات الحكومية الدولية

- ١ - تفسر أى اشارة في هذا الاتفاق الى "الحكومات" طى أنها تشمل الجماعة الاقتصادية الأروبية وأية منظمة حكومية دولية أخرى ذات مسؤوليات تتعلق بالتفاوض طى اتفاقات دولية ومقدما وتنفيذها ولا سيما الاتفاقات السلمية . وبناء عليه ، فان أى اشارة ترد في هذا الاتفاق الى التوقيع أو التصديق أو القبول أو الاقرار ، أو الى الاشعار بالتطبيق المؤقت أو الانضمام ، تفسر ، في حالة المنظمات الحكومية الدولية المذكورة ، بأنها تتضمن اشارة الى قيام المنظمات الحكومية الدولية المذكورة بالتوقيع أو التصديق أو القبول أو الاقرار ، أو الى الاشعار بالتطبيق المؤقت أو الانضمام .

- (د) تشجيع زيادة ومواصلة تجهيز الأخشاب الاستوائية في البلدان الأعضاء المنتجة ، بغية تعزيز تصنيعها وبالتالي زيادة حواصل صادراتها ؛
- (و) تشجيع الأعضاء على دعم وتطهير أنشطة إعادة تشجير غابات الأخشاب الاستوائية الصناعية وإدارة الغابات ؛
- (ز) تحسين تسويق وتوزيع صادرات الأعضاء المنتجين من الأخشاب الاستوائية ؛
- (ح) تشجيع وضع سياسات وطنية ترمي إلى تواصل الانتفاع بالغابات الاستوائية ومواردها التراثية وصونها ، وإلى الحفاظ على التوازن البيئي في المناطق المعنية •

الفصل الثاني — تعاريف

المادة ٢

تعاريف

لأغراض هذا الاتفاق :

- (١) تعني " الأخشاب الاستوائية " الأخشاب الاستوائية غير المصنوعة للاستخدامات الصناعية ، التي تنمو ويتم انتاجها في البلدان الواقعة بين مدار السرطان ومدار الجدي • ويشمل المصطلح الكتل الجذمية ، والأخشاب المنشورة ، وأفرغ القشرة الزهيدة والخشب الرقائقي • يعطى هذا التعريف أيضا الخشب الرقائقي الذي يشمل إلى حد ما أخشابا مصنوعة من أصل استوائي ؛
- (٢) تعني " زيادة التجهيز " تحويل الكتل الجذمية إلى منتجات خشبية أولية ومنتجات شبه تامة الصنع ، ومنتجات تامة الصنع مصنوعة بكاملها تماما أو بكاملها تقريبا من الأخشاب الاستوائية ؛
- (٣) يعني " العضو " حكومة أو منظمة حكومية دولية مشارا إليها في المادة ٥ ووافقت على الالتزام بهذا الاتفاق سواء سرى مفعوله بمسقة مؤقتة أو نهائية ؛
- (٤) يعني " العضو المنتج " أي بلد يتعنت بموارد الغابات الاستوائية ، و/ أو مصدر صاف للأخشاب الاستوائية من حيث الحجم مدرج في المرفق ألف وصبح طرفا في هذا الاتفاق ، أو أي بلد يتعنت بموارد الغابات الاستوائية ، و/ أو مصدر صاف للأخشاب الاستوائية من حيث الحجم ، غير مدرج فيه وصبح طرفا في هذا الاتفاق ويعلن المجلس بموافقة ذلك البلد ، أنه عضو منتج ؛
- (٥) يعني " العضو المستهلك " أي بلد مدرج في المرفق باء وصبح طرفا في هذا الاتفاق ، أو أي بلد غير مدرج فيه وصبح طرفا في هذا الاتفاق ، ويعلن المجلس بموافقة ذلك البلد ، أنه عضو منتج ؛
- (٦) تعني " المنظمة " المنظمة الدولية للأخشاب الاستوائية المنشأة وفقا للمادة ٢ ؛
- (٧) يعني " المجلس " المجلس الدولي للأخشاب الاستوائية المنشأ وفقا للمادة ٦ ؛
- (٨) يعني " التصويت الخاص " تصويتا يتطلب ما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المنتجون الحاضرون والمشاركون في التصويت و ٦٠ في المائة من الأصوات التي يدلي بها الأعضاء المستهلكون الحاضرون والمشاركون في التصويت ، محسوبة كلا على حدة ، بشرط أن يدلي بهذه الأصوات نصف الأعضاء المنتجين على الأقل الحاضرون والمشاركون في التصويت ونصف الأعضاء المستهلكين على الأقل الحاضرين والمشاركين في التصويت ؛
- (٩) يعني " تصويت الأغلبية البسيطة المعوزة " التصويت الذي يتطلب أكثر من نصف الأصوات التي يدلي بها الأعضاء المنتجون الحاضرون والمشاركون في التصويت وأكثر من نصف الأصوات التي يدلي بها الأعضاء المستهلكون الحاضرون والمشاركون في التصويت ، محسوبة كلا على حدة ؛

[ARABIC TEXT — TEXTE ARABE]

الاتفاق الدولي للأخشاب الاستوائية لعام ١٩٨٣

الديباجة

إن أطراف هذا الاتفاق ،

إذ تشير إلى الاطلاق وبرامج العمل المتعلقة بإقامة نظام اقتصادى دولى جديد اللذين اعتمدهما الجمعية العامة ،

وإذ تذكر بالقرارين ٩٣ (د - ٤) و ١٢٤ (د - ٥) بشأن البرنامج المتكامل للسبلع الأساسية اللذين اعتمدهما مؤتمر الأمم المتحدة للتجارة والتنمية في دورته الرابعة والخامسة ،

وإذ تسلّم بأهمية ضرورة صون غابات الأخشاب الاستوائية وتبنيها على الوجه الصحيح والفعال بغية تأمين أمن انتفاع بها مع الحفاظ على التوازن البيئى للمناطق المعنية وللمحيط الحيوى ،

وإذ تسلّم بأهمية الأخشاب الاستوائية لاقتصادات البلدان الأعضاء ، وخاصة لصادرات البلدان الأعضاء المنتجة والاحتياجات من الامدادات بالنسبة للبلدان الأعضاء المستهلكة ،

وإذ ترفسب في انشاء اطار للتعاون الدولى بين الأعضاء المنتجين والمستهلكين للاعتناء السى حلول للمشاكل التى تواجه اقتصاد الأخشاب الاستوائية ،

قد اتفقت على ما يلى :

الفصل الأول - الأهداف

المادة ١

الأهداف

تحقيقاً للأهداف ذات الصلة التى اعتمدها مؤتمر الأمم المتحدة للتجارة والتنمية في قرارىه ٩٣ (د - ٤) و ١٢٤ (د - ٥) بشأن البرنامج المتكامل للسبلع الأساسية ، لصالح الأعضاء المنتجين والمستهلكين معاً ، مع مراعاة سيادة الأعضاء المنتجين على مواردهم الطبيعية ، تكون أهداف الاتفاق الدولى للأخشاب الاستوائية ، ١٩٨٣ (المشار اليه فيما بعد بعبارة " هذا الاتفاق ") كما يلى :

(أ) توفير اطار فعال للتعاون والتشاور بين الأعضاء المنتجين للأخشاب الاستوائية والأعضاء المستهلكين لها فيما يتعلق بجميع الجوانب ذات الصلة لاقتصاد الأخشاب الاستوائية ؛

(ب) تعزيز توسع التجارة الدولية في الأخشاب الاستوائية وتبنيها وتحسين الظروف الهيكلية في سوق الأخشاب الاستوائية ، على أن يؤخذ بعين الاعتبار ، من ناحية ، تحقيق زيادة طويلة الأجل في الاستهلاك واستمرار الامدادات ، ومن ناحية أخرى تحديد أسعار مجزية للمنتجين وطمأننة المستهلكين ، وتحسين فرصة الوصول الى الأسواق ؛

(ج) تعزيز ودعم البحث والتطوير بغية تحسين ادارة الغابات والانتفاع بالأخشاب ؛

(د) تحسين المعلومات السوقية بغية تأمين زيادة الشفافية في السوق الدولى للأخشاب الاستوائية ؛

[CHINESE TEXT — TEXTE CHINOIS]

国际热带木材协定

1983年

序言

本协定缔约各方，

回顾大会通过的《建立新的国际经济秩序宣言和行动纲领》，

回顾联合国贸易和发展会议第四次和第五次通过的关于商品综合方案的第93(IV)号和第124(V)号决议，

认识到必须适当而有效地保护和发展热带木材森林，以求保证其得到最适度的利用，同时又保持有关区域和生物圈的生态平衡，

认识到热带木材对于各成员经济的重要性，特别是对于生产成员出口和消费成员需求的重要性，

希望建立一个生产成员和消费成员间的国际合作体制，以求解决热带木材经济所面临的问题，

兹协议如下：

第一章—目标

第1条

目标

为实现联合国贸易和发展会议关于商品综合方案的第93(IV)号和第124(V)号决议所通过的有关目标，有利于生产成员和消费成员双方，并铭记着生产成员对其自然资源的主权，1983年国际热带木材协定（以下称“本协定”）的目标是：

(a) 为热带木材生产成员和消费成员之间就热带木材经济的一切有关方面进行合作和协商提供有效的体制；

- (b) 促进国际热带木材贸易的扩展和多样化，促进改善热带木材市场的结构状况，一方面考虑到消费的长期增长和供应的连续性，另一方面考虑到价格足以使生产者获利对消费者也公平，同时促进改善进入市场的机会；
- (c) 促进并支持研究和发展，以求改进森林管理和木材利用；
- (d) 加强市场情报，以求保证对国际热带木材市场有更为清楚的了解；
- (e) 鼓励在生产成员国增加热带木材的加工和进行再加工，以求推动其工业化，从而增加其出口收益；
- (f) 鼓励成员支持和开展工业热带木材森林再植和森林管理活动；
- (g) 改进生产成员热带木材出口品的销售和经销；
- (h) 鼓励发展旨在持久利用和养护热带森林及其生成资源、保持有关区域生态平衡的国家政策。

第二章—定义

第 2 条

定义

为本协定目的：

- (1) “热带木材”是指生长在地处北回归线和南回归线之间的国家或由这些国家生产的工业用非针叶热带材。这一用语包括原木、制材、薄板和层压板。部分含有热带原产地针叶树木材的层压板，也应属于本定义范围之内；
- (2) “再加工”是指把原木转变为完全由或几乎完全由热带木材制成的初级木材产品、半成品和成品；
- (3) “成员”是指第 5 条所指的不论本协定暂时生效或确定生效均同意受其约束的政府或政府间组织；
- (4) “生产成员”是指附件 A 所列并已成为本协定缔约方的拥有热带森林资源和/或热带木材净出口量的国家，或者拥有热带森林资源和/或热带木材净出口量、虽未列入附件 A 但已成为本协定缔约方并由理事会征得该国同意宣布其为生产成员的国家；

(5) “消费成员”是指附件B所列并已成为本协定缔约方的国家，或者虽未列入附件B但已成为本协定缔约方并由理事会征得该国同意宣布其为消费成员的国家；

(6) “本组织”是指按照第3条设立的国际热带木材组织；

(7) “理事会”是指按照第6条设立的国际热带木材理事会；

(8) “特别投票”是指分别计算，需要有出席并参加投票的生产成员至少三分之二票数和出席并参加投票的消费成员至少60%票数的表决，但须这些票是来自出席并参加投票的生产成员的至少半数和出席并参加投票的消费成员的至少半数；

(9) “简单分配多数票”是指分别计算，需要有出席并参加投票的生产成员所投票数的过半数和出席并参加投票的消费成员所投票数的过半数的表决；

(10) “财政年度”是指从1月1日至12月31日并包括这两天在内的期间；

(11) “可自由使用货币”是指德国马克、法国法郎、日元、英镑、美元和由主管国际货币组织不时指定为实际广泛用于国际交易支付和在主要外汇市场上广泛兑换的其他任何货币。

第三章—组织和行政

第3条

国际热带木材组织的 设立、总部和结构

1. 兹设立国际热带木材组织，以实施本协定的各项规定，监督本协定的施行。
2. 本组织应通过根据第6条设立的国际热带木材理事会、第24条所述各委员会和其他附属机构以及执行主任与工作人员执行职责。
3. 理事会第一届会议应决定本组织总部的地点。
4. 本组织总部应始终位于成员的领土内。

第4条

本组织成员

本组织成员应分为两类，即：

- (a) 生产成员；和
- (b) 消费成员。

第5条

政府间组织的成员资格

1. 本协定凡提到“政府”之处，均应解释为包括欧洲经济共同体和负有谈判、缔结和适用国际协定特别是商品协定的职责的任何其他政府间组织。因此，对此类政府间组织而言，本协定凡提到签署、批准、接受或认可，或提到通知暂时适用，或提到加入之处，均应解释为包括提到此类政府间组织的签署、批准、接受或认可或通知暂时适用或加入。

2. 在表决属其职权范围的事项时，此类政府间组织的所投的票数应相等于按照第10条应由其成员国所投票数的总和。在这种情况下，此类政府间组织的成员国不应有权行使其各自的投票权。

第四章—国际热带木材理事会

第6条

国际热带木材理事会的组成

1. 本组织最高机关应为国际热带木材理事会，应包括本组织全体成员。
2. 每一成员应有一名代表出席理事会，并可指派候补代表和顾问出席理事会届会。
3. 如遇代表缺席，或发生特殊情况，候补代表应获得授权代行代表职务并代为投票。

第7条

理事会的权力和职责

1. 理事会应行使为执行本协定各项规定所必需的一切权力和履行或安排履行为此所必需的一切职责。

2. 理事会应以特别投票，通过为执行本协定各项规定所必需的规则和条例，其中包括理事会的议事规则和本组织的财务条例及工作人员条例。此类财务条例除其他外，应对行政帐户和特别帐户的经费收支加以规定。理事会可在其议事规则中规定一种使理事会可以无须开会即可就特定问题作出决定的程序。

3. 理事会应保留为履行本协定规定的职责所必需的记录。

第8条

理事会的主席和副主席

1. 理事会每一历年应选举主席和副主席各一人，其薪酬不应由本组织支付。

2. 选举主席和副主席，其中一人应为生产成员代表，另一人应为消费成员代表。这两个职位应每年由两类成员轮流担任，但不应排除遇有特殊情况可由理事会以特别表决选举此二人或其中一人连任。

3. 主席暂时缺席时，副主席应代行主席职务。主席和副主席均暂时缺席时，或其中一人或二人在所余的选任期间缺席时，理事会可根据情况从生产成员代表和/或消费成员代表中选举新的高级职员，暂时补缺或任满其前任所余的选任期间。

第9条

理事会届会

1. 理事会通常每年至少应举行一届常会。

2. 理事会应随时决定或应下列方面请求举行特别会议：

(a) 执行主任，经同理事会主席达成协议；或

(b) 生产成员的过半数或消费成员的过半数，或

(c) 至少拥有500票的成员。

3. 理事会届会应在本组织总部举行，除非理事会以特别投票另有决定。如经任何成员邀请，理事会在本组织总部以外地点举行会议，该成员应支付在总部以外地点举行会议的额外费用。

4. 举行任何届会的通知和届会的议程，应由执行主任至少提前六个星期发给各成员，紧急情况不在此限，紧急情况中至少应提前七天发出通知。

第10条

票数的分配

1. 生产成员应总共拥有1,000票，消费成员应总共拥有1,000票。

2. 生产成员的票数应分配如下：

(a) 四百票应平均分配给非洲、亚洲——太平洋和拉丁美洲三个生产区域。分配给以上每一区域的票数也应在该区域的生产成员间平均分配。

(b) 三百票应按照在所有生产成员热带森林资源总和中所占的份额分配给各生产成员，以及

(c) 三百票应根据生产成员在已有确定数字的最近三年中各自热带木材净出口平均值按比例分配给各生产成员。

3. 虽有本条第2款的规定，按照本条第2款计算分配给非洲区域生产成员的总票数，应在非洲区域所有生产成员间平均分配。如有任何余票，每一余票应分配给非洲区域的一个生产成员：第一票分配给按照本条第2款计算分配到最高票数的生产成员，第二票分配给分配到次高票数的生产成员，依此类推，直至所有余票分配完毕为止。

4. 为根据本条第2款(b)项计算票数分配的目的，“热带森林资源”是指联合国粮食及农业组织（粮农组织）所界定的生产性密生阔叶林。

5. 消费成员的票数应分配如下：每一消费成员应有10票基本票，所余票数应根据消费成员自分配票数前四个历年开始的三年期间内各自热带木材净进口平均量按比例分配给各消费成员。

6. 理事会应在每一财政年度其首届会议开始之时，按照本条规定分配该年度的票数。除本条第7款规定者外，这种分配在该年度其余时间应仍有效。

7. 一旦本组织成员发生变动，或根据本协定的规定任何成员暂停或恢复其投票权时，理事会应按照本条规定在受到影响的一类或几类成员中重新分配票数。在此情况下，理事会应决定此项重新分配的生效日期。

8. 不应有任何分数票。

第11条

理事会的表决程序

1. 每一成员应有权投出其所拥有的票数，任何成员都不应将其票数分散。但是，成员根据本条第2款获得授权所作的投票，可以不同于以上的方式为之。

2. 经书面通知理事会主席，任何生产成员可自行负责授权任何其他生产成员，消费成员可自行负责授权任何其他消费成员，在理事会会议上代表其利益并代其投票。

3. 成员弃权，应视为未投票。

第12条

理事会的决定和建议

1. 理事会应力求以协商一致方式作出所有决定和提出所有建议。如不能达成协议，理事会应以简单分配多数票作出所有决定和提出所有建议，除非本协定规定须进行特别投票。

2. 在成员援用第11条第2款规定的情形下，而且其票数已在理事会的一次会议上投出，则为本条第1款的目的，该成员应视为已出席并参加投票。

第13条

理事会的法定人数

1. 理事会任何会议的法定人数，应为生产成员的过半数和消费成员的过半数出席，但须这些成员至少拥其各自类别总票数的三分之二。

2. 如在预定开会日期和次日都没有本条第1款规定的法定人数，该届会议其后期间应以生产成员的过半数和消费成员的过半数出席为法定人数，但须这些成员拥有其各自类别总票数的过半数。

3. 按照第11条第2款由他人代表，应视为出席。

第14条

同其他组织的合作与协调

1. 理事会应作出一切适当的安排，同下列联合国及其机构进行协商或合作：联合国贸易和发展会议（贸发会议）、联合国工业发展组织（工发组织）、联合国环境规划署（环境规划署）、联合国开发计划署（开发计划署）和贸发会议/总协定国际贸易中心（贸易中心），以及联合国粮食及农业组织（粮农组织）和其他适当的联合国专门机构及政府间、政府和非政府组织。

2. 本组织应尽量利用现存政府间、政府和非政府组织的便利、服务和专门知识，以便在实现本协定目标时避免工作上的重复，并加强这些组织在活动上的相辅相成，并提高其效率。

第15条

接纳观察员

理事会可邀请任何非成员政府或第14、第20和第27条所指的有关热带木材的任何组织作为观察员出席理事会任何会议。

第16条

执行主任和工作人员

1. 理事会应以特别投票任命执行主任。

2. 执行主任的任职条款和条件应由理事会决定。

3. 执行主任应为本组织行政首长，应按照理事会的决定对理事会负责本协定的管理和执行。

4. 执行主任应按照理事会订立的条例任命工作人员。理事会第一届会议应以特别投票决定执行主任可任命的行政和专业工作人员人数。行政和专业工作人员人数的任何变动，都应由理事会以特别投票加以决定。工作人员应对执行主任负责。

5. 执行主任和任何工作人员都不应在热带木材工业或贸易或者与此有关的商业活动中拥有任何财务上的利益。

6. 执行主任和工作人员在执行职务时，不应寻求或接受任何成员的指示或本组织以外任何其他权力机关的指示。他们应避免足以影响其作为最终对理事会负责的国际官员的地位的任何行动。每一成员应尊重执行主任和工作人员所负责的专属国际性，在他们执行职责时，不应设法影响他们。

第五章—特权和豁免

第17条

特权和豁免

1. 本组织应具有法人资格。它应特别具有订立合同、取得与处置动产和不动产、以及提起法律程序的行为能力。

2. 本组织在本协定生效后，应尽速同本组织总部所在国政府（以下称“东道国政府”），就本组织、其执行主任、工作人员、专家及各成员代表为履行其职责的目的所需要的地位、特权与豁免，签订协定（以下称“总部协定”）。

3. 在本条第2款所指的总部协定签订以前，本组织应请东道国政府在其国家法律的范围内，对本组织支付雇用人员的薪酬和本组织的资产、收入和其他财产，准予免税。

4. 本组织并可同一个或一个以上国家签订关于为适当执行本协定所需的行为能力、特权与豁免的协定，由理事会加以批准。

5. 如本组织总部迁往另一国家，有关成员应尽快同本组织签订总部协定，由理事会加以批准。

6. 总部协定应独立于本协定之外，但在下述情况下终止：

- (a) 经东道国政府和本组织协商同意；
- (b) 本组织总部迁离东道国政府的领土；
- (c) 本组织停止存在。

第六章—财务

第18条

财务帐户

1. 应设立两个帐户：
 - (a) 行政帐户；
 - (b) 特别帐户。
2. 执行主任应负责管理这些帐户；理事会应在其议事规则中作出有关规定。

第19条

行政帐户

1. 管理本协定所需费用应记入行政帐户。并应由各成员按照其各自的宪法程序或体制程序缴纳的按照本条第3、第4和第5款摊定的年度会费支付。
2. 参加理事会、各委员会以及参加第24条所指的理事会任何其他附属机构的代表团费用。应由有关成员承担。如果某一成员要求本组织提供特别服务。理事会应要求该成员支付这种服务的费用。
3. 理事会应在每一财政年度结束前，核定本组织下一财政年度的行政预算，并应摊定每一成员对该预算应缴的款额。
4. 每一成员对每一财政年度行政预算的摊额，应比照该财政年度行政预算核定时该成员在所有成员总票数中所占票数的比例。在评定摊额时，每一成员票数的计算，不应考虑到任何成员的表决权被中止，或由此引起的票数重新分配。
5. 本协定生效后加入本组织的任何成员的首次摊额，应由理事会根据该成员所将拥有的票数和该财政年度所余的时间加以评定。但为其他成员评定的该财政年度摊额不应因而有所改变。

6. 第一次行政预算摊款应在理事会第一届会议决定的日期前缴付。其后的行政预算摊款应于每一财政年度第一日缴付。在财政年度中间加入本组织的成员，其摊款应在它们取得成员资格之日缴付。

7. 如果某一成员在本条第6款规定缴付摊款之日起四个月内未能缴清其行政预算摊款，执行主任应要求该成员尽快缴付。如该成员在执行主任提出要求后两个月内仍未缴付其摊款，则应要求该成员说明不能缴付的理由。如该成员在摊款应缴之日起七个月后仍未缴付其摊款，则该成员的表决权应予以中止，并应对其迟缴的摊款，按东道国中央银行利率征收利息，直到缴清其摊款时为止。除非理事会以特别投票另有决定。

8. 根据本条第7款规定被中止其权利的成员，仍应负责缴付其摊款。

第20条

特别帐户

1. 特别帐户下应设立两个分帐户：

(a) 项目前分帐户；

(b) 项目分帐户。

2. 特别帐户的可能资金来源应为：

(a) 开展业务后的商品共同基金第二帐户；

(b) 区域和国际金融机构；

(c) 自愿捐款。

3. 特别帐户的资源应只用于核准的项目或项目前活动。

4. 项目前分帐户下的一切开支，在项目随后获得核准并取得经费后，应由项目分帐户偿还。理事会如在本协定生效后六个月内未收到用于项目前分帐户的任何经费，则应审查情况，并采取适当行动。

5. 有关具体确定项目的全部收入，应存入特别帐户内。这类项目引起的全部费用，包括顾问和专家的薪酬和旅费，均应在特别帐户下支付。

6. 如果一个或几个成员对某项贷款自愿承担全部义务和责任，理事会应以特别投票规定理事会于适当时在适当情形下担保以贷款方式筹资项目的条款和条件。本组织对此种贷款应无义务。

7. 经包括一个或几个成员在内的任何实体同意，理事会可指定和担保该实体接受贷款用作已核准项目的资金，并承担有关的全部义务，但本组织应保留权利监督资源的使用，检查如此筹资的项目的执行情况。但本组织不应对个别成员或其他实体自愿承担的保证负责。

8. 对于任何成员或实体因项目产生的任何借贷责任，其他成员不应因其具有本组织的成员资格而负有责任。

9. 如果有人向本组织提供未指明用途的自愿经费，理事会可以接受这种经费。这种经费不但可用于已核准的项目，而且可用于项目前的活动。

10. 执行主任应依照理事会决定的条款和条件，努力为理事会核准的项目筹措充足而确定的资金。

11. 对特定的核准项目的捐款，除非理事会征得捐款者同意另有决定，应只用于原来计划资助的项目。项目完成后，本组织应将所余资金，按照每个捐款者在原来为资助此一项目而提供的捐款总额中所占的比例，归还每个捐款者，除非捐款者同意了其他处理方式。

第 21 条

缴付方式

1. 向行政帐户缴付的摊款，应以可自由使用货币为之，不应受外汇管制的限制。

2. 向特别帐户缴付的经费摊款，应以可自由使用货币为之，不应受外汇管制的限制。

3. 理事会也可决定接受对特别帐户的其他形式的贡献，包括通过科学和技术设备或人力的形式，以满足已核准项目的需要。

第 2 2 条

审计和公布帐目

1. 理事会应任命独立的审计员，审计本组织的帐目。
2. 经独立审计的行政帐户和特别帐户报表，应在每一财政年度结束后六个月内尽早送交各成员，并由理事会酌情在下届会议审议核准。其后，应公布审定决算的摘要和资产负债表。

第七章—业务活动

第 2 3 条

项目

1. 所有项目提案应由成员提交本组织并应由有关委员会加以审查。
2. 为实现第 1 条所规定的目的，理事会应审查在研究和发展、市场情报、增加在发展中生产成员国内的加工和进行再加工、以及森林再植和森林管理等领域内的所有项目提案，并应一并审查有关委员会提出的建议；就第 2 条第 1 款界定的热带木材提出的项目提案可包括第 2 条第 1 款所列者以外的热带木材产品。在有关情形下，本规定也应适用于第 2 5 条所列的各委员会的职务。
3. 根据本条第 6 或第 7 款所列的标准，理事会应以特别投票按照第 2 0 条核准筹资或担保的项目。
4. 理事会应不断作出安排，以执行核准的项目，并确保对这些项目的效果加以审查。
5. 研究和发展项目应至少和下列五个领域之一有关：
 - (a) 林木利用，其中包括较不为人所知和较少为人所用的品种的利用；
 - (b) 自然森林发展；
 - (c) 森林再植发展；
 - (d) 收获，采伐基本建设，技术人员的训练；
 - (e) 体制架构，国家规划。

6. 理事会核准的研究和发展项目应符合下列标准：

- (a) 应与工业热带木材的生产和利用有关；
- (b) 应对整个热带木材经济有所裨益并与生产成员和消费成员有关；
- (c) 应与维持和扩大国际热带木材贸易有关；
- (d) 应为收回成本后获取经济利得提供合理的前景；
- (e) 应尽量利用现有研究机构，并在最大范围内避免在努力上的重复。

7. 市场情报、进一步再加工、森林再植和森林管理领域内的项目应符合本条第6款所载的标准(b)，并应在可能的情形下符合标准(a)、(c)、(d)和(e)。

8. 理事会应决定各个项目的优先次序，同时考虑到每一个生产区域的利益和特征。理事会初步应对第六届热带木材筹备会议根据《商品综合方案》核准的研究和发展项目大纲和理事会可能核准的其他项目给予优先。

9. 理事会可以特别投票终止其对任何项目的担保。

第24条

设立委员会

1. 兹设立下列委员会为本组织常设委员会：

- (a) 经济资料和市场情报委员会；
- (b) 森林再植和森林管理委员会；
- (c) 林业委员会。

2. 理事会可以特别投票设立其认为适当而必要的其他委员会和附属机构。

3. 本条第1和第2款所指委员会和附属机构应对理事会负责，在理事会的一般指导下进行工作。委员会和附属机构的会议应由理事会召开。

4. 委员会应对所有成员开放参加。委员会议事规则应由理事会加以决定。

第25条

委员会的职责

1. 经济资料和市场情报委员会应：

- (a) 不断审查本组织所需统计和其他情报的供应情况和质量；
- (b) 分析附件C所确定的统计资料 and 具体指标以监测国际热带木材贸易；
- (c) 根据以上(b)项所述资料和其他有关情报，不断审查国际热带木材市场，其现况和短期内的前景；
- (d) 就对于热带木材进行适当研究的需要和性质，其中包括国际热带木材市场的长期前景，向理事会提出建议，并监测和审查理事会委托进行的任何研究；
- (e) 执行理事会交付的有关热带木材的经济、技术和统计方面的任何其他工作；
- (f) 协助向生产成员提供技术合作以改进其有关的统计服务。

2. 森林再植和森林管理委员会应：

- (a) 不断定期审查在国家和国际一级为工业热带木材的生产进行森林再植和森林管理而提供的支持和援助；
- (b) 鼓励增加向关于森林再植和森林管理的国家方案提供技术援助；
- (c) 评价所需经费并查明一切可能资助森林再植和森林管理的资源；
- (d) 不断定期审查工业热带木材国际贸易的未来需要，并根据这些需要确定和审议森林再植和森林管理领域内的适当的可行计划和措施；
- (e) 在有关组织协助下，促进森林再植和森林管理领域的知识转让；
- (f) 协调森林再植和森林管理领域内的这类合作活动和其他方面进行的有关活动，例如在粮农组织、环境规划署、世界银行、各区域银行及其他有关组织之下进行的活动。

3. 林业委员会应：

- (a) 促进作为在生产成员国内发展加工活动的合营者的生产成员和消费成员之间的合作，特别是在下列领域内的合作：
 - (1) 技术转让；
 - (2) 训练；

- (3) 热带木材名称的标准化;
- (4) 协调加工产品的规格;
- (5) 鼓励投资和联合企业; 和
- (6) 销售。

(b) 为生产和消费成员双方利益, 促进情报交流, 以便利增加加工和进行再加工所涉及的结构上的改变;

(c) 与主管组织合作, 监测在此领域内进行的活动, 并查明和审议问题所在及其可能的解决办法;

(d) 鼓励增加向促进热带木材加工的国家方案提供技术援助。

4. 研究和发 展应为根据第 2 4 条第 1 款设立的委员会的共同职责。

5. 鉴于研究和发 展、森林再植和森林管理、增加加工和进行再加工以及市场情报之间的密切关系, 每一常设委员会, 除执行上述交付的职责外, 在提交给它的项目提案方面应包括在其职权范围内的有关研究和发展的项目提案:

- (a) 审议并在技术上评价项目提案;
- (b) 按照理事会制订的一般指导方针, 决定和执行向理事会项目提案提出建议所必要的项目前活动;
- (c) 遵守第 2 0 条第 2 款所指的用于项目的可能经费来源;
- (d) 进行项目执行的后续工作并尽量广泛地收集和散播项目成果以利所有成员;
- (e) 向理事会作出关于项目的建议;
- (f) 执行理事会交付的与项目有关的任何其他任务。

6. 在执行这些共同职责时, 每一委员会应考虑到在生产成员国内加强工作人员训练的需要; 审议和提出组织或加强成员特别是生产成员的研究和发展活动及能力的模式; 并促进成员特别是生产成员间研究知识和技术的转让。

第八章—与商品共同基金的关系

第26条

与商品共同基金的关系

在共同基金开办业务后，本组织应按照《设立商品共同基金的协定》所规定的原则充分利用共同基金第二帐户的便利。

第九章—统计、研究和资料

第27条

统计、研究和资料

1. 理事会应与适当的政府间组织、政府组织和非政府组织建立密切关系，以便有助于确保取得关于热带木材所有因素的新近可靠的资料 and 情报。本组织应视本协定执行上的需要，同上述组织合作，汇集、整理并斟酌情况公布关于热带木材的生产、供应、贸易、贮存、消费和市场价格及其他有关方面的统计资料。

2. 各成员应在尽量不违反其国内立法的情况下，于合理时间内，提供理事会所要求的关于热带木材的统计和情报。

3. 理事会应作出安排，就热带木材世界市场的趋势以及其短期和长期问题进行一切必要的调查研究。

4. 理事会应确保在使用成员提供的情报方面，不致于损害到从事热带木材的生产、加工或销售的个人或公司的业务机密。

第28条

年度报告和审查

1. 理事会应在每个历年结束后六个月内，公布关于其活动以及其视为适当的其他情报的年度报告。

2. 理事会应对全世界的热带木材状况进行年度审查和评价，并就世界热带木材经济的前景和其他密切相关的问题，包括生态和环境问题交换意见。

3. 审查工作的执行应参照：

(a) 成员提供的有关其全国热带木材生产、贸易、供应、贮存、消费和价格的情报；

(b) 成员提供的关于附件 C 所列各领域的统计资料 and 具体指示数；

(c) 理事会直接取得或通过联合国系统的适当组织及适当的政府间组织或非政府组织取得的其他有关情报。

4. 审查结果应载于理事会的审议情况报告。

第十章 — 杂项事务

第 29 条

控诉和争端

关于某一成员未履行本协定所规定义务的任何控诉和有关本协定的解释或适用的任何争端均应提交理事会裁决。理事会对这些事项的裁决应为终局性并有拘束力。

第 30 条

成员的一般义务

1. 成员在本协定有效期内应尽其所能并进行合作以实现本协定的各项目标，并应避免采取有违这些目标的任何行动。

2. 成员同意接受理事会根据本协定各项条款所作的裁决具有拘束力，并应设法避免执行足以限制或抵触这些裁决的措施。

第31条

解除义务

1. 由于本协定未明文规定的特殊情况或紧急情况或不可抗力而有其必要时，理事会可以特别投票，解除某一成员在本协定下的义务，但须理事会接受该成员关于不能履行义务的理由说明。

2. 理事会根据本条第1款准许解除某一成员的义务时，应明示指出解除该成员这种义务的条款和条件以及解除期间，并说明准许解除的理由。

第32条

差别和补救措施以及特别措施

1. 因本协定所采措施而受到不利影响的发展中进口成员可申请理事会采取适当的差别和补救措施。理事会应按照联合国贸易和发展会议第93(IV)号决议第三节第3和第4段的规定，考虑采取适当措施。

2. 属于联合国界定的最不发达国家类别的成员可向理事会申请，按照第93(IV)号决议第三节第4段和《1980年代有利于最不发达国家的新实质性行动纲领》第82段的规定，采取特别措施。

第十一章 - 最后条款

第33条

保管者

兹指定联合国秘书长为本协定保管者。

第34条

签字、批准、接受和同意

1. 本协定自1984年1月2日起至其生效之日后一个月为止，在联合国总部对应邀参加1983年联合国热带木材会议的各国政府开放签字。

2. 本条第1款所指的任何政府均可:

- (a) 在签署本协定时, 声明其签字表示同意接受本协定的拘束(确定性签字);
- (b) 在签署本协定后, 向保管者交存一项文件表示批准、接受或同意本协定。

第35条

加入

1. 本协定按照理事会规定的条件对所有国家的政府开放加入。上述条件包括交存加入书的时限。对未能在加入条件中规定的时限内交存加入书的政府, 理事会可延长交存加入书的期限。

2. 加入应于加入书交存保管者时生效。

第36条

暂时适用的通知

有意批准、接受或同意本协定的签署国政府, 或理事会已为其规定加入条件, 但尚未能交存其文书的政府, 可随时通知保管者, 表示其将在本协定按照第37条生效时, 或如本协定已经生效, 则在某一特定日期, 暂时适用本协定的所有规定。

第37条

生效

1. 本协定应于1984年10月1日确定生效或其后任何一日生效, 但须有占本协定附件A所列总票数至少55%的12个生产国政府和占本协定附件B所列总票数至少70%的16个消费国政府已依据第34条第2款或第35条确定签署本协定, 或已批准、接受、或同意、或加入本协定。

2. 本协定如至1984年10月1日尚未生效, 则应于该日或在其后六个月内的任何一日暂时生效, 但须有占本协定附件A所列总票数至少50%的10个生产国政府和占本协定附件B所列总票数至少65%的14个消费国政府已依据第

34条第2款确定签署本协定或已批准、接受或同意本协定，或已根据第36条通知保管者将暂时适用本协定。

3. 本条第1或第2款所规定的生效条件如果至1985年4月1日尚未满足，联合国秘书长应邀请已依据第34条第2款确定签署本协定，或已批准、接受或同意本协定，或已通知保管者将暂时适用本协定的各国政府，尽早召开会议，以决定是否使本协定的全部或一部在它们彼此间暂时或确定生效。决定使本协定在它们彼此间暂时生效的各国政府，可不时召开会议，审查情况，并决定本协定是否应在彼此间确定生效。

4. 对于未曾根据第36条通知保管者将暂时适用本协定，并于本协定生效后交存其批准书、接受书、同意书或加入书的任何国家政府，本协定应于交存之日生效。

5. 联合国秘书长应在本协定生效后尽早召开理事会第一届会议。

第38条

修正案

1. 理事会可以特别投票向成员建议对本协定的修正案。

2. 理事会应订出一个日期，各成员应于该日通知保管者接受修正案。

3. 修正案应于保管者从构成至少三分之二生产成员并占生产成员票数至少85%的成员，并从构成至少三分之二的消费成员并占消费成员票数至少85%的成员收到接受的通知后九十天生效。

4. 保管者通知理事会修正案生效条件业已满足后，则虽有关于由理事会订出日期的本条第2款的规定，成员仍可通知保管者接受修正案，但该项通知须在修正案生效之前为之。

5. 在修正案生效之日前未通知接受修正案的任何成员，应自生效之日起停止为本协定的缔约方，除非该成员向理事会证明，由于在完成宪法或体制程序上的困难而无法及时通知接受，并经理事会决定延长该成员接受修正案的期限。这种成员在通知接受修正案前不应受修正案的拘束。

6. 如至理事会按照本条第2款所订的日期修正案生效的条件仍未满足, 该修正案应视为已被撤回。

第39条

退出

1. 成员可在本协定生效后随时向保管者提出书面的退出通知, 退出本协定。该成员应同时通知理事会其所采取的行动。

2. 退出应于保管者收到通知后九十天生效。

第40条

排除

理事会如确定任何成员违反本协定所规定的义务, 并进一步确定这种违反行为严重危害到本协定的执行, 即可以特别投票将该成员从本协定中排除。理事会应立即就此通知保管者。理事会作出决定六个月后, 该成员应停止为本协定的缔约方。

第41条

清理退出或排除的成员 或不能接受修正案的成员的帐目

1. 理事会应确定如何因下列理由而停止为本协定缔约方的成员清理帐目:

- (a) 根据第38条不接受本协定的修正案;
- (b) 根据第39条退出本协定;

或

- (c) 根据第40条从本协定中被排除。

2. 理事会应保有停止为本协定缔约方的成员向行政帐户缴付的任何摊款。

3. 停止为本协定缔约方的成员应无权取得本组织清理帐目收益或其他资产的任何份额。这种成员也应无责任分担本协定终止时本组织可能有的任何亏损。

第42条

有效期间、延长和终止

1. 本协定应自生效之日起五年期间内有效，除非理事会按照本条的规定以特别投票决定对本协定予以延长、重新谈判或终止。

2. 理事会可以特别投票决定延长本协定，延长不得超过两次，每次以两年为限。

3. 如在本条第1款所指的五年期间届满前，或本条第2款所指的延长期间届满前，根据实际情况，取代本协定的新协定已在商订但尚未确定或暂时生效，理事会可以特别投票延长本协定，直至新协定暂时或确定生效时为止。

4. 如在根据本条第2或第3款延长本协定的任何期间内，一项新的协定已经谈判完成并已生效，则延长的本协定应于新协定生效时终止。

5. 理事会可随时以特别投票，决定自其确定的日期起终止本协定。

6. 本协定虽已终止，理事会仍应继续存在，为期不得超过18个月，以进行本组织的清理，其中包括清洁帐目，并在以特别投票作出的有关决定限制下，在这段期间内应具有为上述目的所需要的权力和职责。

7. 理事会应根据本条所作出的任何决定通知保管者。

第43条

保留

对本协定任何条款不得作出保留。

为此，下列签署人，经正式授权，谨于所示日期在本协定上签字，以资证明。

本协定于一九八三年十一月十八日订于日内瓦，本协定的阿拉伯文、英文、法文、俄文和西班牙文本具有同等效力。本协定的正式中文本应由保管者制定并提交所有签署者和加入本协定的国家和政府间组织通过。

附件 A

拥有热带森林资源的生产国及/或
以体积计算的热带木材净输出者
以及为第 37 条的目的票数分配一览表

玻利维亚	21
巴西	130
缅甸	31
中非共和国	20
哥伦比亚	23
刚果	20
哥斯达黎加	9
多米尼加共和国	9
厄瓜多尔	14
萨尔瓦多	8
加蓬	21
加纳	20
危地马拉	10
海地	8
洪都拉斯	9
印度	32
印度尼西亚	139
象牙海岸	21
利比里亚	20
马达加斯加	20
马来西亚	126
墨西哥	13
尼日利亚	20
巴拿马	9
巴布亚新几内亚	24

秘书	25
菲律宾	43
苏丹	20
苏里南	14
泰国	19
特立尼达和多巴哥	8
喀麦隆联合共和国	20
坦桑尼亚联合共和国	20
委内瑞拉	15
越南	13
扎伊尔	21
共计	<u>1,000</u>

附件 B

消费国以及为第 37 条的目的累数分配
一览表

阿根廷	14
澳大利亚	20
奥地利	12
保加利亚	10
加拿大	16
智利	10
埃及	11
欧洲经济共同体	(277)
比利时/卢森堡	21
丹麦	13
法国	56
德意志联邦共和国	44
希腊	14

爱尔兰	12
意大利	41
荷兰	35
大不列颠及北爱尔兰联合王国	41
芬兰	10
伊拉克	10
以色列	12
日本	330
约旦	10
马耳他	10
新西兰	10
挪威	11
大韩民国	56
罗马尼亚	10
西班牙	24
瑞典	11
瑞士	11
土耳其	10
苏维埃社会主义共和国联盟	14
美利坚合众国	79
南斯拉夫	12
共计	<u>1,000</u>

附件 C

经鉴定为监测国际热带木材贸易所需的
统计数据和具体指示数*

	<u>生产成员</u>	<u>消费成员</u>
<p>A. <u>每月基本数据</u> 用于定期监测主要热带木材贸易流量</p>	<p>出口量(价值): 按产品、品种、出口目的地及现有其他有关细节分项列出</p> <p>平均离岸价格: 代表主要贸易流量的特定产品和品种的价格</p>	<p>进口量(价值): 按产品、品种、货源及现有其他有关细节分项列出</p> <p>平均到岸价格: 代表主要贸易流量的特定产品和品种的价格</p>
<p>B. <u>具体补充数据和指示数</u> 借以了解热带木材短期供求情况</p>	<p>装货阶段并且如有可能在中间各阶段,对库存量定期进行评估</p> <p>森林工业生产(能力)和工业木材的投入/产出</p> <p>森林中工业木材运出量</p> <p>运费</p> <p>出口定额—贸易奖励</p>	<p>卸货阶段并且如有可能在中间各阶段,对库存量定期进行评估</p> <p>在全部木材贸易中,热带木材所占比例</p> <p>木材制品的出口量和再出口量</p> <p>建筑活动、住房兴建机会、抵押借款利率</p>

* 此件根据会议执行委员会1983年3月29日达成的协商一致意见附入。

<p>C. <u>其他有关的具体资料</u></p>	<p>气候障碍—自然灾害 关税和非关税障碍的变化</p>	<p>家具生产 使用热带木材各主要部门的最终用途调查 胶合板表面花式的变化 关税和非关税障碍的变化 木材本身相互代用以及其他产品代用的趋势</p>
<p>D. <u>一般经济指示数和资料</u> 直接或间接影响到国际(热带)木材贸易</p>	<p>供公众使用的和有关的国家和国际经济和财政指示数, 如: 国民生产总值、汇率、利率、通货膨胀率、贸易条件。影响国际热带木材贸易的国家和国际政策和措施。</p>	

[For the signature pages, see p. 207 of this volume —
Pour les pages de signatures, voir p. 207 du présent volume.]

INTERNATIONAL TROPICAL TIMBER AGREEMENT¹, 1983

PREAMBLE

The Parties to this Agreement,

Recalling the Declaration² and the Programme of Action on the Establishment of a New International Economic Order³ adopted by the General Assembly,

Recalling resolutions 93 (IV)⁴ and 124 (V)⁵ on the Integrated Programme for Commodities adopted by the United Nations Conference on Trade and Development at its fourth and fifth sessions,

Recognizing the importance of, and the need for, proper and effective conservation and development of tropical timber forests with a view to ensuring their optimum utilization while maintaining the ecological balance of the regions concerned and of the biosphere,

Recognizing the importance of tropical timber to the economies of members, particularly to the exports of producing members and the supply requirements of consuming members,

¹ Came into force provisionally on 1 April 1985, the date by which 10 Governments of producing countries holding at least 50 per cent of the total votes as set out in annex A and 14 Governments of consuming countries holding at least 65 per cent of the total votes as set out in annex B had signed it definitively or had deposited their instrument of ratification, acceptance or approval, or a notification of provisional application, in accordance with article 37 (2).

State	Date of deposit of the instrument of ratification, acceptance (A) or approval, or of the notification of provisional application (n)		State	Date of deposit of the instrument of ratification, acceptance (A) or approval, or of the notification of provisional application (n)	
Belgium	28 September	1984 n	Indonesia	9 October	1984
Brazil	31 March	1985 n	Ireland	4 October	1984
Congo	28 March	1985	Italy	29 March	1985
Denmark	28 September	1984	Ivory Coast	27 March	1985 n
Ecuador	31 March	1985 n	Japan	28 June	1984 A
Egypt	31 March	1985 n	Liberia	29 March	1985
European Economic Com- munity	29 March	1985 n	Luxembourg	28 September	1984 n
Finland	13 February	1985	Malaysia	14 December	1984 A
France	29 June	1984 n	Netherlands	20 September	1984 n
Gabon	19 March	1985 n	Norway	21 August	1984
Germany, Federal Republic of	29 June	1984 n	Peru	31 March	1985 n
Ghana	29 March	1985	Philippines	31 March	1985 n
Greece	28 November	1984 n	Sweden	9 November	1984
Honduras	29 March	1985 n	United Kingdom of Great Britain and Northern Ireland	18 September	1984

² See Resolution 3201 (S-VI) in United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 3.

³ See Resolution 3202 (S-VI) in United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 5.

⁴ *United Nations Conference on Trade and Development, Fourth Session, vol. 1, Report and annexes, (TD/218)*, p. 6.

⁵ *Ibid.* (TD/269), p. 9.

Desiring to establish a framework of international co-operation between producing and consuming members in finding solutions to the problems facing the tropical timber economy,

Have agreed as follows:

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

With a view to achieving the relevant objectives adopted by the United Nations Conference on Trade and Development in its resolutions 93 (IV) and 124 (V) on the Integrated Programme for Commodities, for the benefit of both producing and consuming members and bearing in mind the sovereignty of producing members over their natural resources, the objectives of the International Tropical Timber Agreement, 1983 (hereinafter referred to as "this Agreement") are:

(a) To provide an effective framework for co-operation and consultation between tropical timber producing and consuming members with regard to all relevant aspects of the tropical timber economy;

(b) To promote the expansion and diversification of international trade in tropical timber and the improvement of structural conditions in the tropical timber market, by taking into account, on the one hand, a long-term increase in consumption and continuity of supplies, and, on the other, prices which are remunerative to producers and equitable for consumers, and the improvement of market access;

(c) To promote and support research and development with a view to improving forest management and wood utilization;

(d) To improve market intelligence with a view to ensuring greater transparency in the international tropical timber market;

(e) To encourage increased and further processing of tropical timber in producing member countries with a view to promoting their industrialization and thereby increasing their export earnings;

(f) To encourage members to support and develop industrial tropical timber reforestation and forest management activities;

(g) To improve marketing and distribution of tropical timber exports of producing members;

(h) To encourage the development of national policies aimed at sustainable utilization and conservation of tropical forests and their genetic resources, and at maintaining the ecological balance in the regions concerned.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purposes of this Agreement:

(1) "Tropical timber" means non-coniferous tropical wood for industrial uses, which grows or is produced in the countries situated between the Tropic of Cancer and the Tropic of Capricorn. The term covers logs, sawnwood, veneer sheets and plywood.

Plywood which includes in some measure conifers of tropical origin shall also be covered by this definition;

(2) "Further processing" means the transformation of logs into primary wood products, semi-finished and finished products made wholly or almost wholly of tropical timber;

(3) "Member" means a Government or an intergovernmental organization referred to in article 5 which has consented to be bound by this Agreement whether it is in force provisionally or definitively;

(4) "Producing member" means any country with tropical forest resources and/or a net exporter of tropical timber in volume terms which is listed in annex A and which becomes a party to this Agreement, or any country with tropical forest resources and/or a net exporter of tropical timber in volume terms which is not so listed and which becomes a party to this Agreement and which the Council, with the consent of that country, declares to be a producing member;

(5) "Consuming member" means any country listed in annex B which becomes a party to this Agreement, or any country not so listed which becomes a party to this Agreement and which the Council, with the consent of that country, declares to be a consuming member;

(6) "Organization" means the International Tropical Timber Organization established in accordance with article 3;

(7) "Council" means the International Tropical Timber Council established in accordance with article 6;

(8) "Special vote" means a vote requiring at least two thirds of the votes cast by producing members present and voting and at least 60 per cent of the votes cast by consuming members present and voting, counted separately, on condition that these votes are cast by at least half of the producing members present and voting and at least half of the consuming members present and voting;

(9) "Simple distributed majority vote" means a vote requiring more than half of the votes cast by producing members present and voting and more than half of the votes cast by consuming members present and voting, counted separately;

(10) "Financial year" means the period from 1 January to 31 December inclusive;

(11) "Freely usable currencies" means the Deutsche mark, the French franc, the Japanese yen, the pound sterling, the United States dollar and any other currency which has been designated from time to time by a competent international monetary organization as being in fact widely used to make payments for international transactions and widely traded in the principal exchange markets.

CHAPTER III. ORGANIZATION AND ADMINISTRATION

Article 3. ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL TROPICAL TIMBER ORGANIZATION

1. The International Tropical Timber Organization is hereby established to administer the provisions and supervise the operation of this Agreement.

2. The Organization shall function through the International Tropical Timber Council established under article 6, the committees and other subsidiary bodies referred to in article 24, and the Executive Director and staff.

3. The Council shall, at its first session, decide on the location of the headquarters of the Organization.

4. The headquarters of the Organization shall at all times be located in the territory of a member.

Article 4. MEMBERSHIP IN THE ORGANIZATION

There shall be two categories of membership in the Organization, namely:

- (a) Producing; and
- (b) Consuming.

Article 5. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

1. Any reference in this Agreement to "Governments" shall be construed as including the European Economic Community and any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of voting on matters within their competence, such intergovernmental organizations shall vote with a number of votes equal to the total number of votes attributable to their member States in accordance with article 10. In such cases, the member States of such intergovernmental organizations shall not be entitled to exercise their individual voting rights.

CHAPTER IV. INTERNATIONAL TROPICAL TIMBER COUNCIL

Article 6. COMPOSITION OF THE INTERNATIONAL TROPICAL TIMBER COUNCIL

1. The highest authority of the Organization shall be the International Tropical Timber Council, which shall consist of all the members of the Organization.

2. Each member shall be represented in the Council by one representative and may designate alternates and advisers to attend sessions of the Council.

3. An alternate representative shall be empowered to act and vote on behalf of the representative during the latter's absence or in special circumstances.

Article 7. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement.

2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement, including its own rules of procedure and the financial and staff regulations of the Organization. Such financial regulations shall, *inter alia*, govern the receipt and expenditure of funds under the Administrative and Special Accounts. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.

3. The Council shall keep such records as are required for the performance of its functions under this Agreement.

Article 8. CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

1. The Council shall elect for each calendar year a Chairman and a Vice-Chairman, whose salaries shall not be paid by the Organization.

2. The Chairman and the Vice-Chairman shall be elected, one from among the representatives of producing members and the other from among the representatives of consuming members. These offices shall alternate each year between the two categories of members, provided, however, that this shall not prohibit the re-election of either or both, under exceptional circumstances, by special vote of the Council.

3. In the temporary absence of the Chairman, the Vice-Chairman shall act in his place. In the temporary absence of both the Chairman and the Vice-Chairman, or in the absence of one or both of them for the rest of the term for which they were elected, the Council may elect new officers from among the representatives of the producing members and/or from among the representatives of the consuming members, as the case may be, on a temporary basis or for the rest of the term for which the predecessor or predecessors were elected.

Article 9. SESSIONS OF THE COUNCIL

1. As a general rule, the Council shall hold at least one regular session a year.

2. The Council shall meet in special session whenever it so decides or at the request of:

- (a) The Executive Director, in agreement with the Chairman of the Council; or
- (b) A majority of producing members or a majority of consuming members; or
- (c) Members holding at least 500 votes.

3. Sessions of the Council shall be held at the headquarters of the Organization unless the Council, by special vote, decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional cost of holding the meeting away from headquarters.

4. Notice of any sessions and the agenda for such sessions shall be communicated to members by the Executive Director at least six weeks in advance, except in cases of emergency, when notice shall be communicated at least seven days in advance.

Article 10. DISTRIBUTION OF VOTES

1. The producing members shall together hold 1,000 votes and the consuming members shall together hold 1,000 votes.

2. The votes of the producing members shall be distributed as follows:

(a) Four hundred votes shall be distributed equally among the three producing regions of Africa, Asia-Pacific and Latin America. The votes thus allocated to each of these regions shall then be distributed equally among the producing members of that region;

(b) Three hundred votes shall be distributed among the producing members in accordance with their respective shares of the total tropical forest resources of all producing members; and

(c) Three hundred votes shall be distributed among the producing members in proportion to the average of the values of their respective net exports of tropical timber during the most recent three-year period for which definitive figures are available.

3. Notwithstanding the provisions of paragraph 2 of this article, the total votes allocated to the producing members from the African region, calculated in accordance with paragraph 2 of this article, shall be distributed equally among all producing members from the African region. If there are any remaining votes, each of these votes shall be allocated to a producing member from the African region: the first to the producing member which is allocated the highest number of votes calculated in accordance with paragraph 2 of this article, the second to the producing member which is allocated the second highest number of votes, and so on until all the remaining votes have been distributed.

4. For purposes of the calculation of the distribution of votes under paragraph 2 (b) of this article, "tropical forest resources" means productive closed broadleaved forests as defined by the Food and Agriculture Organization of the United Nations (FAO).

5. The votes of the consuming members shall be distributed as follows: each consuming member shall have 10 initial votes; the remaining votes shall be distributed among the consuming members in proportion to the average volume of their respective net imports of tropical timber during the three-year period commencing four calendar years prior to the distribution of votes.

6. The Council shall distribute the votes for each financial year at the beginning of its first session of that year in accordance with the provisions of this article. Such distribution shall remain in effect for the rest of that year, except as provided for in paragraph 7 of this article.

7. Whenever the membership of the Organization changes or when any member has its voting rights suspended or restored under any provision of this Agreement, the Council shall redistribute the votes within the affected category or categories of members in accordance with the provisions of this article. The Council shall, in that event, decide when such redistribution shall become effective.

8. There shall be no fractional votes.

Article 11. VOTING PROCEDURE OF THE COUNCIL

1. Each member shall be entitled to cast the number of votes it holds and no member shall be entitled to divide its votes. A member may, however, cast differently from such votes any votes which it is authorized to cast under paragraph 2 of this article.

2. By written notification to the Chairman of the Council, any producing member may authorize, under its own responsibility, any other producing member, and any consuming member may authorize, under its own responsibility, any other consuming member, to represent its interests and to cast its votes at any meeting of the Council.

3. When abstaining, a member shall be deemed not to have cast its votes.

Article 12. DECISIONS AND RECOMMENDATIONS OF THE COUNCIL

1. The Council shall endeavour to take all decisions and to make all recommendations by consensus. If consensus cannot be reached, the Council shall take all decisions and make all recommendations by a simple distributed majority vote, unless this Agreement provides for a special vote.

2. Where a member avails itself of the provisions of article 11, paragraph 2, and its votes are cast at a meeting of the Council, such member shall, for the purposes of paragraph 1 of this article, be considered as present and voting.

Article 13. QUORUM FOR THE COUNCIL

1. The quorum for any meeting of the Council shall be the presence of a majority of producing members and a majority of consuming members, provided that such members hold at least two thirds of the total votes in their respective categories.
2. If there is no quorum in accordance with paragraph 1 of this article on the day fixed for the meeting and on the following day, the quorum on the subsequent days of the session shall be the presence of a majority of producing members and a majority of consuming members, provided that such members hold a majority of the total votes in their respective categories.
3. Representation in accordance with article 11, paragraph 2, shall be considered as presence.

Article 14. CO-OPERATION AND CO-ORDINATION WITH OTHER ORGANIZATIONS

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, such as the United Nations Conference on Trade and Development (UNCTAD), the United Nations Industrial Development Organization (UNIDO), the United Nations Environment Programme (UNEP), the United Nations Development Programme (UNDP) and the International Trade Centre UNCTAD/GATT (ITC), and with the Food and Agriculture Organization of the United Nations (FAO) and such other specialized agencies of the United Nations and intergovernmental, governmental and non-governmental organizations as may be appropriate.
2. The Organization shall, to the maximum extent possible, utilize the facilities, services and expertise of existing intergovernmental, governmental or non-governmental organizations, in order to avoid duplication of efforts in achieving the objectives of this Agreement and to enhance the complementarity and the efficiency of their activities.

Article 15. ADMISSION OF OBSERVERS

The Council may invite any non-member Government or any of the organizations referred to in articles 14, 20 and 27 concerned with tropical timber to attend as observers any of the meetings of the Council.

Article 16. EXECUTIVE DIRECTOR AND STAFF

1. The Council shall, by special vote, appoint the Executive Director.
2. The terms and conditions of appointment of the Executive Director shall be determined by the Council.
3. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with decisions of the Council.
4. The Executive Director shall appoint the staff in accordance with regulations to be established by the Council. At its first session, the Council shall, by special vote, decide the number of executive and professional staff the Executive Director may appoint. Any changes in the number of executive and professional staff shall be decided by the Council by special vote. The staff shall be responsible to the Executive Director.
5. Neither the Executive Director nor any member of the staff shall have any financial interest in the tropical timber industry or trade, or associated commercial activities.

6. In the performance of their duties, the Executive Director and staff shall not seek or receive instructions from any member or from any authority external to the Organization. They shall refrain from any action which might reflect on their positions as international officials ultimately responsible to the Council. Each member shall respect the exclusively international character of the responsibilities of the Executive Director and staff and shall not seek to influence them in the discharge of their responsibilities.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 17. PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property, and to institute legal proceedings.

2. The Organization shall, as soon as possible after the entry into force of this Agreement, seek to conclude with the Government of the country in which the headquarters of the Organization is to be located (hereinafter referred to as the "host Government") an agreement (hereinafter referred to as the "Headquarters Agreement") relating to such status, privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of representatives of members, as are necessary for the purpose of discharging their functions.

3. Pending the conclusion of the Headquarters Agreement referred to in paragraph 2 of this article, the Organization shall request the host Government to grant, within the limits of its national legislation, exemption from taxation on remuneration paid by the Organization to its employees, and on the assets, income and other property of the Organization.

4. The Organization may also conclude, with one or more countries, agreements to be approved by the Council relating to such capacity, privileges and immunities as may be necessary for the proper functioning of this Agreement.

5. If the headquarters of the Organization is moved to another country, the member in question shall, as soon as possible, conclude with the Organization a headquarters agreement to be approved by the Council.

6. The Headquarters Agreement shall be independent of this Agreement. It shall, however terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event of the headquarters of the Organization being moved from the country of the host Government; or
- (c) In the event of the Organization ceasing to exist.

CHAPTER VI. FINANCE

Article 18. FINANCIAL ACCOUNTS

1. There shall be established two accounts:

- (a) The Administrative Account; and
- (b) The Special Account.

2. The Executive Director shall be responsible for the administration of these accounts and the Council shall make provision in its rules of procedure therefor.

Article 19. ADMINISTRATIVE ACCOUNT

1. The expenses necessary for the administration of this Agreement shall be brought into the Administrative Account and shall be met by annual contributions paid by members in accordance with their respective constitutional or institutional procedures and assessed in accordance with paragraphs 3, 4 and 5 of this article.

2. The expenses of delegations to the Council, the committees and any other subsidiary bodies of the Council referred to in article 24 shall be met by the members concerned. In cases where a member requests special services from the Organization, the Council shall require that member to pay the costs of such services.

3. Before the end of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each member to that budget.

4. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

5. The initial contribution of any member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by that member and the period remaining in the current financial year, but the assessment made upon other members from the current financial year shall not thereby be altered.

6. Contributions to the first administrative budget shall become due on a date to be decided by the Council at its first session. Contributions to subsequent administrative budgets shall become due on the first day of each financial year. Contributions of members in respect of the financial year in which they join the Organization shall be due on the date on which they become members.

7. If a member has not paid its full contribution to the administrative budget within four months after such contribution becomes due in accordance with paragraph 6 of this article, the Executive Director shall request that member to make payment as quickly as possible. If that member has still not paid its contribution within two months after such request, that member shall be requested to state the reasons for its inability to make payment. If at the expiry of seven months from the due date of contribution, that member has still not paid its contribution, its voting rights shall be suspended and an interest charge shall be levied on its late contribution at the central bank rate of the host country until such time as it has paid in full its contribution, unless the Council, by special vote, decides otherwise.

8. A member whose rights have been suspended under paragraph 7 of this article shall remain liable to pay its contribution.

Article 20. SPECIAL ACCOUNT

1. There shall be established two sub-accounts under the Special Account:

- (a) The Pre-Project Sub-Account; and
- (b) The Project Sub-Account.

2. The possible sources of finance for the Special Account shall be:

(a) The Second Account of the Common Fund for Commodities, when it becomes operational;

(b) Regional and international financial institutions; and

(c) Voluntary contributions.

3. The resources of the Special Account shall be used only for approved projects or for pre-project activities.

4. All expenditures under the Pre-Project Sub-Account shall be reimbursed from the Project Sub-Account if projects are subsequently approved and funded. If within six months of the entry into force of this Agreement the Council does not receive any funds for the Pre-Project Sub-Account, it shall review the situation and take appropriate action.

5. All receipts pertaining to specific identifiable projects shall be brought into the Special Account. All expenditures incurred on such projects, including remuneration and travel expenses of consultants and experts, shall be charged to the Special Account.

6. The Council shall, by special vote, establish terms and conditions on which it would, when and where appropriate, sponsor projects for loan financing, where a member or members have voluntarily assumed full obligations and responsibilities for such loans. The Organization shall have no obligations for such loans.

7. The Council may nominate and sponsor any entity with the consent of that entity, including a member or members, to receive loans for the financing of approved projects and to undertake all the obligations involved, except that the Organization shall reserve to itself the right to monitor the use of resources and to follow up on the implementation of projects so financed. However, the Organization shall not be responsible for guarantees voluntarily provided by individual members or other entities.

8. No member shall be responsible by reason of its membership in the Organization for any liability arising from borrowing or lending by any other member or entity in connection with projects.

9. In the event that voluntary unearmarked funds are offered to the Organization, the Council may accept such funds. Such funds may be utilized for pre-project activities as well as for approved projects.

10. The Executive Director shall endeavour to seek, on such terms and conditions as the Council may decide, adequate and assured finance for projects approved by the Council.

11. Contributions for specified approved projects shall be used only for the projects for which they were originally intended, unless otherwise decided by the Council in agreement with the contributor. After the completion of a project, the Organization shall return to each contributor for specific projects the balance of any funds remaining *pro rata* to each contributor's share in the total of the contributions originally made available for financing the project, unless otherwise agreed to by the contributor.

Article 21. FORMS OF PAYMENT

1. Contributions to the Administrative Account shall be payable in freely usable currencies and shall be exempt from foreign-exchange restrictions.

2. Financial contributions to the Special Account shall be payable in freely usable currencies and shall be exempt from foreign-exchange restrictions.

3. The Council may also decide to accept other forms of contributions to the Special Account, including scientific and technical equipment or personnel, to meet the requirements of approved projects.

Article 22. AUDIT AND PUBLICATION OF ACCOUNTS

1. The Council shall appoint independent auditors for the purpose of auditing the accounts of the Organization.

2. Independently audited statements of the Administrative Account and of the Special Account shall be made available to members as soon as possible after the close of each financial year, but not later than six months after that date, and be considered for approval by the Council at its next session, as appropriate. A summary of the audited accounts and balance sheet shall thereafter be published.

CHAPTER VII. OPERATIONAL ACTIVITIES

Article 23. PROJECTS

1. All project proposals shall be submitted to the Organization by members and shall be examined by the relevant committee.

2. In order to achieve the objectives set out in article 1, the Council shall examine all project proposals in the fields of research and development, market intelligence, further and increased processing in developing producing member countries, and reforestation and forest management, together with the recommendation submitted by the relevant committee; such project proposals based on tropical timber as defined in article 2, paragraph 1, may encompass tropical timber products other than those listed in article 2, paragraph I. This provision shall also apply, where relevant, to the functions of the committees as set forth in article 25.

3. On the basis of the criteria set out in paragraph 6 or paragraph 7 of this article, the Council shall, by special vote, approve projects for financing or sponsorship in accordance with article 20.

4. The Council shall, on a continuing basis, arrange for the implementation of, and with a view to ensuring their effectiveness follow up, approved projects.

5. Research and development projects should relate to at least one of the following five areas:

(a) Wood utilization, including the utilization of lesser-known and lesser-used species;

(b) Natural forest development;

(c) Reforestation development;

(d) Harvesting, logging infrastructure, training of technical personnel;

(e) Institutional framework, national planning.

6. Projects on research and development approved by the Council shall be consistent with each of the following criteria:

(a) They should be related to the production and utilization of industrial tropical timber;

(b) They should yield benefits to the tropical timber economy as a whole and be relevant to producing as well as consuming members;

(c) They should be related to the maintenance and expansion of the international tropical timber trade;

(d) They should offer reasonable prospects for positive economic returns in relation to costs; and

(e) They shall make maximum use of existing research institutions and, to the greatest extent possible, avoid duplication of efforts.

7. Projects in the fields of market intelligence, further and increased processing, and reforestation and forest management, should be consistent with criterion (b) and, as far as possible, consistent with criteria (a), (c), (d) and (e) as contained in paragraph 6 of this article.

8. The Council shall decide on the relative priorities of projects, taking into account the interests and characteristics of each of the producing regions. Initially, the Council shall give priority to research and development project profiles as endorsed by the Sixth Preparatory Meeting on Tropical Timber under the Integrated Programme for Commodities and to such other projects as the Council may approve.

9. The Council may, by special vote, terminate its sponsorship of any project.

Article 24. ESTABLISHMENT OF COMMITTEES

I. The following committees are hereby established as permanent committees of the Organization:

(a) Committee on Economic Information and Market Intelligence;

(b) Committee on Reforestation and Forest Management; and

(c) Committee on Forest Industry.

2. The Council may, by special vote, establish such other committees and subsidiary bodies as it deems appropriate and necessary.

3. The committees and subsidiary bodies referred to in paragraphs 1 and 2 of this article shall be responsible to, and work under the general direction of, the Council. Meetings of the committees and subsidiary bodies shall be convened by the Council.

4. Participation in each of the committees shall be open to all members. The rules of procedure of the committees shall be decided by the Council.

Article 25. FUNCTIONS OF THE COMMITTEES

1. The Committee on Economic Information and Market Intelligence shall:

(a) Keep under review the availability and quality of statistics and other information required by the Organization;

(b) Analyse the statistical data and specific indicators as identified in annex C for the monitoring of international tropical timber trade;

(c) Keep under continuous review the international tropical timber market, its current situation and short-term prospects on the basis of the data mentioned in subparagraph (b) above and other relevant information;

(d) Make recommendations to the Council on the need for, and nature of, appropriate studies on tropical timber, including long-term prospects of the international tropical timber market, and monitor and review any studies commissioned by the Council;

(e) Carry out any other tasks related to the economic, technical and statistical aspects of tropical timber assigned to it by the Council;

(f) Assist in the provision of technical co-operation to producing members to improve their relevant statistical services.

2. The Committee on Reforestation and Forest Management shall:

(a) Keep under regular review the support and assistance being provided at a national and international level for reforestation and forest management for the production of industrial tropical timber;

(b) Encourage the increase of technical assistance to national programmes for reforestation and forest management;

(c) Assess the requirements and identify all possible sources of financing for reforestation and forest management;

(d) Review regularly future needs of international trade in industrial tropical timber and, on this basis, identify and consider appropriate possible schemes and measures in the field of reforestation and forest management;

(e) Facilitate transfer of knowledge in the field of reforestation and forest management with the assistance of competent organizations;

(f) Co-ordinate and harmonize these activities for co-operation in the field of reforestation and forest management with the relevant activities pursued elsewhere, such as those under FAO, UNEP, the World Bank, regional banks and other competent organizations.

3. The Committee on Forest Industry shall:

(a) Promote co-operation between producing and consuming members as partners in the development of processing activities in producing member countries, *inter alia*, in the following areas:

- (i) Transfer of technology;
- (ii) Training;
- (iii) Standardization of nomenclature of tropical timber;
- (iv) Harmonization of specifications of processed products;
- (v) Encouragement of investment and joint ventures; and
- (vi) Marketing;

(b) Promote exchange of information in order to facilitate structural changes involved in increased and further processing in the interests of both producing and consuming members;

(c) Monitor ongoing activities in this field, and identify and consider problems and possible solutions to them in co-operation with the competent organizations;

(d) Encourage the increase of technical assistance to national programmes for the processing of tropical timber.

4. Research and development shall be a common function of the committees established under article 24, paragraph 1.

5. In view of the close relationship between research and development, reforestation and forest management, increased and further processing, and market intelligence, each of the permanent committees, in addition to carrying out the functions assigned to it above, shall, with regard to project proposals referred to it, including those on research and development in its area of competence:

(a) Consider and technically appraise and evaluate project proposals;

(b) In accordance with general guidelines established by the Council, decide on and implement pre-project activities necessary for making recommendations on project proposals to the Council;

(c) Identify possible sources of finance for projects referred to in article 20, paragraph 2;

(d) Follow up the implementation of projects and provide for the collection and dissemination of the results of projects as widely as possible for the benefit of all members;

(e) Make recommendations to the Council relating to projects;

(f) Carry out any other tasks related to projects assigned to it by the Council.

6. In carrying out these common functions, each committee shall take into account the need to strengthen the training of personnel in producing member countries; to consider and propose modalities for organizing or strengthening the research and development activities and capacities of members, particularly producing members; and to promote the transfer of research know-how and techniques among members, particularly among producing members.

CHAPTER VIII. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

Article 26. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

When the Common Fund becomes operational, the Organization shall take full advantage of the facilities of the Second Account of the Common Fund according to the principles set out in the Agreement establishing the Common Fund for Commodities.

CHAPTER IX. STATISTICS, STUDIES AND INFORMATION

Article 27. STATISTICS, STUDIES AND INFORMATION

1. The Council shall establish close relationships with appropriate intergovernmental, governmental and non-governmental organizations, in order to help ensure the availability of recent and reliable data and information on all factors concerning tropical timber. The Organization, in co-operation with such organizations, shall compile, collate and, as necessary, publish such statistical information on production, supply, trade, stocks, consumption and market prices of tropical timber, and on related areas, as is necessary for the operation of this Agreement.

2. Members shall, to the fullest extent possible not inconsistent with their national legislation, furnish, within a reasonable time, statistics and information on tropical timber requested by the Council.

3. The Council shall arrange to have any necessary studies undertaken of the trends and of short- and long-term problems of the world tropical timber market.

4. The Council shall ensure that information furnished by members shall not be used in such a manner as to prejudice the confidentiality of the operations of persons or companies producing, processing or marketing tropical timber.

Article 28. ANNUAL REPORT AND REVIEW

1. The Council shall, within six months after the close of each calendar year, publish an annual report on its activities and such other information as it considers appropriate.

2. The Council shall annually review and assess the world tropical timber situation and exchange views on the outlook for, and other issues closely related to, the world tropical timber economy, including ecological and environmental aspects.

3. The review shall be carried out in the light of:

(a) Information supplied by members in relation to national production, trade, supply, stocks, consumption and prices of tropical timber;

(b) Statistical data and specific indicators provided by members on the areas listed in annex C; and

(c) Such other relevant information as may be available to the Council either directly or through the appropriate organizations in the United Nations system and appropriate intergovernmental, governmental or non-governmental organizations.

4. The results of the review shall be included in the reports of the Council's deliberations.

CHAPTER X. MISCELLANEOUS

Article 29. COMPLAINTS AND DISPUTES

Any complaint that a member has failed to fulfil its obligations under this Agreement and any dispute concerning the interpretation or application of this Agreement shall be referred to the Council for decision. Decisions of the Council on these matters shall be final and binding.

Article 30. GENERAL OBLIGATIONS OF MEMBERS

1. Members shall for the duration of this Agreement use their best endeavours and co-operate to promote the attainment of its objectives and to avoid any action contrary thereto.

2. Members undertake to accept as binding decisions of the Council under the provisions of this Agreement and shall seek to refrain from implementing measures which would have the effect of limiting or running counter to them.

Article 31. RELIEF FROM OBLIGATIONS

1. Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in this Agreement, the Council may, by special vote, relieve a member of an obligation under this Agreement if it is satisfied by an explanation from that member regarding the reasons why the obligation cannot be met.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which, and the period for which, the member is relieved of such obligation, and the reasons for which the relief is granted.

Article 32. DIFFERENTIAL AND REMEDIAL MEASURES AND SPECIAL MEASURES

1. Developing importing members whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking appropriate measures in accordance with section III, paragraphs 3 and 4, of resolution 93 (IV) of the United Nations Conference on Trade and Development.

2. Members in the category of least developed countries as defined by the United Nations may apply to the Council for special measures in accordance with section III, paragraph 4, of resolution 93 (IV) and with paragraph 82 of the Substantial New Programme of Action for the 1980s for the Least Developed Countries.

CHAPTER XI. FINAL PROVISIONS

Article 33. DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 34. SIGNATURE, RATIFICATION, ACCEPTANCE AND APPROVAL

1. This Agreement shall be open for signature at United Nations Headquarters from 2 January 1984 until one month after the date of its entry into force by Governments invited to the United Nations Conference on Tropical Timber, 1983.

2. Any Government referred to in paragraph 1 of this article may:

(a) At the time of signing this Agreement, declare that by such signature it expresses its consent to be bound by this Agreement (definitive signature); or

(b) After signing this Agreement, ratify, accept or approve it by the deposit of an instrument to that effect with the depositary.

Article 35. ACCESSION

1. This Agreement shall be open for accession by the Governments of all States upon conditions established by the Council, which shall include a time-limit for the deposit of instruments of accession. The Council may, however, grant extensions of time to Governments which are unable to accede by the time-limit set in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary.

Article 36. NOTIFICATION OF PROVISIONAL APPLICATION

A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may, at any time, notify the depositary that it will apply this Agreement provisionally either when it enters into force in accordance with article 37, or, if it is already in force, at a specified date.

Article 37. ENTRY INTO FORCE

1. This Agreement shall enter into force definitively on 1 October 1984 or on any date thereafter, if 12 Governments of producing countries holding at least 55 per cent of the total votes as set out in annex A to this Agreement, and 16 Governments of consuming countries holding at least 70 per cent of the total votes as set out in annex B to this Agreement have signed this Agreement definitively or have ratified, accepted or approved it or acceded thereto pursuant to article 34, paragraph 2, or article 35.

2. If this Agreement has not entered into force definitively on 1 October 1984, it shall enter into force provisionally on that date or on any date within six months thereafter, if 10 Governments of producing countries holding at least 50 per cent of the total votes as set out in annex A to this Agreement, and 14 Governments of consuming countries holding at least 65 per cent of the total votes as set out in annex B to this Agreement, have signed this Agreement definitively or have ratified, accepted or approved it pursuant to article 34, paragraph 2, or have notified the depositary under article 36 that they will apply this Agreement provisionally.

3. If the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met on 1 April 1985, the Secretary-General of the United Nations shall invite those Governments which have signed this Agreement definitively or have ratified, accepted or approved it pursuant to article 34, paragraph 2, or have notified the depositary that they will apply this Agreement provisionally, to meet at the earliest

time practicable to decide whether to put this Agreement into force provisionally or definitively among themselves in whole or in part. Governments which decide to put this Agreement into force provisionally among themselves may meet from time to time to review the situation and decide whether this Agreement shall enter into force definitively among themselves.

4. For any Government which has not notified the depositary under article 36 that it will apply this Agreement provisionally and which deposits its instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, this Agreement shall enter into force on the date of such deposit.

5. The Secretary-General of the United Nations shall convene the first session of the Council as soon as possible after the entry into force of this Agreement.

Article 38. AMENDMENTS

1. The Council may, by special vote, recommend an amendment of this Agreement to the members.

2. The Council shall fix a date by which members shall notify the depositary of their acceptance of the amendment.

3. An amendment shall enter into force 90 days after the depositary has received notifications of acceptance from members constituting at least two thirds of the producing members and accounting for at least 85 per cent of the votes of the producing members, and from members constituting at least two thirds of the consuming members and accounting for at least 85 per cent of the votes of the consuming members.

4. After the depositary informs the Council that the requirements for entry into force of the amendment have been met, and notwithstanding the provisions of paragraph 2 of this article relating to the date fixed by the Council, a member may still notify the depositary of its acceptance of the amendment, provided that such notification is made before the entry into force of the amendment.

5. Any member which has not notified its acceptance of an amendment by the date on which such amendment enters into force shall cease to be a party to this Agreement as from that date, unless such member has satisfied the Council that its acceptance could not be obtained in time owing to difficulties in completing its constitutional or institutional procedures, and the Council decides to extend for that member the period for acceptance of the amendment. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

6. If the requirements for the entry into force of the amendment have not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

Article 39. WITHDRAWAL

1. A member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the depositary. That member shall simultaneously inform the Council of the action it has taken.

2. Withdrawal shall become effective 90 days after the notice is received by the depositary.

Article 40. EXCLUSION

If the Council decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of

this Agreement, it may, by special vote, exclude that member from this Agreement. The Council shall immediately so notify the depositary. Six months after the date of the Council's decision, that member shall cease to be a party to this Agreement.

Article 41. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS OR MEMBERS UNABLE TO ACCEPT AN AMENDMENT

1. The Council shall determine any settlement of accounts with a member which ceases to be a party to this Agreement owing to:
 - (a) Non-acceptance of an amendment to this Agreement under article 38;
 - (b) Withdrawal from this Agreement under article 39; or
 - (c) Exclusion from this Agreement under article 40.
2. The Council shall retain any contribution paid to the Administrative Account by a member which ceases to be a party to this Agreement.
3. A member which has ceased to be a party to this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization. Nor shall such member be liable for payment of any part of the deficit, if any, of the Organization upon termination of this Agreement.

Article 42. DURATION, EXTENSION AND TERMINATION

1. This Agreement shall remain in force for a period of five years after its entry into force unless the Council, by special vote, decides to extend, renegotiate or terminate it in accordance with the provisions of this article.
2. The Council may, by special vote, decide to extend this Agreement for not more than two periods of two years each.
3. If, before the expiry of the five-year period referred to in paragraph 1 of this article, or before the expiry of an extension period referred to in paragraph 2 of this article, as the case may be, a new agreement to replace this Agreement has been negotiated but has not yet entered into force either definitively or provisionally, the Council may, by special vote, extend this Agreement until the provisional or definitive entry into force of the new agreement.
4. If a new agreement is negotiated and enters into force during any period of extension of this Agreement under paragraph 2 or paragraph 3 of this article, this Agreement, as extended, shall terminate upon the entry into force of the new agreement.
5. The Council may at any time, by special vote, decide to terminate this Agreement with effect from such date as it may determine.
6. Notwithstanding the termination of this Agreement, the Council shall continue in being for a period not exceeding 18 months to carry out the liquidation of the Organization, including the settlement of accounts, and, subject to relevant decisions to be taken by special vote, shall have during that period such powers and functions as may be necessary for these purposes.
7. The Council shall notify the depositary of any decision taken under this article.

Article 43. RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva on the eighteenth day of November, one thousand nine hundred and eighty-three, the texts of this Agreement in the Arabic, English, French, Russian and Spanish languages being equally authentic. The authentic Chinese text of this Agreement shall be established by the depositary and submitted for adoption to all signatories and States and intergovernmental organizations which have acceded to this Agreement.¹

ANNEX A

LIST OF PRODUCING COUNTRIES WITH TROPICAL FOREST RESOURCES AND/OR NET EXPORTERS OF TROPICAL TIMBER IN VOLUME TERMS, AND ALLOCATION OF VOTES FOR THE PURPOSES OF ARTICLE 37

Bolivia.....	21
Brazil.....	130
Burma.....	31
Central African Republic.....	20
Colombia.....	23
Congo.....	20
Costa Rica.....	9
Dominican Republic.....	9
Ecuador.....	14
El Salvador.....	8
Gabon.....	21
Ghana.....	20
Guatemala.....	10
Haiti.....	8
Honduras.....	9
India.....	32
Indonesia.....	139
Ivory Coast.....	21
Liberia.....	20
Madagascar.....	20
Malaysia.....	126
Mexico.....	13
Nigeria.....	20
Panama.....	9
Papua New Guinea.....	24
Peru.....	25
Philippines.....	43
Sudan.....	20
Suriname.....	14
Thailand.....	19
Trinidad and Tobago.....	8
United Republic of Cameroon.....	20
United Republic of Tanzania.....	20
Venezuela.....	15
Viet Nam.....	18
Zaire.....	21
	TOTAL 1,000

¹ The authentic Chinese text has been established and circulated by the Secretary-General of the United Nations on 7 May 1984. No objection to the proposed adoption having been notified by any of the signatories or State and intergovernmental organization having acceded to the Agreement within a period of 90 days, the said text has been considered adopted as of 5 August 1984.

ANNEX B

LIST OF CONSUMING COUNTRIES AND ALLOCATION OF VOTES
FOR THE PURPOSES OF ARTICLE 37

Argentina	14
Australia	20
Austria	12
Bulgaria	10
Canada	16
Chile	10
Egypt	11
European Economic Community	(277)
Belgium/Luxembourg	21
Denmark	13
France	56
Germany, Federal Republic of	44
Greece	14
Ireland	12
Italy	41
Netherlands	35
United Kingdom of Great Britain and Northern Ireland	41
Finland	10
Iraq	10
Israel	12
Japan	330
Jordan	10
Malta	10
New Zealand	10
Norway	11
Republic of Korea	56
Romania	10
Spain	24
Sweden	11
Switzerland	11
Turkey	10
Union of Soviet Socialist Republics	14
United States of America	79
Yugoslavia	12
	<hr/>
	TOTAL 1,000

ANNEX C

STATISTICAL DATA AND SPECIFIC INDICATORS NEEDED AS IDENTIFIED FOR
THE MONITORING OF INTERNATIONAL TROPICAL TIMBER TRADE*

	<i>From producing members</i>	<i>From consuming members</i>
A. Basic monthly data for regular monitoring of major tropical timber trade flows	Export volumes (values): by products, species, destination and other available relevant details Average f.o.b. prices: for specific products and species representative of major trade flows	Import volumes (values): by products, species, origin and other available relevant details Average c.i.f. prices: for specific products and species representative of major trade flows
B. Specific supplementary data and indicators from which short-term supply-demand for tropical wood can be derived	Periodic evaluation of stocks at point of embarkation and, if possible, at intermediate stages Forest industry production (capacity) and industrial wood input/output Removals of industrial timber from forests Freight rates Export quotas—trade incentives Climatic obstacles—natural catastrophes	Periodic evaluation of stocks at point of debarkation and, if possible, at intermediate stages Share of tropical timber in total timber trade Exports and re-exports of wood products Building activity, housing starts, mortgage rates Furniture production
C. Other relevant specific information	Changes in tariffs and non- tariff obstacles	End-use surveys in major sectors using tropical timber Changes in veneer surface fashion Changes in tariffs and non- tariff obstacles Trends in substitution among wood and with other products
D. General economic indicators and information directly or indirectly affecting the international (tropical) timber trade	Publicly available and relevant national and international economic and financial indicators, e.g. gross national product, exchange rates, interest rates, inflation rates, terms of trade. National and international policies and measures affecting international tropical timber trade.	

* Annexed pursuant to consensus reached in the Executive Committee of the Conference on 29 March 1983.

[For the signature pages, see p. 207 of this volume.]

ACCORD¹ INTERNATIONAL DE 1983 SUR LES BOIS TROPICAUX

PRÉAMBULE

Les Parties au présent Accord,

Rappelant la Déclaration² et le Programme d'action concernant l'instauration d'un nouvel ordre économique international³, adoptés par l'Assemblée générale,

Rappelant les résolutions 93 (IV)⁴ et 124 (V)⁵, relatives au Programme intégré pour les produits de base, que la Conférence des Nations Unies sur le commerce et le développement a adoptées à ses quatrième et cinquième sessions,

Reconnaissant l'importance et la nécessité de la préservation et d'une valorisation appropriées et effectives des forêts tropicales en vue d'en assurer l'exploitation optimale tout en maintenant l'équilibre écologique des régions concernées et de la biosphère,

Reconnaissant l'importance des bois tropicaux pour l'économie des membres, en particulier pour les exportations des membres producteurs et les besoins d'approvisionnement des membres consommateurs,

¹ Entré en vigueur à titre provisoire le 1^{er} avril 1985, date à laquelle 10 gouvernements de pays producteurs détenant au moins 50 p. 100 du total des voix attribuées conformément à l'annexe A et 14 gouvernements de pays consommateurs détenant au moins 65 p. 100 du total des voix attribuées conformément à l'annexe B l'avaient signé définitivement ou avaient déposé leur instrument de ratification, d'acceptation ou d'approbation, ou une notification d'application provisoire, conformément au paragraphe 2 de l'article 37.

Etat	Date du dépôt de l'instrument de ratification, d'acceptation (A) ou d'approbation, ou de la notification d'application provisoire (n)		Etat	Date du dépôt de l'instrument de ratification, d'acceptation (A) ou d'approbation, ou de la notification d'application provisoire (n)	
	Date	Année		Date	Année
Allemagne, République fédérale d'.....	29 juin	1984 n	Honduras	29 mars	1985 n
Belgique	28 septembre	1984 n	Indonésie	9 octobre	1984
Brésil	31 mars	1985 n	Irlande	4 octobre	1984
Communauté économique européenne	29 mars	1985 n	Italie	29 mars	1985
Congo	28 mars	1985	Japon	28 juin	1984 A
Côte d'Ivoire	27 mars	1985 n	Libéria	29 mars	1985
Danemark	28 septembre	1984	Luxembourg	28 septembre	1984 n
Egypte	31 mars	1985 n	Malaisie	14 décembre	1984 A
Equateur	31 mars	1985 n	Norvège	21 août	1984
Finlande	13 février	1985	Pays-Bas	20 septembre	1984 n
France	29 juin	1984 n	Pérou	31 mars	1985 n
Gabon	19 mars	1985 n	Philippines	31 mars	1985 n
Ghana	29 mars	1985	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	18 septembre	1984
Grèce	28 novembre	1984 n	Suède	9 novembre	1984

² Voir résolution 3201 (S-VI) dans Nations Unies, *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément n° 1 (A/9559)*, p. 3.

³ Voir résolution 3202 (S-VI) dans Nations Unies, *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément n° 1 (A/9559)*, p. 5.

⁴ *Conférence des Nations Unies sur le commerce et le développement, quatrième session, vol. 1, Rapport et annexes (TD/218)*, p. 6.

⁵ *Ibid.* (TD/269), p. 9.

Désireuses d'établir un cadre de coopération internationale entre les membres producteurs et les membres consommateurs pour trouver des solutions aux problèmes de l'économie des bois tropicaux,

Sont convenues de ce qui suit :

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

Pour atteindre les objectifs pertinents adoptés par la Conférence des Nations Unies sur le commerce et le développement dans ses résolutions 93 (IV) et 124 (V) relatives au Programme intégré pour les produits de base, dans l'intérêt à la fois des membres producteurs et des membres consommateurs et compte tenu de la souveraineté des membres producteurs sur leurs ressources naturelles, les objectifs de l'Accord international de 1983 sur les bois tropicaux (ci-après dénommé « le présent Accord ») sont les suivants :

a) Offrir un cadre efficace pour la coopération et les consultations entre les membres producteurs et les membres consommateurs de bois tropicaux en ce qui concerne tous les aspects pertinents de l'économie des bois tropicaux;

b) Favoriser l'expansion et la diversification du commerce international des bois tropicaux et l'amélioration des caractéristiques structurelles du marché des bois tropicaux, en tenant compte d'une part de l'accroissement à long terme de la consommation et de la continuité des approvisionnements, et d'autre part de prix rémunérateurs pour les producteurs et équitables pour les consommateurs et de l'amélioration de l'accès aux marchés;

c) Favoriser et appuyer la recherche-développement en vue d'améliorer la gestion forestière et l'utilisation du bois;

d) Améliorer l'information sur le marché en vue d'assurer une plus grande transparence du marché international des bois tropicaux;

e) Encourager une transformation plus intensive et plus poussée des bois tropicaux dans les pays membres producteurs en vue de stimuler leur industrialisation et d'accroître ainsi leurs recettes d'exportation;

f) Encourager les membres à appuyer et à développer les activités de reboisement en bois d'œuvre tropicaux et de gestion forestière;

g) Améliorer la commercialisation et la distribution des exportations de bois tropicaux des membres producteurs;

h) Encourager l'élaboration de politiques nationales visant à assurer de façon soutenue l'utilisation et la conservation des forêts tropicales et de leurs ressources génétiques et à maintenir l'équilibre écologique des régions intéressées.

CHAPITRE II. DÉFINITIONS

Article 2. DÉFINITIONS

Aux fins du présent Accord :

1) Par « bois tropicaux » il faut entendre le bois tropical non conifère à usage industriel (bois d'œuvre) qui pousse ou est produit dans les pays situés entre le Tropique

du Cancer et le Tropique du Capricorne. Cette expression s'applique aux grumes, sciages, placages et contre-plaqués. Les contre-plaqués qui se composent en partie de conifères d'origine tropicale sont également inclus dans la présente définition.

2) Par « transformation plus poussée » il faut entendre la transformation de grumes en produits primaires de bois d'œuvre tropical et en produits semi-finis et finis composés entièrement ou presque entièrement de bois tropicaux;

3) Par « membre » il faut entendre un gouvernement, ou une organisation inter-gouvernementale visée à l'article 5, qui a accepté d'être lié par le présent Accord, que celui-ci soit en vigueur à titre provisoire ou à titre définitif;

4) Par « membre producteur » il faut entendre tout pays doté de ressources forestières tropicales et/ou exportateur net de bois tropicaux en termes de volume qui est mentionné à l'annexe A et qui devient partie au présent Accord, ou tout pays non mentionné à l'annexe A, doté de ressources forestières tropicales et/ou exportateur net de bois tropicaux en termes de volume, qui devient partie à l'Accord et que le Conseil, avec l'assentiment dudit pays, déclare membre producteur;

5) Par « membre consommateur » il faut entendre tout pays mentionné à l'annexe B qui devient partie au présent Accord, ou tout pays non mentionné à l'annexe B qui devient partie à l'Accord et que le Conseil, avec l'assentiment dudit pays, déclare membre consommateur;

6) Par « Organisation » il faut entendre l'Organisation internationale des bois tropicaux instituée conformément à l'article 3;

7) Par « Conseil » il faut entendre le Conseil international des bois tropicaux institué conformément à l'article 6;

8) Par « vote spécial » il faut entendre un vote requérant les deux tiers au moins des suffrages exprimés par les membres producteurs présents et votants et 60 % au moins des suffrages exprimés par les membres consommateurs présents et votants, comptés séparément, à condition que ces suffrages soient exprimés par au moins la moitié des membres producteurs présents et votants et au moins la moitié des membres consommateurs présents et votants;

9) Par « vote à la majorité simple répartie » il faut entendre un vote requérant plus de la moitié des suffrages exprimés par les membres producteurs présents et votants et plus de la moitié des suffrages exprimés par les membres consommateurs présents et votants, comptés séparément;

10) Par « exercice » il faut entendre la période allant du 1^{er} janvier au 31 décembre inclus;

11) Par « monnaies librement utilisables » il faut entendre le deutsche mark, le dollar des Etats-Unis, le franc français, la livre sterling, le yen et toute autre monnaie éventuellement désignée par une organisation monétaire internationale compétente comme étant en fait couramment utilisée pour effectuer des paiements au titre de transactions internationales et couramment négociée sur les principaux marchés des changes.

CHAPITRE III. ORGANISATION ET ADMINISTRATION

Article 3. CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DES BOIS TROPICAUX

1. Il est créé une Organisation internationale des bois tropicaux chargée d'assurer la mise en œuvre des dispositions du présent Accord et d'en surveiller le fonctionnement.

2. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international des bois tropicaux institué conformément à l'article 6, des comités et autres organes subsidiaires visés à l'article 24, ainsi que du Directeur exécutif et du personnel.

3. Le Conseil, à sa première session, décide du lieu où l'Organisation a son siège.

4. Le siège de l'Organisation est situé en tout temps sur le territoire d'un membre.

Article 4. MEMBRES DE L'ORGANISATION

Il est institué deux catégories de membres de l'Organisation, à savoir :

- a) Les membres producteurs; et
- b) Les membres consommateurs.

Article 5. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES

1. Toute référence faite dans le présent Accord à des « gouvernements » est réputée valoir aussi pour la Communauté économique européenne et pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification d'application à titre provisoire, ou de l'adhésion est, dans le cas desdites organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

2. En cas de vote sur des questions relevant de leur compétence, lesdites organisations intergouvernementales disposent d'un nombre de voix égal au nombre total de voix attribuables à leurs Etats membres conformément à l'article 10. En pareil cas, les Etats membres desdites organisations intergouvernementales ne sont pas autorisés à exercer leurs droits de vote individuels.

CHAPITRE IV. CONSEIL INTERNATIONAL DES BOIS TROPICAUX

Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DES BOIS TROPICAUX

1. L'autorité suprême de l'Organisation est le Conseil international des bois tropicaux, qui se compose de tous les membres de l'Organisation.

2. Chaque membre est représenté au Conseil par un seul représentant et peut désigner des suppléants et des conseillers pour assister aux sessions du Conseil.

3. Un suppléant est habilité à agir et à voter au nom du représentant en l'absence de celui-ci ou dans des circonstances exceptionnelles.

Article 7. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord.

2. Le Conseil, par un vote spécial, adopte les règlements qui sont nécessaires à l'application des dispositions du présent Accord, notamment son règlement intérieur, le règlement financier de l'Organisation et le statut du personnel. Le règlement financier régit notamment les entrées et sorties de fonds du compte administratif et du compte

spécial. Le Conseil peut, dans son règlement intérieur, prévoir une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.

3. Le Conseil tient les archives dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère.

Article 8. PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL

1. Le Conseil élit pour chaque année civile un Président et un Vice-Président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les représentants des membres producteurs, l'autre parmi ceux des membres consommateurs. La présidence et la vice-présidence sont attribuées à tour de rôle à chacune des deux catégories de membres pour une année, étant entendu toutefois que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial.

3. En cas d'absence temporaire du Président, le Vice-Président assure la présidence à sa place. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence de l'un ou de l'autre ou des deux pour la durée du mandat restant à courir, le Conseil peut élire de nouveaux titulaires parmi les représentants des membres producteurs et/ou parmi les représentants des membres consommateurs, selon le cas, à titre temporaire ou pour la durée du mandat restant à courir du ou des prédécesseurs.

Article 9. SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire au moins une fois par an.

2. Le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) Par le Directeur exécutif agissant en accord avec le Président du Conseil; ou
- b) Par une majorité des membres producteurs ou une majorité des membres consommateurs; ou
- c) Par des membres détenant au moins 500 voix.

3. Les sessions du Conseil ont lieu au siège de l'Organisation à moins que le Conseil, par un vote spécial, n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent.

4. Le Directeur exécutif annonce les sessions aux membres et leur en communique l'ordre du jour avec un préavis d'au moins six semaines, sauf en cas d'urgence où le préavis sera d'au moins sept jours.

Article 10. RÉPARTITION DES VOIX

1. Les membres producteurs détiennent ensemble 1 000 voix et les membres consommateurs détiennent ensemble 1 000 voix.

2. Les voix des membres producteurs sont réparties comme suit :

- a) 400 voix sont réparties également entre les trois régions productrices d'Afrique, d'Amérique latine et d'Asie-Pacifique. Les voix ainsi attribuées à chacune de ces régions sont ensuite réparties également entre les membres producteurs de cette région;

b) 300 voix sont réparties entre les membres producteurs selon la part de chacun dans les ressources forestières tropicales totales de tous les membres producteurs; et

c) 300 voix sont réparties entre les membres producteurs proportionnellement à la valeur moyenne de leurs exportations nettes de bois tropicaux pendant la dernière période triennale pour laquelle les chiffres définitifs sont disponibles.

3. Nonobstant les dispositions du paragraphe 2 du présent article, le total des voix attribuées conformément au paragraphe 2 du présent article aux membres producteurs de la région d'Afrique est réparti également entre tous les membres producteurs de ladite région. S'il reste des voix, chacune de ces voix est attribuée à un membre producteur de la région d'Afrique : la première au membre producteur qui obtient le plus grand nombre de voix calculé conformément au paragraphe 2 du présent article, la deuxième au membre producteur qui vient au second rang par le nombre de voix obtenues, et ainsi de suite jusqu'à ce que toutes les voix restantes aient été réparties.

4. Aux fins de calcul de la répartition des voix conformément au paragraphe 2 b du présent article, il faut entendre par « ressources forestières tropicales » les formations forestières feuillues denses productives telles qu'elles sont définies par l'Organisation des Nations Unies pour l'alimentation et l'agriculture (FAO).

5. Les voix des membres consommateurs sont réparties comme suit : chaque membre consommateur dispose de 10 voix de base; le reste des voix est réparti entre les membres consommateurs proportionnellement au volume moyen de leurs importations nettes de bois tropicaux pendant la période triennale commençant quatre années civiles avant la répartition des voix.

6. Le Conseil répartit les voix pour chaque exercice au début de sa première session de l'exercice conformément aux dispositions du présent article. Cette répartition demeure en vigueur pour le reste de l'exercice, sous réserve des dispositions du paragraphe 7 du présent article.

7. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent Accord, le Conseil procède à une nouvelle répartition des voix à l'intérieur de la catégorie ou des catégories de membres en cause, conformément aux dispositions du présent article. Le Conseil fixe alors la date à laquelle la nouvelle répartition des voix prend effet.

8. Il ne peut y avoir de fractionnement de voix.

Article II. PROCÉDURE DE VOTE AU CONSEIL

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient et aucun membre ne peut diviser ses voix. Un membre n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2 du présent article.

2. Par notification écrite adressée au Président du Conseil, tout membre producteur peut autoriser, sous sa propre responsabilité, tout autre membre producteur, et tout membre consommateur peut autoriser, sous sa propre responsabilité, tout autre membre consommateur, à représenter ses intérêts et à utiliser ses voix à toute séance du Conseil.

3. Un membre qui s'abstient est réputé ne pas avoir utilisé ses voix.

Article 12. DÉCISIONS ET RECOMMANDATIONS DU CONSEIL

1. Le Conseil s'efforce de prendre toutes ses décisions et de faire toutes ses recommandations par consensus. A défaut de consensus, toutes les décisions et toutes les

recommandations du Conseil sont adoptées par un vote à la majorité simple répartie, à moins que le présent Accord ne prévoie un vote spécial.

2. Quand un membre invoque les dispositions du paragraphe 2 de l'article 11 et que ses voix sont utilisées à une séance du Conseil, ce membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

Article 13. QUORUM AU CONSEIL

1. Le quorum requis pour toute séance du Conseil est constitué par la présence de la majorité des membres producteurs et de la majorité des membres consommateurs, sous réserve que les membres ainsi présents détiennent les deux tiers au moins du total des voix dans leur catégorie.

2. Si le quorum défini au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la séance ni le lendemain, le quorum est constitué les jours suivants de la session par la présence de la majorité des membres producteurs et de la majorité des membres consommateurs, sous réserve que les membres ainsi présents détiennent la majorité du total des voix dans leur catégorie.

3. Tout membre représenté conformément au paragraphe 2 de l'article 11 est considéré comme présent.

Article 14. COOPÉRATION ET COORDINATION AVEC D'AUTRES ORGANISATIONS

1. Le Conseil prend toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies et ses organes, tels que la Conférence des Nations Unies sur le commerce et le développement (CNUCED), l'Organisation des Nations Unies pour le développement industriel (ONUDI), le Programme des Nations Unies pour l'environnement (PNUE), le Programme des Nations Unies pour le développement (PNUD) et le Centre du commerce international CNUCED/GATT, et avec l'Organisation des Nations Unies pour l'alimentation et l'agriculture (FAO) et les autres institutions spécialisées des Nations Unies et organisations intergouvernementales, gouvernementales et non gouvernementales qui seraient appropriées.

2. L'Organisation utilise, dans toute la mesure possible, les facilités, services et connaissances spécialisés d'organisations intergouvernementales, gouvernementales ou non gouvernementales existantes afin d'éviter le chevauchement des efforts réalisés pour atteindre les objectifs du présent Accord et de renforcer la complémentarité et l'efficacité de leurs activités.

Article 15. ADMISSION D'OBSERVATEURS

Le Conseil peut inviter tout gouvernement non membre, ou l'une quelconque des organisations visées aux articles 14, 20 et 27, que concernent les bois tropicaux à assister en qualité d'observateur à l'une quelconque des réunions du Conseil.

Article 16. LE DIRECTEUR EXÉCUTIF ET LE PERSONNEL

1. Le Conseil, par un vote spécial, nomme le Directeur exécutif.

2. Les modalités et conditions d'engagement du Directeur exécutif sont fixées par le Conseil.

3. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de l'administration et du fonctionnement du présent Accord en conformité des décisions du Conseil.

4. Le Directeur exécutif nomme le personnel conformément au statut arrêté par le Conseil. A sa première session le Conseil fixe, par un vote spécial, l'effectif du personnel des cadres supérieurs et de la catégorie des administrateurs que le Directeur exécutif est autorisé à nommer. Toute modification de l'effectif du personnel des cadres supérieurs et de la catégorie des administrateurs est décidée par le Conseil par un vote spécial. Le personnel est responsable devant le Directeur exécutif.

5. Ni le Directeur exécutif ni aucun membre du personnel ne doivent avoir d'intérêt financier dans l'industrie ou le commerce des bois tropicaux, ni dans des activités commerciales connexes.

6. Dans l'exercice de leurs fonctions, le Directeur exécutif et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables en dernier ressort devant le Conseil. Chaque membre de l'Organisation doit respecter le caractère exclusivement international des responsabilités du Directeur exécutif et des autres membres du personnel et ne pas chercher à les influencer dans l'exercice de leurs responsabilités.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 17. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle a, en particulier, la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. L'Organisation entreprend, aussitôt que possible après l'entrée en vigueur du présent Accord, de conclure avec le gouvernement du pays où son siège doit être situé (ci-après dénommé « le Gouvernement hôte ») un accord (ci-après dénommé « l'Accord de siège ») touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des membres, qui sont nécessaires à l'exercice de leurs fonctions.

3. En attendant la conclusion de l'Accord de siège visé au paragraphe 2 du présent article, l'Organisation demande au Gouvernement hôte d'exonérer d'impôts, dans les limites de sa législation nationale, les émoluments versés par l'Organisation à son personnel et les avoirs, revenus et autres biens de l'Organisation.

4. L'Organisation peut aussi conclure avec un ou plusieurs autres pays des accords, qui doivent être approuvés par le Conseil, touchant les pouvoirs, privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

5. Si le siège de l'Organisation est transféré dans un autre pays, le membre en question conclut aussitôt que possible, avec l'Organisation, un accord de siège qui doit être approuvé par le Conseil.

6. L'Accord de siège est indépendant du présent Accord. Toutefois, il prend fin :

- a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;
- b) Si le siège de l'Organisation est transféré hors du territoire du Gouvernement hôte; ou
- c) Si l'Organisation cesse d'exister.

CHAPITRE VI. DISPOSITIONS FINANCIÈRES

Article 18. COMPTES FINANCIERS

1. Il est institué deux comptes :

- a) Le compte administratif; et
- b) Le compte spécial.

2. Le Directeur exécutif est responsable de la gestion de ces comptes et le Conseil prévoit dans son règlement intérieur les dispositions nécessaires.

Article 19. COMPTE ADMINISTRATIF

1. Les dépenses requises pour l'administration du présent Accord sont imputées sur le compte administratif et sont couvertes au moyen de contributions annuelles versées par les membres, conformément à leurs procédures constitutionnelles ou institutionnelles respectives, et calculées conformément aux paragraphes 3, 4 et 5 du présent article.

2. Les dépenses des délégations au Conseil, aux comités et à tous autres organes subsidiaires du Conseil visés à l'article 24 sont à la charge des membres intéressés. Quand un membre demande des services spéciaux à l'Organisation, le Conseil requiert ce membre d'en prendre le coût à sa charge.

3. Avant la fin de chaque exercice, le Conseil adopte le budget administratif de l'Organisation pour l'exercice suivant et fixe la contribution de chaque membre à ce budget.

4. Pour chaque exercice, la contribution de chaque membre au budget administratif est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif dudit exercice, entre le nombre de voix de ce membre et le nombre total des voix de l'ensemble des membres. Pour la fixation des contributions, les voix de chaque membre se comptent sans prendre en considération la suspension des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulte.

5. Le Conseil fixe la contribution initiale de tout membre qui adhère à l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre de voix que ce membre doit détenir et de la fraction non écoulée de l'exercice en cours, mais les contributions demandées aux autres membres pour l'exercice en cours ne s'en trouvent pas changées.

6. Les contributions au premier budget administratif sont exigibles à une date fixée par le Conseil à sa première session. Les contributions aux budgets administratifs ultérieurs sont exigibles le premier jour de chaque exercice. Les contributions des membres pour l'exercice au cours duquel ils deviennent membres de l'Organisation sont exigibles à la date à laquelle ils deviennent membres.

7. Si un membre n'a pas versé intégralement sa contribution au budget administratif dans les quatre mois qui suivent la date à laquelle elle est exigible en vertu du paragraphe 6 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si ce membre n'a pas encore versé sa contribution dans les deux mois qui suivent cette demande, il est prié d'indiquer les raisons pour lesquelles il n'a pas pu en effectuer le paiement. S'il n'a toujours pas versé sa contribution sept mois après la date à laquelle elle est exigible, ses droits de vote sont suspendus jusqu'au versement intégral de sa contribution et un intérêt au taux appliqué par la banque centrale du pays hôte est prélevé sur la contribution reçue en retard, à moins que le Conseil, par un vote spécial, n'en décide autrement.

8. Un membre dont les droits ont été suspendus en application du paragraphe 7 du présent article reste tenu de verser sa contribution.

Article 20. COMPTE SPÉCIAL

1. Il est institué deux sous-comptes du compte spécial :
 - a) Le sous-compte des activités préalables aux projets; et
 - b) Le sous-compte des projets.

2. Les sources possibles de financement du compte spécial sont les suivantes :

a) Le deuxième compte du Fonds commun pour les produits de base, quand il entrera en activité;

b) Les institutions financières régionales et internationales; et

c) Les contributions volontaires.

3. Les ressources du compte spécial ne sont utilisées que pour des projets approuvés ou pour des activités préalables aux projets.

4. Toutes les dépenses inscrites au sous-compte des activités préalables aux projets sont remboursées par imputation sur le sous-compte des projets si les projets sont ensuite approuvés et financés. Si, dans les six mois qui suivent l'entrée en vigueur du présent Accord, le Conseil n'a pas reçu de fonds pour le sous-compte des activités préalables aux projets, il revoit la situation et prend les décisions appropriées.

5. Toutes les recettes se rapportant à des projets bien identifiables sont portées au compte spécial. Toutes les dépenses relatives à ces projets, y compris la rémunération et les frais de voyage de consultants et d'experts, sont à imputer sur le compte spécial.

6. Le Conseil fixe, par un vote spécial, les conditions et modalités selon lesquelles, au moment opportun et dans les cas appropriés, il parrainerait des projets en vue de leur financement au moyen de prêts, lorsqu'un ou plusieurs membres ont volontairement assumé toutes obligations et responsabilités concernant ces prêts. L'Organisation n'assume aucune obligation pour ces prêts.

7. Le Conseil peut désigner et parrainer toute entité, avec l'agrément de celle-ci, y compris un membre ou groupe de membres, qui recevra des prêts pour le financement de projets approuvés et assumera toutes les obligations qui en découlent, étant entendu que l'Organisation se réserve le droit de surveiller l'emploi des ressources et de suivre l'exécution des projets ainsi financés. Toutefois, l'Organisation n'est pas responsable des garanties données volontairement par un membre quelconque ou par d'autres entités.

8. L'appartenance à l'Organisation n'entraîne, pour aucun membre, de responsabilité quelconque à raison des emprunts contractés ou des prêts consentis pour des projets par tout autre membre ou toute autre entité.

9. Si des contributions volontaires sans affectation déterminée sont offertes à l'Organisation, le Conseil peut accepter ces fonds. Les fonds en question peuvent être utilisés pour des activités préalables aux projets, ainsi que pour des projets approuvés.

10. Le Directeur exécutif s'attache à rechercher, aux conditions et selon les modalités que le Conseil peut fixer, un financement adéquat et sûr pour les projets approuvés par le Conseil.

11. Les contributions versées pour des projets approuvés déterminés ne sont utilisées que pour les projets auxquels elles étaient initialement destinées, à moins que le Conseil n'en décide autrement avec l'accord du contribuant. Après l'achèvement d'un projet, l'Organisation restitue à chaque contribuant aux projets spécifiques le solde éventuel des fonds, au prorata de la part de chacun dans le total des contributions initialement versées pour financer ce projet, à moins que le contribuant n'en convienne autrement.

Article 21. MODES DE PAIEMENT

1. Les contributions au compte administratif sont payables en monnaies librement utilisables et ne sont pas assujetties à des restrictions de change.

2. Les contributions financières au compte spécial sont payables en monnaies librement utilisables et ne sont pas assujetties à des restrictions de change.

3. Le Conseil peut aussi décider d'accepter des contributions au compte spécial sous d'autres formes, y compris sous forme de matériel ou personnel scientifique et technique, pour répondre aux besoins des projets approuvés.

Article 22. VÉRIFICATION ET PUBLICATION DES COMPTES

1. Le Conseil nomme des vérificateurs indépendants chargés de vérifier les comptes de l'Organisation.

2. Un état du compte administratif et un état du compte spécial, vérifiés par les vérificateurs indépendants, sont mis à la disposition des membres aussitôt que possible après la fin de chaque exercice, mais pas plus de six mois après cette date, et le Conseil les examine en vue de leur approbation à sa session suivante, selon qu'il convient. Un état récapitulatif des comptes et du bilan vérifiés est ensuite publié.

CHAPITRE VII. ACTIVITÉS OPÉRATIONNELLES

Article 23. PROJETS

1. Toutes les propositions de projets sont présentées à l'Organisation par les membres et sont examinées par le comité compétent.

2. Pour atteindre les objectifs énoncés à l'article premier, le Conseil examine toutes les propositions de projets concernant la recherche-développement, l'information sur le marché, la transformation plus poussée et plus intensive dans les pays membres producteurs en développement, et le reboisement et la gestion forestière, ainsi que la recommandation présentée par le comité compétent; les propositions de projets concernant les bois tropicaux tels qu'ils sont définis au paragraphe 1 de l'article 2 peuvent porter sur des produits de bois tropicaux autres que les produits énumérés au paragraphe 1 de l'article 2. Cette disposition s'applique aussi, dans les cas appropriés, aux fonctions des comités telles qu'elles sont définies à l'article 25.

3. En se fondant sur les critères énoncés au paragraphe 6 ou au paragraphe 7 du présent article, le Conseil, par un vote spécial, approuve les projets en vue de leur financement ou de leur parrainage conformément à l'article 20.

4. Le Conseil prend de façon continue des dispositions en vue de la mise en œuvre des projets approuvés et, pour s'assurer de leur efficacité, en suit l'exécution.

5. Les projets de recherche-développement devraient concerner au moins un des cinq secteurs ci-après :

- a) Utilisation du bois, y compris les essences moins connues et moins employées;
- b) Mise en valeur des forêts naturelles;
- c) Développement du reboisement;
- d) Recolte du bois, infrastructure et l'exploitation forestière, formation de personnel technique;
- e) Cadre institutionnel, planification nationale.

6. Les projets de recherche-développement approuvés par le Conseil doivent répondre à chacun des critères suivants :

- a) Ils devraient avoir trait à la production et à l'utilisation de bois d'œuvre tropical;
- b) Ils devraient être profitables à l'économie des bois tropicaux dans son ensemble et présenter un intérêt à la fois pour les membres producteurs et pour les membres consommateurs;

c) Ils devraient avoir trait au maintien et à l'expansion du commerce international des bois tropicaux;

d) Ils devraient offrir des perspectives raisonnables de résultats économiques positifs par rapport aux coûts;

e) Ils doivent faire appel au maximum aux instituts de recherche existants et, autant que possible, éviter le double emploi.

7. Les projets concernant l'information sur le marché, la transformation plus poussée et plus intensive ainsi que le reboisement et la gestion forestière devraient répondre au critère *b* et, autant que possible, aux critères *a*, *c*, *d*, et *e* tels qu'ils sont énoncés au paragraphe 6 du présent article.

8. Le Conseil décide de l'ordre de priorité des projets, compte tenu des intérêts et des caractéristiques de chacune des régions productrices. Au début le Conseil donne la priorité aux profils de projets de recherche-développement entérinés par la sixième Réunion préparatoire sur les bois tropicaux au titre du Programme intégré pour les produits de base et à tous autres projets que le Conseil peut approuver.

9. Le Conseil peut, par un vote spécial, cesser de parrainer un projet.

Article 24. INSTITUTION DE COMITÉS

I. Les comités ci-après sont institués par le présent Accord en tant qu'organes permanents de l'Organisation :

a) Comité de l'information économique et de l'information sur le marché;

b) Comité du reboisement et de la gestion forestière; et

c) Comité de l'industrie forestière.

2. Le Conseil peut, par un vote spécial, instituer les autres comités et organes subsidiaires qu'il juge appropriés et nécessaires.

3. Les comités et organes subsidiaires visés aux paragraphes 1 et 2 du présent article sont responsables devant le Conseil et travaillent sous sa direction générale. Les réunions des comités et organes subsidiaires sont convoquées par le Conseil.

4. Chaque comité est ouvert à la participation de tous les membres. Le règlement intérieur des comités est arrêté par le Conseil.

Article 25. FONCTIONS DES COMITÉS

1. Les fonctions du Comité de l'information économique et de l'information sur le marché sont les suivantes :

a) Examiner de façon suivie si les statistiques et autres renseignements dont l'Organisation a besoin sont disponibles et de bonne qualité;

b) Analyser les données statistiques et indicateurs spécifiques mentionnés à l'annexe C pour la surveillance du commerce international des bois tropicaux;

c) Suivre de manière continue le marché international des bois tropicaux, sa situation courante et ses perspectives à court terme à partir des données visées à l'alinéa *b* ci-dessus et des autres informations pertinentes;

d) Adresser des recommandations au Conseil touchant les études et la nature des études qu'il y a lieu d'entreprendre sur les bois tropicaux, y compris les perspectives à long terme du marché international des bois tropicaux, suivre l'exécution des études demandées par le Conseil et les examiner;

e) S'acquitter de toutes autres tâches qui lui sont confiées par le Conseil au sujet des aspects économiques, techniques et statistiques des bois tropicaux;

f) Faciliter l'apport d'un concours technique aux membres producteurs pour l'amélioration de leurs services statistiques pertinents.

2. Les fonctions du Comité du reboisement et de la gestion forestière sont les suivantes :

a) Suivre de manière continue l'appui et l'assistance apportés, aux niveaux national et international, pour le reboisement et la gestion forestière en vue de la production de bois d'œuvre tropicaux;

b) Encourager l'accroissement de l'assistance technique aux programmes nationaux de reboisement et de gestion forestière;

c) Evaluer les besoins et déterminer toutes les sources possibles de financement pour le reboisement et la gestion forestière;

d) Revoir régulièrement les besoins futurs du commerce international des bois d'œuvre tropicaux et, sur cette base, déterminer et examiner les plans et mesures appropriés possibles dans le domaine du reboisement et de la gestion forestière;

e) Faciliter le transfert des connaissances en matière de reboisement et de gestion forestière, avec le concours des organisations compétentes;

f) Coordonner et harmoniser ces activités en vue d'une coopération dans le domaine du reboisement et de la gestion forestière avec les activités pertinentes menées ailleurs, notamment dans le cadre de la FAO, du PNUE, de la Banque mondiale, des banques régionales et d'autres organisations compétentes.

3. Les fonctions du Comité de l'industrie forestière sont les suivantes :

a) Promouvoir la coopération entre pays producteurs et pays consommateurs en tant que partenaires dans le développement des activités de transformation assurées par les pays membres producteurs, notamment dans les domaines suivants :

i) transfert de technologie

ii) formation;

iii) normalisation de la nomenclature des bois tropicaux;

iv) harmonisation des spécifications concernant les produits transformés;

v) encouragements à l'investissement et aux entreprises communes; et

vi) commercialisation;

b) Favoriser l'échange d'informations pour faciliter les changements structurels qu'implique la transformation plus intensive et plus poussée dans l'intérêt à la fois des membres producteurs et des membres consommateurs;

c) Suivre les activités en cours dans ce domaine et dégager et examiner les problèmes et leurs solutions éventuelles en coopération avec les organisations compétentes;

d) Encourager l'accroissement de l'assistance technique aux programmes nationaux de transformation des bois tropicaux.

4. La recherche-développement est une fonction commune des comités institués en vertu du paragraphe 1 de l'article 24.

5. Vu les rapports étroits qui existent entre la recherche-développement, le reboisement et la gestion forestière, la transformation plus intensive et plus poussée et l'information sur le marché, chacun des comités permanents, outre les fonctions qui lui sont

attribuées ci-dessus, devra, concernant les propositions de projets dont il sera saisi, y compris les propositions relatives à la recherche-développement dans le domaine de sa compétence :

- a) Examiner et évaluer sur le plan technique les propositions de projets;
- b) Conformément aux directives générales fixées par le Conseil, décider des activités préalables nécessaires pour faire des recommandations au Conseil au sujet des propositions de projets, et mettre en œuvre ces activités;
- c) Déterminer quelles sont les sources possibles de financement des projets parmi celles qui sont visées au paragraphe 2 de l'article 20;
- d) Suivre l'exécution des projets et assurer le rassemblement et la diffusion de leurs résultats aussi largement que possible, au profit de tous les membres;
- e) Faire des recommandations au Conseil au sujet des projets;
- f) S'acquitter de toutes autres tâches relatives aux projets qui lui sont confiées par le Conseil.

6. Dans l'exécution de ces fonctions communes, chacun des comités doit tenir compte de la nécessité de renforcer la formation de personnel dans les pays membres producteurs, d'examiner et proposer des modalités pour l'organisation ou le renforcement des activités et de la capacité de recherche-développement des membres, en particulier des membres producteurs, et de promouvoir le transfert de savoir-faire et de techniques en matière de recherche entre les membres, en particulier entre les membres producteurs.

CHAPITRE VIII. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Article 26. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Lorsque le Fonds commun entrera en activité, l'Organisation tirera pleinement parti des facilités du deuxième compte dudit Fonds commun, conformément aux principes énoncés dans l'Accord portant création du Fonds commun pour les produits de base.

CHAPITRE IX. STATISTIQUES, ÉTUDES ET INFORMATION

Article 27. STATISTIQUES, ÉTUDES ET INFORMATION

1. Le Conseil établit des relations étroites avec les organisations intergouvernementales, gouvernementales et non gouvernementales appropriées, pour contribuer à ce que des données et informations récentes et fiables soient disponibles sur tous les facteurs concernant les bois tropicaux. L'Organisation, en coopération avec ces organisations, rassemble, classe et au besoin publie, en ce qui concerne la production, l'offre, le commerce, les stocks, la consommation et les prix du marché des bois tropicaux, ainsi que les secteurs connexes, les statistiques nécessaires au fonctionnement du présent Accord.

2. Les membres communiquent, autant que leur législation nationale le permet et dans un délai raisonnable, les statistiques et informations demandées par le Conseil au sujet des bois tropicaux.

3. Le Conseil fait établir toutes études nécessaires sur les tendances et sur les problèmes à court et à long terme du marché mondial des bois tropicaux.

4. Le Conseil veille à ce que les informations communiquées par les membres ne puissent être utilisées de manière à porter atteinte au secret des opérations des particuliers ou des sociétés qui produisent, transforment ou commercialisent des bois tropicaux.

Article 28. RAPPORT ET EXAMEN ANNUELS

1. Le Conseil publie, dans les six mois qui suivent la fin de chaque année civile, un rapport annuel sur ses activités et tous autres renseignements qu'il juge appropriés.

2. Le Conseil examine et évalue chaque année la situation mondiale des bois tropicaux et il procède à un échange de vues sur les perspectives de l'économie mondiale des bois tropicaux et sur les autres questions qui s'y rattachent étroitement, y compris les aspects écologiques et ceux qui ont trait à l'environnement.

3. L'examen se fait à l'aide :

a) Des renseignements communiqués par les membres sur la production nationale, le commerce, l'offre, les stocks, la consommation et les prix des bois tropicaux;

b) Des données statistiques et indicateurs spécifiques fournis par les membres sur les domaines énumérés à l'annexe C; et

c) Des autres renseignements pertinents que le Conseil peut se procurer soit directement, soit par l'intermédiaire des organismes appropriés des Nations Unies et des organisations intergouvernementales, gouvernementales ou non gouvernementales appropriées.

4. Les résultats de l'examen sont consignés dans les rapports sur les délibérations du Conseil.

CHAPITRE X. DISPOSITIONS DIVERSES

Article 29. PLAINTES ET DIFFÉRENDS

Toute plainte contre un membre pour manquement aux obligations que le présent Accord lui impose et tout différend relatif à l'interprétation ou à l'application du présent Accord sont déférés au Conseil pour décision. Les décisions du Conseil en la matière sont définitives et ont force obligatoire.

Article 30. OBLIGATIONS GÉNÉRALES DES MEMBRES

1. Pendant la durée du présent Accord, les membres mettent tout en œuvre et coopèrent pour favoriser la réalisation de ses objectifs et pour éviter toute action qui y serait contraire.

2. Les membres s'engagent à accepter d'être liés par les décisions que le Conseil prend en vertu des dispositions du présent Accord et veillent à s'abstenir d'appliquer des mesures qui auraient pour effet de limiter ou de contrecarrer ces décisions.

Article 31. DISPENSES

1. Quand des circonstances exceptionnelles ou des raisons de force majeure qui ne sont pas expressément envisagées dans le présent Accord l'exigent, le Conseil peut, par un vote spécial, dispenser un membre d'une obligation prescrite par le présent Accord si les explications données par ce membre le convainquent quant aux raisons qui l'empêchent de respecter cette obligation.

2. Le Conseil, quand il accorde une dispense à un membre en vertu du paragraphe 1 du présent article, en précise les modalités, les conditions, la durée et les motifs.

Article 32. MESURES DIFFÉRENCIÉES ET CORRECTIVES ET MESURES SPÉCIALES

1. Les membres en développement importateurs dont les intérêts sont lésés par des mesures prises en application du présent Accord peuvent demander au Conseil des

mesures différenciées et correctives appropriées. Le Conseil envisage de prendre des mesures appropriées conformément à la section III, paragraphes 3 et 4, de la résolution 93 (IV) de la Conférence des Nations Unies sur le commerce et le développement.

2. Les membres appartenant à la catégorie des pays les moins avancés telle qu'elle est définie par l'Organisation des Nations Unies peuvent demander au Conseil à bénéficier de mesures spéciales conformément à la section III, paragraphe 4, de la résolution 93 (IV) et au paragraphe 82 du Nouveau programme substantiel d'action pour les années 80 en faveur des pays les moins avancés.

CHAPITRE XI. DISPOSITIONS FINALES

Article 33. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 34. SIGNATURE, RATIFICATION, ACCEPTATION ET APPROBATION

I. Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur les bois tropicaux, 1983, au Siège de l'Organisation des Nations Unies, du 2 janvier 1984 jusqu'à un mois après la date de son entrée en vigueur.

2. Tout gouvernement visé au paragraphe I du présent article peut :

a) Au moment de signer le présent Accord, déclarer que par cette signature il exprime son consentement à être lié par le présent Accord (signature définitive); ou

b) Après avoir signé le présent Accord, le ratifier, l'accepter ou l'approuver par le dépôt d'un instrument à cet effet auprès du dépositaire.

Article 35. ADHÉSION

1. Les gouvernements de tous les Etats peuvent adhérer au présent Accord aux conditions déterminées par le Conseil, qui comprennent un délai pour le dépôt des instruments d'adhésion. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui ne sont pas en mesure d'adhérer dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire.

Article 36. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut à tout moment notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 37, soit, s'il est déjà en vigueur, à une date spécifiée.

Article 37. ENTRÉE EN VIGUEUR

I. Le présent Accord entrera en vigueur à titre définitif le 1^{er} octobre 1984 ou à toute date ultérieure si 12 gouvernements de pays producteurs détenant au moins 55 % du total des voix attribuées conformément à l'annexe A du présent Accord et 16 gouvernements de pays consommateurs détenant au moins 70 % du total des voix attribuées con-

formément à l'annexe B du présent Accord ont signé définitivement le présent Accord ou l'ont ratifié, accepté ou approuvé, ou y ont adhéré, conformément au paragraphe 2 de l'article 34 ou à l'article 35.

2. Si le présent Accord n'est pas entré en vigueur à titre définitif le 1^{er} octobre 1984, il entrera en vigueur à titre provisoire à cette date ou à toute date se situant dans les six mois qui suivent si 10 gouvernements de pays producteurs détenant au moins 50 % du total des voix attribuées conformément à l'annexe A du présent Accord et 14 gouvernements de pays consommateurs détenant au moins 65 % du total des voix attribuées conformément à l'annexe B du présent Accord ont signé définitivement le présent Accord ou l'ont ratifié, accepté ou approuvé conformément au paragraphe 2 de l'article 34, ou ont notifié au dépositaire, conformément à l'article 36, qu'ils appliqueront le présent Accord à titre provisoire.

3. Si les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies le 1^{er} avril 1985, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements qui auront signé définitivement le présent Accord ou l'auront ratifié, accepté ou approuvé conformément au paragraphe 2 de l'article 34, ou qui auront notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire, à se réunir le plus tôt possible pour décider si le présent Accord entrera en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Les gouvernements qui décideront de mettre le présent Accord en vigueur entre eux à titre provisoire pourront se réunir de temps à autre pour reconsidérer la situation et décider si le présent Accord entrera en vigueur entre eux à titre définitif.

4. Pour tout gouvernement qui n'a pas notifié au dépositaire, conformément à l'article 36, qu'il appliquera le présent Accord à titre provisoire et qui dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, l'Accord entrera en vigueur à la date de ce dépôt.

5. Le Secrétaire général de l'Organisation des Nations Unies convoquera la première session du Conseil aussitôt que possible après l'entrée en vigueur du présent Accord.

Article 38. AMENDEMENTS

1. Le Conseil peut, par un vote spécial, recommander aux membres un amendement au présent Accord.

2. Le Conseil fixe la date à laquelle les membres doivent avoir notifié au dépositaire qu'ils acceptent l'amendement.

3. Un amendement entre en vigueur 90 jours après que le dépositaire a reçu des notifications d'acceptation de membres constituant au moins les deux tiers des membres producteurs et totalisant au moins 85 % des voix des membres producteurs, et de membres constituant au moins les deux tiers des membres consommateurs et totalisant au moins 85 % des voix des membres consommateurs.

4. Après que le dépositaire a informé le Conseil que les conditions requises pour l'entrée en vigueur de l'amendement ont été satisfaites, et nonobstant les dispositions du paragraphe 2 du présent article relatives à la date fixée par le Conseil, tout membre peut encore notifier au dépositaire qu'il accepte l'amendement, à condition que cette notification soit faite avant l'entrée en vigueur de l'amendement.

5. Tout membre qui n'a pas notifié son acceptation d'un amendement à la date à laquelle ledit amendement entre en vigueur cesse d'être partie au présent Accord à compter de cette date, à moins qu'il n'ait prouvé au Conseil qu'il n'a pu accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure

constitutionnelle ou institutionnelle et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié qu'il l'accepte.

6. Si les conditions requises pour l'entrée en vigueur de l'amendement ne sont pas satisfaites à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

Article 39. RETRAIT

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci, en notifiant son retrait par écrit au dépositaire. Il informe simultanément le Conseil de la décision qu'il a prise.

2. Le retrait prend effet 90 jours après que le dépositaire en a reçu notification.

Article 40. EXCLUSION

Si le Conseil conclut qu'un membre a manqué aux obligations que le présent Accord lui impose et s'il décide en outre que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit membre cesse d'être partie au présent Accord six mois après la date de la décision du Conseil.

Article 41. LIQUIDATION DES COMPTES DES MEMBRES QUI SE RETIRENT OU SONT EXCLUS OU DES MEMBRES QUI NE SONT PAS EN MESURE D'ACCEPTER UN AMENDEMENT

1. Le Conseil procède à la liquidation des comptes d'un membre qui cesse d'être partie au présent Accord en raison :

a) De la non-acceptation d'un amendement au présent Accord en application de l'article 38;

b) Du retrait du présent Accord en application de l'article 39; ou

c) De l'exclusion du présent Accord en application de l'article 40.

2. Le Conseil garde toute contribution versée au compte administratif par un membre qui cesse d'être partie au présent Accord.

3. Un membre qui a cessé d'être partie au présent Accord n'a droit à aucune part du produit de la liquidation de l'Organisation ni des autres avoirs de l'Organisation. Il ne peut lui être imputé non plus aucune part du déficit éventuel de l'Organisation quand le présent Accord prend fin.

Article 42. DURÉE, PROROGATION ET FIN DE L'ACCORD

1. Le présent Accord restera en vigueur pendant une période de cinq ans à compter de la date de son entrée en vigueur à moins que le Conseil ne décide, par un vote spécial, de le proroger, de le renégocier ou d'y mettre fin conformément aux dispositions du présent article.

2. Le Conseil peut, par un vote spécial, décider de proroger le présent Accord pour un maximum de deux périodes de deux années chacune.

3. Si, avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, ou avant l'expiration d'une période de prorogation visée au paragraphe 2 du présent article, selon le cas, un nouvel accord destiné à remplacer le présent Accord a été négocié, mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le Conseil peut, par un vote spécial, proroger le présent Accord jusqu'à l'entrée en vigueur à titre provisoire ou définitif du nouvel accord.

4. Si un nouvel accord est négocié et entre en vigueur alors que le présent Accord est en cours de prorogation en vertu du paragraphe 2 ou du paragraphe 3 du présent article, le présent Accord, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

5. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord avec effet à la date de son choix.

6. Nonobstant la fin du présent Accord, le Conseil continue d'exister pendant une période ne dépassant pas 18 mois pour procéder à la liquidation de l'Organisation, y compris la liquidation des comptes et, sous réserve des décisions pertinentes à prendre par un vote spécial, il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

7. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

Article 43. RÉSERVES

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leurs signatures sous le présent Accord aux dates indiquées.

FAIT à Genève le dix-huit novembre mil neuf cent quatre-vingt-trois, les textes du présent Accord en anglais, en arabe, en espagnol, en français et en russe faisant également foi. Le texte faisant foi en chinois sera établi par le dépositaire et soumis pour adoption à tous les signataires et aux Etats et organisations intergouvernementales qui auront adhéré au présent Accord¹.

ANNEXE A

LISTE DES PAYS PRODUCTEURS DOTÉS DE RESSOURCES FORESTIÈRES TROPICALES ET/OU EXPORTATEURS NETS DE BOIS TROPICAUX EN TERMES DE VOLUME, ET RÉPARTITION DES VOIX AUX FINS DE L'ARTICLE 37

Birmanie	31
Bolivie	21
Brésil	130
Colombie	23
Congo	20
Costa Rica	9
Côte d'Ivoire	21
El Salvador	8
Equateur	14
Gabon	21
Ghana	20
Guatemala	10
Haïti	8
Honduras	9
Inde	32
Indonésie	139
Libéria	20
Madagascar	20
Malaisie	126

¹ Le texte authentique chinois a été établi et circulé par le Secrétaire général de l'Organisation des Nations Unies le 7 mai 1984. Aucune objection à la proposition d'adoption n'ayant été notifiée par les signataires ou les Etats et organisations internationales qui ont adhéré à l'Accord au cours d'une période de 90 jours, ledit texte a été considéré adopté à partir du 5 août 1984.

Mexique	13
Nigéria	20
Panama	9
Papouasie-Nouvelle-Guinée	24
Pérou	25
Philippines	43
République centrafricaine	20
République dominicaine	9
République-Unie de Tanzanie	20
République-Unie du Cameroun	20
Soudan	20
Suriname	14
Thaïlande	19
Trinité-et-Tobago	8
Venezuela	15
Viet Nam	18
Zaire	21
TOTAL	1 000

ANNEXE B

LISTE DES PAYS CONSOMMATEURS ET RÉPARTITION DES VOIX AUX FINS DE L'ARTICLE 37

Argentine	14
Australie	20
Autriche	12
Bulgarie	10
Canada	16
Chili	10
Communauté économique européenne	(277)
Allemagne, République fédérale d'	44
Belgique/Luxembourg	21
Danemark	13
France	56
Grèce	14
Irlande	12
Italie	41
Pays-Bas	35
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	41
Egypte	11
Espagne	24
Etats-Unis d'Amérique	79
Finlande	10
Iraq	10
Israël	12
Japon	330
Jordanie	10
Malte	10
Norvège	11
Nouvelle-Zélande	10
République de Corée	56
Roumanie	10
Suède	11
Suisse	11
Turquie	10
Union des Républiques socialistes soviétiques	14
Yougoslavie	12
TOTAL	1 000

ANNEXE C

DONNÉES STATISTIQUES ET INDICATEURS SPÉCIFIQUES JUGÉS NÉCESSAIRES
POUR LA SURVEILLANCE DU COMMERCE INTERNATIONAL DES BOIS TROPICAUX*

	<i>A communiquer par les membres producteurs</i>	<i>A communiquer par les membres consommateurs</i>
A. Données mensuelles de base pour surveiller régulièrement les principaux courants commerciaux de bois tropicaux	Quantités exportées (valeurs) : par produits, essences, destination, etc. Prix moyens f.o.b. : pour des produits et des essences spécifiques repré- sentatifs des principaux courants commerciaux	Quantités importées (valeurs) : par produits, essences, origine, etc. Prix moyens c.a.f. : pour des produits et des essences spécifiques repré- sentatifs des principaux courants commerciaux
B. Données et indicateurs spécifiques supplémentaires permettant de définir l'offre et la demande à court terme de bois tropicaux	Evaluation périodique des stocks au point d'embarque- ment et, si possible, à des stades intermédiaires Production de l'industrie forestière (capacité) et consommation/production de bois d'œuvre Quantités de bois d'œuvre sorties des forêts Taux de fret Contingents d'exportation — incitations à l'exportation Obstacles climatiques — cata- strophes naturelles	Evaluation périodique des stocks au point de débarque- ment et, si possible, à des stades intermédiaires Proportion de bois tropicaux dans le commerce total de bois d'œuvre Exportations et réexportations de produits du bois Activité du secteur du bâti- ment, mises en chantier de logements, taux hypothécaires Production de meubles
C. Autres renseignements spécifiques	Modifications des droits de douane et des obstacles non tarifaires	Enquêtes sur les utilisations finales dans les principaux secteurs consommateurs de bois tropicaux Evolution de la mode en matière de placage Modifications des droits de douane et des obstacles non tarifaires Tendances observées dans le remplacement de certains bois par d'autres et dans le remplacement du bois par d'autres produits
D. Indicateurs et renseignements économiques de caractère général touchant directement ou indirectement le commerce international des bois (tropicaux)	Indicateurs financiers et économiques pertinents (nationaux et internationaux) publiés : par exemple, produit national brut, taux de change, taux d'intérêt, taux d'inflation, termes de l'échange. Mesures et politiques nationales et internationales qui influent sur le commerce international des bois tropicaux.	

* Tableau annexé à l'Accord comme suite au consensus auquel le Comité exécutif de la Conférence a abouti le 29 mars 1983.

[Pour les pages de signatures, voir p. 207 du présent volume.]

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ТРОПИЧЕСКОЙ ДРЕВЕСИНЕ 1983 ГОД

ПРЕАМБУЛА

Стороны настоящего Соглашения,

ссылаясь на Декларацию и Программу действий по установлению нового международного экономического порядка, принятые Генеральной Ассамблеей,

ссылаясь на резолюции 93 (IV) и 124 (V) об Интегрированной программе для сырьевых товаров, принятые Конференцией Организации Объединенных Наций по торговле и развитию на ее четвертой и пятой сессиях,

признавая важное значение и необходимость надлежащего и эффективного сохранения и освоения тропических лесов в целях обеспечения их оптимального использования при одновременном поддержании экологического баланса соответствующих районов и биосферы,

признавая важность тропической древесины для экономики участников, особенно для экспорта участников-производителей и для потребностей в поставках участников-потребителей,

стремясь установить рамки международного сотрудничества между участниками-производителями и участниками-потребителями в отыскании решений проблем, стоящих перед сектором тропической древесины,

договорились о следующем:

ГЛАВА I. ЦЕЛИ

Статья 1. Цели

Для достижения соответствующих целей, поставленных Конференцией Организации Объединенных Наций по торговле и развитию в ее резолюциях 93 (IV) и 124 (V) об Интегрированной программе для сырьевых товаров, в интересах как участников-производителей, так и участников-потребителей и с учетом суверенитета стран-производителей над своими природными ресурсами целями Международного соглашения по тропической древесине 1983 года (в дальнейшем именуемого «настоящее Соглашение») являются:

a) обеспечение эффективной основы для сотрудничества и консультаций между участниками-производителями и участниками-потребителями тропической древесины по всем соответствующим аспектам сектора тропической древесины;

b) содействие развитию и диверсификации международной торговли тропической древесиной и улучшению структуры рынка тропической древесины с учетом, с одной стороны, долгосрочного роста потребления и непрерывности поставок, а с другой стороны, цен, выгодных для производителей и справедливых для потребителей, и улучшению доступа на рынки;

c) содействие и помощь исследованиям и разработкам в целях улучшения лесоустройства и улучшения использования древесины;

d) совершенствование системы информации о рынке с целью обеспечения большей осведомленности о международном рынке тропической древесины;

e) поощрение расширенной и дальнейшей обработки тропической древесины в производящих странах-участниках в целях содействия их индустриализации и тем самым увеличения их экспортной выручки;

f) поощрение участников поддерживать и развивать деятельность по восстановлению запасов деловой тропической древесины и лесоустройству;

g) совершенствование системы сбыта и распределения экспорта тропической древесины участниками-производителями;

h) поощрение разработки национальной политики, направленной на обеспечение постоянного пользования тропическими лесами, их охрану и сохранение их генетических ресурсов и на поддержание экологического баланса в соответствующих регионах.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящего Соглашения:

1) Под «тропической древесиной» понимается древесина лиственных пород, которая предназначена для промышленного использования, производится или растет в странах, расположенных между тропиками Рака и Козерога. Термин охватывает бревна, пиломатериалы, шпон и клееную фанеру. Клееная фанера, которая включает в определенной степени хвойную тропическую древесину, также подпадает под данное определение.

2) «Дальнейшая обработка» означает переработку бревен в первичные изделия из древесины, полуфабрикаты и готовые изделия, изготовленные полностью или почти полностью из тропической древесины.

3) «Участник» означает правительство или межправительственную организацию, упомянутую в статье 5, которые выразили согласие быть связанными настоящим Соглашением, независимо от того, находится ли оно в силе на временной или постоянной основе.

4) «Участник-производитель» означает любую страну, обладающую тропическими лесными ресурсами, и/или любого чистого экспортера тропической древесины по физическому объему, которые указаны в приложении А и которые становятся участниками данного Соглашения, или любую страну, обладающую тропическими лесными ресурсами, или любого чистого экспортера тропической древесины по физическому объему, которые не указаны в этом приложении и которые становятся участниками данного Соглашения и которых Совет с согласия этих стран объявляет участниками-производителями.

5) «Участник-потребитель» означает любую страну, указанную в приложении В, которая становится участником данного Соглашения, или любую страну, не указанную в этом приложении, которая становится участником данного Соглашения и которую Совет с согласия этой страны объявляет участником-потребителем.

6) «Организация» означает Международную организацию по тропической древесине, созданную в соответствии со статьей 3.

7) «Совет» означает Международный совет по тропической древесине, созданный в соответствии со статьей 6.

8) «Квалифицированное большинство голосов» означает по крайней мере 60% голосов, поданных присутствующими и участвующими в голосовании участниками-производителями, и по крайней мере две трети голосов, поданных присутствующими и участвующими в голосовании участниками-потребителями, подсчитанных отдельно, при условии, что эти голоса поданы по крайней мере половиной участников-производителей, присутствующих и участвующих в голосовании, и половиной участников-потребителей, присутствующих и участвующих в голосовании.

9) «Простое раздельное большинство голосов» означает более половины всех голосов, поданных присутствующими и участвующими в голосовании участниками-производителями, и более половины всех голосов, поданных присутствующими и участвующими в голосовании странами-потребителями, подсчитанных отдельно.

10) «Финансовый год» означает период с 1 января по 31 декабря включительно.

11) «Свободно используемые валюты» означают марку ФРГ, французский франк, японскую иену, фунт стерлингов, доллар США и любую другую валюту, время от времени определяемую компетентной международной валютной организацией в качестве валюты, фактически широко используемой для осуществления платежей в международных сделках и в операциях на основных валютных рынках.

ГЛАВА III. ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

Статья 3. УЧРЕЖДЕНИЕ, ШТАБ-КВАРТИРА И СТРУКТУРА МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО ТРОПИЧЕСКОЙ ДРЕВЕСИНЕ

1. Настоящим учреждается Международная организация по тропической древесине с целью проведения в жизнь положений настоящего Соглашения и осуществления контроля за его действием.

2. Организация осуществляет свои функции через Международный совет по тропической древесине, учреждаемый согласно статье 6, комитеты и другие вспомогательные органы, упомянутые в статье 24, а также через Исполнительного директора и персонал.

3. Совет на своей первой сессии принимает решение о местонахождении штаб-квартиры Организации.

4. Штаб-квартира Организации должна всегда находиться на территории одного из участников.

Статья 4. УЧАСТИЕ В ОРГАНИЗАЦИИ

Предусматриваются две категории участников Организации, а именно:

- a) производители и
- b) потребители.

Статья 5. УЧАСТИЕ МЕЖПРАВИТЕЛЬСТВЕННЫХ ОРГАНИЗАЦИЙ

1. Любая ссылка в настоящем Соглашении на «правительства» понимается как включающая Европейское экономическое сообщество и

любую другую межправительственную организацию, имеющую мандат на проведение переговоров, заключение и применение международных соглашений, в частности товарных соглашений. Соответственно любая ссылка в настоящем Соглашении на подписание, ратификацию, принятие или одобрение, или на уведомление о временном применении, или на присоединение понимается в отношении таких межправительственных организаций как включающая ссылку на подписание, ратификацию, принятие или одобрение, или на уведомление о временном применении, или на присоединение таких межправительственных организаций.

2. В случае голосования по вопросам, относящимся к их компетенции, такие межправительственные организации подают при голосовании число голосов, равное общему числу голосов, предоставленных их государствам-членам в соответствии со статьей 10. В этих случаях государства-члены таких межправительственных организаций не могут осуществлять свое индивидуальное право голоса.

ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО ТРОПИЧЕСКОЙ ДРЕВЕСИНЕ

Статья 6. СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО ТРОПИЧЕСКОЙ ДРЕВЕСИНЕ

1. Высшим органом Организации является Международный совет по тропической древесине, который будет состоять из всех участников Организации.

2. Каждый участник представлен в Совете одним представителем и может назначать заместителей и советников для участия в сессиях Совета.

3. Один из заместителей представителя наделяется правом действовать и голосовать от имени представителя во время его отсутствия или при особых обстоятельствах.

Статья 7. ПОЛНОМОЧИЯ И ФУНКЦИИ СОВЕТА

1. Совет осуществляет все такие полномочия и выполняет или принимает меры для выполнения всех таких функций, которые необходимы для выполнения положений настоящего Соглашения.

2. Совет квалифицированным большинством голосов принимает такие правила и положения, которые необходимы для выполнения положений настоящего Соглашения, в том числе свои правила процедуры, а также финансовые правила и положения о персонале Организации. Такие финансовые правила и положения, в частности, регулируют поступление и расходование средств по Административному и Специальному счетам. Совет может в своих правилах процедуры предусмотреть процедуру, посредством которой он может решать конкретные вопросы без созыва заседаний.

3. Совет ведет такую документацию, которая требуется для выполнения им своих функций в соответствии с настоящим Соглашением.

Статья 8. ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛЬ ПРЕДСЕДАТЕЛЯ СОВЕТА

1. Совет избирает на каждый календарный год Председателя и Заместителя Председателя, которые не получают вознаграждения от Организации.

2. Председатель и Заместитель Председателя избираются: один — из числа представителей участников-производителей, другой — из числа пред-

ставителей участников-потребителей. Распределение этих должностей чередуется каждый год между двумя категориями участников при условии, однако, что это не препятствует переизбранию одного или обоих должностных лиц в исключительных обстоятельствах квалифицированным большинством голосов Совета.

3. В случае временного отсутствия Председателя его функции выполняет Заместитель Председателя. В случае временного отсутствия и Председателя, и Заместителя Председателя или в случае отсутствия одного из них или обоих на оставшуюся часть срока, на который они были избраны, Совет может избрать новых должностных лиц из числа представителей участников-производителей и/или числа представителей участников-потребителей в зависимости от обстоятельств на временной основе или на оставшуюся часть срока, на который был избран предшественник или предшественники.

Статья 9. СЕССИИ СОВЕТА

1. В порядке общего правила Совет проводит по меньшей мере одну очередную сессию в год.

2. Совет проводит специальную сессию в случае, если он принимает решение об этом или по просьбе:

- a) Исполнительного директора с согласия Председателя Совета; или
- b) большинства участников-производителей или большинства участников-потребителей; или
- c) участников, располагающих по меньшей мере 500 голосами.

3. Сессии Совета проводятся в штаб-квартире Организации, если только Совет квалифицированным большинством голосов не примет иного решения. Если по приглашению какого-либо участника Совет собирается в ином месте, помимо штаб-квартиры Организации, то этот участник оплачивает дополнительные расходы, связанные с проведением совещания вне штаб-квартиры.

4. Уведомление о созыве любых сессий и повестки дня таких сессий направляются участникам Исполнительным директором по меньшей мере за шесть недель до открытия сессии, за исключением экстренных случаев, когда уведомления направляются по меньшей мере за семь дней до открытия сессии.

Статья 10. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1. Участники-производители, вместе взятые, имеют 1 000 голосов, и участники-потребители, вместе взятые, имеют 1 000 голосов.

2. Голоса участников-производителей распределяются следующим образом:

- a) 400 голосов распределяются поровну между тремя производящими регионами Африки, Азии и Тихого океана и Латинской Америки. Закрепленные таким образом за каждым из этих регионов голоса затем распределяются поровну между участниками-производителями конкретного региона;
- b) 300 голосов распределяются между участниками-производителями в соответствии с их долями в общих тропических лесных ресурсах всех участников-производителей и
- c) 300 голосов распределяются между участниками-производителями пропорционально средней стоимости их соответствующего чистого экспорта

тропической древесины за ближайший трехлетний период, по которому имеются окончательные данные.

3. Независимо от положений пункта 2 настоящей статьи, общее число голосов, закрепленных за участниками-производителями африканского региона, рассчитанное в соответствии с пунктом 2 настоящей статьи, распределяется поровну между всеми участниками-производителями африканского региона. В случае, если останутся какие-либо голоса, каждый из этих голосов будет распределен между участниками, являющимися производителями тропической древесины африканского региона: первый голос предоставляется участнику, являющемуся производителем тропической древесины, которому выделено наибольшее количество голосов, рассчитанных в соответствии с пунктом 2 настоящей статьи; второй голос — участнику, являющемуся производителем тропической древесины, которому предоставлено второе по величине число голосов, и т.д. до тех пор, пока не будут распределены все оставшиеся голоса.

4. Для расчета распределения голосов в соответствии с пунктом 2 (b) настоящей статьи под термином «тропические лесные ресурсы» понимаются сомкнутые листовые леса, определенные Продовольственной и сельскохозяйственной организацией Объединенных Наций (ФАО).

5. Голоса участников, являющихся потребителями древесины, распределяются следующим образом: каждый участник сначала имеет 10 голосов; оставшиеся голоса распределяются среди участников-потребителей в соответствии со средним объемом их чистого импорта тропической древесины в течение трехлетнего периода, начиная с календарного года до начала распределения голосов.

6. Совет распределяет голоса на каждый финансовый год в начале своей первой сессии этого года в соответствии с положениями данной статьи. Такое распределение остается в силе в течение всего этого года, за исключением случаев, предусмотренных в пункте 7 настоящей статьи.

7. В случае изменения численного состава Организации или когда какой-либо ее участник приостановил или вновь восстановил свое право в соответствии с каким-либо положением настоящего Соглашения, Совет перераспределяет голоса в затронутой категории участников в соответствии с положениями настоящей статьи. Совет в этом случае принимает решение относительно сроков такого распределения.

8. При распределении голоса могут выражаться только в целых числах.

Статья 11. ПРОЦЕДУРА ГОЛОСОВАНИЯ СОВЕТА

1. Каждый участник имеет право подавать то число голосов, которым он располагает, и ни один из участников не имеет права делить свои голоса. Участник может, однако, подать независимо от этих голосов любые голоса, которые он уполномочен подавать согласно пункту 2 настоящей статьи.

2. Путем письменного уведомления, направляемого Председателю Совета, любой участник-производитель может на свою собственную ответственность уполномочить любого другого участника-производителя, а любой участник-потребитель может на свою собственную ответственность уполномочить любого другого участника-потребителя представлять его интересы и подавать его голоса на любом заседании Совета.

3. Воздержавшийся во время голосования участник рассматривается как участник, не подавший своих голосов.

Статья 12. РЕШЕНИЯ И РЕКОМЕНДАЦИИ СОВЕТА

1. Совет стремится принимать все свои решения и делать все свои рекомендации на основании консенсуса. Если достичь консенсуса невозможно, то все решения и рекомендации Совета принимаются простым раздельным большинством голосов, если настоящим Соглашением не предусмотрено квалифицированное большинство голосов.

2. В том случае когда участник пользуется положениями пункта 2 статьи 11 и его голоса поданы на заседании Совета, такой участник в целях пункта 1 настоящей статьи считается присутствующим и участвующим в голосовании.

Статья 13. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА

1. Кворум на любом заседании Совета обеспечивается присутствием большинства участников-производителей и большинства участников-потребителей при условии, что эти участники располагают по меньшей мере двумя третями общего числа голосов в своих соответствующих категориях.

2. Если в день, назначенный для заседания, или на следующий день кворум в соответствии с пунктом 1 настоящей статьи не обеспечен, то кворум на последующие дни проведения сессии обеспечивается присутствием большинства участников-производителей и большинства участников-потребителей при условии, что эти участники располагают большинством общего числа голосов в своих соответствующих категориях.

3. Представительство в соответствии с пунктом 2 статьи 11 рассматривается как присутствие.

Статья 14. СОТРУДНИЧЕСТВО И КООРДИНАЦИЯ ДЕЯТЕЛЬНОСТИ С ДРУГИМИ ОРГАНИЗАЦИЯМИ

1. Совет принимает любые необходимые меры в отношении консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, такими, как Конференция Организации Объединенных Наций по торговле и развитию (ЮНКТАД), Организация Объединенных Наций по промышленному развитию (ЮНИДО), Программа Организации Объединенных Наций по окружающей среде (ЮНЕП), Программа развития Организации Объединенных Наций (ПРООН) и Международный торговый центр ЮНКТАД/ГАТТ (МТЦ), и с Продовольственной и сельскохозяйственной организацией Объединенных Наций (ФАО), а при необходимости также с другими специализированными учреждениями Организации Объединенных Наций и межправительственными, правительственными и неправительственными организациями.

2. Организация в максимально возможной степени использует средства, услуги и опыт существующих межправительственных, правительственных и неправительственных организаций, с тем чтобы избежать дублирования усилий в достижении целей настоящего Соглашения и укреплять взаимодополняемость и эффективность их мероприятий.

Статья 15. ДОПУСК НАБЛЮДАТЕЛЕЙ

Совет может пригласить любое государство-неучастника или любую из организаций, упомянутых в статьях 14, 20 и 27 и имеющих отношение к

тропической древесине, присутствовать на любом из его совещаний в качестве наблюдателей.

Статья 16. ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1. Совет квалифицированным большинством голосов назначает Исполнительного директора.

2. Условия назначения Исполнительного директора определяются Советом.

3. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за исполнение и функционирование настоящего Соглашения в соответствии с решениями Совета.

4. Исполнительный директор назначает персонал в соответствии с правилами, установленными Советом. Совет на своей первой сессии определяет квалифицированным большинством голосов численность административного персонала и персонала категории специалистов, который Исполнительный директор может назначить. Любые изменения в численности административного персонала и персонала категории специалистов определяются Советом квалифицированным большинством голосов. Персонал подчиняется Исполнительному директору.

5. Ни Исполнительный директор, ни какие-либо другие сотрудники не должны иметь какой-либо финансовой заинтересованности в промышленности или торговле, связанных с тропической древесиной, или в каких-либо смежных видах коммерческой деятельности.

6. При исполнении своих обязанностей Исполнительный директор и другие сотрудники не должны запрашивать или получать указания от участников или от какого-либо другого органа, не относящегося к Организации. Они должны воздерживаться от любых действий, которые могут отразиться на их положении как международных должностных лиц, подчиняющихся в конечном счете Совету. Каждый участник обязуется строго уважать международный характер обязанностей Исполнительного директора и других сотрудников и не пытаться оказывать на них влияние при исполнении ими своих обязанностей.

ГЛАВА V. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 17. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1. Организация является юридическим лицом. Она, в частности, обладает правоспособностью заключать договоры, приобретать движимое и недвижимое имущество и распоряжаться им и начинать судебные дела.

2. Организация стремится в возможно короткий срок после вступления в силу настоящего Соглашения заключить с правительством страны, в которой будет расположена штаб-квартира Организации (в дальнейшем именуемым «правительством принимающей страны»), соглашение (в дальнейшем именуемое «Соглашение о штаб-квартире») относительно статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, персонала и экспертов и представителей участников, которые необходимы для выполнения ими своих функций.

3. До заключения Соглашения о штаб-квартире, указанного в пункте 2 настоящей статьи, Организация просит правительство принимающей страны освободить в рамках ее национального законодательства от налогообложения выплаты Организацией своим сотрудникам, а также активы, доходы и прочее имущество Организации.

4. Организация может также заключить с одной или несколькими странами соглашения, подлежащие утверждению Советом и касающиеся правоспособности, привилегий и иммунитетов, которые могут быть необходимы для надлежащего функционирования настоящего Соглашения.

5. Если штаб-квартира Организации переводится в другую страну, которая является участником Организации, то этот участник в возможно короткий срок заключает с Организацией соглашение о штаб-квартире, подлежащее утверждению Советом.

6. Соглашение о штаб-квартире является независимым от настоящего Соглашения. Однако его действие прекращается:

a) по соглашению между правительством принимающей страны и Организацией;

b) в случае перевода штаб-квартиры Организации из принимающей страны;

c) в случае прекращения существования Организации.

ГЛАВА VI. ФИНАНСЫ

Статья 18. ФИНАНСОВЫЕ СЧЕТА

1. Создаются два счета:

a) Административный счет и

b) Специальный счет.

2. Исполнительный директор несет ответственность за управление этими счетами, и Совет вносит соответствующие положения в свои правила процедуры.

Статья 19. АДМИНИСТРАТИВНЫЙ СЧЕТ

1. Расходы, необходимые для осуществления настоящего Соглашения, проводятся по Административному счету и оплачиваются за счет ежегодных взносов, которые производятся участниками согласно их соответствующим конституционным или институциональным процедурам и определяются в соответствии с пунктами 3, 4 и 5 настоящей статьи.

2. Расходы делегаций в Совете, в комитетах и в любых других вспомогательных органах Совета, упомянутых в статье 24, оплачиваются соответствующими участниками. В случае, если какой-либо участник просит от Организации предоставления специальных услуг, Совет требует, чтобы этот участник оплатил расходы до оказания такого рода услуг.

3. Перед окончанием каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает сумму взноса каждого участника в этот бюджет.

4. Взнос каждого участника в административный бюджет на каждый финансовый год устанавливается пропорционально той доле, которую на момент утверждения административного бюджета на данный финансовый

год составляет число его голосов от общего числа голосов всех участников. При установленном размере взносов голоса каждого участника подсчитываются без учета временного лишения какого-либо участника права голоса или какого-либо связанного с этим перераспределения голосов.

5. Сумма первоначального взноса любого участника, присоединяющегося к Организации после вступления в силу настоящего Соглашения, устанавливается Советом в соответствии с числом голосов, которыми будет располагать данный участник, и со сроком, остающимся до истечения текущего финансового года; однако взносы, установленные для других участников на текущий финансовый год, не изменяются в результате этого.

6. Взносы в первый административный бюджет подлежат уплате в срок, установленный Советом на его первой сессии. Взносы в последующие административные бюджеты подлежат уплате в первый день каждого финансового года. Срок уплаты взносов участников за финансовый год, в котором они вступают в Организацию, наступает в тот день, когда они становятся участниками Организации.

7. Если какой-либо участник не уплатил полностью своего взноса в административный бюджет в течение четырех месяцев с того времени, когда этот взнос подлежит уплате в соответствии с пунктом 6 настоящей статьи, Исполнительный директор просит этого участника произвести уплату как можно скорее. Если в течение двух месяцев после этой просьбы данный участник все еще не уплатил своего взноса, данному участнику предлагается изложить причины, по которым он не смог произвести уплату. Если по истечении семи месяцев с момента, когда взнос подлежит уплате, данный участник все еще не уплачивает своего взноса, осуществление его права голоса приостанавливается и на просроченный взнос начисляются проценты в соответствии с учетной ставкой центрального банка принимающей страны до того момента, пока он не уплатит свой взнос полностью, если Совет не примет иного решения квалифицированным большинством голосов.

8. Участник, который временно лишен своих прав в соответствии с пунктом 7 настоящей статьи, остается обязанным уплатить свой взнос.

Статья 20. СПЕЦИАЛЬНЫЙ СЧЕТ

1. В рамках Специального счета создаются два субсчета:
 - a) Предпроектный субсчет;
 - b) Проектный субсчет.
2. Возможными источниками финансирования Специального счета являются:
 - a) Второй счет Общего фонда для сырьевых товаров после его создания;
 - b) региональные и международные финансовые учреждения;
 - c) добровольные взносы.
3. Средства Специального счета используются только для утвержденных проектов или для предпроектных мероприятий.
4. Все расходы по Предпроектному субсчету возмещаются из Проектного субсчета, если проекты впоследствии утверждаются и финансируются. Если в течение шести месяцев после вступления в силу настоящего Соглашения

Совет не получит каких-либо средств для Предпроектиого субсчета, он рассматривает создавшееся положение и принимает соответствующее решение.

5. Все поступления, связанные с конкретными проектами, проводятся по Специальному счету. Все расходы на такие проекты, включая вознаграждение и путевые расходы консультантов и экспертов, проводятся по Специальному счету.

6. Совет квалифицированным большинством голосов устанавливает условия, на которых он по мере необходимости будет поддерживать проекты, финансируемые за счет займов, все обязательства и всю ответственность по которым добровольно принял на себя какой-либо участник или участники. Организация не несет обязательства по таким займам.

7. Совет может назначать любого субъекта и давать за него поручительство с согласия такого субъекта, включая участника или участников, для получения займов на финансирование утвержденных проектов и для взятия на себя всех связанных с этим обязательств, за исключением случаев, когда Организация оставляет за собой право контролировать использование ресурсов и принимать последующие меры в связи с проектами, финансируемыми таким образом. Однако Организация не несет ответственности за гарантии, предоставленные отдельными участниками или другими субъектами по собственному усмотрению.

8. Никакой участник не несет ответственности в силу его участия в Организации за любые обязательства, возникающие из заимствования или предоставления кредитов каким-либо другим участником или субъектом в связи с проектами.

9. В случае если Организации предлагаются добровольные нецелевые средства, Совет может принять такие средства. Такие средства могут быть использованы как для предпроектных мероприятий, так и для утвержденных проектов.

10. Исполнительный директор изыскивает на таких условиях, которые может установить Совет, достаточные и гарантированные финансовые средства для проектов, утвержденных Советом.

11. Взносы для указанных утвержденных проектов используются только на проекты, для которых они первоначально предназначались, если Совет по согласованию с тем, от кого эти взносы были получены, не примет иного решения. После завершения проекта Организация возвращает всем тем, кто внес средства на осуществление конкретных проектов, все оставшиеся средства пропорционально доле отдельных взносов в общей сумме взносов, произведенных первоначально для финансирования данного проекта, если не будет достигнуто соглашения об ином с тем, от кого были получены взносы.

Статья 21. ФОРМЫ ПЛАТЕЖА

1. Взносы на Административный счет уплачиваются в свободно используемых валютах и не подпадают под валютные ограничения.

2. Денежные взносы на Специальный счет уплачиваются в свободно используемых валютах и не подпадают под валютные ограничения.

3. Совет может также решить принимать взносы на Специальный счет в других формах, в том числе в виде научного и технического оборудования или персонала с целью удовлетворения потребностей утвержденных проектов.

Статья 22. РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

1. Совет назначает независимых ревизоров для проведения ревизии счетов Организации.

2. Проверенные независимыми ревизорами отчеты о состоянии Административного счета и Специального счета представляются участникам в возможно короткий срок после истечения каждого финансового года, но не позднее шести месяцев после этой даты, и надлежащим образом выносятся на утверждение Совета на его следующей сессии. После этого публикуются сводка проверенных счетов и балансовый отчет.

ГЛАВА VII. ОПЕРАТИВНАЯ ДЕЯТЕЛЬНОСТЬ

Статья 23. ПРОЕКТЫ

1. Все предложения по проектам представляются Организации участниками и изучаются соответствующим Комитетом.

2. Для достижения целей, изложенных в статье 1, Совет изучает все предложения по проектам в областях исследований и разработок, информации о рынках, дальнейшей и расширенной обработке в участвующих развивающихся странах-производителях и лесовосстановления и лесоустройства вместе с рекомендацией, представленной соответствующим Комитетом; такие предложения по проектам, основанные на использовании тропической древесины, как это определяется в пункте 1 статьи 2, могут включать продукцию из тропической древесины, не упомянутую в пункте 1 статьи 2. Это положение в необходимых случаях распространяется также на функции комитетов, как указано в статье 25.

3. На основе критериев, изложенных в пункте 6 или в пункте 7 настоящей статьи, Совет квалифицированным большинством голосов утверждает проекты для финансирования или осуществления в соответствии со статьей 20.

4. Совет на постоянной основе принимает меры для осуществления утвержденных проектов и в целях обеспечения их эффективности для исследующей деятельности в связи с этими проектами.

5. Проекты по исследованиям и разработкам должны относиться по крайней мере к одной из следующих пяти областей:

a) использование древесины, включая использование менее известных и менее применяемых пород;

b) развитие естественных лесов;

c) развитие лесовосстановления;

d) лесозаготовки, инфраструктура заготовок, подготовка технических кадров;

e) институциональные рамки, национальное планирование.

6. Проекты по исследованиям и разработкам, утвержденные Советом, должны соответствовать каждому из следующих критериев:

a) они должны относиться к производству и использованию деловой тропической древесины;

b) они должны приносить выгоду всему сектору тропической древесины и соответствовать интересам как участников-производителей, так и участников-потребителей;

с) они должны быть связаны с поддержанием и развитием международной торговли тропической древесиной;

д) они должны открывать разумные перспективы получения экономических выгод по сравнению с затратами;

е) они должны в максимальной степени использовать имеющиеся научно-исследовательские учреждения и в возможно большей степени избегать дублирования усилий.

7. Проекты в областях информации о рынке, дальнейшей и расширенной обработки и лесовосстановления и лесоустройства должны соответствовать критерию (b) и в максимальной степени критериям (a), (c), (d) и (e), указанным в пункте 7 настоящей статьи.

8. Совет принимает решение об относительной очередности проектов с учетом интересов и особенностей каждого производящего региона. Первоначально Совет отдает предпочтение профилям проектов по исследованиям и разработкам, которые были утверждены шестым Подготовительным совещанием по тропической древесине в рамках Интегрированной программы для сырьевых товаров, и таким другим проектам, которые может одобрить Совет.

9. Совет может квалифицированным большинством голосов прекратить финансирование любого проекта.

Статья 24. УЧРЕЖДЕНИЕ КОМИТЕТОВ

1. Настоящим в качестве постоянных комитетов Организации учреждаются следующие комитеты:

- a) Комитет по экономической информации и изучению рынка;
- b) Комитет по лесовосстановлению и лесоустройству;
- c) Комитет по лесной промышленности.

2. Совет может квалифицированным большинством голосов создавать такие другие комитеты и вспомогательные органы, которые он сочтет необходимыми.

3. Комитеты и вспомогательные органы, упомянутые в пунктах 1 и 2 настоящей статьи, подчиняются Совету и действуют под его общим руководством. Совет созывает совещания комитетов и вспомогательных органов.

4. В состав каждого комитета могут входить все участники. Правила процедуры комитетов устанавливаются Советом.

Статья 25. ФУНКЦИИ КОМИТЕТОВ

1. Комитет по экономической информации и изучению рынка:

a) наблюдает за наличием и качеством статистических данных и другой информации, необходимой для Организации;

b) анализирует статистические данные и специальные показатели, определенные в приложении С, в связи с осуществленным контролем над международной торговлей тропической древесиной;

c) постоянно рассматривает положение на международном рынке тропической древесины, его нынешнее положение и ближайшие перспективы на основе данных, упомянутых в подпункте (b) выше, и другую соответствующую информацию;

d) выносит Совету рекомендации относительно необходимости и характера соответствующих исследований по тропической древесине, включая долгосрочные перспективы международного рынка тропической древесины, а также осуществляет контроль и наблюдение за ходом любых исследований, проводимых по поручению Совета;

e) выполняет любые другие порученные ему Советом задачи, касающиеся экономических, технических и статистических вопросов в области тропической древесины;

f) оказывает помощь участникам-производителям в налаживании технического сотрудничества с целью улучшения их соответствующих статистических служб.

2. Комитет по лесовосстановлению и лесоустройству:

a) регулярно наблюдает за деятельностью по оказанию поддержки и помощи, предоставляемой на национальном и международном уровнях для лесовосстановления и лесоустройства, а также для производства деловой тропической древесины;

b) поощряет расширение технической помощи национальным программам лесовосстановления и лесоустройства;

c) оценивает потребности и выявляет все возможные источники финансирования для целей лесовосстановления и лесоустройства;

d) регулярно рассматривает будущие потребности международной торговли деловой тропической древесиной и на этой основе выявляет и рассматривает соответствующие возможные программы и меры в области лесовосстановления и лесоустройства;

e) содействует передаче знаний в области лесовосстановления и лесоустройства при помощи компетентных организаций;

f) координирует и согласовывает эту деятельность в целях сотрудничества в области лесовосстановления и лесоустройства с другими организациями, осуществляющими соответствующую деятельность, такими, как ФАО, ЮНЕП, Мировой банк, региональные банки и другие компетентные организации.

3. Комитет по лесной промышленности:

a) содействует сотрудничеству между участниками-производителями и участниками-потребителями как партнерами в развитии деятельности, связанной с обработкой древесины в странах-производителях, в том числе в областях:

- i)* передачи технологии;
- ii)* профессиональной подготовки;
- iii)* стандартизации номенклатуры тропической древесины;
- iv)* согласования спецификаций обработанных изделий;
- v)* поощрения инвестиций и совместных предприятий и
- vi)* маркетинга;

b) поощряет развитие обмена информацией в целях содействия структурным изменениям, связанным с расширенной и дальнейшей обработкой древесины, в интересах как стран-производителей, так и стран-потребителей;

c) осуществляет контроль за проводящейся в этой области деятельностью, выявляет и рассматривает проблемы и их возможные решения в сотрудничестве с компетентными организациями;

d) поощряет увеличение технической помощи национальным программам по обработке тропической древесины.

4. Проведение исследований и разработок является общей функцией комитетов, учрежденных в соответствии с пунктом 1 статьи 24.

5. Ввиду тесной связи между исследованиями и разработками, лесовосстановлением и лесоустройством, расширенной и дальнейшей обработкой древесины и информацией о рынке каждый постоянный комитет, помимо выполнения возложенных на него выше функций, должен в связи с представленными ему предложениями по проектам, включая предложения в отношении исследований и разработок, входящих в его сферу компетенции:

a) рассматривать и проводить техническое изучение и оценку предложений по проектам;

b) в соответствии с общими установленными Советом руководящими принципами определять и осуществлять предпроектные мероприятия, необходимые для выработки рекомендаций по предложенным Совету проектам;

c) определять возможные источники финансирования проектов, упомянутых в пункте 2 статьи 20;

d) контролировать выполнение проектов и обеспечивать сбор и распространение на возможно более широкой основе и в интересах всех участников результатов проектов;

e) представлять рекомендации Совету в связи с проектами;

f) выполнять любые другие связанные с проектами задачи, порученные ему Советом.

6. При осуществлении этих общих функций каждый комитет должен учитывать необходимость совершенствования профессиональной подготовки в странах, являющихся участниками-производителями, рассматривать и предлагать меры по организации или укреплению научно-исследовательской деятельности и потенциала участников, особенно участников-производителей, а также содействовать распространению ноу-хау и методов исследований среди участников, особенно среди участников-производителей.

ГЛАВА VIII. СВЯЗЬ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

Статья 26. СВЯЗЬ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

После начала функционирования Общего фонда Организация в полной мере использует возможности Второго счета Общего фонда в соответствии с принципами, установленными в Соглашении об учреждении Общего фонда для сырьевых товаров.

ГЛАВА IX. СТАТИСТИКА, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

Статья 27. СТАТИСТИКА, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

1. Совет устанавливает тесные связи с соответствующими межправительственными, правительственными и неправительственными организа-

циями в целях содействия обеспечению наличия последних и надежных данных и информации по всем факторам, связанным с сектором тропической древесины. Организация в сотрудничестве с такими организациями собирает, обрабатывает и при необходимости публикует такую статистическую информацию по производству, предложению, торговле, запасам, потреблению и рыночным ценам в области тропической древесины и в смежных областях, которая необходима для функционирования настоящего Соглашения.

2. Участники в разумные сроки представляют, если это не противоречит их национальному законодательству, как можно более полные статистические данные и информацию по тропической древесине, запрашиваемые Советом.

3. Совет принимает меры для проведения любых необходимых исследований тенденций и краткосрочных и долгосрочных проблем мирового рынка тропической древесины.

4. Совет обеспечивает, чтобы информация, представляемая участниками, не использовалась в ущерб конфиденциальной деятельности лиц или компаний, производящих, обрабатывающих или сбывающих тропическую древесину.

Статья 28. ЕЖЕГОДНЫЕ ОТЧЕТ И ОБЗОР

1. Совет в течение шести месяцев после окончания каждого календарного года публикует ежегодный отчет о своей деятельности и такую другую информацию, которую он считает необходимой.

2. Совет ежегодно проводит обзор и оценку ситуации и перспектив в области тропической древесины в мире и обменивается мнениями по перспективам и другим вопросам, тесно связанным с мировой экономикой тропической древесины, включая экологические аспекты и аспекты окружающей среды.

3. Обзор осуществляется на основе:

a) информации, представленной участниками в отношении национального производства, торговли, предложения, запасов, потребления и цен на тропическую древесину;

b) статистических данных и специфических показателей, представленных участниками в областях, перечисленных в приложении С;

c) такой другой соответствующей информации, которую Совет может получить либо прямо, либо через соответствующие учреждения системы Организации Объединенных Наций и соответствующие межправительственные, правительственные и неправительственные организации.

4. Выводы обзора включаются в отчеты о работе Совета.

ГЛАВА X. РАЗНОЕ

Статья 29. ЖАЛОБЫ И СПОРЫ

Любая жалоба на то, что какой-либо участник не выполнил своих обязательств по настоящему Соглашению, и любой спор о толковании или применении настоящего Соглашения передаются на решение Совета. Решения Совета по таким вопросам являются окончательными и имеют обязательную силу.

Статья 30. ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1. В течение срока действия настоящего Соглашения участники прилагают все усилия и сотрудничают, с тем чтобы содействовать достижению его целей и избегать действий, противоречащих этим целям.

2. Участники соглашаются рассматривать решения Совета в соответствии с положениями настоящего Соглашения в качестве обязательных и стремятся воздерживаться от осуществления мер, которые ограничивали бы такие решения или противоречили им.

Статья 31. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

1. В случае необходимости вследствие исключительных, чрезвычайных или форс-мажорных обстоятельств, которые прямо не предусмотрены в настоящем Соглашении, Совет может квалифицированным большинством голосов освободить участника от того или иного обязательства по настоящему Соглашению, если он удовлетворен объяснением этого участника в отношении причин, по которым данное обязательство не может быть выполнено.

2. Освобождая участника в силу пункта 1 настоящей статьи от обязательства, Совет ясно определяет, на каких условиях и на какой срок этот участник освобождается от такого обязательства, а также причины, по которым предоставляется такое освобождение.

Статья 32. ДИФФЕРЕНЦИАЛЬНЫЕ И ЛЬГОТНЫЕ МЕРЫ, А ТАКЖЕ СПЕЦИАЛЬНЫЕ МЕРЫ

1. Развивающиеся участники-импортеры, на интересы которых оказывают неблагоприятное влияние меры, принимаемые в соответствии с настоящим Соглашением, могут обращаться к Совету с просьбой принять соответствующие дифференциальные и льготные меры. Совет рассматривает вопрос о принятии надлежащих мер в соответствии с пунктами 3 и 4 раздела III резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию.

2. Участники в категории наименее развитых стран, определенных Организацией Объединенных Наций, могут обращаться к Совету с просьбой принять специальные меры в соответствии с пунктом 4 раздела III резолюции 93 (IV) и с пунктом 82 Основной новой программы действий на 80-е годы для наименее развитых стран.

ГЛАВА XI. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 33. ДЕПОЗИТАРИЙ

Депозитарием настоящего Соглашения настоящим объявляется Генеральный секретарь Организации Объединенных Наций.

Статья 34. ПОДПИСАНИЕ, РАТИФИКАЦИЯ, ПРИНЯТИЕ И ОДОБРЕНИЕ

1. Настоящее Соглашение открыто для подписания в Центральном учреждении Организации Объединенных Наций со 2 января 1984 г. и в течение одного месяца после вступления его в силу правительствами, приглашенными на Конференцию Организации Объединенных Наций по тропической древесине 1983 года.

2. Любое правительство, упомянутое в пункте 1 настоящей статьи, может:

a) при подписании настоящего Соглашения заявить, что таким подписанием оно выражает свое согласие быть связанным настоящим Соглашением (окончательное подписание), или

b) после подписания настоящего Соглашения ратифицировать, принять или одобрить его путем сдачи депозитарию на хранение соответствующего документа.

Статья 35. ПРИСОЕДИНЕНИЕ

1. Настоящее Соглашение открыто для присоединения правительств всех государств на условиях, определяемых Советом, включая срок депонирования документов о присоединении. Совет может, однако, продлить этот срок для правительств, которые не могут присоединиться к Соглашению в срок, установленный в условиях о присоединении.

2. Присоединение осуществляется посредством сдачи депозитарию на хранение документа о присоединении.

Статья 36. УВЕДОМЛЕНИЕ О ВРЕМЕННОМ ПРИМЕНЕНИИ

1. Подписавшее настоящее Соглашение правительство, которое намеревается ратифицировать, принять или одобрить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло депонировать свой документ, может в любое время уведомить депозитария о том, что оно будет применять настоящее Соглашение временно либо с момента его вступления в силу в соответствии со статьей 37, либо, если оно уже вступило в силу, с установленной даты.

Статья 37. ВСТУПЛЕНИЕ В СИЛУ

1. Настоящее Соглашение вступает в силу окончательно 1 октября 1984 г. или в любой последующий день, если 12 правительств стран-производителей, которые располагают по меньшей мере 55% общего числа голосов, указанного в приложении А к настоящему Соглашению, и 16 правительств стран-потребителей, которые располагают по меньшей мере 70% общего числа голосов, указанного в приложении В к настоящему Соглашению, подписали настоящее Соглашение окончательно или ратифицировали, приняли или одобрили его или присоединились к нему согласно пункту 2 статьи 34 или статье 35.

2. Если настоящее Соглашение не вступает в силу окончательно 1 октября 1984 г., оно вступает в силу временно в этот день или в любой последующий день через шесть месяцев при условии, что 10 правительств стран-производителей, которые располагают по меньшей мере 50% общего числа голосов, указанного в приложении А к настоящему Соглашению, и 14 правительств стран-потребителей, которые располагают по меньшей мере 65% общего числа голосов, указанного в приложении В к настоящему Соглашению, подписали настоящее Соглашение окончательно или ратифицировали, приняли или одобрили его согласно пункту 2 статьи 34 или уведомили депозитария в соответствии со статьей 36 о том, что они будут применять настоящее Соглашение на временной основе.

3. Если требования относительно вступления в силу согласно пункту 1 или пункту 2 настоящей статьи не выполнены на 1 апреля 1985 г., Гене-

ральный секретарь Организации Объединенных Наций приглашает те правительства, которые подписали настоящее Соглашение окончательно или ратифицировали, приняли или одобрили его в соответствии с пунктом 2 статьи 34 или уведомили депозитария о том, что они будут применять настоящее Соглашение на временной основе, собраться в возможно короткий срок и решить вопрос о временном или окончательном введении в силу настоящего Соглашения между ними полностью или частично. Правительства, принявшие решение о введении настоящего Соглашения в силу в отношениях между ними на временной основе, могут собираться время от времени для рассмотрения положения и принятия решения об окончательном вступлении настоящего Соглашения в силу в отношениях между ними.

4. Для любого правительства, которое не уведомило депозитария в соответствии со статьей 36 о том, что оно будет применять настоящее Соглашение на временной основе, и которое депонирует свой документ о ратификации, принятии, одобрении или присоединении к нему после вступления в силу настоящего Соглашения, оно вступает в силу в день такого депонирования.

5. Генеральный секретарь Организации Объединенных Наций созывает первую сессию Совета в возможно короткий срок после вступления в силу настоящего Соглашения.

Статья 38. ПОПРАВКИ

1. Совет может квалифицированным большинством голосов рекомендовать участникам внести поправку в настоящее Соглашение.

2. Совет устанавливает срок, в пределах которого участники уведомляют депозитария о принятии ими поправки.

3. Поправка вступает в силу через 90 дней после получения депозитарием уведомлений о принятии от участников, составляющих по меньшей мере две трети участников-производителей и имеющих по меньшей мере 85% голосов участников-производителей, и от участников, составляющих по меньшей мере две трети участников-потребителей и имеющих по меньшей мере 85% голосов участников-потребителей.

4. После того как депозитарий информирует Совет о том, что требования для вступления поправки в силу выполнены, участник, независимо от положений пункта 2 настоящей статьи относительно срока, устанавливаемого Советом, может все же направить депозитарию уведомление о принятии им поправки при условии, что такое уведомление делается до вступления данной поправки в силу.

5. Любой участник, который не уведомил о принятии им поправки ко дню вступления такой поправки в силу, перестает быть Стороной настоящего Соглашения с этого дня, если такой участник не представит Совету доказательство, что он не мог принять поправку в срок вследствие трудностей, связанных с выполнением конституционных или институционных процедур, и Совет не решит продлить для этого участника срок принятия поправки. Для такого участника поправка не является обязательной до тех пор, пока он не уведомит о принятии им поправки.

6. Если в срок, установленный Советом в соответствии с пунктом 2 настоящей статьи, требования для вступления поправки в силу не выполнены, поправка считается снятой.

Статья 39. ВЫХОД

1. Участник может выйти из настоящего Соглашения в любое время после его вступления в силу путем подачи депозитарию письменного уведомления о своем выходе. Этот участник одновременно информирует Совет о предпринятых им действиях.

2. Выход вступает в силу через 90 дней после получения уведомления депозитарием.

Статья 40. ИСКЛЮЧЕНИЕ

Если Совет решит, что какой-либо участник нарушает свои обязательства по настоящему Соглашению, и решит также, что такое нарушение существенным образом затрудняет действие настоящего Соглашения, он может квалифицированным большинством голосов исключить такого участника из настоящего Соглашения. Совет немедленно уведомляет об этом депозитария. По истечении шести месяцев после принятия Советом такого решения этот участник перестает быть Стороной настоящего Соглашения.

Статья 41. ПОРЯДОК РАСЧЕТА С ВЫХОДЯЩИМИ ИЛИ ИСКЛЮЧЕННЫМИ УЧАСТНИКАМИ ИЛИ С УЧАСТНИКАМИ, КОТОРЫЕ НЕ МОГУТ ПРИНЯТЬ ПОПРАВКУ

1. Совет определяет порядок расчета с участником, который перестает быть Стороной настоящего Соглашения в результате:

a) непринятия поправки к настоящему Соглашению в соответствии со статьей 38;

b) выхода из настоящего Соглашения в соответствии со статьей 39 или

c) исключения из настоящего Соглашения в соответствии со статьей 40.

2. Совет удерживает любые взносы, уплаченные на Административный счет участником, который перестает быть Стороной настоящего Соглашения.

3. Участник, который перестает быть Стороной настоящего Соглашения, не имеет права на какую-либо долю воступлений от ликвидации Организации или на ее другие активы. Такой участник не несет также ответственности по любой части дефицита Организации, если он возникает после прекращения действия настоящего Соглашения.

Статья 42. СРОК ДЕЙСТВИЯ, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ

1. Настоящее Соглашение остается в силе в течение пяти лет после его вступления в силу, если Совет не примет квалифицированным большинством голосов решения о его продлении или прекращении или о заключении нового соглашения в соответствии с положениями настоящей статьи.

2. Совет может квалифицированным большинством голосов принять решение о продлении настоящего Соглашения не более чем на два периода по два года.

3. Если до истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, или до истечения срока продления, указанного в пункте 2 настоящей статьи, в зависимости от обстоятельств, заключено новое соглашение, заменяющее настоящее Соглашение, но оно еще не вступило окончательно или временно в силу, то Совет может квалифицированным большинством голосов продлить настоящее Соглашение до временного или окончательного вступления в силу нового соглашения.

4. Если новое соглашение заключено и вступает в силу в течение любого периода продления настоящего Соглашения в соответствии с пунктом 2 или пунктом 3 настоящей статьи, действие продленного настоящего Соглашения прекращается по вступлении в силу нового соглашения.

5. Совет может в любое время квалифицированным большинством голосов принять решение о прекращении настоящего Соглашения с даты, которую он может установить.

6. Независимо от прекращения настоящего Соглашения, Совет продолжает существовать в течение периода, не превышающего 18 месяцев, в целях ликвидации Организации, включая урегулирование счетов, и при условии принятия соответствующих решений квалифицированным большинством голосов имеет в течение этого периода такие полномочия и выполняет такие функции, какие могут быть необходимы для указанных целей.

7. Совет уведомляет депозитария о любых решениях, принимаемых в соответствии с настоящей статьей.

Статья 43. ОГОВОРКИ

1. Оговорки в отношении любого из положений настоящего Соглашения не допускаются.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом уполномоченные на это, скрепили своими подписями настоящее Соглашение, проставив указанные ниже даты подписания.

СОВЕРШЕНО в Женеве восемнадцатого ноября тысяча девятьсот восемьдесят третьего года, причем тексты настоящего Соглашения на английском, арабском, испанском, русском и французском языках являются равно аутентичными. Аутентичный текст настоящего Соглашения на китайском языке будет подготовлен депозитарием и представлен на утверждение всех подписавшихся участников, а также государств и межправительственных организаций, присоединившихся к настоящему Соглашению.

ПРИЛОЖЕНИЕ А

СПИСОК ПРОИЗВОДИТЕЛЕЙ, ИМЕЮЩИХ РЕСУРСЫ ТРОПИЧЕСКИХ ЛЕСОВ И/ИЛИ ЯВЛЯЮЩИХСЯ ЭКСПОРТЕРАМИ НЕТТО ТРОПИЧЕСКОЙ ДРЕВЕСИНЫ В ОБЪЕМНОМ ВЫРАЖЕНИИ, И РАСПРЕДЕЛЕНИЕ ГОЛОСОВ В СООТВЕТСТВИИ СО СТАТЬЕЙ 37

Берег Слоновой Кости	21
Бирма	31
Боливия	21
Бразилия	130
Венесуэла	15
Вьетнам	18
Габон	21
Гаити	8
Гаия	20
Гватемала	10
Гондурас	9
Доминиканская Республика	9
Заир	21
Индия	32
Индонезия	139
Колумбия	23
Конго	20
Коста-Рика	9

Либерия	20
Мадагаскар	20
Малайзия	126
Объединенная Республика Камерун	20
Объединенная Республика Танзания	20
Панама	9
Папуа-Новая Гвинея	24
Перу	25
Сальвадор	8
Судан	20
Суринам	14
Таиланд	19
Тринидад и Тобаго	8
Филиппины	43
Центральноафриканская Республика	20
Эквадор	14
Всего	1 000

ПРИЛОЖЕНИЕ В

СПИСОК СТРАН-ПОТРЕБИТЕЛЕЙ И РАСПРЕДЕЛЕНИЕ ГОЛОСОВ В СООТВЕТСТВИИ СО СТАТЬЕЙ 37

Австралия	20
Австрия	12
Аргентина	14
Болгария	10
Европейское экономическое сообщество	(277)
Бельгия-Люксембург	21
Федеративная Республика Германия	44
Греция	14
Дания	13
Ирландия	12
Италия	41
Нидерланды	35
Соединенное Королевство Великобритании и Северной Ирландии	41
Франция	56
Египет	11
Израиль	12
Иордания	10
Ирак	10
Испания	24
Канада	16
Корейская Республика	56
Мальта	10
Новая Зеландия	10
Норвегия	11
Румыния	10
Соединенные Штаты Америки	79
Союз Советских Социалистических Республик	14
Турция	10
Финляндия	10
Чили	10
Швейцария	11
Швеция	11
Югославия	12
Япония	330
Всего	1 000

ПРИЛОЖЕНИЕ С

СТАТИСТИЧЕСКИЕ ДАННЫЕ И СПЕЦИАЛЬНЫЕ ПОКАЗАТЕЛИ, НЕОБХОДИМЫЕ ДЛЯ НАБЛЮДЕНИЯ ЗА МЕЖДУНАРОДНОЙ ТОРГОВЛЕЙ ТРОПИЧЕСКОЙ ДРЕВЕСИНОЙ*

	<i>Из участвующих в Соглашении стран-производителей</i>	<i>Из участвующих в Соглашении стран-потребителей</i>
A. Исходные ежемесячные данные для регулярного наблюдения за основными потоками торговли тропической древесиной	Объем экспорта (стоимость): по товарам, породам, значению и другим соответствующим признакам, поддающимся определению Средние цены фоб: на конкретные товары и породы, характерные для основных торговых потоков	Объем импорта (стоимость): по товарам, породам, происхождению и другим соответствующим признакам, поддающимся определению Средние цены сиф: на конкретные товары и породы, характерные для основных торговых потоков
B. Специальные дополнительные данные и показатели, на основе которых можно определить текущую динамику спроса и предложения тропической древесины	Периодическая оценка запасов в пунктах погрузки и, если возможно, на промежуточных этапах Производство (мощности) лесной промышленности и расход/выпуск деловой древесины Вывозка деловой древесины из лесов Фрахтовые ставки Экспортные квоты — меры стимулирования торговли Климатические препятствия — стихийные бедствия	Периодическая оценка запасов в пунктах выгрузки и, если возможно, на промежуточных этапах Доля тропической древесины в объеме лесоторговли Экспорт и реэкспорт лесных товаров Строительство, число строящихся жилых домов, ставки по закладной Производство мебели
C. Другая соответствующая специальная информация	Изменения в тарифных и нетарифных барьерах	Обследования конечного использования в основных секторах, потребляющих тропическую древесину Изменения стиля фанеровки Изменения в тарифных и нетарифных барьерах Тенденции в области замены одних древесных материалов другими и замены древесины иными материалами
D. Общие экономические показатели и информация, прямо или косвенно влияющие на международную торговлю (тропической) древесиной	Общедоступные и имеющие отношение к данному вопросу национальные и международные экономические и финансовые показатели, например, валовой национальный продукт, валютные курсы, ставки процента, темпы инфляции, условия торговли. Национальная и международная политика и меры, влияющие на международную торговлю тропической древесиной	

* Приводятся в виде приложения в соответствии с принятым на основе консенсуса 29 марта 1983 г. решением Исполнительного комитета Конференции.

[For the signature pages, see p. 207 of this volume —
Pour les pages de signatures, voir p. 207 du présent volume.]

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DE LAS MADERAS TROPICALES, 1983

PREAMBULO

Las Partes en el presente Convenio,

Recordando la Declaración y el Programa de Acción sobre el establecimiento de un nuevo orden económico internacional, aprobados por la Asamblea General,

Recordando las resoluciones 93 (IV) y 124 (V), relativas al Programa Integrado para los Productos Básicos, aprobadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus períodos de sesiones cuarto y quinto,

Reconociendo la importancia y la necesidad de conservar y aprovechar adecuada y eficazmente los bosques de maderas tropicales con miras a lograr su utilización óptima, manteniendo al mismo tiempo el equilibrio ecológico de las regiones interesadas y de la biosfera,

Reconociendo la importancia de las maderas tropicales para las economías de los miembros, en particular para las exportaciones de los miembros productores y para las necesidades de suministro de los miembros consumidores,

Deseosas de establecer un marco de cooperación internacional entre los miembros productores y los miembros consumidores para la búsqueda de soluciones a los problemas con que tropieza la economía de las maderas tropicales,

Han convenido en lo siguiente:

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

Con miras a lograr los objetivos pertinentes aprobados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus resoluciones 93 (IV) y 124 (V), relativas al Programa Integrado para los Productos Básicos, en beneficio tanto de los miembros productores como de los miembros consumidores y teniendo presente la soberanía de los miembros productores sobre sus recursos naturales, los objetivos del Convenio Internacional de las Maderas Tropicales, 1983 (al que en adelante se denominará, en este instrumento, “el presente Convenio”), son los siguientes:

a) Proporcionar un marco eficaz para la cooperación y las consultas entre los miembros productores y los miembros consumidores de maderas tropicales en relación con todos los aspectos pertinentes de la economía de las maderas tropicales;

b) Fomentar la expansión y diversificación del comercio internacional de maderas tropicales y el mejoramiento de las condiciones estructurales del mercado de las maderas tropicales, teniendo en cuenta, por una parte, el aumento a largo plazo del consumo y la continuidad de los suministros, y por otra, unos precios remuneradores para los productores y equitativos para los consumidores, así como el mejoramiento del acceso al mercado;

c) Fomentar y apoyar la investigación y el desarrollo con miras a mejorar la ordenación forestal y la utilización de la madera;

- d) Mejorar la información sobre el mercado con miras a lograr una mayor transparencia del mercado internacional de las maderas tropicales;
- e) Estimular una elaboración mayor y más avanzada de las maderas tropicales en los países miembros productores con miras a promover su industrialización y aumentar así sus ingresos de exportación;
- f) Alentar a los miembros a apoyar y desarrollar las actividades de repoblación y ordenación forestales de las maderas tropicales industriales;
- g) Mejorar la comercialización y distribución de las exportaciones de maderas tropicales de los miembros productores;
- h) Fomentar el desarrollo de políticas nacionales encaminadas a la utilización sostenible y la conservación de los bosques tropicales y de sus recursos genéticos y al mantenimiento del equilibrio ecológico de las regiones interesadas.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

- 1) Por “maderas tropicales” se entiende las maderas tropicales para usos industriales de especies no coníferas que crecen o se producen en los países situados entre el Trópico de Cáncer y el Trópico de Capricornio. La expresión incluye los troncos, las tablas, las chapas y la madera contrachapada. Esta definición también comprende la madera contrachapada que contenga en parte madera de coníferas de procedencia tropical;
- 2) Por “elaboración más avanzada” se entiende la transformación de troncos en productos primarios de madera, productos semielaborados o productos acabados hechos totalmente o casi totalmente de maderas tropicales;
- 3) Por “miembro” se entiende todo gobierno, o cualquiera de las organizaciones intergubernamentales a que se refiere el artículo 5, que haya consentido en obligarse por el presente Convenio, tanto si está en vigor con carácter provisional como si lo está con carácter definitivo;
- 4) Por “miembro productor” se entiende todo país con recursos forestales tropicales y/o exportador neto de maderas tropicales en términos de volumen que está enumerado en el anexo A y que pase a ser parte en el presente Convenio, o todo país con recursos forestales tropicales y/o exportador neto de maderas tropicales en términos de volumen que está enumerado en dicho anexo y que pase a ser parte en el presente Convenio y que, con su consentimiento, haya sido declarado miembro productor por el Consejo;
- 5) Por “miembro consumidor” se entiende todo país enumerado en el anexo B que pase a ser parte en el presente Convenio o todo país no enumerado en dicho anexo que pase a ser parte en el presente Convenio y que, con su consentimiento, haya sido declarado miembro consumidor por el Consejo;
- 6) Por “Organización” se entiende la Organización Internacional de las Maderas Tropicales establecida conforme al artículo 3;
- 7) Por “Consejo” se entiende el Consejo Internacional de las Maderas Tropicales establecido conforme al artículo 6;
- 8) Por “votación especial” se entiende una votación que requiera al menos dos tercios de los votos emitidos por los miembros productores presentes y votantes y al menos el 60% de los votos emitidos por los miembros consumidores presentes y votantes, contados por separado, con la condición de que tales votos sean emitidos por lo menos

por la mitad de los miembros productores presentes y votantes y por lo menos por la mitad de los miembros consumidores presentes y votantes;

9) Por “votación de mayoría distribuida simple” se entiende una votación que requiera más de la mitad de los votos emitidos por los miembros productores presentes y votantes y más de la mitad de los votos emitidos por los miembros consumidores presentes y votantes, contados por separado;

10) Por “ejercicio económico” se entiende el período comprendido entre el 1° de enero y el 31 de diciembre, ambos inclusive;

11) Por “monedas libremente utilizables” se entiende el dólar estadounidense, el franco francés, la libra esterlina, el marco alemán, el yen japonés y cualquier otra moneda que, por designación en cualquier momento de una organización monetaria internacional competente, sea una moneda que se utilice efectiva y ampliamente para realizar pagos por transacciones internacionales y se negocie efectiva y ampliamente en los principales mercados de divisas.

CAPÍTULO III. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 3. ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DE LAS MADERAS TROPICALES

1. Se establece la Organización Internacional de las Maderas Tropicales para aplicar las disposiciones y supervisar el funcionamiento del presente Convenio.

2. La Organización funcionará por intermedio del Consejo Internacional de las Maderas Tropicales, establecido conforme al artículo 6, de los comités y otros órganos subsidiarios a que se refiere el artículo 24 y del Director Ejecutivo y el personal.

3. El Consejo, en su primera reunión, decidirá dónde habrá de estar situada la sede de la Organización.

4. La sede de la Organización estará en todo momento situada en el territorio de un miembro.

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

Habrán dos categorías de miembros:

- a) Productores; y
- b) Consumidores.

Artículo 5. PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES

1. Toda referencia que se haga en el presente Convenio a “gobiernos” será interpretada en el sentido de que incluye a la Comunidad Económica Europea y a cualquier otra organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular convenios de productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

2. En el caso de que se vote sobre cuestiones de su competencia, esas organizaciones intergubernamentales tendrán un número de votos igual al total de los votos que puedan

asignarse a sus Estados miembros conforme al artículo 10. En esos casos, los Estados miembros de tales organizaciones intergubernamentales no tendrán derecho a emitir los votos asignados a cada uno de ellos.

CAPÍTULO IV. EL CONSEJO INTERNACIONAL DE LAS MADERAS TROPICALES

Artículo 6. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DE LAS MADERAS TROPICALES

1. La autoridad suprema de la Organización será el Consejo Internacional de las Maderas Tropicales, que estará integrado por todos los miembros de la Organización.
2. Cada miembro estará representado en el Consejo por un representante y podrá designar suplentes y asesores para que asistan a las reuniones del Consejo.
3. Todo suplente estará facultado para actuar y votar en nombre del representante en ausencia de éste o en circunstancias especiales.

Artículo 7. FACULTADES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las facultades y desempeñará, o hará que se desempeñen, todas las funciones necesarias para dar cumplimiento a las disposiciones del presente Convenio.
2. El Consejo aprobará, por votación especial, los estatutos y reglamentos que sean necesarios para dar cumplimiento a las disposiciones del presente Convenio, tales como su propio reglamento, el reglamento financiero y el estatuto del personal de la Organización. Por el reglamento financiero se regirán, entre otras cosas, los ingresos y los gastos de fondos con arreglo a la Cuenta Administrativa y a la Cuenta Especial. El Consejo podrá prever en su reglamento un procedimiento que le permita decidir determinados asuntos sin reunirse.
3. El Consejo llevará la documentación necesaria para el desempeño de las funciones que le confiere el presente Convenio.

Artículo 8. PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO

1. El Consejo elegirá para cada año civil un Presidente y un Vicepresidente, cuyos sueldos no serán pagados por la Organización.
2. El Presidente y el Vicepresidente serán elegidos, uno entre los representantes de los miembros productores y el otro entre los representantes de los miembros consumidores. Esos cargos se alternarán cada año entre las dos categorías de miembros, lo cual no impedirá que, en circunstancias excepcionales, uno de ellos, o ambos, sean reelegidos por votación especial del Consejo.
3. En caso de ausencia temporal del Presidente, actuará en su lugar el Vicepresidente. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente o en caso de ausencia de uno de ellos, o de ambos, durante el tiempo que quede del período para el cual fueron elegidos, el Consejo podrá elegir nuevos titulares de esos cargos entre los representantes de los miembros productores y/o entre los representantes de los miembros consumidores, según el caso, con carácter temporal o para el resto del período para el cual fueron elegidos sus predecesores.

Artículo 9. REUNIONES DEL CONSEJO

1. Como norma general, el Consejo celebrará por lo menos una reunión ordinaria cada año.

2. El Consejo celebrará reuniones extraordinarias siempre que lo decida o a petición de:

- a) El Director Ejecutivo, de acuerdo con el Presidente del Consejo; o
- b) La mayoría de los miembros productores o la mayoría de los miembros consumidores; o
- c) Varios miembros que reúnan por lo menos 500 votos.

3. Las reuniones del Consejo se celebrarán en la sede de la Organización, a menos que el Consejo, por votación especial, decida otra cosa al respecto. Si, por invitación de cualquier miembro, el Consejo se reúne fuera de la sede de la Organización, ese miembro pagará los gastos adicionales de la celebración de la reunión fuera de la sede.

4. La convocación de todas las reuniones, así como los programas de esas reuniones, serán notificados a los miembros por el Director Ejecutivo al menos con seis semanas de antelación, excepto en casos de urgencia, en los que la notificación se hará al menos con siete días de antelación.

Artículo 10. DISTRIBUCIÓN DE LOS VOTOS

1. Los miembros productores tendrán en conjunto 1.000 votos y los miembros consumidores tendrán en conjunto 1.000 votos.

2. Los votos de los miembros productores se distribuirán como sigue:

a) 400 votos se distribuirán por igual entre las tres regiones productoras de África, Asia-Pacífico y América Latina. Los votos así asignados a cada una de estas regiones se distribuirán entonces por igual entre los miembros productores de la región;

b) 300 votos se distribuirán entre los productores con arreglo a su participación respectiva en los recursos forestales tropicales totales de todos los miembros productores; y

c) 300 votos se distribuirán entre los miembros productores proporcionalmente a los valores medios de sus respectivas exportaciones netas de maderas tropicales durante el trienio más reciente respecto del cual se disponga de cifras definitivas.

3. Sin perjuicio de lo dispuesto en el párrafo 2 del presente artículo, el total de los votos asignados a los miembros productores de la región de África, calculado de conformidad con el párrafo 2 del presente artículo, se distribuirá por igual entre todos los miembros productores de la región de África. Si aún quedaren votos por distribuir, cada uno de esos votos se asignará a un miembro productor de la región de África de la manera siguiente: el primero se asignará al miembro productor al que se haya asignado el mayor número de votos con arreglo al párrafo 2 del presente artículo, el segundo al miembro productor que le siga en cuanto al número de votos asignados, y así sucesivamente hasta que se hayan asignado todos los votos restantes.

4. A los efectos del cálculo de la distribución de los votos con arreglo al apartado b) del párrafo 2 del presente artículo, por "recursos forestales tropicales" se entiende los bosques latifoliados densos productivos según la definición de la Organización de las Naciones Unidas para la Agricultura y la Alimentación (FAO).

5. Los votos de los miembros consumidores se distribuirán como sigue: cada miembro consumidor tendrá diez votos iniciales; el resto de los votos se distribuirá proporcionalmente al volumen medio de sus respectivas importaciones netas de maderas tropicales durante el período de tres años que empieza cuatro años civiles antes de la distribución de los votos.

6. El Consejo distribuirá los votos para cada ejercicio económico al comienzo de su primera reunión de ese ejercicio, conforme a lo dispuesto en este artículo. Esa distri-

bución seguirá en vigor durante el resto del ejercicio, sin perjuicio de lo dispuesto en el párrafo 7 de este artículo.

7. Siempre que cambie la composición de la Organización o que se suspenda o restablezca el derecho de voto de cualquier miembro conforme a cualquier disposición del presente Convenio, el Consejo redistribuirá los votos dentro de la categoría o las categorías de miembros de que se trate, conforme a lo dispuesto en este artículo. El Consejo decidirá, en tal caso, cuándo surtirá efecto dicha redistribución de los votos.

8. No habrá votos fraccionarios.

Artículo 11. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada miembro tendrá derecho a emitir el número de votos que posea y ningún miembro estará autorizado a dividir sus votos. Sin embargo, todo miembro podrá emitir de modo diferente al de sus propios votos los votos que esté autorizado a emitir conforme al párrafo 2 de este artículo.

2. Mediante notificación dirigida por escrito al Presidente del Consejo, todo miembro productor podrá autorizar, bajo su propia responsabilidad, a cualquier otro miembro productor, y todo miembro consumidor podrá autorizar, bajo su propia responsabilidad, a cualquier otro miembro consumidor, a que represente sus intereses y emita sus votos en cualquier sesión del Consejo.

3. Cuando un miembro se abstenga, se considerará que no ha emitido sus votos.

Artículo 12. DECISIONES Y RECOMENDACIONES DEL CONSEJO

1. El Consejo tratará de tomar todas sus decisiones y de formular todas sus recomendaciones por consenso. Si no puede lograrse el consenso, el Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por votación de mayoría distribuida simple, a menos que el presente Convenio prevea una votación especial.

2. Cuando un miembro se acoja a lo dispuesto en el párrafo 2 del artículo 11 y se emitan sus votos en una sesión del Consejo, ese miembro será considerado, a los efectos del párrafo 1 de este artículo, como presente y votante.

Artículo 13. QUÓRUM EN EL CONSEJO

1. Constituirá quórum para cualquier sesión del Consejo la presencia de la mayoría de los miembros productores y de la mayoría de los miembros consumidores, siempre que tales miembros reúnan al menos dos tercios del total de votos de sus respectivas categorías.

2. Si no hay quórum conforme al párrafo 1 de este artículo ni el día fijado para la sesión ni el día siguiente, constituirá quórum los días siguientes de la reunión la presencia de la mayoría de los miembros productores y de la mayoría de los miembros consumidores, siempre que tales miembros reúnan la mayoría del total de votos de sus respectivas categorías.

3. Se considerará como presencia toda representación autorizada conforme al párrafo 2 del artículo 11.

Artículo 14. COOPERACIÓN Y COORDINACIÓN CON OTRAS ORGANIZACIONES

1. El Consejo adoptará todas las disposiciones que sean procedentes para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, tales como la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo (UNCTAD), la Organización de las Naciones Unidas para el Desarrollo Industrial (ONUDI), el Programa de las Naciones

Unidas para el Medio Ambiente (PNUMA), el Programa de las Naciones Unidas para el Desarrollo (PNUD) y el Centro de Comercio Internacional UNCTAD/GATT (CCI), y con la Organización de las Naciones Unidas para la Agricultura y la Alimentación (FAO) y los otros organismos especializados de las Naciones Unidas y las organizaciones intergubernamentales, gubernamentales y no gubernamentales que convenga.

2. La Organización utilizará, en la máxima medida posible, las instalaciones, los servicios y la experiencia de las organizaciones intergubernamentales, gubernamentales o no gubernamentales existentes, a fin de evitar duplicaciones de esfuerzos en el logro de los objetivos del presente Convenio y de aumentar la complementariedad y la eficiencia de sus actividades.

Artículo 15. ADMISIÓN DE OBSERVADORES

El Consejo podrá invitar a cualquier gobierno que no sea miembro o a cualquiera de las organizaciones mencionadas en los artículos 14, 20 y 27 que tengan interés en las maderas tropicales a que asista a cualquiera de las sesiones del Consejo en calidad de observador.

Artículo 16. DIRECTOR EJECUTIVO Y PERSONAL

1. El Consejo nombrará por votación especial al Director Ejecutivo.

2. El Consejo determinará las modalidades y condiciones del nombramiento del Director Ejecutivo.

3. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y será responsable ante el Consejo de la aplicación y el funcionamiento del presente Convenio conforme a las decisiones del Consejo.

4. El Director Ejecutivo nombrará al personal conforme al estatuto que para el personal establezca el Consejo. En su primera reunión, el Consejo, por votación especial, decidirá el número de funcionarios de categoría ejecutiva y profesional que podrá nombrar el Director Ejecutivo. El Consejo decidirá por votación especial cualquier cambio en el número de funcionarios de categoría ejecutiva y profesional. El personal será responsable ante el Director Ejecutivo.

5. Ni el Director Ejecutivo ni ningún miembro del personal tendrán interés financiero alguno en la industria o el comercio de las maderas tropicales, ni en actividades comerciales conexas.

6. En el desempeño de sus funciones, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad ajena a la Organización y se abstendrán de toda acción incompatible con su condición de funcionarios internacionales responsables en última instancia ante el Consejo. Todo miembro respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal y no tratará de influir en ellos en el desempeño de sus funciones.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 17. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, estará facultada para contratar, para adquirir bienes muebles e inmuebles y disponer de ellos y para iniciar procedimientos jurídicos.

2. A la mayor brevedad posible después de la entrada en vigor del presente Convenio, la Organización procurará concertar con el gobierno del país en que se halle

la sede de la Organización (que en adelante se denominará, en el presente Convenio, el “Gobierno huésped”) un acuerdo (que en adelante se denominará “Acuerdo sobre la sede”) relativo a la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de los representantes de los miembros, que sean necesarios para el desempeño de sus funciones.

3. En tanto se concierta el Acuerdo sobre la sede a que se refiere el párrafo 2 de este artículo, la Organización pedirá al Gobierno huésped que, dentro de los límites de su legislación nacional, exima de impuestos las remuneraciones pagadas por la Organización a sus funcionarios y los haberes, ingresos y demás bienes de la Organización.

4. La Organización podrá concertar también, con uno o varios países, acuerdos que habrán de ser aprobados por el Consejo sobre las facultades, privilegios e inmunidades que sean necesarios para el debido funcionamiento del presente Convenio.

5. Si la sede de la Organización se traslada a otro país, el miembro de que se trate concertará lo antes posible con la Organización un acuerdo sobre la sede que habrá de ser aprobado por el Consejo.

6. El Acuerdo sobre la sede será independiente del presente Convenio. No obstante, terminará:

- a) Por acuerdo entre el Gobierno huésped y la Organización;
- b) En el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o
- c) En el caso de que la Organización deje de existir.

CAPÍTULO VI. DISPOSICIONES FINANCIERAS

Artículo 18. CUENTAS FINANCIERAS

1. Se establecerán dos cuentas:
 - a) La Cuenta Administrativa; y
 - b) La Cuenta Especial.
2. El Director Ejecutivo estará encargado de la administración de esas cuentas y el Consejo incluirá en su reglamento las disposiciones necesarias a tal efecto.

Artículo 19. CUENTA ADMINISTRATIVA

1. Los gastos necesarios para la aplicación del presente Convenio se cargarán a la Cuenta Administrativa y se sufragarán mediante contribuciones anuales de los miembros pagadas de acuerdo con sus respectivos procedimientos constitucionales o institucionales y fijadas conforme a los párrafos 3, 4 y 5 de este artículo.

2. Los gastos de las delegaciones en el Consejo, en los comités y en los demás órganos auxiliares del Consejo a que se hace referencia en el artículo 24 serán sufragados por los miembros interesados. En los casos en que un miembro solicite servicios especiales de la Organización, el Consejo le pedirá que pague el costo de esos servicios.

3. Antes del final de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio económico siguiente y determinará la contribución de cada miembro a ese presupuesto.

4. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de

aprobarse el presupuesto administrativo correspondiente a ese ejercicio económico, entre el número de sus votos y la totalidad de los votos de todos los miembros. Al fijar las contribuciones, los votos de cada miembro se calcularán sin tener en cuenta la suspensión del derecho de voto de cualquier miembro ni la redistribución de votos que resulte de ella.

5. La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del presente Convenio será determinada por el Consejo basándose en el número de votos que se le asignen y en el período que reste del ejercicio económico en curso, pero no por ello se modificarán las contribuciones impuestas a los demás miembros para ese ejercicio económico.

6. Las contribuciones al primer presupuesto administrativo serán exigibles en la fecha que decida el Consejo en su primera reunión. Las contribuciones a los presupuestos administrativos siguientes serán exigibles el primer día de cada ejercicio económico. Las contribuciones de los miembros correspondientes al ejercicio económico en que ingresen en la Organización serán exigibles en la fecha en que pasen a ser miembros.

7. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en el plazo de cuatro meses contados a partir de la fecha en que tal contribución sea exigible conforme al párrafo 6 de este artículo, el Director Ejecutivo le pedirá que efectúe el pago lo antes posible. Si ese miembro sigue sin pagar su contribución en el plazo de dos meses contados a partir de tal requerimiento, se le pedirá que indique las razones por las que no ha podido efectuar el pago. Si al expirar un plazo de siete meses contados a partir de la fecha en que su contribución sea exigible dicho miembro sigue sin pagar su contribución, se suspenderán sus derechos de voto y se cobrarán intereses sobre las contribuciones atrasadas, al tipo aplicado por el banco central del país huésped, hasta el momento en que haya pagado íntegramente su contribución, a menos que el Consejo, por votación especial, decida otra cosa.

8. Todo miembro cuyos derechos hayan sido suspendidos en virtud de lo dispuesto en el párrafo 7 de este artículo seguirá estando obligado a pagar su contribución.

Artículo 20. CUENTA ESPECIAL

1. Dentro de la Cuenta Especial se llevarán dos subcuentas:
 - a) La Subcuenta de actividades previas a los proyectos; y
 - b) La Subcuenta de proyectos.
2. Las posibles fuentes de financiación de la Cuenta Especial serán:
 - a) La Segunda Cuenta del Fondo Común para los Productos Básicos, cuando llegue a ser operacional;
 - b) Instituciones financieras regionales e internacionales; y
 - c) Contribuciones voluntarias.
3. Los recursos de la Cuenta Especial sólo se utilizarán para proyectos aprobados o para actividades previas a los proyectos.
4. Todos los gastos efectuados con cargo a la Subcuenta de actividades previas a los proyectos serán reembolsados a dicha Subcuenta con cargo a la Subcuenta de proyectos si los proyectos son posteriormente aprobados y financiados. Si dentro de los seis meses siguientes a la entrada en vigor del presente Convenio el Consejo no recibe ningún fondo para la Subcuenta de actividades previas a los proyectos, examinará la situación y adoptará las medidas pertinentes.
5. Todos los ingresos resultantes de proyectos específicos identificables se contabilizarán en la Cuenta Especial. Todos los gastos en que se incurra en relación con

dichos proyectos, inclusive la remuneración y los gastos de viaje de los consultores y expertos, se cargarán a la Cuenta Especial.

6. El Consejo, por votación especial, establecerá las condiciones en las que podrá, cuando lo considere apropiado, patrocinar proyectos para su financiación mediante préstamos, cuando un miembro o miembros hayan asumido voluntariamente todas las obligaciones y responsabilidades relacionadas con dichos préstamos. La Organización no asumirá ninguna obligación respecto de esos préstamos.

7. El Consejo podrá designar y patrocinar a cualquier entidad con el consentimiento de ésta, en particular a uno o varios miembros, para recibir préstamos destinados a financiar proyectos aprobados y para asumir todas las obligaciones resultantes, con la salvedad de que la Organización se reservará el derecho de vigilar el empleo de los recursos y de supervisar la ejecución de los proyectos así financiados. No obstante, la Organización no será responsable por las garantías que den voluntariamente los miembros u otras entidades.

8. Ningún miembro será responsable, por el hecho de ser miembro de la Organización, de ninguna obligación dimanante de la obtención o concesión por otro miembro o entidad de préstamos en relación con los proyectos.

9. En caso de que se ofrezcan con carácter voluntario a la Organización fondos no asignados, el Consejo podrá aceptarlos. Dichos fondos podrán utilizarse para actividades previas a los proyectos, así como para proyectos aprobados.

10. El Director Ejecutivo se encargará de obtener, en las condiciones y modalidades que el Consejo decida, financiación suficiente y segura para los proyectos aprobados por el Consejo.

11. Las contribuciones asignadas a proyectos aprobados especificados sólo se utilizarán para los proyectos a los que se asignaron originalmente, a menos que el Consejo decida otra cosa de acuerdo con el contribuyente. Una vez terminado un proyecto, la Organización devolverá a cada contribuyente los fondos sobrantes en proporción a la participación de cada contribuyente en el total de las contribuciones originalmente facilitadas para la financiación de ese proyecto, a menos que el contribuyente convenga en otra cosa.

Artículo 21. FORMAS DE PAGO

1. Las contribuciones a la Cuenta Administrativa se pagarán en monedas libremente utilizables y estarán exentas de toda restricción cambiaria.

2. Las contribuciones financieras a la Cuenta Especial se pagarán en monedas libremente utilizables y estarán exentas de toda restricción cambiaria.

3. El Consejo también podrá decidir aceptar otras formas de contribuciones a la Cuenta Especial, entre ellas material científico y técnico o personal, para satisfacer las necesidades de los proyectos aprobados.

Artículo 22. AUDITORÍA Y PUBLICACIÓN DE CUENTAS

1. El Consejo nombrará auditores independientes para que lleven a cabo la auditoría de la contabilidad de la Organización.

2. Los estados de la Cuenta Administrativa y de la Cuenta Especial, comprobados por auditores independientes, serán comunicados a los miembros lo antes posible después del cierre de cada ejercicio económico, pero no más tarde de seis meses después de esa fecha, y serán examinados por el Consejo para su aprobación en su siguiente reunión,

según proceda. Después se publicará un resumen de las cuentas y el balance comprobados por los auditores.

CAPÍTULO VII. ACTIVIDADES OPERACIONALES

Artículo 23. PROYECTOS

1. Todos los proyectos serán presentados a la Organización por los países miembros y serán examinados por el comité competente.

2. Con miras a alcanzar los objetivos establecidos en el artículo 1, el Consejo examinará todas las propuestas de proyectos en las esferas de la investigación y el desarrollo, la información sobre el mercado, la elaboración mayor y más avanzada en los países en desarrollo miembros productores y la repoblación y ordenación forestales, así como las recomendaciones presentadas por el comité pertinente; esas propuestas de proyectos basados en maderas tropicales de las definidas en el párrafo 1 del artículo 2 podrán incluir productos de maderas tropicales aunque no sean de los enumerados en dicho párrafo. Esta disposición se aplicará también, cuando proceda, a las funciones de los comités tal como están definidas en el artículo 25.

3. Sobre la base de los criterios enunciados en el párrafo 6 o en el párrafo 7 de este artículo, el Consejo aprobará, por votación especial, la financiación o el patrocinio de proyectos, de conformidad con el artículo 20.

4. El Consejo, de manera permanente, dispondrá la ejecución de los proyectos aprobados y, con miras a asegurar su eficacia, seguirá su ejecución.

5. Los proyectos de investigación y desarrollo cubrirán al menos uno de los cinco aspectos siguientes:

a) Utilización de la madera, incluido el empleo de las especies menos conocidas y menos utilizadas;

b) Desarrollo de los bosques naturales;

c) Desarrollo de la repoblación forestal;

d) Corta, infraestructura de la explotación maderera, capacitación de personal técnico;

e) Marco institucional, planificación nacional.

6. Los proyectos de investigación y desarrollo aprobados por el Consejo se ajustarán a cada uno de los criterios siguientes:

a) Guardar relación con la producción y utilización de las maderas tropicales destinadas a fines industriales;

b) Reportar beneficios a la economía de las maderas tropicales en conjunto y ser de interés tanto para los miembros productores como para los miembros consumidores;

c) Guardar relación con el mantenimiento y la expansión del comercio internacional de las maderas tropicales;

d) Ofrecer perspectivas razonables de rendimientos económicos positivos en relación con los costos; y

e) Utilizar al máximo las instituciones de investigación existentes y, en todo lo posible, evitar la duplicación de esfuerzos.

7. Los proyectos en los campos de la información sobre el mercado, la elaboración mayor y más avanzada y la repoblación y ordenación forestales deben ser compatibles con el criterio b) y, en la medida de lo posible, con los criterios a), c), d) y e) enunciados en el párrafo 6 de este artículo.

8. El Consejo decidirá sobre las prioridades relativas de los proyectos, teniendo en cuenta los intereses y características de cada una de las regiones productoras. Inicialmente, el Consejo dará prioridad a los perfiles de proyectos de investigación y desarrollo respaldados por la Sexta Reunión Preparatoria sobre las Maderas Tropicales conforme al Programa Integrado para los Productos Básicos y a los demás proyectos que el Consejo apruebe.

9. El Consejo, por votación especial, podrá dejar de patrocinar cualquier proyecto.

Artículo 24. ESTABLECIMIENTO DE COMITÉS

1. En virtud del presente Convenio se establecen como comités permanentes de la Organización los siguientes comités:

- a) Comité de Información Económica e Información sobre el Mercado;
- b) Comité de Repoblación y Ordenación Forestales; y
- c) Comité de Industrias Forestales.

2. El Consejo podrá, por votación especial, establecer los demás comités y órganos subsidiarios que estime adecuados y necesarios.

3. Los comités y órganos subsidiarios a que se refieren los párrafos 1 y 2 del presente artículo serán responsables ante el Consejo y trabajarán bajo su dirección general. Las reuniones de los comités y órganos subsidiarios serán convocadas por el Consejo.

4. Cada uno de los comités estará abierto a la participación de todos los miembros. El reglamento de los comités será decidido por el Consejo.

Artículo 25. FUNCIONES DE LOS COMITÉS

I. El Comité de Información Económica e Información sobre el Mercado se encargará de:

a) Examinar regularmente la disponibilidad y calidad de las estadísticas y demás información que necesite la Organización;

b) Analizar los datos estadísticos y los indicadores concretos especificados en el anexo C para la vigilancia del comercio internacional de las maderas tropicales;

c) Mantener en examen permanente el mercado internacional de las maderas tropicales, su situación actual y sus perspectivas a corto plazo, sobre la base de los datos mencionados en el apartado b) y de otra información pertinente;

d) Formular recomendaciones al Consejo sobre la necesidad y la índole de los estudios apropiados sobre las maderas tropicales, incluidas las perspectivas a largo plazo del mercado internacional de las maderas tropicales, y supervisar y examinar los estudios encargados por el Consejo;

e) Realizar cualesquiera otras tareas relacionadas con los aspectos económicos, técnicos y estadísticos de las maderas tropicales que le sean confiadas por el Consejo;

f) Participar en la presentación de cooperación técnica a los miembros productores a fin de mejorar sus servicios estadísticos pertinentes.

2. El Comité de Repoblación y Ordenación Forestales se encargará de:

a) Examinar regularmente el apoyo y la asistencia que se estén prestando en los planos nacional e internacional para la repoblación forestal y la ordenación de los recursos forestales, a los efectos de la producción de maderas tropicales industriales;

b) Alentar el aumento de la asistencia técnica a los programas nacionales de repoblación y ordenación forestales;

c) Evaluar las necesidades e identificar todas las posibles fuentes de financiación para la repoblación y la ordenación forestales;

d) Examinar regularmente las necesidades futuras del comercio internacional de maderas tropicales industriales y, sobre esa base, identificar y considerar posibles planes y medidas adecuados en materia de repoblación y ordenación forestales;

e) Facilitar la transferencia de conocimientos en materia de repoblación y ordenación forestales, con la asistencia de las organizaciones competentes;

f) Coordinar y armonizar esas actividades de cooperación en la esfera de la repoblación y ordenación forestales con las actividades pertinentes que se realicen en otros lugares, en particular en el marco de la FAO, el PNUMA, el Banco Mundial, los bancos regionales y otras organizaciones competentes.

3. El Comité de Industrias Forestales se encargará de:

a) Fomentar la cooperación entre los miembros productores y consumidores como asociados en el desarrollo de las actividades de elaboración en los países productores, en particular en los siguientes sectores:

- i)* La transferencia de tecnología;
- ii)* La capacitación;
- iii)* La normalización de la nomenclatura de las maderas tropicales;
- iv)* La armonización de las especificaciones de los productos elaborados;
- v)* El fomento de las inversiones y las empresas mixtas; y
- vi)* La comercialización;

b) Fomentar el intercambio de información a fin de facilitar los cambios estructurales necesarios para impulsar una elaboración mayor y más avanzada en interés tanto de los países productores como de los países consumidores;

c) Supervisar las actividades en curso en esta esfera e identificar y considerar los problemas existentes y las posibles soluciones a ellos en colaboración con las organizaciones competentes;

d) Alentar el aumento de la asistencia técnica a los programas nacionales de elaboración de maderas tropicales.

4. La investigación y desarrollo será una función común de los comités establecidos en virtud del párrafo 1 del artículo 24.

5. Habida cuenta de la estrecha relación entre la investigación y desarrollo, la repoblación y ordenación forestales, la elaboración mayor y más avanzada y la información sobre el mercado, cada uno de los comités permanentes, además de llevar a cabo las funciones que se le asignan en los párrafos anteriores, deberá, con respecto a las propuestas de proyectos que se les remitan, incluidos los proyectos de investigación y desarrollo en su esfera de competencia:

a) Examinar y apreciar y evaluar técnicamente propuestas de proyectos;

b) De conformidad con las directrices generales que establezca el Consejo, decidir y llevar a cabo las actividades previas a los proyectos que sean necesarias para formular recomendaciones sobre propuestas de proyectos al Consejo;

c) Determinar posibles fuentes de financiación para los proyectos a los que se hace referencia en el párrafo 2 del artículo 20;

d) Vigilar la ejecución de los proyectos y tomar las disposiciones necesarias para reunir y difundir lo más ampliamente posible los resultados de los proyectos en beneficio de todos los miembros;

e) Hacer recomendaciones al Consejo en relación con los proyectos;

f) Realizar cualesquiera otras tareas que les asigne el Consejo en relación con proyectos.

6. En el desempeño de estas funciones comunes, cada comité tendrá en cuenta la necesidad de reforzar la capacitación del personal en los países miembros productores; de estudiar y proponer modalidades para organizar o robustecer las actividades y la capacidad de investigación y desarrollo de los miembros, en particular de los miembros productores; y de promover la transferencia de conocimientos y técnicas de investigación entre los miembros, en especial entre los miembros productores.

CAPÍTULO VIII. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Artículo 26. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Cuando el Fondo Común para los Productos Básicos entre en funcionamiento, la Organización aprovechará plenamente las facilidades que ofrece la Segunda Cuenta del Fondo Común conforme a los principios establecidos en el Convenio Constitutivo del Fondo Común para los Productos Básicos.

CAPÍTULO IX. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

Artículo 27. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

1. El Consejo establecerá estrechas relaciones con las organizaciones intergubernamentales, gubernamentales y no gubernamentales competentes, para contribuir a asegurar la disponibilidad de datos e información recientes y fidedignos sobre todos los factores relativos a las maderas tropicales. La Organización, en colaboración con esas organizaciones, reunirá, sistematizará y, cuando sea necesario, publicará información estadística sobre la producción, la oferta, el comercio, las existencias, el consumo y los precios del mercado de las maderas tropicales y sobre cuestiones conexas, según sea necesario para la aplicación del presente Convenio.

2. Los miembros proporcionarán, dentro de un plazo razonable y en la más amplia medida posible compatible con su legislación nacional, las estadísticas y la información sobre las maderas tropicales que pida el Consejo.

3. El Consejo adoptará medidas para la realización de los estudios necesarios de las tendencias y de los problemas a corto y a largo plazo del mercado mundial de las maderas tropicales.

4. El Consejo cuidará de que la información proporcionada por los miembros no se utilice de manera que redunde en detrimento del carácter confidencial de las operaciones de personas o sociedades que produzcan, elaboren o comercialicen maderas tropicales.

Artículo 28. INFORME Y EXAMEN ANUALES

1. Dentro de los seis meses siguientes al final de cada año civil, el Consejo publicará un informe anual sobre sus actividades con la información adicional que estime adecuada.

2. El Consejo examinará y evaluará anualmente la situación mundial de las maderas tropicales e intercambiará opiniones sobre las perspectivas de la economía mundial de

las maderas tropicales y sobre otras cuestiones estrechamente relacionadas con ella, incluyendo los aspectos relacionados con la ecología y el medio ambiente.

3. El examen se realizará teniendo en cuenta:

a) La información proporcionada por los miembros sobre la producción, el comercio, la oferta, las existencias, el consumo y los precios de las maderas tropicales en cada país;

b) Los datos estadísticos e indicadores específicos proporcionados por los miembros sobre las esferas enumeradas en el anexo C; y

c) Cualquier otra información pertinente de que pueda disponer el Consejo directamente o por conducto de las organizaciones competentes del sistema de las Naciones Unidas y de las organizaciones intergubernamentales, gubernamentales o no gubernamentales apropiadas.

4. Los resultados del examen se incluirán en los informes sobre las deliberaciones del Consejo.

CAPÍTULO X. DISPOSICIONES VARIAS

Artículo 29. RECLAMACIONES Y CONTROVERSIAS

Toda reclamación formulada contra un miembro por incumplimiento de las obligaciones que le impone el presente Convenio y toda controversia relativa a la interpretación o aplicación del presente Convenio serán sometidas a la decisión del Consejo. Las decisiones del Consejo a ese respecto serán definitivas y vinculantes.

Artículo 30. OBLIGACIONES GENERALES DE LOS MIEMBROS

1. Durante la vigencia del presente Convenio, los miembros cooperarán entre sí y harán todo lo posible para contribuir al logro de los objetivos del presente Convenio y para abstenerse de toda acción que sea contraria a ellos.

2. Los miembros se comprometen a aceptar como vinculantes las decisiones que tome el Consejo con arreglo a las disposiciones del presente Convenio y procurarán abstenerse de aplicar medidas cuyo efecto sea limitar esas decisiones o que sean contrarias a ellas.

Artículo 31. EXENCIÓN DE OBLIGACIONES

1. Cuando ello sea necesario debido a circunstancias excepcionales, situaciones de emergencia o casos de fuerza mayor no previstos expresamente en el presente Convenio, el Consejo podrá, por votación especial, eximir a cualquier miembro de cualquiera de las obligaciones impuestas por el presente Convenio si le convencen las explicaciones dadas por ese miembro sobre las razones por las que no puede cumplir la obligación.

2. El Consejo, cuando conceda una exención a un miembro conforme al párrafo 1 de este artículo, indicará expresamente en qué condiciones y modalidades y por cuánto tiempo se exime a tal miembro de esa obligación, así como las razones por las que se concede la exención.

Artículo 32. MEDIDAS DIFERENCIALES Y CORRECTIVAS Y MEDIDAS ESPECIALES

1. Los miembros importadores en desarrollo cuyos intereses resulten perjudicados por medidas adoptadas conforme al presente Convenio podrán solicitar del Consejo la

adopción de medidas diferenciales y correctivas apropiadas. El Consejo examinará la adopción de medidas apropiadas de conformidad con los párrafos 3 y 4 de la sección III de la resolución 93 (IV) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

2. Los miembros comprendidos en la categoría de los países menos adelantados definida por las Naciones Unidas podrán solicitar del Consejo la adopción de medidas especiales de conformidad con el párrafo 4 de la sección III de la resolución 93 (IV) y con el párrafo 82 del Nuevo Programa Sustancial de Acción para el decenio de 1980 en favor de los países menos adelantados.

CAPÍTULO XI. DISPOSICIONES FINALES

Artículo 33. DEPOSITARIO

El Secretario General de las Naciones Unidas queda designado depositario del presente Convenio.

Artículo 34. FIRMA, RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1. Desde el 2 de enero de 1984 hasta un mes después de su entrada en vigor, el presente Convenio estará abierto en la Sede de las Naciones Unidas a la firma de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre las Maderas Tropicales, 1983.

2. Cualquiera de los gobiernos a que se refiere el párrafo 1 de este artículo podrá:

a) En el momento de firmar el presente Convenio, declarar que por dicha firma acepta obligarse por el presente Convenio (firma definitiva); o

b) Después de firmar el presente Convenio, ratificarlo, aceptarlo o aprobarlo mediante el depósito de un instrumento al efecto en poder del depositario.

Artículo 35. ADHESIÓN

1. El presente Convenio estará abierto a la adhesión de los gobiernos de todos los Estados en las condiciones que determine el Consejo, entre las que figurará un plazo para el depósito de los instrumentos de adhesión. No obstante, el Consejo podrá conceder prórrogas a los gobiernos que no puedan adherirse en el plazo fijado en las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario.

Artículo 36. NOTIFICACIÓN DE APLICACIÓN PROVISIONAL

Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará el presente Convenio provisionalmente, bien cuando éste entre en vigor conforme al artículo 37, bien, si ya está en vigor, en la fecha que se especifique.

Artículo 37. ENTRADA EN VIGOR

1. El presente Convenio entrará definitivamente en vigor el 1º de octubre de 1984 o en cualquier otra fecha posterior si 12 gobiernos de países productores que representen

al menos el 55% del total de los votos indicado en el anexo A del presente Convenio y 16 gobiernos de países consumidores que representen al menos el 70% del total de los votos indicado en el anexo B del presente Convenio han firmado el presente Convenio definitivamente o lo han ratificado, aceptado o aprobado o se han adherido a él con arreglo al párrafo 2 del artículo 34 o al artículo 35.

2. Si el presente Convenio no ha entrado definitivamente en vigor el 1° de octubre de 1984, entrará en vigor provisionalmente en dicha fecha o en cualquier otra fecha dentro de los seis meses siguientes si 10 gobiernos de países productores que reúnan al menos el 50% del total de los votos indicado en el anexo A del presente Convenio y 14 gobiernos de países consumidores que reúnan al menos el 65% del total de los votos indicado en el anexo B del presente Convenio han firmado el presente Convenio definitivamente o lo han ratificado, aceptado o aprobado con arreglo al párrafo 2 del artículo 34 o han notificado al depositario, conforme al artículo 36, que aplicarán provisionalmente el presente Convenio.

3. Si el 1° de abril de 1985 no se han cumplido los requisitos para la entrada en vigor establecidos en el párrafo 1 o en el párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos que hayan firmado el presente Convenio definitivamente o lo hayan ratificado, aceptado o aprobado con arreglo al párrafo 2 del artículo 34, o hayan notificado al depositario que aplicarán provisionalmente el presente Convenio, a reunirse lo antes posible para decidir si el presente Convenio entrará provisional o definitivamente en vigor entre ellos, en su totalidad o en parte. Los gobiernos que dedidan que el presente Convenio entre provisionalmente en vigor entre ellos podrán reunirse de vez en cuando para examinar la situación y decidir si el presente Convenio ha de entrar definitivamente en vigor entre ellos.

4. En el caso de cualquier gobierno que no haya notificado al depositario, conforme al artículo 36, su decisión de aplicar provisionalmente el presente Convenio y que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, el presente Convenio entrará en vigor para ese gobierno en la fecha de tal depósito.

5. El Secretario General de las Naciones Unidas convocará la primera reunión del Consejo lo antes posible después de la entrada en vigor del presente Convenio.

Artículo 38. ENMIENDAS

1. El Consejo podrá, por votación especial, recomendar a los miembros una enmienda al presente Convenio.

2. El Consejo fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de miembros que constituyan al menos dos tercios de los miembros productores y que reúnan al menos el 85% de los votos de los miembros productores, así como de miembros que constituyan al menos dos tercios de los miembros consumidores y que reúnan al menos el 85% de los votos de los miembros consumidores.

4. Después de que el depositario haya informado al Consejo de que se cumplen las condiciones requeridas para la entrada en vigor de la enmienda, y no obstante las disposiciones del párrafo 2 de este artículo relativas a la fecha fijada por el Consejo, todo miembro podrá notificar al depositario que acepta la enmienda, siempre que haga esa notificación antes de la entrada en vigor de la enmienda.

5. Todo miembro que no haya notificado su aceptación de la enmienda en la fecha en que la enmienda entre en vigor dejará de ser parte en el presente Convenio a partir de esa fecha, a menos que demuestre, a satisfacción del Consejo, que no se pudo conseguir a tiempo su aceptación por dificultades relacionadas con la terminación de sus procedimientos constitucionales o institucionales y que el Consejo decida prorrogar respecto de ese miembro el plazo fijado para la aceptación de la enmienda. Ese miembro no estará obligado por la enmienda hasta que haya notificado que la acepta.

6. Si en la fecha fijada por el Consejo conforme al párrafo 2 de este artículo no se han cumplido las condiciones requeridas para que entre en vigor la enmienda, ésta se considerará retirada.

Artículo 39. RETIRO

1. Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor notificando por escrito su retiro al depositario. Ese miembro informará simultáneamente al Consejo de la decisión que haya adoptado.

2. El retiro surtirá efecto 90 días después de que el depositario reciba la notificación.

Artículo 40. EXCLUSIÓN

El Consejo, si estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir del presente Convenio a ese miembro. El Consejo lo notificará inmediatamente al depositario. Seis meses después de la fecha de la decisión del Consejo, ese miembro dejará de ser parte en el presente Convenio.

Artículo 41. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN DE UN MIEMBRO O DE IMPOSIBILIDAD POR PARTE DE UN MIEMBRO DE ACEPTAR UNA ENMIENDA

1. El Consejo procederá a la liquidación de las cuentas con todo miembro que deje de ser parte en el presente Convenio a causa de:

a) No aceptación de una enmienda introducida en el presente Convenio conforme al artículo 38;

b) Retiro del presente Convenio conforme al artículo 39; o

c) Exclusión del presente Convenio conforme al artículo 40.

2. El Consejo conservará todas las contribuciones pagadas a la Cuenta Administrativa por todo miembro que deje de ser parte en el presente Convenio.

3. El miembro que haya dejado de ser parte en el presente Convenio no tendrá derecho a recibir ninguna parte del producto de la liquidación o de los demás haberes de la Organización. Tampoco estará obligado a pagar parte alguna del déficit, en caso de que lo hubiere, de la Organización a la terminación del presente Convenio.

Artículo 42. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor durante un período de cinco años a partir de su entrada en vigor, a menos que el Consejo, por votación especial, decida prorrogarlo, renegociarlo o declararlo terminado de acuerdo con lo dispuesto en este artículo.

2. El Consejo podrá, por votación especial, prorrogar el presente Convenio por un máximo de dos períodos de dos años cada uno.

3. Si, antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, o antes de que expiren las prórrogas a que se refiere el párrafo 2 de este artículo, según el caso, se ha negociado un nuevo convenio que sustituya al presente Convenio, pero ese nuevo convenio no ha entrado en vigor provisional o definitivamente, el Consejo podrá, por votación especial, prorrogar el presente Convenio hasta que entre en vigor provisional o definitivamente el nuevo convenio.

4. Si se negocia y entra en vigor un nuevo convenio durante cualquier prórroga del presente Convenio decidida conforme al párrafo 2 o al párrafo 3 de este artículo, el presente Convenio, prorrogado, terminará al entrar en vigor el nuevo convenio.

5. El Consejo podrá en todo momento, por votación especial, declarar terminado el presente Convenio con efecto a partir de la fecha que establezca el propio Consejo.

6. No obstante la terminación del presente Convenio, el Consejo continuará en funciones durante un período no superior a 18 meses para proceder a la liquidación de la Organización, incluyendo la liquidación de las cuentas, y, con sujeción a las decisiones pertinentes, que se adoptarán por votación especial, conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

7. El Consejo notificará al depositario cualquier decisión que se tome de conformidad con este artículo.

Artículo 43. RESERVAS

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados para ello, han puesto sus firmas al pie del presente Convenio en las fechas indicadas.

HECHO en Ginebra el día dieciocho de noviembre de mil novecientos ochenta y tres, siendo igualmente auténticos los textos en árabe, español, francés, inglés y ruso del presente Convenio. El depositario establecerá el texto auténtico en chino del presente Convenio y lo presentará para su aprobación a todos los signatarios y Estados y organizaciones intergubernamentales que se hayan adherido al presente Convenio.

ANEXO A

LISTA DE PAÍSES PRODUCTORES CON RECURSOS FORESTALES TROPICALES Y/O EXPORTADORES NETOS DE MADERAS TROPICALES EN TÉRMINOS DE VOLUMEN, Y ASIGNACIÓN DE VOTOS A EFECTOS DEL ARTÍCULO 37

Birmania	31
Bolivia.....	21
Brasil.....	130
Colombia	23
Congo	20
Costa de Marfil	21
Costa Rica	9
Ecuador.....	14
El Salvador.....	8
Filipinas	43
Gabón	21
Ghana	20

Guatemala	10
Haití	8
Honduras	9
India	32
Indonesia.....	139
Liberia	20
Madagascar	20
Malasia	126
México	13
Nigeria	20
Panamá	9
Papua Nueva Guinea.....	24
Perú	25
República Centroafricana	20
República Dominicana	9
República Unida del Camerún	20
República Unida de Tanzania	20
Sudán	20
Suriname.....	14
Tailandia	19
Trinidad y Tabago.....	8
Venezuela	15
Viet Nam	18
Zaire	21
TOTAL	1.000

ANEXO B

LISTA DE PAÍSES CONSUMIDORES Y ASIGNACIÓN DE VOTOS A EFECTOS DEL ARTÍCULO 37

Argentina	14
Australia	20
Austria	12
Bulgaria	10
Canadá	16
Comunidad Económica Europea.....	(277)
Alemania, República Federal de	44
Bélgica/Luxemburgo	21
Dinamarca	13
Francia	56
Grecia	14
Irlanda	12
Italia	41
Países Bajos	35
Reino Unido de Gran Bretaña e Irlanda del Norte	41
Chile	10
Egipto	11
España.....	24
Estados Unidos de América.....	79
Finlandia	10
Iraq	10
Israel	12
Japón	330
Jordania	10
Malta	10
Noruega	11

Nueva Zelandia	10
República de Corea	56
Rumania	10
Suecia	11
Suiza	11
Turquía	10
Unión de Repúblicas Socialistas Soviéticas	14
Yugoslavia	12
TOTAL	1.000

ANEXO C

DATOS ESTADÍSTICOS E INDICADORES ESPECÍFICOS QUE SE CONSIDERAN NECESARIOS PARA LA VIGILANCIA DEL COMERCIO INTERNACIONAL DE LAS MADERAS TROPICALES*

	<i>De los miembros productores</i>	<i>De los miembros consumidores</i>
A. Datos básicos mensuales para la vigilancia regular de las principales corrientes del comercio de maderas tropicales	<p>Volúmenes (valores) de las exportaciones: por productos, especies, puntos de destino y otros detalles pertinentes disponibles</p> <p>Precios f.o.b. medios: de determinados productos y especies representativos de las principales corrientes comerciales</p>	<p>Volúmenes (valores) de las importaciones: por productos, especies, puntos de origen y otros detalles pertinentes disponibles</p> <p>Precios c.i.f. medios: de determinados productos y especies representativos de las principales corrientes comerciales</p>
B. Datos e indicadores específicos suplementarios de los que pueda deducirse la oferta/demanda a corto plazo de maderas tropicales	<p>Evaluación periódica de las existencias en el punto de embarque y, si se puede, en puntos intermedios</p> <p>Producción (capacidad) de la industria forestal y entradas/salidas de madera industrial</p> <p>Cantidad de madera industrial extraída de los bosques</p> <p>Fletes</p> <p>Cupos de exportación-incentivos al comercio</p> <p>Dificultades climáticas-catástrofes naturales</p>	<p>Evaluación periódica de las existencias en el punto de desembarco y, si se puede, en puntos intermedios</p> <p>Proporción correspondiente a las maderas tropicales en el total del comercio de maderas</p> <p>Exportaciones y reexportaciones de productos de la madera</p> <p>Actividades de construcción, comienzos de construcciones, tipos de intereses hipotecarios</p> <p>Producción de muebles</p>
C. Otra información específica pertinente	<p>Cambios en los obstáculos arancelarios y no arancelarios</p>	<p>Encuestas sobre usos finales efectuadas en los principales sectores usuarios de maderas tropicales</p> <p>Cambios de modas en lo que se refiere a superficies de chapas de madera</p> <p>Cambios en los obstáculos arancelarios y no arancelarios</p> <p>Tendencias en la sustitución de unas maderas por otras y de la madera por otros productos</p>

* Se incluye el presente anexo de conformidad con el consenso a que se llegó en el Comité Ejecutivo de la Conferencia el 29 de marzo de 1983.

D. Indicadores e informaciones generales sobre la economía que afecten directa o indirectamente al comercio internacional de las maderas (tropicales)

Indicadores económicos y financieros, nacionales e internacionales, a disposición del público, como por ejemplo, el producto nacional bruto, los tipos de cambio, tipos de interés, tasas de inflación y relación de intercambio. Políticas y medidas nacionales e internacionales que afectan al comercio internacional de las maderas tropicales.

باسم أفغانستان :

代表阿富汗:

In the name of Afghanistan:

Au nom de l'Afghanistan :

От имени Афганистана:

En nombre del Afganistán:

باسم ألبانيا :

代表阿尔巴尼亚:

In the name of Albania:

Au nom de l'Albanie :

От имени Албании:

En nombre de Albania:

باسم الجزائر :

代表阿尔及利亚:

In the name of Algeria:

Au nom de l'Algérie :

От имени Алжира:

En nombre de Argelia:

باسم أنغولا :

代表安哥拉:

In the name of Angola:

Au nom de l'Angola :

От имени Анголы:

En nombre de Angola:

باسم أنتيغوا وباربودا :

代表安提瓜和巴布达:

In the name of Antigua and Barbuda:

Au nom d'Antigua-et-Barbuda :

От имени Антигуа и Барбуды:

En nombre de Antigua y Barbuda:

باسم الأرجنتين :

代表阿根廷:

In the name of Argentina:
Au nom de l'Argentine :
От имени Аргентины:
En nombre de la Argentina:

باسم استراليا :

代表澳大利亚:

In the name of Australia:
Au nom de l'Australie :
От имени Австралии:
En nombre de Australia:

باسم النمسا :

代表奥地利:

In the name of Austria:
Au nom de l'Autriche :
От имени Австрии:
En nombre de Austria:

باسم البهاما :

代表巴哈马:

In the name of the Bahamas:
Au nom des Bahamas :
От имени Багамских островов:
En nombre de las Bahamas:

باسم البحرين :

代表巴林:

In the name of Bahrain:
Au nom de Bahreïn :
От имени Бахрейна:
En nombre de Bahrein:

باسم بنغلاديش:

代表孟加拉国:

In the name of Bangladesh:

Au nom du Bangladesh :

От имени Бангладеш:

En nombre de Bangladesh:

باسم بربادوس:

代表巴巴多斯:

In the name of Barbados:

Au nom de la Barbade :

От имени Барбадоса:

En nombre de Barbados:

باسم بلجيكا:

代表比利时:

In the name of Belgium:

Au nom de la Belgique :

От имени Бельгии:

En nombre de Belgique:

A. X. PIRSON

29 juin 1984

باسم بليز:

代表伯利兹:

In the name of Belize:

Au nom du Belize :

От имени Белнза:

En nombre de Belice:

باسم بېنين :

代表贝宁:

In the name of Benin:

Au nom du Bénin :

От имени Бенина:

En nombre de Benin:

باسم بوتان :

代表不丹:

In the name of Bhutan:

Au nom du Bhoutan :

От имени Бутана:

En nombre de Bhután:

باسم بوليفيا :

代表玻利维亚:

In the name of Bolivia:

Au nom de la Bolivie :

От имени Боливии:

En nombre de Bolivia:

باسم بوتسوانا :

代表博茨瓦纳:

In the name of Botswana:

Au nom du Botswana :

От имени Ботсваны:

En nombre de Botswana:

¹ 1 November 1984 — 1 novembre 1984.

باسم البرازيل :

代表巴西:

In the name of Brazil:
Au nom du Brésil :
От имени Бразилии:
En nombre del Brasil:

GEORGE ALVARES MACIEL
31 March 1985

باسم بلغاريا :

代表保加利亚:

In the name of Bulgaria:
Au nom de la Bulgarie :
От имени Болгарии:
En nombre de Bulgaria:

باسم بوركينا فاسو :

代表布尔基纳法索:

In the name of Burkina Faso:
Au nom du Burkina Faso :
От имени Буркина Фасо:
En nombre de Burkina Faso:

باسم بورما :

代表缅甸:

In the name of Burma:
Au nom de la Birmanie :
От имени Бирмы:
En nombre de Birmania:

باسم بوروندى :

代表布隆迪:

In the name of Burundi:
 Au nom du Burundi :
 От имени Бурунди:
 En nombre de Burundi:

باسم جمهورية بيلوروسيا الاشتراكية السوفياتية :

代表白俄罗斯苏维埃社会主义共和国:

In the name of the Byelorussian Soviet Socialist Republic:
 Au nom de la République socialiste soviétique de Biélorussie :
 От имени Белорусской Советской Социалистической Республлки:
 En nombre de la República Socialista Soviética de Bielorrusia:

باسم الكاميرون :

喀麦隆代表:

In the name of Cameroon:
 Au nom du Cameroun :
 От имени Камерупа:
 En nombre del Camerún:

ENGO
 15 April, 1985

باسم كندا :

代表加拿大:

In the name of Canada:
 Au nom du Canada :
 От имени Канады:
 En nombre del Canadá:

باسم الرأس الأخضر:**代表佛得角:**

In the name of Cape Verde:
Au nom du Cap-Vert :
От имени Островов Зеленого Мыса:
En nombre de Cabo Verde:

باسم جمهورية أفريقيا الوسطى:**代表中非共和国:**

In the name of the Central African Republic:
Au nom de la République centrafricaine :
От имени Центральноафриканской Республики:
En nombre de la República Centraafricana:

باسم تشاد:**代表乍得:**

In the name of Chad:
Au nom du Tchad :
От имени Чада:
En nombre del Chad:

باسم شيلي:**代表智利:**

In the name of Chile:
Au nom du Chili :
От имени Чили:
En nombre de Chile:

باسم الصين:**代表中国:**

In the name of China:
Au nom de la Chine :
От имени Китая:
En nombre de China:

باسم كولومبيا :

代表哥伦比亚:

In the name of Colombia:

Au nom de la Colombie :

От имени Колумбии:

En nombre de Colombia:

باسم كومورو :

代表科摩罗:

In the name of the Comoros:

Au nom des Comores :

От имени Коморских Островов:

En nombre de las Comoras:

باسم الكونغو:

代表刚果:

In the name of the Congo:

Au nom du Congo :

От имени Конго:

En nombre del Congo:

NICOLAS MONDJO

7 Mars 1985

باسم كوستاريكا :

代表哥斯达黎加:

In the name of Costa Rica:

Au nom du Costa Rica :

От имени Коста-Рики:

En nombre de Costa Rica:

باسم كوبا :

代表古巴:

In the name of Cuba:

Au nom de Cuba :

От имени Кубы:

En nombre de Cuba:

باسم قبرص :

代表塞浦路斯:

In the name of Cyprus:

Au nom de Chypre :

От имени Кипра:

En nombre de Chipre:

باسم تشيكوسلوفاكيا :

代表捷克斯洛伐克:

In the name of Czechoslovakia:

Au nom de la Tchécoslovaquie :

От имени Чехословакии:

En nombre de Checoslovaquia:

باسم كمبوتشيا الديمقراطية :

代表民主柬埔寨:

In the name of Democratic Kampuchea:

Au nom du Kampuchea démocratique :

От имени Демократической Кампучии:

En nombre de Kampuchea Democrática:

باسم جمهورية كوريا الشعبية الديمقراطية :

代表朝鲜民主主义人民共和国:

In the name of the Democratic People's Republic of Korea:

Au nom de la République populaire démocratique de Corée :

От имени Корейской Народно-Демократической Республики:

En nombre de la República Popular Democrática de Corea:

باسم اليمن الديمقراطية:

代表民主也门:

In the name of Democratic Yemen:

Au nom du Yémen démocratique :

От имени Демократического Йемена:

En nombre del Yemen Democrático:

باسم الدانمرك:

代表丹麦:

In the name of Denmark:

Au nom du Danemark :

От имени Дании:

En nombre de Dinamarca:

CARL ERNST WILHELM ULRICHSEN
29th of June 1984

باسم جيبوتي:

代表吉布提:

In the name of Djibouti:

Au nom de Djibouti :

От имени Джибути:

En nombre de Djibouti:

باسم دومينيكا:

代表多米尼加:

In the name of Dominica:

Au nom de la Dominique :

От имени Доминики:

En nombre de Dominica:

باسم الجمهورية الدومينيكية:

代表多米尼加共和国:

In the name of the Dominican Republic:

Au nom de la République dominicaine :

От имени Доминиканской Республики:

En nombre de la República Dominicana:

باسم اکوادور:

代表厄瓜多尔:

In the name of Ecuador:

Au nom de l'Équateur :

От имени Эквадора:

En nombre del Ecuador:

MIGUEL ALBORNOZ RUIZ

31 March, 1985

باسم مصر:

代表埃及:

In the name of Egypt:

Au nom de l'Égypte :

От имени Египта:

En nombre de Egipto:

AHMED TAWFIK KHALIL

31st March, 1985

باسم السلفادور:

代表萨尔瓦多:

In the name of El Salvador:

Au nom d'El Salvador :

От имени Сальвадора:

En nombre de El Salvador:

باسم غينيا الاستوائية :

代表赤道几内亚:

In the name of Equatorial Guinea:
Au nom de la Guinée équatoriale :
От имени Экваториальной Гвинеи:
En nombre de Guinea Ecuatorial:

باسم اثيوبيا :

代表埃塞俄比亚:

In the name of Ethiopia:
Au nom de l'Éthiopie :
От имени Эфиопии:
En nombre de Etiopía:

باسم فيجي :

代表斐济:

In the name of Fiji:
Au nom de Fidji :
От имени Фиджи:
En nombre de Fiji:

باسم فنلندا :

代表芬兰:

In the name of Finland:
Au nom de la Finlande :
От имени Финляндии:
En nombre de Finlandia:

KEIJO KORHONEN
May 10, 1984

باسم فرنسا :

代表法国:

In the name of France:

Au nom de la France :

От имени Франции:

En nombre de Francia:

LUC DE LA BARRE DE NANTEUIL

29 juin 1984

باسم غابون :

代表加蓬:

In the name of Gabon:

Au nom du Gabon :

От имени Габона:

En nombre del Gabón:

HERVE MOUTSINGA

25 juin 1984

باسم غامبيا :

代表冈比亚:

In the name of the Gambia:

Au nom de la Gambie :

От имени Гамбии:

En nombre de Gambia:

باسم الجمهورية الديمقراطية الألمانية :

代表德意志民主共和国:

In the name of the German Democratic Republic:

Au nom de la République démocratique allemande :

От имени Германской Демократической Республики:

En nombre de la República Democrática Alemana:

باسم جمهورية ألمانيا الاتحادية:

代表德意志联邦共和国:

In the name of the Federal Republic of Germany:
Au nom de la République fédérale d'Allemagne :
От имени Федеративной Республики Германии:
En nombre de la República Federal de Alemania:

GÜNTHER VAN WELL
29 June 1984

باسم غانا:

代表加纳:

In the name of Ghana:
Au nom du Ghana :
От имени Ганы:
En nombre de Ghana:

JAMES VICTOR GBEHO
29 March, 1985

باسم اليونان:

代表希腊:

In the name of Greece:
Au nom de la Grèce :
От имени Греции:
En nombre de Grecia:

MIHALIS DOUNTAS
29 June, 1984

باسم غرينادا:

代表格林纳达:

In the name of Grenada:
Au nom de la Grenade :
От имени Гренады:
En nombre de Granada:

باسم غواتيمالا :

代表危地马拉:

In the name of Guatemala:
Au nom du Guatemala :
От имени Гватемалы:
En nombre de Guatemala:

باسم غينيا :

代表几内亚:

In the name of Guinea:
Au nom de la Guinée :
От имени Гвинеи:
En nombre de Guinea:

باسم غينيا - بيساو :

代表几内亚比绍:

In the name of Guinea-Bissau:
Au nom de la Guinée-Bissau :
От имени Гвинеи-Бисау:
En nombre de Guinea-Bissau:

باسم غيانا :

代表圭亚那:

In the name of Guyana:
Au nom de la Guyane :
От имени Гвианы:
En nombre de Guyana:

باسم هايتي :

代表海地:

In the name of Haiti:
Au nom d'Haïti :
От имени Гаити:
En nombre de Haïti:

باسم الكرسي الرسولي:

代表教廷:

In the name of the Holy See:
Au nom du Saint-Siège :
От имени Святейшего престола:
En nombre de la Santa Sede:

باسم هندوراس:

代表洪都拉斯:

In the name of Honduras:
Au nom du Honduras :
От имени Гондураса:
En nombre de Honduras:

ROBERTO HERRERA CACERES
27 Septiembre 1984¹

باسم هنغاريا:

代表匈牙利:

In the name of Hungary:
Au nom de la Hongrie :
От имени Венгрии:
En nombre de Hungría:

باسم ايسلندا:

代表冰岛:

In the name of Iceland:
Au nom de l'Islande :
От имени Исландии:
En nombre de Islandia:

¹ 27 September 1984 — 27 septembre 1984.

باسم الهند :

代表印度 :

In the name of India:
Au nom de l'Inde :
От имени Индии:
En nombre de la India:

باسم اندونيسيا :

代表印度尼西亚 :

In the name of Indonesia:
Au nom de l'Indonésie :
От имени Индонезии:
En nombre de Indonesia:

ALI ALATAS
June 13, 1984

باسم العراق :

代表伊拉克 :

In the name of Iraq:
Au nom de l'Iraq :
От имени Ирака:
En nombre del Iraq:

باسم ايرلندا :

代表爱尔兰 :

In the name of Ireland:
Au nom de l'Irlande :
От имени Ирландии:
En nombre de Irlanda:

ROBERT McDONAGH
29 June, 1984

باسم جمهورية ايران الاسلامية :

代表伊朗伊斯兰共和国:

In the name of the Islamic Republic of Iran:
Au nom de la République islamique d'Iran :
От имени Исламской Республики Иран:
En nombre de la República Islámica del Irán:

باسم اسرائيل :

代表以色列:

In the name of Israel:
Au nom d'Israël :
От имени Израеля:
En nombre de Israel:

باسم ايطاليا :

代表意大利:

In the name of Italy:
Au nom de l'Italie :
От имени Италии:
En nombre de Italia:

MAURIZIO BUCCI
le 29 juin 1984

باسم ساحل العاج :

代表象牙海岸:

In the name of the Ivory Coast:
Au nom de la Côte d'Ivoire :
От имени Берега Слоновой Кости:
En nombre de la Costa de Marfil:

JEAN COULIBALI OBEO
27/03/1985

باسم جامايكا :

代表牙买加：

In the name of Jamaica:
Au nom de la Jamaïque :
От имени Ямайки:
En nombre de Jamaica:

باسم اليابان :

代表日本：

In the name of Japan:
Au nom du Japon :
От имени Японии:
En nombre del Japón:

T. KOBAYASHI
Le 28 mars 1984

باسم الأردن :

代表约旦：

In the name of Jordan:
Au nom de la Jordanie :
От имени Иордании:
En nombre de Jordania:

باسم كينيا :

代表肯尼亚：

In the name of Kenya:
Au nom du Kenya :
От имени Кении:
En nombre de Kenya:

باسم الكويت :

代表科威特:

In the name of Kuwait:

Au nom du Koweït :

От имени Кувейта:

En nombre de Kuwait:

باسم جمهورية لاو الديمقراطية الشعبية :

代表老挝人民民主共和国:

In the name of the Lao People's Democratic Republic:

Au nom de la République démocratique populaire lao :

От имени Лаосской Народно-Демократической Республики:

En nombre de la República Popular Lao:

باسم لبنان :

代表黎巴嫩:

In the name of Lebanon:

Au nom du Liban :

От имени Ливана:

En nombre del Líbano:

باسم ليسوتو :

代表莱索托:

In the name of Lesotho:

Au nom du Lesotho :

От имени Лесото:

En nombre de Lesotho:

باسم ليبيريا :

代表利比里亚:

In the name of Liberia:

Au nom du Libéria :

От имени Либерии:

En nombre de Liberia:

MARCUS M. KOFA

8 March 1984

باسم الجماهيرية العربية الليبية :

代表阿拉伯利比亚民众国:

In the name of the Libyan Arab Jamahiriya:

Au nom de la Jamahiriya arabe libyenne :

От имени Ливийской Арабской Джамахирии:

En nombre de la Jamahiriya Arabe Libia:

باسم لىختنشتاين :

代表列支敦士登:

In the name of Liechtenstein:

Au nom du Liechtenstein :

От имени Лихтенштейна:

En nombre de Liechtenstein:

باسم لكسمبرغ :

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxemburgo:

A. X. PIRSON

29 juin 1984

باسم مدغشقر :

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

باسم ملاوى :

代表马拉维:

In the name of Malawi:

Au nom du Malawi :

От имени Малави:

En nombre de Malawi:

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзии:

En nombre de Malasia:

Mr. ABIDIN
14 December 1984

باسم ملديف :

代表马尔代夫:

In the name of Maldives:

Au nom des Maldives :

От имени Мальдивов:

En nombre de Maldivas:

باسم مالي :

代表马里:

In the name of Mali:

Au nom du Mali :

От имени Мали:

En nombre de Malí:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавританни:

En nombre de Mauritania:

باسم موريشوس :

代表毛里求斯:

In the name of Mauritius:

Au nom de Maurice :

От имени Маврикия:

En nombre de Maurício :

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексики:

En nombre de México:

باسم موناكو :

代表摩纳哥:

In the name of Monaco:

Au nom de Monaco :

От имени Монако:

En nombre de Mónaco:

باسم منغوليا :

代表蒙古:

In the name of Mongolia:

Au nom de la Mongolie :

От имени Монголии:

En nombre de Mongolia:

باسم المغرب :

代表摩洛哥:

In the name of Morocco:

Au nom du Maroc :

От имени Марокко:

En nombre de Marruecos:

باسم موزامبيق :

代表莫桑比克:

In the name of Mozambique:

Au nom du Mozambique :

От имени Мозамбика:

En nombre de Mozambique:

باسم نيبال :

代表尼泊尔:

In the name of Nepal:

Au nom du Népal :

От имени Непала:

En nombre de Nepal:

باسم هولندا :

代表荷兰:

In the name of the Netherlands:

Au nom des Pays-Bas :

От имени Нидерландов:

En nombre de los Países Bajos:

J. H. MEESMAN
29 June 1984

باسم نيوزيلندا :

代表新西兰:

In the name of New Zealand:
 Au nom de la Nouvelle-Zélande :
 От имени Новой Зеландии:
 En nombre de Nueva Zelandia:

باسم نيكاراغوا :

代表尼加拉瓜:

In the name of Nicaragua:
 Au nom du Nicaragua :
 От имени Никарагуа:
 En nombre de Nicaragua:

باسم النيجر :

代表尼日尔:

In the name of the Niger:
 Au nom du Niger :
 От имени Нигера:
 En nombre del Níger:

باسم نيجيريا :

代表尼日利亚:

In the name of Nigeria:
 Au nom du Nigéria :
 От имени Нигерии:
 En nombre de Nigeria:

باسم النرويج :

代表挪威:

In the name of Norway:
 Au nom de la Norvège :
 От имени Норвегии:
 En nombre de Noruega:

OLE PETER KOLBY
 March 23, 1984

باسم عمان :

代表阿曼:

In the name of Oman:
Au nom de l'Oman :
От имени Омана:
En nombre de Omán:

باسم پاکستان :

代表巴基斯坦:

In the name of Pakistan:
Au nom du Pakistan :
От имени Пакистана:
En nombre del Pakistán:

باسم بنما :

代表巴拿马:

In the name of Panama:
Au nom du Panama :
От имени Панамы:
En nombre de Panamá:

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚:

In the name of Papua New Guinea:
Au nom de la Papouasie-Nouvelle-Guinée :
От имени Папуа-Новой Гвинеи:
En nombre de Papua Nueva Guinea:

باسم باراغواي :

代表巴拉圭:

In the name of Paraguay:
Au nom du Paraguay :
От имени Парагвая:
En nombre del Paraguay:

باسم بيرو:

代表秘鲁:

In the name of Peru:
Au nom du Pérou :
От имени Перу:
En nombre del Perú:

JAVIER ARIAS STELLA
31 March, 1985

باسم الفلبين:

代表菲律宾:

In the name of the Philippines:
Au nom des Philippines :
От имени Филиппин:
En nombre de Filipinas:

LUIS MORENO-SALCEDO
31 March 1985

باسم بولندا:

代表波兰:

In the name of Poland:
Au nom de la Pologne :
От имени Польши:
En nombre de Polonia:

باسم البرتغال:

代表葡萄牙:

In the name of Portugal:
Au nom du Portugal :
От имени Португалии:
En nombre de Portugal:

باسم قطر :

代表卡塔尔:

In the name of Qatar:
Au nom du Qatar :
От имени Катара:
En nombre de Qatar:

باسم جمهورية كوريا :

代表大韩民国:

In the name of the Republic of Korea:
Au nom de la République de Corée :
От имени Корейской Республики:
En nombre de la República de Corea:

باسم رومانيا :

代表罗马尼亚:

In the name of Romania:
Au nom de la Roumanie :
От имени Румынии:
En nombre de Rumania:

باسم رواندا :

代表卢旺达:

In the name of Rwanda:
Au nom du Rwanda :
От имени Руанды:
En nombre de Rwanda:

باسم سانت كيتس و نيفيس :

代表圣基茨和尼维斯:

In the name of Saint Kitts and Nevis:
Au nom de Saint-Kitts-et-Nevis :
От имени Сент-Китс и Невис:
En nombre de Saint Kitts y Nevis:

باسم سانت لوسيا :

代表圣卢西亚:

In the name of Saint Lucia:
 Au nom de Sainte-Lucie :
 От имени Сент-Люсии:
 En nombre de Santa Lucía:

باسم سانت فنسنت وجزر غرينادا :

代表圣文森特和格林纳丁斯:

In the name of Saint Vincent and the Grenadines:
 Au nom de Saint-Vincent-et-Grenadines :
 От имени Сент-Винсента и Гренады:
 En nombre de San Vicente y las Granadinas:

باسم ساموا :

代表萨摩亚:

In the name of Samoa:
 Au nom du Samoa :
 От имени Самоа:
 En nombre de Samoa:

باسم سان مارينو :

代表圣马力诺:

In the name of San Marino:
 Au nom de Saint-Marin :
 От имени Сан-Марино:
 En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:
 Au nom de Sao Tomé-et-Príncipe :
 От имени Сан-Томе и Принсипи:
 En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم سيشيل :

代表塞舌尔:

In the name of Seychelles:

Au nom des Seychelles :

От имени Сейшельских островов:

En nombre de Seychelles:

باسم سيراليون :

代表塞拉利昂:

In the name of Sierra Leone:

Au nom de la Sierra Leone :

От имени Сьерра-Леоне:

En nombre de Sierra Leona:

باسم سنغافوره :

代表新加坡:

In the name of Singapore:

Au nom de Singapour :

От имени Сингапура:

En nombre de Singapur:

باسم جزر سليمان :

代表所罗门群岛:

In the name of Solomon Islands:
Au nom des Iles Salomon :
От имени Соломоновых Островов:
En nombre de las Islas Salomón:

باسم الصومال :

代表索马里:

In the name of Somalia:
Au nom de la Somalie :
От имени Сомали:
En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非:

In the name of South Africa:
Au nom de l'Afrique du Sud :
От имени Южной Африки:
En nombre de Sudáfrica:

باسم اسبانيا :

代表西班牙:

In the name of Spain:
Au nom de l'Espagne :
От имени Испании:
En nombre de España:

DON JAIME DE PINIES
27 de febrero de 1985¹

¹ 27 February 1985 — 27 février 1985.

باسم سری لانکا :

代表斯里兰卡:

In the name of Sri Lanka:

Au nom de Sri Lanka :

От имени Шри Ланки:

En nombre de Sri Lanka:

باسم السودان :

代表苏丹:

In the name of the Sudan:

Au nom du Soudan :

От имени Судана:

En nombre del Sudán:

باسم سورينام :

代表苏里南:

In the name of Suriname:

Au nom du Suriname :

От имени Суриннама:

En nombre de Suriname:

باسم سوازيلندا :

代表斯威士兰:

In the name of Swaziland:

Au nom du Swaziland :

От имени Свазиленда:

En nombre de Swazilandia:

باسم السويد :

代表瑞典：

In the name of Sweden:

Au nom de la Suède :

От имени Швеции:

En nombre de Suecia:

ANDERS FERM

March 23, 1984

باسم سويسرا :

代表瑞士：

In the name of Switzerland:

Au nom de la Suisse :

От имени Швейцарии:

En nombre de Suiza:

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国：

In the name of the Syrian Arab Republic:

Au nom de la République arabe syrienne :

От имени Сирийской Арабской Республикн:

En nombre de la Rcpública Arabe Siria:

باسم تايلند :

代表泰国：

In the name of Thailand:

Au nom de la Thaïlande :

От имени Таиланда:

En nombre de Tailandia:

باسم توگو:

代表多哥:

In the name of Togo:

Au nom du Togo :

От имени Того:

En nombre del Togo:

باسم تونگا:

代表汤加:

In the name of Tonga:

Au nom des Tonga :

От имени Тонга:

En nombre de Tonga:

باسم ترینیداد وتوباگو:

代表特立尼达和多巴哥:

In the name of Trinidad and Tobago:

Au nom de la Trinité-et-Tobago :

От имени Тринидада и Тобаго:

En nombre de Trinidad y Tabago:

باسم تونس:

代表突尼斯:

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

باسم تركيا :

代表土耳其:

In the name of Turkey:
 Au nom de la Turquie :
 От имени Турции:
 En nombre de Turquía:

باسم أوجندا :

代表乌干达:

In the name of Uganda:
 Au nom de l'Ouganda :
 От имени Угаиды:
 En nombre de Uganda:

باسم جمهورية اوكرانيا الاشتراكية السوفياتية :

代表乌克兰苏维埃社会主义共和国:

In the name of the Ukrainian Soviet Socialist Republic:
 Au nom de la République socialiste soviétique d'Ukraine :
 От имени Украинской Советской Социалистической Республики:
 En nombre de la República Socialista Soviética de Ucrania:

باسم اتحاد الجمهوريات الاشتراكية السوفياتية :

代表苏维埃社会主义共和国联盟:

In the name of the Union of Soviet Socialist Republics:
 Au nom de l'Union des Républiques socialistes soviétiques :
 От имени Союза Советских Социалистических Республик:
 En nombre de la Unión de Repúblicas Socialistas Soviéticas:

OLEG TROGANOVSKY¹
 28 March 1985

¹ See p. 246 of this volume for the text of the declaration made upon signature — Voir p. 246 du présent volume pour le texte de la déclaration faite lors de la signature.

باسم الامارات العربية المتحدة :

代表阿拉伯联合酋长国 :

In the name of the United Arab Emirates:

Au nom des Emirats arabes unis :

От имени Объединенных Арабских Эмиратов:

En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وأيرلندا الشمالية :

代表大不列颠及北爱尔兰联合王国 :

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От имени Соединенного Королевства Великобритании и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

J. W. D. MARGETSON

29 June 1984

باسم جمهورية تنزانيا المتحدة :

代表坦桑尼亚联合共和国 :

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

باسم الولايات المتحدة الأمريكية :

代表美利坚合众国 :

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

باسم أوروغواي :

代表乌拉圭:

In the name of Uruguay:
 Au nom de l'Uruguay :
 От имени Уругвая:
 En nombre del Uruguay:

باسم فانواتو :

代表瓦努阿图:

In the name of Vanuatu:
 Au nom de Vanuatu :
 От имени Вануату:
 En nombre de Vanuatu:

باسم فنزويلا :

代表委内瑞拉:

In the name of Venezuela:
 Au nom du Venezuela :
 От имени Венесуэлы:
 En nombre de Venezuela:

باسم فيت نام :

代表越南社会主义共和国:

In the name of Viet Nam:
 Au nom du Viet Nam :
 От имени Вьетнама:
 En nombre de Viet Nam:

باسم اليمن :

代表也门:

In the name of Yemen:
 Au nom du Yémen :
 От имени Йемена:
 En nombre del Yemen:

باسم يوغوسلافيا :

代表南斯拉夫:

In the name of Yugoslavia:
Au nom de la Yougoslavie :
От имени Югославии:
En nombre de Yugoslavia:

باسم زائير :

代表扎伊尔:

In the name of Zaïre:
Au nom du Zaïre :
От имени Заира:
En nombre del Zaïre:

باسم زامبيا :

代表赞比亚:

In the name of Zambia:
Au nom de la Zambie :
От имени Замбии:
En nombre de Zambia:

باسم زيمبابوي :

代表津巴布韦:

In the name of Zimbabwe:
Au nom du Zimbabwe :
От имени Зимбабве:
En nombre de Zimbabwe:

باسم المجتمع الاقتصادي الأوروبي :

代表欧洲经济共同体:

In the name of the European Economic Community:

Au nom de la Communauté économique européenne :

От имени Европейского экономического сообщества:

En nombre de la Comunidad Económica Europea:

LUC DE LA BARRE DE NANTEUIL

29 juin 1984

MICHAEL HARDY

29 June 1984

DECLARATION MADE UPON
SIGNATURE*UNION OF SOVIET SOCIALIST
REPUBLICS*DÉCLARATION FAITE LORS DE LA
SIGNATURE*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

«а) в случае, если участником настоящего Соглашения станет Европейское экономическое сообщество, участие в Соглашении Союза Советских Социалистических Республик не будет создавать для него каких-либо обязательств в отношении этого Сообщества;

б) в свете своей известной позиции по корейскому вопросу Союз Советских Социалистических Республик не может признать правомочным наименование «Корейская Республика», содержащееся в приложении В к Соглашению».

[TRANSLATION]

a) In the event that the European Economic Community becomes a party to the present Agreement, the participation of the Union of Soviet Socialist Republics in the Agreement shall not give rise to any obligations on its part in relation to the Community.

b) In view of its well-known position on the Korean question, the Union of Soviet Socialist Republics cannot recognize as lawful the designation "Republic of Korea" contained in Annex "B" to the Agreement.

[TRADUCTION]

a) Au cas où la Communauté économique européenne deviendrait partie au présent Accord, la participation de l'Union des Républiques socialistes soviétiques à l'Accord ne lui conférerait aucune obligation en ce qui concerne la Communauté;

b) Etant donné sa position bien connue sur la question de Corée, l'Union des Républiques socialistes soviétiques ne peut reconnaître comme légale la désignation « République de Corée » figurant à l'annexe B à l'Accord.

No. 23318

**UNITED NATIONS
and
BULGARIA**

Agreement on the United Nations workshop on remote sensing instrumentation, data acquisition and analysis organized in co-operation with the Government of the People's Republic of Bulgaria, to be held at Sofia and Stara Zagora, Bulgaria, from 29 April to 11 May 1985. Signed at New York on 2 April 1985

Authentic text: English.

Registered ex officio on 2 April 1985.

**ORGANISATION DES NATIONS UNIES
et
BULGARIE**

Accord relatif aux journées d'études des Nations Unies sur l'installation d'équipement, l'acquisition et l'analyse de données dans le domaine de la télédétection, organisées en coopération avec le Gouvernement de la République populaire de Bulgarie, devant avoir lieu à Sofia et à Stara Zagora (Bulgarie) du 29 avril au 11 mai 1985. Signé à New York le 2 avril 1985

Texte authentique : anglais.

Enregistré d'office le 2 avril 1985.

[TRANSDUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BULGARIA ON THE UNITED NATIONS WORKSHOP ON REMOTE SENSING INSTRUMENTATION, DATA ACQUISITION AND ANALYSIS ORGANIZED IN CO-OPERATION WITH THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BULGARIA, TO BE HELD AT SOFIA AND STARA ZAGORA, BULGARIA, FROM 29 APRIL TO 11 MAY 1985

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE RELATIF AUX JOURNÉES D'ÉTUDES DES NATIONS UNIES SUR L'INSTALLATION D'ÉQUIPEMENT, L'ACQUISITION ET L'ANALYSE DE DONNÉES DANS LE DOMAINE DE LA TÉLÉDÉTECTION, ORGANISÉES EN COOPÉRATION AVEC LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE BULGARIE, DEVANT AVOIR LIEU À SOFIA ET À STARA ZAGORA (BULGARIE) DU 29 AVRIL AU 11 MAI 1985

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 2 April 1985 by signature, in accordance with article VIII (1).

¹ Entré en vigueur le 2 avril 1985 par la signature, conformément au paragraphe 1 de l'article VIII.

No. 23319

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
EGYPT**

Exchange of notes constituting an agreement concerning a loan by the Government of the United Kingdom to the Government of Egypt (with appendices). Cairo, 16 November 1982

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 11 April 1985.

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
ÉGYPTE**

Échange de notes constituant un accord concernant un prêt du Gouvernement du Royaume-Uni au Gouvernement égyptien (avec annexes). Le Caire, 16 novembre 1982

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 11 avril 1985.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN
THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT
BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF
THE ARAB REPUBLIC OF EGYPT CONCERNING A LOAN BY THE
GOVERNMENT OF THE UNITED KINGDOM TO THE GOVERN-
MENT OF EGYPT

I

*Her Majesty's Ambassador at Cairo to the Minister of Investment
and International Cooperation Affairs of Egypt*

BRITISH EMBASSY
CAIRO

16 November 1982

Sir,

1. I have the honour to inform you that it is the intention of the Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as "the Government of the United Kingdom") to make available to the Government of the Arab Republic of Egypt (hereinafter referred to as "the Government of Egypt") by way of a loan a sum not exceeding £7,314,600 (seven million three hundred and fourteen thousand, six hundred pounds sterling) (hereinafter referred to as "the Loan") to be allocated:

- (a) Towards the cost of goods and services wholly produced in and supplied from the United Kingdom (hereinafter referred to as "UK goods and services"), to be supplied for the West Sabaeya Phosphate Mining Project, as defined in the April 1979 study by Seltrust Engineering Ltd (hereinafter referred to as "the Consultants") and RPT Economic Studies Group, in accordance with a contract dated 11 February 1982 between the General Organization for Industrialization (hereinafter referred to as "GOFI") and the Consultants (hereinafter referred to as "the Consultants' Contract"), and with certain commercial contracts (hereinafter referred to as the "Commercial Contracts"), as provided for in Annex No. 6 of the Consultants' Contract, between various United Kingdom firms and suppliers (hereinafter referred to as "the Contractors") and either GOFI or the Abu Zaabal Fertilizer and Chemical Company (hereinafter referred to as "AZFC"), such commercial contracts being eligible for financing in accordance with a Loan Agreement dated 10 May 1982 for £12,700,000 (twelve million, seven hundred thousand pounds sterling) (hereinafter referred to as "the Commercial Loan Agreement") between Morgan Grenfell and Co Limited (hereinafter referred to as "the Merchant Bank") and AZFC; and
- (b) Towards certain charges and commissions payable to the Crown Agents for Overseas Governments and Administrations (hereinafter referred to as "the Crown Agents") such charges and commissions not to exceed £14,600 (fourteen thousand six hundred pounds sterling).

¹ Came into force on 16 November 1982, the date of the note in reply, in accordance with the provisions of the said notes.

The Government of Egypt shall lend the funds provided by the loan (other than those to be allocated under subparagraph (b) above) to AZFC over a period of not more than three years on terms to be agreed between the Government of Egypt and AZFC, such terms to be notified to the Government of the United Kingdom within three months of this Exchange of Notes.

2. The Government of the United Kingdom shall adopt the arrangements and procedures described in the following paragraphs of this Note in so far as they relate to things to be done by or on behalf of, or to matters under the control of, that Government. The Government of Egypt shall adopt the arrangements and procedures so described in so far as they relate to things to be done by or on behalf of, or to matters under the control of, that Government.

3. Subject to paragraph 10 of this Note, drawings from the Loan to a total sum not exceeding seven million three hundred thousand pounds sterling shall be applied to payments to the Consultants and Contractors which shall become due and payable as follows:

- | | |
|--|--|
| (i) On the coming into operation of the United Kingdom/Egypt Loan (No. 1) 1982 and when the conditions in Article 32 of the Consultants' Contract (apart from any requirements in the Commercial Loan Agreement that the payment under this subparagraph has been made) shall have been fulfilled. | Down payment of 20% of the Lump Sum Price as defined in the Consultants' Contract. |
| (ii) As payments fall due in accordance with Articles 6.3, 6.4, 6.5, 6.6, 6.7 and 6.8 of the Consultants' Contract. | Forty-three one hundred and twentieths (35.8333%) of each payment due. |
| (iii) On the coming into effect of the Commercial Contracts and in accordance with the terms of such contracts. | Down payment not exceeding 20% of the total contract price of UK goods and services followed by forty-three one hundred and twentieths (35.8333%) of each payment due in respect of the supply of UK goods or performances of UK services. |

4. The following conditions shall have been fulfilled before this Note shall be deemed to have become effective:

(i) The Government of Egypt shall by a request in the form of Appendix A to this Note open a special account (hereinafter referred to as "the Account") with the Crown Agents. The Account shall be operated solely for the purposes of the Loan and in accordance with the instructions contained in the request.

(ii) The Government of Egypt shall furnish the Government of the United Kingdom with a copy of their instructions to the Crown Agents given in accordance with the provisions of paragraph 4 (i) of this Note.

(iii) The Crown Agents, acting on behalf of the Government of Egypt, shall, forthwith, and as often as any change is made therein, notify the Government of the United Kingdom of the names of the officers of the Crown Agents who are duly authorised to sign on behalf of the Government of Egypt the Request for Drawing in the form shown in Appendix B to this Note and shall furnish a specimen signature in duplicate of each such officer.

(iv) The Crown Agents, acting on behalf of the Government of Egypt, shall have obtained a certificate from the Merchant Bank to the effect that all the pre-disbursement conditions in the Commercial Loan Agreement have been fulfilled.

5. The following conditions shall have been fulfilled before any payments are made in respect of the Consultants' Contract:

(i) The Crown Agents, acting on behalf of the Government of Egypt, shall have obtained a copy of the Consultants' Contract.

(ii) The Government of Egypt shall have ensured that a letter in the form of Appendix E (I) to this Note has been sent by GOFI to the Merchant Bank.

6. The following conditions shall have been fulfilled before any payments are made in respect of a Commercial Contract:

(i) The Crown Agents, acting on behalf of the Government of Egypt, shall have obtained a copy of the relevant Commercial Contract.

(ii) The Crown Agents, acting on behalf of the Government of Egypt, shall have obtained two copies of a Contract Certificate in the form set out in Appendix C or Appendix C (Chemicals) (whichever is appropriate) to this Note.

(iii) The Contractor, at his expense, shall have provided AZFC or GOFI as appropriate with a banker's guarantee to cover any sums required by the terms of the relevant Commercial Contract to be paid in advance of the despatch of the goods or the provision of services for which such sums represent payment. The Contractor shall have provided the Crown Agents with a copy of the guarantee, and any other documents which may reasonably be requested by the Crown Agents.

(iv) The Government of Egypt shall have ensured that a letter in the form of Appendix E (II) to this Note has been sent by GOFI or AZFC as appropriate to the Merchant Bank in respect of major contracts (as defined in the Commercial Loan Agreement) and a letter in the form of Appendix E (III) to this Note has been sent by GOFI or AZFC as appropriate to the issuer of the guarantee made pursuant to paragraph 6 (iii) of this Note in respect of minor contracts (as defined in the Commercial Loan Agreement).

(v) The Crown Agents, acting on behalf of the Government of the United Kingdom, shall have notified the Consultant the extent to which the relevant Commercial Contract is eligible for payment from the Loan.

7. For payment of sterling charges and commissions payable in the United Kingdom to the Crown Agents in respect of their services on behalf of the Government of Egypt in connection with the Loan, the Crown Agents shall debit the Account for these payments up to a maximum £14,600 (fourteen thousand six hundred pounds sterling) and shall inform the Government of Egypt of the amounts so debited.

8. To the extent that the Crown Agents, acting on behalf of the Government of the United Kingdom, accept:

(i) A request from the Consultants or the Contractors for a payment in accordance with paragraph 3 of this Note; or

(ii) Reimbursement of charges incurred by the Government of Egypt under paragraph 7 of this Note.

The Government of the United Kingdom shall, on receipt of the request from the Crown Agents, acting on behalf of the Government of Egypt, in the form set out in Appendix B to this Note, make payments in sterling into the Account and each such payment shall constitute a drawing on the Loan.

9. Withdrawals from the Account shall be made on receipt by the Crown Agents of a United Kingdom Payment Certificate in the form shown in Appendix D to this Note and such other documents as may be reasonably requested by the Crown Agents.

10. Save to the extent (if any) to which the Government of the United Kingdom may otherwise agree, drawings from the Loan shall only be used as provided in paragraph 3 of this Note, and in accordance with the provisions set out in paragraphs 4 to 9 (inclusive) of this Note.

11. To the extent that the Crown Agents, acting on behalf of the Government of the United Kingdom, shall receive any funds under the terms of the letters in the form of Appendix E (I), E (II) or E (III) to this Note the Crown Agents shall pay such funds into the Account. If the Consultants or the relevant Contractor can within one month of payment of the funds into the Account prove to the satisfaction of the Government of the United Kingdom that the down-payment guarantee has been unfairly called, then such funds shall on certification by the Government of the United Kingdom to the Crown Agents be repaid to the Consultants or, as the case may be, to the relevant Contractor.

12. Unless the Government of the United Kingdom otherwise agree, payments into the Account shall not be made after 30 September 1985.

13. If any monies that have been paid out of the Account are subsequently refunded to AZFC, to GOFI or to the Government of Egypt either by the Consultants or Contractors or by a Guarantor, the Government of Egypt shall pay the equivalent in sterling of such sums into the Account.

14. Any sum remaining in the Account for a period of six months or longer shall be remitted to the Government of the United Kingdom.

15. The Government of Egypt shall ensure the provision of such finance additional to the Loan as may be needed to complete the project.

16. In the event that any of the UK goods and services to be provided under the Consultants' Contract or the Commercial Contracts are not so provided, the Government of the United Kingdom shall have the right to recover forthwith from the Government of Egypt any sum paid out of the Loan in respect of the UK goods and services which were not provided.

17. The Government of Egypt shall ensure that AZFC will meet their obligations in respect of the project in a good and timely fashion and permit officers and other servants or agents of the Government of the United Kingdom to visit the project sites for which any part of the Loan is allocated and shall furnish such information as regards the project, its progress and financing as they may require.

18. The Government of Egypt shall repay to the Government of the United Kingdom in pounds sterling in London the total sum borrowed under the Loan. Sums equivalent to the amounts refunded to the Government of Egypt in repayment of a loan or loans made in accordance with the final sentence of paragraph 1 of this Note shall be repaid forthwith to the Government of the United Kingdom, in addition to which the Government of Egypt shall make such repayments as are necessary to ensure that the total amount repaid to the Government of the United Kingdom not later than each of the following dates is not less than the cumulative total of the amounts shown below as due on or before that date.

Instalments

16 May 1990 and each succeeding 16 November and 16 May until 16 May 2007	£203,200
16 November 2007	£202,600

Notwithstanding these provisions, the Government of Egypt shall be free to repay at any earlier time to the Government of the United Kingdom in pounds sterling in London any amount of the Loan that is outstanding.

19. The Government of Egypt shall inform the Government of the United Kingdom, not less than three months before the first instalment becomes due under the provisions of paragraph 18 of this Note, of the name and address of the agent in London through whom repayments shall be made. At the same time a standing authority shall be issued to the agent to make payments of the amounts in pounds sterling on the dates specified in paragraph 18 of this Note, and a copy of the authority shall be sent to the Government of the United Kingdom.

20. The Loan will not be used to meet the cost of any taxes, fees, import or customs duties imposed directly or indirectly by the Government of Egypt on UK goods and services.

21. Goods will be shipped and insured in accordance with normal commercial competitive practice.

22. If the above proposals are acceptable to the Government of Egypt I have the honour to propose that the Note and its Appendices, together with Your Excellency's reply in that sense, shall constitute an Agreement between the Government of the United Kingdom and the Government of Egypt which shall enter into force on the date of your reply and shall be known as the United Kingdom/Egypt Loan (No. 1) 1982.

I avail myself of this opportunity to renew to Your Excellency the assurances of my highest consideration.

M. S. WEIR

APPENDIX A

GOVERNMENT OF THE ARAB REPUBLIC OF EGYPT

The Crown Agents for Overseas Governments
and Administrations,
4 Millbank,
London, SW1P 3JD

Dear Sirs,

United Kingdom/Egypt Loan (No. 1) 1982

1. I confirm your appointment as agents of the Government of the Arab Republic of Egypt (hereinafter called "the Government") in connection with the management in the United Kingdom of the above mentioned Loan which is for a sum not exceeding seven million, three hundred and fourteen thousand, six hundred pounds.

2. I have to ask you on behalf of the Government to open a Special Account in the name of the Government to be described as United Kingdom/Egypt Loan (No. 1) 1982 Account (hereinafter called "the Account").

3. Payments into the Account will be made from time to time by the Government of the United Kingdom on receipt of requests in the form shown in Appendix B to the Exchange of Notes between the Government of the United Kingdom and the Government of Egypt dated (a copy of which is attached hereto) and which you are authorised to present on behalf of the Government. The amount of the Loan to be drawn on any one occasion will be sufficient, together with any balance which may be available in the Account, to cover the payments properly due from the Loan in accordance with the Exchange of Notes. It is possible that, as a result of refunds

referred to in paragraphs 11 and 13 of the Exchange of Notes, payments into the Account may also be made from other sources.

4. Payments from the Account are to be made only in respect of the amounts falling due under the provisions of the Exchange of Notes and in the manner and subject to the conditions, described in the Exchange of Notes.

5. You are to send to the Government at the end of each month a detailed statement showing all debits and credits to the Account.

6. You are to send to the Government of the United Kingdom specimen signatures of the Officers of the Crown Agents authorised to sign Requests for Drawing on behalf of the Government.

7. Your charges and commissions for acting as our agents in connection with the Loan shall be chargeable to the Account.

8. A copy of this letter has been addressed to the Government of the United Kingdom.

Yours faithfully

APPENDIX B

UNITED KINGDOM/EGYPT LOAN (No. 1) 1982 REQUEST FOR DRAWING

From: Crown Agents for Overseas
Governments and Administrations,
4 Millbank,
London, SW1 3JD

DF No.

Dear Sirs,

Please pay the sum of to the United Kingdom/Egypt Loan (No. 1) 1982 Account at the Crown Agents.

This sum shall, on payment into the Account, constitute a drawing on the Loan. The balance in hand is £

For the Crown Agents on behalf of
the Government of the Arab Republic of Egypt

Funding approved ODA

To: Finance Department
Overseas Development Administration
Foreign and Commonwealth Office
Eland House
Stag Place
London, SW1E 5DH

APPENDIX C

Reqn No.:

ODA Acceptance No.

CONTRACT CERTIFICATE

(For CHEMICALS AND ALLIED PRODUCTS use alternative "Certificate" overleaf)

Particulars of Contract

1. Date of Contract 2. Contract No.
3. Description of goods or services to be supplied to the purchaser
If a number of items are to be supplied, a detailed list should be appended to this certificate.
4. Total contract price payable by purchaser (state CIF, C&F or FOB) £.....
If the goods are to be supplied the following sections must be completed. If the contractor is exporting agent only, the information requested should be obtained from manufacturer.
5. Estimated % of the FOB value of the goods not originating in the United Kingdom, but purchased by the contractor directly from abroad, i.e. value of imported raw material or components used in manufacture as a % of the total FOB value.
(a) % FOB value
(b) Description of items and brief specifications.....
.....
6. If any raw materials or components to be used for this contract originated from abroad, e.g. copper, asbestos, cotton, wood pulp, etc., but have been or will be purchased in the United Kingdom by the contractor specify:
(a) % FOB value
(b) Description of items and brief specifications.....
.....
If services are to be supplied, the following sections should also be completed.
7. State the estimated value of any work to be done or services performed in the purchaser's country by:
(a) Your firm (site engineer's charges, etc.).....
.....
(b) Local contractor.....
8. Qualifying remarks as necessary in respect of paragraphs 5, 6 or 7 above
9. I hereby declare that I am employed in the United Kingdom by the Contractor named below and have the authority to sign this certificate. I hereby undertake that in performance of the contract no goods or services which are not of United Kingdom origin will be supplied by the Contractor other than those specified in paragraphs 5, 6, 7 and 8 above.

Signed

Position held

Name and Address of Contractor

Date

NOTE: For the purpose of this declaration the United Kingdom includes the Channel Islands and the Isle of Man.

Contractors should note that goods should not be manufactured until acceptance has been notified.

FOR OFFICIAL USE ONLY

Name or number of Project

Amount committed	Date of entry	Acceptance		Payments		
		Date	Initials	Date	Amount	PA No. Initials
£						

APPENDIX C (CHEMICALS)

**CONTRACT CERTIFICATE
FOR CHEMICAL AND ALLIED PRODUCTS ONLY**

Reqn No.:

1. Date of contract Contract No.
Project Title (if appropriate)

2.	Description of Product(s) to be supplied to Purchaser (Note A)	Price (£)	U.K. Tariff Classification No. (Note B)	Is the product of U.K. origin? (See Note C) State Yes or No
.....
.....
.....

Total (estimated) Contract Price payable by Purchaser in Sterling £

(Declaration) I hereby declare that I am employed in the United Kingdom by the Contractor named below and have the authority to sign this certificate, and that the above information is correct.

Signed

Position held

Name and Address of Contractor

Date

NOTES:

A. This form is only to be used for chemical and allied products, most of which are covered by the appropriate sub-headings of Chapters 15, 25, 28-35 and 37-40 of the UK Tariff.

B. See:

(i) HM Customs and Excise Tariff, HMSO.

(ii) Classification of Chemicals in Brussels Nomenclature, HMSO.*

C. (i) A product is regarded as "UK origin" if made either wholly from indigenous UK materials or according to the appropriate EEC qualifying process using imported materials wholly or in part.

(ii) The EEC qualifying processes are set out in Appendix B, Section 1 of "EEC Preferences—Rules of Origin", HM Customs and Excise, a copy of which is available for inspection at the Crown Agents' Office FN4 Branch, St Nicholas House, St Nicholas Road, Sutton, Surrey. Copies of the Rules may be obtained from any Customs House or office of a

* The "Classification of Chemicals in Brussels Nomenclature" is to be replaced at the end of 1981 by the "EEC Eurorepertoire" which will give the revised recommended names for over 16,000 chemicals with their classification in the EEC and UK Tariffs.

Collector of Customs and Excise in the United Kingdom, or from HM Customs and Excise, Kings Beam House, 31-41 Mark Lane, London, EC3R 7HE.

- (iii) For the purposes of this declaration, all references to EEC origin in the above publication must be taken to mean UK origin only.
- (iv) If a qualifying process is not listed for the material in question, advice should be sought from FN4 Branch, Crown Agents, St Nicholas House, St Nicholas Road, Sutton, Surrey, SUI 1EL.
- D. For the purpose of this declaration the UK includes the Channel Islands and the Isle of Man.

APPENDIX D

Crown Agents Reqn No.:

Supplies Contract Ref:

I hereby certify that:

(i) The payment referred to in the invoices listed below, which (or copies of which) accompany this payment certificate, falls due and is due to be made in respect of Article of Contract No. between and, in respect of goods and services in accordance with the declaration in Appendix C.

<i>A. Invoice No.</i>	<i>B. Value</i>	<i>C. Amount of (B) due under the UK/Egypt Loan (No. 1) 1982</i>	<i>D. Short description of goods, works and/or services</i>
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- (ii) The following documents are, where applicable, also enclosed:
- (a) Bills of lading
- (b) Freight accounts
- (c) Insurance certificates
- (d) Inspection certificates
- (e) Bank guarantee
- (f) Price escalation calculations
- (g) GOFI's provisional acceptance certificate

(iii) I have the authority to sign this certificate on behalf of:

Signed

Position held

For and on behalf of

Date

APPENDIX E (I)

To: Morgan Grenfell & Co Limited,
23 Great Winchester Street,
London, EC2P 2AX

(Dated)

*Loan Agreement between Abu Zaabal Fertilizer & Chemical Company
and yourselves dated 10 May 1982 ("the Loan Agreement")*

Whereas pursuant to Clause 6.2 of the supply contract dated the 11th day of February 1982 made between ourselves and Seltrust Engineering Limited you have given us a down payment guarantee and notwithstanding we have previously instructed you by our letter dated 1982 (a copy of which is attached) in the form of Appendix G (II) to the Loan Agreement that all payments from time to time falling due to be made by you to us under the said downpayment guarantee should be retained by you (to be dealt with in accordance with Clause 9.1 of the Loan Agreement) we now further instruct you that all sums of money should be paid to the Crown Agents for Overseas Governments and Administrations.

Yours faithfully

For and on behalf of
The General Organization for Industrialization

APPENDIX E (II)

To: Morgan Grenfell & Co Limited,
23 Great Winchester Street,
London, EC2P 2AX

(Dated)

(i) Loan Agreement between Abu Zaabal Fertilizer & Chemical Company and yourselves dated 10 May 1982 ("the Loan Agreement").

(ii) Supply contract between ourselves and (The Contractor) dated the day of 198 . . . ("the Supply Contract").

(iii) A guarantee to ourselves issued by (Name of Issuer of Guarantee) of (Address of Issuer of Guarantee) ("the Guarantor Bank").

Whereas pursuant to Clause of the supply contract the Guarantor Bank has given us a downpayment guarantee and notwithstanding we have previously instructed you by our letter dated 198 . . . (a copy of which is attached) in the form of Appendix G (I) to the Loan Agreement that all payments from time to time falling due to be made by the Guarantor Bank to us under the said downpayment guarantee should be retained by you (to be dealt with in accordance with Clause 9.1 of the Loan Agreement) we now further instruct you that all sums of money should be paid to the Crown Agents for Overseas Governments and Administrations.

Yours faithfully

For and on behalf of
* The General Organization for Industrialization
* The Abu Zaabal Fertilizer & Chemical Company

* Delete as appropriate.

APPENDIX E (III)

To: Issuer of a Guarantee in respect of a minor contract (as defined in the Commercial Loan Agreement) and made pursuant to Paragraph 6 (III) of the United Kingdom/Egypt Loan (No. 1) 1982.

(Address)

(Dated)

*Agreement between the Government of the United Kingdom
and the Government of Egypt known as the United Kingdom/Egypt Loan (No. 1) 1982*

Whereas pursuant to Clause of the supply contract dated the day of 198 . . . made between ourselves and (The Contractor) ("The Contractor"), you have given us your downpayment guarantee of the due fulfilment of and observance of the obligations of the contractor under the said supply contract.

We accordingly hereby irrevocably instruct you that all payments from time to time falling due to be made by you to us under the said guarantee shall be paid to the Crown Agents for Overseas Governments and Administrations whose receipt shall be a good discharge to you, *pro tanto*, of your obligations under the said guarantee.

For and on behalf of
* The General Organization for Industrialization
* The Abu Zaabal Fertilizer & Chemical Company

* Delete as appropriate.

II

*The Minister of Investment and International Cooperation Affairs
of Egypt to Her Majesty's Ambassador at Cairo*

MINISTRY OF INVESTMENT AND INTERNATIONAL COOPERATION
CAIRO

16 November 1982

Your Excellency,

I have the honour to acknowledge receipt of your Note of 16 November 1982 which reads as follows:

[See note I]

I have the honour to confirm that the foregoing proposals are acceptable to the Government of the Arab Republic of Egypt, and that your note and this reply constitute an agreement between our two Governments in this matter which shall enter into force today and shall be known as the United Kingdom/Egypt Loan (No. 1) 1982.

I avail myself of this opportunity to renew the assurance of my highest consideration.

WAGIH SHINDY

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET
D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPU-
BLIQUE ARABE D'ÉGYPTE CONCERNANT UN PRÊT DU GOU-
VERNEMENT DU ROYAUME-UNI AU GOUVERNEMENT ÉGYPTIEN

I

*L'Ambassadeur de Sa Majesté au Caire au Ministre de l'investissement et
de la coopération internationale d'Égypte*

AMBASSADE BRITANNIQUE
LE CAIRE

Le 16 novembre 1982

Monsieur le Ministre,

1. J'ai l'honneur de porter à votre connaissance que le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (ci-après dénommé « le Gouvernement du Royaume-Uni ») se propose de placer à la disposition du Gouvernement de la République arabe d'Égypte (ci-après dénommé « le Gouvernement d'Égypte »), au moyen d'un prêt, une somme ne dépassant pas 7 314 600 (sept millions trois cent quatorze mille six cents) livres sterling (ci-après dénommé « le prêt »), devant être affectée de la façon suivante :

- a) Pour l'achat de biens et services entièrement produits et fournis par le Royaume-Uni (ci-après dénommés « biens et services du Royaume-Uni ») destinés au projet d'exploitation minière de phosphates de la Sabaeya occidentale, tel que décrit dans l'étude d'avril 1979 de la Seltrust Engineering Ltd. (ci-après dénommée « les Consultants ») et du RPT Economic Studies Group, conformément au contrat en date du 11 février 1982 entre la General Organization for Industrialization (ci-après dénommée « GOFI ») et les Consultants (ci-après dénommé « le Contrat des Consultants ») et conformément à certains contrats commerciaux (ci-après dénommés « contrats commerciaux ») prévus à l'annexe N° 6 du Contrat des Consultants, entre diverses sociétés et fournisseurs du Royaume-Uni (ci-après dénommés « les Fournisseurs ») et soit la GOFI ou Abu Zaabal Fertilizer and Chemical Company (ci-après dénommée « AZFC »); ces contrats commerciaux étant susceptibles de bénéficier d'un financement conformément à l'Accord de prêt en date du 10 mai 1982 au montant de 12 700 000 (douze millions sept cent mille) livres sterling (ci-après dénommé « L'Accord de prêt commercial ») entre Morgan Grenfell and Co. Limited (ci-après dénommée « la Banque d'affaires ») et l'AZFC; et
- b) Pour le paiement de certains frais et commissions payables aux agents de la Couronne pour les gouvernements et administrations d'outre-mer (ci-après dénommés « les Agents de la Couronne »), ces frais et commissions ne devant pas dépasser la somme de 14 600 (quatorze mille six cents) livres sterling.

¹ Entré en vigueur le 16 novembre 1982, date de la note de réponse, conformément aux dispositions desdites notes.

Le Gouvernement de l'Égypte avancera les fonds provenant du prêt (à l'exception de ceux qui seront affectés conformément au sous-paragraphe *b* ci-dessus) à l'AZFC sur une période ne dépassant pas trois ans aux conditions qui seront convenues entre le Gouvernement de l'Égypte et l'AZFC, ces conditions devant être communiquées au Gouvernement du Royaume-Uni dans les trois mois suivant le présent échange de notes.

2. Le Gouvernement du Royaume-Uni appliquera les dispositions et procédures décrites dans les paragraphes suivants de la présente note pour tout ce qui concerne les actes à accomplir par lui ou en son nom. Le Gouvernement égyptien adoptera lesdites dispositions et procédures pour tout ce qui concerne les actes à accomplir par lui ou en son nom.

3. Sous réserve du paragraphe 10 de la présente note, les tirages sur le prêt pour un montant total ne devant pas dépasser sept millions trois cent mille livres sterling seront affectés aux paiements des Consultants et des Fournisseurs, lesquels paiements seront dus et payables comme suit :

- | | |
|---|---|
| i) Lors de l'entrée en vigueur du prêt (n° 1) Royaume-Uni/Égypte 1982 et lorsque les conditions prévues à l'article 32 du Contrat des consultants auront été remplies (compte non tenu de toute obligation prévue à l'Accord de prêt commercial prévoyant que le paiement faisant l'objet du présent sous-paragraphe ait été effectué). | Acompte de 20 p. 100 du prix forfaitaire prévu au Contrat des Consultants. |
| ii) A mesure que les paiements viennent à échéance conformément aux articles 6.3, 6.4, 6.5, 6.6, 6.7 et 6.8 du Contrat des Consultants. | Quarante-trois cent-vingtièmes (35.8333 %) de chacun des paiements dus. |
| iii) Lors de l'entrée en vigueur des Contrats commerciaux conformément aux termes de ces derniers. | Acompte ne dépassant pas 20 p. 100 du coût total des biens et services du Royaume-Uni suivi de quarante-trois cent-vingtièmes (35.8333 %) de chacun des paiements dus pour la fourniture de biens et services du Royaume-Uni. |

4. Pour que la présente note entre en vigueur, les conditions suivantes devront avoir été remplies :

i) L'ouverture par le Gouvernement égyptien, par la voie d'une demande conforme au modèle de l'Annexe A de la présente note, d'un compte spécial (ci-après dénommé « le Compte ») auprès des Agents de la Couronne. Le compte sera tenu conformément aux instructions contenues dans ladite demande.

ii) La remise par le Gouvernement égyptien au Gouvernement du Royaume-Uni, d'une copie des instructions que le Gouvernement égyptien aura données aux Agents de la Couronne conformément aux dispositions du paragraphe 4 *i* de la présente note.

iii) Les Agents de la Couronne, agissant au nom du Gouvernement égyptien, communiqueront immédiatement au Gouvernement du Royaume-Uni les noms des responsables dûment habilités à signer, au nom du Gouvernement égyptien, les demandes de tirage sous la forme figurant à l'Annexe B de la présente note; ils fourniront également en double exemplaire un spécimen de la signature de chaque responsable.

iv) Les Agents de la Couronne, agissant au nom du Gouvernement égyptien, obtiendront de la Banque d'affaires un certificat attestant que toutes les conditions prévues à l'Accord de prêt commercial pour les débours ont été remplies.

5. Les conditions suivantes devront avoir été remplies avant tout paiement prévu au Contrat des Consultants :

i) Un exemplaire du Contrat des Consultants aura été remis aux Agents de la Couronne agissant au nom du Gouvernement égyptien.

ii) Le Gouvernement égyptien se sera assuré qu'une lettre, sous la forme prévue à l'Annexe E (I) de la présente note, aura été adressée par la GOFI à la Banque d'affaires.

6. Les conditions suivantes devront avoir été remplies avant tout paiement prévu à un Contrat commercial :

i) Les Agents de la Couronne, agissant au nom du Gouvernement égyptien, se muniront d'un exemplaire du Contrat commercial pertinent.

ii) Les Agents de la Couronne, agissant au nom du Gouvernement égyptien, se muniront de deux copies d'un certificat de contrat sous la forme prévue à l'Annexe C ou, suivant le cas, à l'Annexe C (Produits chimiques) de la présente note.

iii) A ses frais, le Fournisseur remettra à l'AZFC ou, selon le cas, à la GOFI, une garantie bancaire pour couvrir toutes sommes qui, en vertu des termes du Contrat commercial pertinent, doivent être payées avant l'expédition des marchandises ou la fourniture des services pour lesquels ces sommes constituent le paiement. Le Fournisseur remettra aux Agents de la Couronne un exemplaire de la garantie ainsi que tous autres documents que les Agents seront justifiés à réclamer.

iv) Le Gouvernement égyptien s'assurera qu'une lettre sous la forme prévue à l'Annexe E (II) de la présente note aura été expédiée par la GOFI ou l'AZFC, selon le cas, à la Banque d'affaires relativement aux principaux contrats (tels que définis à l'Accord de prêt commercial); il s'assurera également qu'une lettre sous la forme prévue à l'Annexe E (III) de la présente note aura été expédiée par la GOFI ou l'AZFC, selon le cas, à l'émetteur de la garantie donnée en vertu du paragraphe 6 iii) de la présente note relativement aux contrats mineurs (tels que définis à l'Accord de prêt commercial).

v) Les Agents de la Couronne, agissant au nom du Gouvernement égyptien, auront notifié le Consultant dans quelle mesure le Contrat commercial considéré remplit les conditions requises pour que des versements puissent être effectués à cette fin pour prélèvement sur le prêt.

7. Pour assurer le règlement en sterling des frais et commissions payables au Royaume-Uni aux Agents de la Couronne en règlement de services rendus au Gouvernement égyptien relativement au Prêt, les Agents de la Couronne débiteront le Compte jusqu'à la limite de 14 600 (quatorze mille six cents) livres sterling et informeront le Gouvernement égyptien des montants débités.

8. Dans la mesure où les Agents de la Couronne, agissant au nom du Gouvernement égyptien, acceptent :

i) Une demande de paiement de la part des Consultants ou des Fournisseurs, conformément au paragraphe 3 de la présente note; ou

ii) Le remboursement de frais encourus par le Gouvernement égyptien en vertu du paragraphe 7 de la présente note,

le Gouvernement du Royaume-Uni, dès que les Agents de la Couronne, agissant au nom du Gouvernement égyptien, lui auront fait tenir une demande établie selon le modèle de l'Annexe B de la présente note, sera tenu de virer au Compte les sommes en sterling nécessaires et chacun de ces virements constituera un tirage sur le Prêt.

9. Les prélèvements sur le Compte seront effectués sur réception par les Agents de la Couronne d'un certificat de paiement du Royaume-Uni selon le modèle de l'Annexe B de la présente note, ainsi que de tous autres documents que les Agents de la Couronne seront justifiés à réclamer.

10. Sauf si le Gouvernement du Royaume-Uni accepte qu'il en soit autrement et uniquement dans la mesure qu'il aura fixée, les tirages sur le Prêt ne peuvent être utilisés que conformément aux conditions énoncées au paragraphe 3 de la présente note ainsi qu'aux dispositions des paragraphes 4 à 9 (inclusivement) de la présente note.

11. Dans la mesure où les Agents de la Couronne, agissant au nom du Gouvernement du Royaume-Uni, reçoivent des fonds en vertu de l'Annexe E (I), E (II) et E (III) de la présente note, ces Agents versent ces fonds au Compte. Si dans le mois qui suit le versement des fonds au Compte les Consultants ou le Fournisseur intéressé peuvent prouver, à la satisfaction du Gouvernement du Royaume-Uni, que la réclamation de l'acompte de garantie était injustifiée, ces fonds sont alors remboursés aux Consultants ou, selon le cas, au Fournisseur intéressé, avec la certification du Gouvernement du Royaume-Uni aux Agents de la Couronne.

12. Sauf si le Gouvernement du Royaume-Uni accepte qu'il en soit autrement, les versements au Compte ne seront pas effectués après le 30 septembre 1985.

13. Si les sommes prélevées sur le Compte sont par la suite remboursées à l'AZFC, à la GOFI ou au Gouvernement égyptien soit par les Consultants, des Fournisseurs ou un accréditeur, le Gouvernement égyptien versera au Compte l'équivalent en sterling.

14. Tout reliquat restant au Compte pendant une période de six mois ou plus est versé au Gouvernement du Royaume-Uni.

15. Le Gouvernement égyptien assure l'apport de capitaux qui peuvent être nécessaires, en supplément à ceux du Prêt, pour compléter le projet.

16. Au cas où des biens et services en provenance du Royaume-Uni devant être livrés en vertu du Contrat des Consultants ou des Contrats commerciaux ne seraient pas fournis, le Gouvernement du Royaume-Uni sera autorisé à recouvrer immédiatement du Gouvernement égyptien toute somme provenant du Prêt, utilisée pour le paiement des biens et services non livrés.

17. Le Gouvernement égyptien fera tout pour s'assurer que l'AZFC satisfasse en temps opportun à ses obligations relatives au projet et permette aux fonctionnaires et autres serviteurs ou agents du Gouvernement du Royaume-Uni de visiter les chantiers pour lesquels toute portion du Prêt est allouée, en leur fournissant toutes informations dont ils pourraient avoir besoin concernant le projet, son degré d'avancement et son financement.

18. Le Gouvernement égyptien remboursera au Gouvernement du Royaume-Uni, en livres sterling à Londres, la somme totale empruntée au moyen du Prêt. Les sommes correspondant aux montants remboursés au Gouvernement égyptien à titre de paiement d'un ou des prêts accordés conformément à la deuxième phrase du premier paragraphe de la présente note seront immédiatement remboursés au Gouvernement du Royaume-Uni; de plus, le Gouvernement égyptien effectuera les remboursements propres à assurer que le montant total remboursé au Gouvernement du Royaume-Uni pas plus tard qu'à chacune des dates indiquées ci-dessous ne soit pas inférieur à la somme cumulative des montants dus aux dates ou avant les dates indiquées ci-dessous.

Echéances

16 mai 1990 et le 16 novembre et le 16 mai de chacune des années suivantes	
jusqu'au 16 mai 2007.....	£203 200
16 novembre 2007	£202 600

Nonobstant ces dispositions, le Gouvernement égyptien aura à toute date antérieure la faculté de rembourser au Gouvernement du Royaume-Uni, en livres sterling à Londres, toute fraction du Prêt qui resterait due.

19. Au moins trois mois avant l'échéance du premier versement prévu conformément aux dispositions du paragraphe 18 de la présente note, le Gouvernement égyptien informera le Gouvernement du Royaume-Uni du nom et de l'adresse de l'agent londonien par l'intermédiaire duquel les remboursements seront effectués. Simultanément, un ordre permanent sera donné à l'agent d'effectuer le paiement des montants en livres sterling aux dates indiquées au paragraphe 18 de la présente note; une copie de cet ordre devra être transmise au Gouvernement du Royaume-Uni.

20. Le Prêt ne sera pas utilisé pour le paiement de toutes taxes, impôts, droits de douanes ou d'importation imposés directement ou indirectement par le Gouvernement égyptien sur les biens et services du Royaume-Uni.

21. Les biens seront expédiés et assurés conformément aux pratiques normales de libre concurrence commerciale.

22. Si les propositions qui précèdent rencontrent l'agrément du Gouvernement égyptien, je propose que la présente note et ses Annexes ainsi que la réponse confirmative de Votre Excellence constituent, entre le Gouvernement égyptien et le Gouvernement du Royaume-Uni, un accord qui entrera en vigueur à la date de ladite réponse et que cet Accord soit dénommé « Prêt Royaume-Uni/Egypte (n° 1) 1982 ».

Je saisis cette occasion, etc.

M. S. WEIR

ANNEXE A

GOUVERNEMENT DE LA RÉPUBLIQUE ARABE D'ÉGYPTE

Destinataire : Agents de la Couronne pour les Gouvernements
et les administrations d'outre-mer,
4 Millbank,
Londres, SW1P 3JD

Messieurs,

Prêt Royaume-Uni/Egypte (n° 1) 1982

1. Je confirme votre désignation en qualité d'Agents du Gouvernement égyptien (ci-après dénommé « le Gouvernement ») en ce qui concerne l'administration au Royaume-Uni du Prêt mentionné ci-dessus qui s'élève à un montant ne dépassant pas sept millions trois cent quatorze mille six cents livres sterling.

2. Je vous prie de la part du Gouvernement de bien vouloir ouvrir au nom de celui-ci un compte spécial intitulé Compte du Prêt Royaume-Uni/Egypte (n° 1) 1982 (ci-après dénommé « le Compte »).

3. Le Compte sera alimenté de temps à autre par le Gouvernement du Royaume-Uni dès réception de demandes établies suivant le modèle de l'Annexe B de l'Echange de notes entre le Gouvernement du Royaume-Uni et le Gouvernement égyptien du (dont vous trouverez ci-joint une copie) et que vous êtes autorisés à présenter au nom du Gouvernement. Tout tirage sur le Prêt, de même que tout solde existant au Compte, devront chaque fois suffire à couvrir les paiements à régler à même le Prêt conformément à l'Echange de notes. Il se peut que, par suite de remboursements mentionnés aux paragraphes 11 et 13 de l'Echange de notes, des versements provenant d'autres sources soient également effectués au Compte.

4. Des prélèvements sur le Compte ne seront opérés que lorsque des versements viendront à échéance en vertu des dispositions de l'Echange de notes et sous réserve des modalités et conditions décrites dans l'Echange de notes.

5. Vous adresserez au Gouvernement, à la fin de chaque mois, un relevé détaillé du Compte montrant les débits et les crédits.

6. Vous adresserez au Gouvernement du Royaume-Uni des spécimens de la signature des responsables des Agents de la Couronne autorisés à signer des demandes de tirage au nom du Gouvernement.

7. Vos frais et commissions en tant qu'agents chargés de l'administration de ce prêt seront portés au débit du Compte.

8. Copie de la présente lettre a été adressée au Gouvernement du Royaume-Uni.

Veuillez agréer, etc.

ANNEXE B

PRÊT ROYAUME-UNI/ÉGYPTÉ (n° 1) 1982 DEMANDE DE TIRAGE

Expéditeur : Agents de la Couronne pour les Gouvernements
et les administrations d'outre-mer,
4 Millbank,
Londres, SW1 3JD

DF n°

Messieurs,

Veuillez verser la somme de livres sterling au Compte du Prêt Royaume-Uni/
Egypte (n° 1) 1982 ouvert auprès des Agents de la Couronne.

Lorsqu'elle sera versée au Compte, cette somme constituera un tirage sur le Prêt. Le solde
actuellement disponible est de livres sterling.

Pour les Agents de la Couronne agissant
au nom du Gouvernement de la République arabe d'Egypte :

Montant des fonds approuvés : APD

Destinataire : Service financier,
Administration du développement outre-mer
Ministère du Commonwealth et des Affaires Etrangères
Eland House
Stag Place
Londres, SW1E 5DH

ANNEXE C

Réquisition :

Acceptation de l'APD :

CERTIFICAT DE CONTRAT(Pour les PRODUITS CHIMIQUES ET PRODUITS ASSIMILÉS
utiliser l'autre modèle de certificat)

Détails du Contrat

1. Date du Contrat 2. Numéro du Contrat
3. Description des biens ou des services à fournir à l'acheteur
Si plusieurs articles doivent être fournis, une liste détaillée doit être jointe au présent certificat.
4. Prix total à payer par l'acheteur [spécifier CAF (coût, assurance, fret), C et F (coût et fret)
ou FOB (franco à bord)] livres sterling.
Si des biens doivent être fournis, les sections suivantes doivent être remplies. Si le fournisseur est seulement un agent exportateur, le fabricant doit fournir les renseignements demandés.
5. Pourcentage estimatif de la valeur FOB des biens qui ne proviennent pas du Royaume-Uni mais
que le fournisseur achète directement à l'étranger, c'est-à-dire valeur des matières premières
ou d'éléments importés utilisés dans la fabrication en pourcentage de la valeur totale FOB.
 - a) Pourcentage de la valeur FOB
 - b) Description des articles et spécifications succinctes
6. Si des matières premières ou des éléments utilisés sont d'origine étrangère (par exemple, cuivre,
amiante, coton, pulpe de bois, etc.) mais ont été achetés au Royaume-Uni par le fournisseur
pour ce contrat :
 - a) Indiquez le pourcentage de la valeur FOB
 - b) Décrivez les articles et indiquez brièvement leurs caractéristiques*Si des services doivent être fournis, la section suivante doit également être remplie.*
7. Indiquez la valeur estimative de tout travail à faire ou des services à fournir dans le pays de
l'acheteur par :
 - a) Votre société (honoraires des ingénieurs chargés de l'aménagement du terrain, etc.)
.....
 - b) Le fournisseur local
8. Remarques éventuelles concernant les paragraphes 5, 6 ou 7 ci-dessus
9. Je déclare par la présente que je suis employé au Royaume-Uni par le fournisseur dont le nom
est indiqué ci-après et que je suis habilité à signer le présent certificat. Je m'engage à ce que,
dans l'exécution du contrat, le fournisseur ne fournisse aucun bien ni aucun service qui ne
soit d'origine britannique en dehors de ceux spécifiés aux paragraphes 5, 6, 7 et 8 ci-dessus.

Signature

Qualité

Nom et adresse du fournisseur

Date

NOTE: Aux fins de la présente déclaration, le Royaume-Uni comprend les îles Anglo-Normandes et l'île de Man.

Les fournisseurs doivent noter que les biens ne doivent pas être manufacturés tant que le gouvernement du Royaume-Uni n'aura pas notifié son acceptation.

RÉSERVÉ À L'ADMINISTRATION

Nom ou numéro du Projet

Montant engagé (en livres sterling)	Date d'enregistrement	Acceptations		Versements			
		Date	Paragraphes	Date	Montant	N° des autorisations de paiement	Paraphes
£							

ANNEXE C (PRODUITS CHIMIQUES)

Réquisition :

CERTIFICAT DE CONTRAT VALABLE EXCLUSIVEMENT POUR LES PRODUITS CHIMIQUES ET PRODUITS ASSIMILÉS

1. Date du Contrat N° du Contrat
Titre du projet (le cas échéant)

2.	Description des produits à fournir à l'acheteur (voir note A)	Prix (livres sterling)	Numéro de la position du tarif douanier du Royaume-Uni (voir note B)	Le produit en question est-il d'origine britannique? (Voir note C) Répondre par « oui » ou par « non »

Prix total (estimatif) à payer par l'acheteur en livres sterling

(Déclaration) Je déclare par la présente que je suis employé au Royaume-Uni par le fournisseur dont le nom est indiqué ci-après, que je suis habilité à signer le présent certificat et que les renseignements ci-dessus sont exacts.

Signature

Qualité

Nom et adresse du fournisseur

Date

NOTES :

A. La présente formule ne doit être utilisée que pour les produits chimiques et produits assimilés qui, pour la plupart, figurent aux sous-titres pertinents des chapitres 15, 25, 28 à 35 et 37 à 40 du Tarif douanier du Royaume-Uni.

B. Voir :

- i) *Her Majesty's Customs and Excise Tariff* (Tarif douanier et répertoire des droits de consommation du Royaume-Uni), H.M.S.O. (Imprimerie nationale britannique).
- ii) *Classification of Chemicals in Brussels Nomenclature* (Position des produits chimiques dans la nomenclature de Bruxelles), H.M.S.O.*

* A la fin de 1981, la « Classification of Chemicals in Brussels Nomenclature » sera remplacée par « l'Eurorépertoire de la CEE » comportant les nouvelles désignations de plus de 16 000 produits chimiques ainsi que leur classification dans les tarifs douaniers de la CEE et du Royaume-Uni.

- C. i) Un produit est considéré comme étant « d'origine britannique » s'il est fabriqué soit entièrement à partir de matières premières provenant initialement du Royaume-Uni, soit exclusivement ou partiellement à partir de matières importées par l'un des procédés conférant l'origine de la Communauté économique européenne.
- ii) Les procédés conférant l'origine de la CEE sont décrits à l'Annexe B, section I de « Préférences de la CEE — Règles d'origine », Her Majesty's Customs and Excise (Tarif douanier et répertoire des droits de consommation du Royaume-Uni), qui peut être consulté au Bureau des Agents de la Couronne, FN4 Branch, St Nicholas House, St Nicholas Road, Sutton, Surrey. Des exemplaires des Règles sont disponibles au Bureau des douanes, ou au bureau d'un percepteur des droits de douane et d'excise au Royaume-Uni, ou des Droits et Excise de Sa Majesté, Kings Beam House, 31-41 Mark Lane, Londres, EC3R 7HE.
- iii) Aux fins de la présente déclaration, toutes les références à l'origine CEE figurant dans la publication mentionnée ci-dessus signifient origine britannique seulement.
- iv) Si aucun procédé conférant l'origine n'est mentionné en regard de la matière en question, il convient de consulter les Agents de la Couronne, FN4 Branch, St Nicholas House, St Nicholas Road, Sutton, Surrey, SU1 1EL.
- D. Aux fins de la présente déclaration, le Royaume-Uni comprend les îles Anglo-Normandes et l'île de Man.

ANNEXE D

N° de réquisition des Agents de la Couronne :

Référence du Contrat de fournitures :

Je certifie que :

i) Les paiements indiqués dans les factures énumérées ci-après, qui sont jointes (ou dont les copies sont jointes) au présent certificat de paiement, sont exigibles et doivent être effectués au titre de l'Article du Contrat n° passé entre et concernant des biens et services conformément à la déclaration figurant à l'Annexe C.

A. Facture N°	B. Valeur	C. Montant figurant à B dû en vertu du Prêt Royaume-Uni/Egypte (N° 1) 1982	D. Brève description des biens, travaux et services
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- ii) S'il y a lieu, les documents suivants doivent être fournis :
- a) Connaissements
- b) Notes de transport
- c) Certificats d'assurance
- d) Certificats d'inspection
- e) Caution bancaire
- f) Calculs d'augmentation des prix
- g) Certificat d'acceptation provisoire de la GOFI
- iii) Je suis habilité à signer le présent certificat au nom de :
- Signature :
- Qualité :
- Pour et au nom de :
- Date :

ANNEXE E (I)

Destinataire : Morgan Grenfell & Co. Limited,
23 Great Winchester Street,
Londres, EC2P 2AX

(Date)

*Accord de Prêt entre Abu Zaabal Fertilizer & Chemical Company
et vous-mêmes daté du 10 mai 1982 (« l'Accord de Prêt »)*

Attendu que conformément à la Clause 6.2 du Contrat de fournitures en date du 11^e jour de février 1982 conclu entre nous-mêmes et la Seltrust Engineering Limited, vous nous avez fourni une garantie d'acompte et quoique nous vous ayions précédemment donné instruction par notre lettre du 1982 (dont copie est jointe) selon le modèle de l'Annexe G (II) de l'Accord de Prêt, pour que tous les paiements venant périodiquement à échéance et devant nous être effectués par vous en vertu de ladite garantie soient retenus par vous (pour être traités conformément à la Clause 9.1 de l'Accord de Prêt), nous vous donnons maintenant instruction pour que toutes les sommes d'argent soient versées aux Agents de la Couronne pour les Gouvernements et Administrations d'outre-mer.

Veillez agréer, etc.

Pour et au nom de :
The General Organization for Industrialization :

ANNEXE E (II)

Destinataire : Morgan Grenfell & Co. Limited,
23 Great Winchester Street,
Londres, EC2P 2AX

(Date)

i) Accord de Prêt entre Abu Zaabal Fertilizer & Chemical Company et vous-mêmes du 10 mai 1982 (« l'Accord de Prêt »).

ii) Contrat de fournitures entre nous-mêmes et (le Contracteur) du jour de 198 ... (« le Contrat de fournitures »).

iii) Garantie à nous-mêmes émise par (nom de l'émetteur de la garantie) de (adresse de l'émetteur de la garantie) [« la Banque garante »].

Alors que conformément à la Clause du Contrat de fournitures, la Banque garante nous a fourni une garantie d'acompte et quoique nous vous ayions précédemment donné instruction par notre lettre du 198 .. (dont copie est jointe) selon le modèle de l'Annexe G (I) de l'Accord de Prêt, pour que tous les paiements venant périodiquement à échéance et devant nous être effectués par la Banque garante en vertu de ladite garantie soient retenus par vous (pour être traités conformément à la Clause 9.1 de l'Accord de Prêt), nous vous donnons maintenant instruction pour que toutes les sommes d'argent soient versées aux Agents de la Couronne pour les Gouvernements et Administrations d'outre-mer.

Veillez agréer, etc.

Pour et au nom de :
* The General Organization for Industrialization
* The Abu Zaabal Fertilizer & Chemical Company

* Rayer les mentions inutiles.

ANNEXE E (III)

Destinataire : Emetteur d'une garantie relative à un contrat mineur (tel que défini dans l'Accord de Prêt commercial) et conclu en vertu du paragraphe 6 (III) du Prêt Royaume-Uni/Egypte (N° 1) 1982.

(Adresse)

(Date)

Accord entre le Gouvernement du Royaume-Uni et le Gouvernement égyptien dénommé Prêt Royaume-Uni/Egypte (N° 1) 1982

Etant donné que conformément à la Clause du Contrat de fourniture du jour de 198 . . . conclu entre nous-mêmes et (le Contracteur) [* le Contracteur *], vous nous avez fourni une garantie d'acompte pour la bonne exécution et l'observation des obligations du Contracteur résultant dudit Contrat de fournitures, nous vous donnons par les présentes, instruction irrévocable pour que tous les paiements venant périodiquement à échéance et devant nous être effectués par vous en vertu de ladite garantie soient versés aux Agents de la Couronne pour les Gouvernements et Administrations d'outre-mer dont le reçu constituera une décharge valable, *pro tanto*, de vos obligations en vertu de ladite garantie.

Pour et au nom de :

- * The General Organization for Industrialization
- * The Abu Zaabal Fertilizer & Chemical Company

* Rayer les mentions inutiles.

II

*Le Ministre de l'investissement et de la coopération internationale
d'Egypte à l'Administration de Sa Majesté au Caire*

MINISTÈRE DE L'INVESTISSEMENT ET DE LA COOPÉRATION INTERNATIONALE
LE CAIRE

Le 16 novembre 1982

Excellence,

J'ai l'honneur d'accuser réception de votre note en date du 16 novembre 1982 ainsi rédigée :

[Voir note I]

J'ai l'honneur de vous confirmer que les propositions qui précèdent sont acceptables au Gouvernement de la République arabe d'Egypte et que votre note ainsi que cette réponse constituent un accord entre nos deux Gouvernements en cette matière qui entrera en vigueur ce jour et qui sera dénommé « Prêt Royaume-Uni/Egypte (n° 1) 1982 ».

Je saisis cette occasion, etc.

WAGIH SHINDY

No. 23320

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
TRINIDAD AND TOBAGO**

**Convention for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income.
Signed at Port of Spain on 31 December 1982**

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 11 April 1985.

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
TRINITÉ-ET-TOBAGO**

Convention tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu. Signée à Port of Spain le 31 décembre 1982

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 11 avril 1985.

[TRADUCTION — TRANSLATION]

CONVENTION¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF TRINIDAD AND TOBAGO FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME

CONVENTION¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE TRINITÉ-ET-TOBAGO TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.²

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.²

¹ Came into force on 22 December 1983, the date of the last of the notifications by which the Contracting Parties informed each other of the completion of the required procedures, in accordance with article 28 (1).

² For the text of the Agreement, see *International Tax Agreements*, vol. IX, Supplement No. 42, No. 475 (United Nations publication, Sales No. E.84.XVI.4).

¹ Entrée en vigueur le 22 décembre 1983, date de la dernière des notifications par lesquelles les Parties contractantes se sont informées de l'accomplissement des procédures requises, conformément au paragraphe 1 de l'article 28.

² Pour le texte de l'Accord, voir *Recueil des Conventions fiscales internationales*, vol. IX, Supplément n° 42, n° 475 (publication des Nations Unies, numéro de vente F.84.XVI.4).

No. 23321

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
BRUNEI DARUSSALAM**

**Exchange of notes constituting an agreement concerning the
arrangements for a United Kingdom Force in Negara
Brunei Darussalam (with annex). Bandar Seri Begawan,
22 September 1983**

Authentic texts: English and Malay.

*Registered by the United Kingdom of Great Britain and Northern Ireland on
11 April 1985.*

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
BRUNÉI DARUSSALAM**

**Échange de notes constituant un accord concernant les
arrangements relatifs au stationnement de forces armées
du Royaume-Uni au Negara Brunéi Darussalam (avec
annexe). Bandar Seri Begawan, 22 septembre 1983**

Textes authentiques : anglais et malais.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
le 11 avril 1985.*

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND HIS HIGHNESS SIR MUDA HASSANAL BOLKIAH SULTAN AND YANG DI-PERTUAN OF NEGARA BRUNEI DARUSSALAM CONCERNING THE ARRANGEMENTS FOR A UNITED KINGDOM FORCE IN NEGARA BRUNEI DARUSSALAM

I

The Minister of State for Foreign and Commonwealth Affairs to His Highness Sir Muda Hassanal Bolkihah Sultan and Yang Di-Pertuan of Negara Brunei Darussalam

BRITISH HIGH COMMISSION
BANDAR SERI BEGAWAN, BRUNEI

22 September 1983

Your Highness

I have the honour to refer to the Treaty of Friendship and Co-operation between Her Majesty the Queen of the United Kingdom of Great Britain and Northern Ireland and His Highness Paduka Seri Baginda Sultan and Yang Di-Pertuan of Negara Brunei Darussalam, concluded at Bandar Seri Begawan on 7 January 1979;² to the provisions contained in the Exchange of Notes between the Government of the United Kingdom and Your Highness effected the same day concerning the Continued Provision of Assistance to the Armed Forces of Negara Brunei Darussalam by the United Kingdom and Training Facilities in Negara Brunei Darussalam for the Armed Forces of the United Kingdom; and to the discussions which have taken place between Your Highness and Her Majesty's Government concerning assistance to the Armed Forces of Negara Brunei Darussalam and the arrangements for a United Kingdom Force in Negara Brunei Darussalam. I have the honour to propose the following:

1. The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall permit the Armed Forces of the United Kingdom, its civilian component and dependants and authorised Service organisations to be stationed or present in Negara Brunei Darussalam upon such terms and conditions as are provided for in the Annex to this Note, and as may be agreed between the two Governments.

2. Supplementary arrangements between the appropriate administrative authorities of the two Governments may be made from time to time as required for the carrying out of the purposes of this Agreement.

If the foregoing is acceptable to Your Highness, I have the honour to propose that this Note and its Annex, together with Your Highness's reply to that effect, shall constitute an Agreement between our two Governments in this matter which shall enter into force on 1 January 1984.

¹ Came into force by the exchange of notes, with effect from 1 January 1984, in accordance with the provisions of the said notes.

² United Nations, *Treaty Series*, vol. 1404, p. 233.

Both this Note and the attached translation in the Malay language shall have equal validity.

I avail myself of this opportunity to renew to Your Highness the assurance of my highest consideration.

RICHARD LUCE

ANNEX

DEFINITIONS

1. For the purpose of this Annex:

(1) "British Forces in Negara Brunei Darussalam" means any contingent or detachment of any naval, land or air forces of the United Kingdom when stationed or present in Negara Brunei Darussalam with the consent of the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam but does not include loan personnel;

(2) "Civilian component" means the civilian personnel accompanying the British Forces in Negara Brunei Darussalam who are employed by departments or authorities of the Government of the United Kingdom which have functions relating to the Armed Forces of the United Kingdom or by an authorised service organisation accompanying the British Forces in Negara Brunei Darussalam and who are not nationals of, nor permanently resident in Negara Brunei Darussalam;

(3) "Dependant" means:

- (a) the spouse of a member of the British Forces in Negara Brunei Darussalam or civilian component;
- (b) any person wholly or mainly maintained by, or in the custody or charge of or who forms part of the family of, such member;
- (c) any other person (not being a national of or ordinarily resident in Negara Brunei Darussalam) who is in domestic employment in the household of such member;

(4) "British Authorities" means the departments, authorities and organisations of the Government of the United Kingdom having functions relating to the Armed Forces of the United Kingdom or to defence matters (including authorities of the Armed Forces of the United Kingdom) and persons authorised so to act for any of them;

(5) "United Kingdom Service Authorities" means the authorities of the United Kingdom empowered by the law of the United Kingdom to exercise command or jurisdiction over the British Forces in Negara Brunei Darussalam, civilian component and dependants;

(6) "Authorised Service organisations" means organisations designated pursuant to paragraph 3(2) of this Annex;

(7) "Loan personnel" means officers and other ranks for the time being provided by the United Kingdom to assist in the training and development of the Armed Forces of Negara Brunei Darussalam pursuant to other arrangements between the two Governments;

(8) "Garrison Commander" means the Senior British Officer in command of the British Forces in Negara Brunei Darussalam;

(9) "Service establishments" means land held or occupied by the British authorities for the purposes of the British Forces in Negara Brunei Darussalam;

(10) "Service installations" means any building, structure or other work whether or not on service establishments, occupied, used or constructed or adapted for use for the purpose of the British Forces in Negara Brunei Darussalam.

COMMAND AND COMPOSITION

2. The British Forces in Negara Brunei Darussalam shall remain for all purposes under United Kingdom command and control.

3. (1) The numbers, ranks, and composition of the British Forces in Negara Brunei Darussalam shall be determined by the Government of the United Kingdom in consultation with the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam in the light of the purposes to be served by those forces.

(2) The British Forces in Negara Brunei Darussalam may be accompanied by a civilian component and dependants and by such authorised service organisations operating under the general direction of the British Forces in Negara Brunei Darussalam as are designated by the United Kingdom Service Authorities as necessary for the welfare and recreational needs or military requirements of the British Forces in Negara Brunei Darussalam.

UNIFORM AND ARMS

4. Members of the British Forces in Negara Brunei Darussalam may wear the uniform and insignia of the United Kingdom Armed Forces or civilian clothes and may possess and carry arms when authorised to do so by the United Kingdom Service Authorities.

LAND, ACCOMMODATION AND FACILITIES

5. (1) The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall without any liability for payment, rent or cost to the Government of the United Kingdom make available for the British Forces in Negara Brunei Darussalam appropriate sites in Negara Brunei Darussalam for the stationing of such Forces and shall make available appropriate accommodation and facilities at such sites. The sites, accommodation and facilities in question shall be agreed between the two Governments.

(2) Subject to the provisions of sub-paragraph (5) of this paragraph, land and premises at present occupied by the British Forces in Negara Brunei Darussalam, or by authorised service organisations, and training areas and other facilities at present used by the British Forces in Negara Brunei Darussalam (in particular, those as described in Schedule I and attached maps), shall continue to be so occupied or used for the duration of this Agreement.

(3) The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall continue to permit the British Forces in Negara Brunei Darussalam to undertake training out of designated training areas subject to availability and in accordance with established clearance procedures.

(4) The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam agrees to afford the Government of the United Kingdom an adequate opportunity to comment before any development is authorised in the vicinity of service establishments and installations that would hamper their operation or endanger their security.

(5) The United Kingdom Service Authorities shall notify the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam immediately any land, premises, training areas or facilities referred to in sub-paragraphs (1) and (2) of this paragraph are no longer required for their occupation or use and shall, as soon as practicable thereafter vacate or surrender such land, premises, training areas or facilities.

(6) Upon the termination of the occupation of such land, premises, training areas or facilities by the British Forces in Negara Brunei Darussalam, the Government of the United Kingdom shall not be responsible for restoring such land or other immovable property to its original condition nor for making any payment in lieu of restoration. Buildings and other immovable structures erected by the British Forces in Negara Brunei Darussalam on such land shall be handed over to the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam as they stand without compensation. Such land or training areas used for live firing shall not be guaranteed free from live ordnance, but the Government of the United Kingdom will use its best endeavours to secure such freedom from live ordnance.

(7) In the event of a site occupied by the British Forces in Negara Brunei Darussalam being required by the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam and the site not being surplus to the requirements of the British Forces in Negara Brunei Darussalam the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall provide a suitable alternative site and, at the cost of the Government

of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam, provide facilities similar to those reverting to the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam, as agreed between the two Governments.

6. (1) The British Forces in Negara Brunei Darussalam may take such measures as they think necessary to ensure the security of service establishments and installations and of persons and property in them and of United Kingdom official information.

(2) Outside service establishments and installations the Authorities of Negara Brunei Darussalam shall take such measures as are necessary to ensure the security of members of the British Forces in Negara Brunei Darussalam, their civilian component and dependants and their property, and the security of United Kingdom property, including land, accommodation and facilities used by the British Forces in Negara Brunei Darussalam or authorised service organisations, and to ensure the security of United Kingdom official information.

(3) There shall be co-operation between the Authorities of Negara Brunei Darussalam and the British Authorities in taking such steps as may from time to time be necessary to ensure the security of sites, accommodations and facilities used by the British Forces in Negara Brunei Darussalam, authorised service organisations and British personnel and their property.

MOVABLE PROPERTY

7. Title to any property of the British Authorities brought into Negara Brunei Darussalam by or on behalf of the Government of the United Kingdom shall remain in the Government of the United Kingdom or other owner thereof. Such property, including official papers, shall be exempt from inspection, search and seizure and such property may be freely removed from Negara Brunei Darussalam.

EXEMPTIONS FOR FORCES, VESSELS, AIRCRAFT AND VEHICLES

8. (1) The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall grant to the British Forces in Negara Brunei Darussalam, and their vessels, aircraft and vehicles, freedom of movement in and over the territory and the territorial waters of Negara Brunei Darussalam. Such vessels may enter and use harbour and port facilities in accordance with normal international practice and port regulations. The movement in or over Negara Brunei Darussalam and the territorial waters of Negara Brunei Darussalam of such vessels, vehicles and aircraft belonging to, hired or chartered by the British Authorities shall be free of compulsory pilotage, harbour charges, and all dues or tolls except charges for specific services rendered at the request of the British Authorities. The Government of the United Kingdom undertakes to give to the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam as much notice as possible of any projected movement in or out of the country of men or equipment which by reason of their numbers or nature might give concern to the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam. A regular return of the strength of men, major weapons and vehicles and aircraft of the British Forces in Negara Brunei Darussalam shall be made by the Government of the United Kingdom to the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam.

(2) Vessels, vehicles and aircraft which are the property of the British Authorities or authorised service organisations shall be exempt from any form of registration, licensing, compulsory testing or taxation in respect of their use. Vehicles, vessels and aircraft which are the property of the British Authorities shall also be exempt from any form of compulsory insurance. For the purpose of this sub-paragraph a vessel or aircraft on hire or charter to the British Authorities and for the period of such hire or charter exclusively in their service shall be treated as being the property of the British Authorities.

(3) The Government of the United Kingdom shall have the right for military aircraft of the United Kingdom as well as aircraft hired or chartered by the British Authorities to use Brunei International Airport, including any facilities on or connected with the airfield, free of charge, with due regard to requirements of civil aviation at that airport.

TELECOMMUNICATIONS

9. (1) Subject to the prior concurrence of the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam, the Government of the United Kingdom may

use any radio frequencies, powers and band widths for radio services (including radar) in Negara Brunei Darussalam which are necessary for the operation of the British Forces in Negara Brunei Darussalam. All radio communications shall comply at all times with the provisions of the International Telecommunications Convention.¹

(2) The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall permit the British Forces in Negara Brunei Darussalam to operate, on their own facilities, a broadcasting service suitable for members of the British Forces in Negara Brunei Darussalam, its civilian component and dependants.

POSTAL SERVICES

10. (1) The British Forces in Negara Brunei Darussalam may operate, without restriction, by means of Forces Post Offices established within Negara Brunei Darussalam, full postal services to, from and within Negara Brunei Darussalam, for the use of the British Forces in Negara Brunei Darussalam, civilian component, dependants and authorised service organisations.

(2) All documents and articles, the property of the British Authorities, officially sealed and carried by properly identified courier shall be exempt from Customs or other inspection.

LOCAL PURCHASES

11. Subject to any wishes expressed by the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam, the Government of the United Kingdom and their contractors and authorised service organisations shall purchase locally goods and commodities which they require for the purposes of this Agreement if they are available at a suitable price and are of the standard required.

EMPLOYMENT OF LOCAL CIVILIANS

12. Subject to any wish expressed by the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam, the Government of the United Kingdom and their contractors and authorised service organisations shall employ such local labour as they may require, provided the labour is available and qualified to do the work. The pay and conditions of employment of such labour shall conform to those obtaining in good employment in the district in which the work is carried out, including those generally prevailing under Brunei law.

USE OF PUBLIC SERVICE FACILITIES

13. Subject to paragraph 8 of this Annex, whenever use is made by the British Forces in Negara Brunei Darussalam, authorised service organisations, civilian component and dependants of any public utilities, other services and facilities, airfields, ports, harbours, roads, highways, railways, bridges, viaducts, canals, lakes, rivers and streams in Negara Brunei Darussalam, the conditions in regard to the payment of dues or charges shall be comparable with those applicable from time to time to the Armed Forces of Negara Brunei Darussalam.

OBSERVANCE OF THE LAW OF NEGARA BRUNEI DARUSSALAM

14. (1) It shall be the duty of the British Forces in Negara Brunei Darussalam, civilian component, authorised service organisations and the members thereof and dependants to respect the law of Negara Brunei Darussalam and to abstain from any activity inconsistent with the spirit of this Agreement and, in particular, from any political activity in Negara Brunei Darussalam. It is also the duty of the United Kingdom Service Authorities to take measures to acquaint all personnel and civilians to whom this Agreement relates of the duty referred to in this sub-paragraph.

(2) The Garrison Commander and the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam shall collaborate in the enforcement in Negara Brunei Darussalam of necessary health, quarantine and sanitation provisions.

JURISDICTION

15. (1) Subject to the provisions of this paragraph:

¹ United Nations, *Treaty Series*, vol. 1209, p. 32.

(a) The United Kingdom Service Authorities shall have the right to exercise within Negara Brunei Darussalam or on board any ship or aircraft of Negara Brunei Darussalam all criminal and disciplinary jurisdiction conferred on them by the law of the United Kingdom over members of the British Forces in Negara Brunei Darussalam, their civilian component and dependants.

(b) The Authorities of Negara Brunei Darussalam shall have jurisdiction over members of the British Forces in Negara Brunei Darussalam and civilian component and dependants in respect of offences committed in Negara Brunei Darussalam and punishable by the law of Negara Brunei Darussalam.

(2) Where both the Authorities of Negara Brunei Darussalam and the United Kingdom Service Authorities have the right to exercise jurisdiction, the United Kingdom Service Authorities shall have the primary right to exercise jurisdiction if

(a) the offence is an offence against the property or security of the United Kingdom or against the property or person of another member of the British Forces in Negara Brunei Darussalam or civilian component or a dependant, or

(b) the offence arises out of an act or omission done in the course of official duty.

In any other case the Authorities of Negara Brunei Darussalam shall have the primary right to exercise jurisdiction. The authorities of the State having the primary right shall give sympathetic consideration to a request from the authorities of the other State for a waiver of its right in cases where that other State considers such waiver to be of particular importance or in cases of minor offences where the Authorities of Negara Brunei Darussalam have the primary right but where the United Kingdom Service Authorities can impose a suitable punishment by disciplinary action without recourse to a court. If the State having the primary right does not exercise jurisdiction, it shall notify the authorities of the other State as soon as possible.

(3) (a) The Authorities of Negara Brunei Darussalam and the United Kingdom Service Authorities shall assist each other in the arrest of members of the British Forces in Negara Brunei Darussalam or its civilian component or dependants in the territory of Negara Brunei Darussalam for the purpose of handing them over to the authority which is to exercise jurisdiction in accordance with the above provisions.

(b) The Authorities of Negara Brunei Darussalam shall notify the Garrison Commander promptly of the arrest of any member of the British Forces in Negara Brunei Darussalam or civilian component or a dependant.

(c) If the Authorities of Negara Brunei Darussalam are to exercise jurisdiction over a member of the British Forces in Negara Brunei Darussalam or civilian component or a dependant, the United Kingdom Service Authorities shall have the right to take custody of him until he is brought to trial by the Authorities of Negara Brunei Darussalam; and the United Kingdom Service Authorities shall present him to those Courts for investigatory proceedings and trial when required.

(4) (a) The Authorities of Negara Brunei Darussalam and the United Kingdom Service Authorities shall assist each other in the investigation and obtaining of evidence in relation to offences.

(b) The Authorities of Negara Brunei Darussalam and of the United Kingdom shall notify each other of the disposition of all cases in which both the Authorities of Negara Brunei Darussalam and the United Kingdom Service Authorities have the right to exercise jurisdiction.

(5) Where an accused has been tried in accordance with the provisions of this paragraph by the United Kingdom Service Authorities or the Authorities of Negara Brunei Darussalam and has been convicted or acquitted, which expression includes a charge being dismissed by the Garrison Commander or other appropriate authority of the accused after investigation, he may not be tried again for the same offence or in respect of the same circumstances within Negara Brunei Darussalam by either the United Kingdom Service Authorities or the Authorities of Negara Brunei Darussalam.

This sub-paragraph shall not prevent the United Kingdom Service Authorities from trying a member of the British Forces in Negara Brunei Darussalam for any violation of rules of discipline, arising from an act or omission which constituted an offence for which he was tried by the Authorities of Negara Brunei Darussalam.

(6) Whenever a member of the British Forces in Negara Brunei Darussalam or civilian component or a dependant is prosecuted under the jurisdiction of the Authorities of Negara Brunei Darussalam he shall be entitled:

- (a) to a prompt and speedy trial;
- (b) to be informed a reasonable time in advance of trial of the specific charge or charges made against him;
- (c) to be confronted with the witnesses against him;
- (d) to have compulsory process for obtaining witnesses in his favour, if they are within the jurisdiction of Negara Brunei Darussalam;
- (e) to have legal representation of his own choice for his defence, or to have free or assisted legal representation under the conditions prevailing for the time being in Negara Brunei Darussalam;
- (f) if he considers it necessary, to have the services of a competent interpreter; and
- (g) to communicate with a representative of the Government of the United Kingdom and to have a representative of that Government present at his trial.

CLAIMS

16. (1) The Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam and the Government of the United Kingdom each waive all their claims against the other

- (a) for damage (including loss of use) to property in Negara Brunei Darussalam belonging to, hired or chartered by either of them if such damage was caused by an act or omission of a member of the Armed Forces or other officer or servant of the other Party to this Agreement and arose out of and in the course of his employment as such, or if such damage arose from the use of any vehicle, vessel or aircraft belonging to, hired or chartered by the other Party to this Agreement and being used for official purposes in Negara Brunei Darussalam;
- (b) for injury or death suffered by a member of its Armed Forces while such member was engaged in the performance of official duties.

(2) Claims (other than contractual claims) in respect of the acts or omissions of a member of the British Forces in Negara Brunei Darussalam or civilian component or other officer or servant of the Government of the United Kingdom and which arose out of and in the course of his employment as such in Negara Brunei Darussalam other than claims waived by sub-paragraph (1)(a) of this paragraph, shall be expeditiously investigated by the British Authorities and settled where liability in accordance with the law of Negara Brunei Darussalam is established; provided that if such a claim arises conjointly out of an act or omission of a member of the British Forces in Negara Brunei Darussalam or civilian component or other officer or servant of the Government of the United Kingdom and of an act or omission of a member of the armed services or other officer or servant of the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam done in the course of their employment as such, the two Governments shall after consultation share equally the cost of settling the claim including all expenses connected therewith.

(3) A member of the British Forces in Negara Brunei Darussalam or civilian component or other officer or servant of the Government of the United Kingdom shall be held indemnified by the Government of the United Kingdom or the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam in terms of paragraph 16(2) in respect of a claim to which this paragraph relates or which otherwise arises out of the performance of his official duty.

(4) A member of the British Forces in Negara Brunei Darussalam shall not, in consequence of any civil proceedings in Negara Brunei Darussalam, be taken out of service by any judgement or order of a court of Negara Brunei Darussalam and execution of such judgement or order shall not issue against his person, pay, arms, ammunition, equipment or clothing.

(5) In sub-paragraphs (2) and (3) of this paragraph "civilian component" shall not include civilian personnel employed by an authorised service organisation.

(6) The two Governments shall co-operate in the procurement of evidence for the examination and disposal of claims in which they are concerned.

TAXATION

17. (1) The presence in Negara Brunei Darussalam of members of the British Forces or civilian component shall not be regarded as constituting residence or domicile in Negara Brunei Darussalam for the purpose of determining the incidence of income tax which depends on residence or domicile.

(2) Members of the British Forces in Negara Brunei Darussalam and civilian component shall be exempt from income tax by the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam on their pay, allowances and other emoluments and benefits (whether in cash or in kind) paid to them as such members and shall also be exempt from any other form of direct taxation.

(3) Authorised service organisations shall be exempt from taxation in Negara Brunei Darussalam on any tangible moveable property the presence of which in Negara Brunei Darussalam is due solely to their temporary presence there. This paragraph shall apply to taxation on such property whether levied in respect of its ownership, possession, use or otherwise.

(4) Authorised service organisations shall be exempt in Negara Brunei Darussalam from taxes on income and profits and shall not be liable to the laws of Negara Brunei Darussalam governing the constitution, management, conduct and taxation of companies or other organisations as such.

18. The British Authorities, authorised service organisations and members of the British Forces in Negara Brunei Darussalam and civilian component shall not be required to make national insurance contributions or similar payments under the law of Negara Brunei Darussalam except in respect of persons ordinarily resident in Negara Brunei Darussalam in their employment.

IMPORTS AND EXPORTS

19. (1) Save as expressly provided to the contrary in this Annex, members of the British Forces in Negara Brunei Darussalam, the civilian component, and dependants shall be subject to the laws and regulations administered by the Customs Authorities of Negara Brunei Darussalam.

(2) Headquarters, units and establishments of the British Forces in Negara Brunei Darussalam and authorised service organisations may import free of duty without licence or other permit equipment, material, vehicles, provisions, supplies and other goods required by them or required for the personal use or consumption of members of those forces or civilian component or of dependants.

(3) A member of the British Forces in Negara Brunei Darussalam or civilian component may within six months of his first arrival or that of his spouse, whichever occurs later, import household and personal effects free of duty; dependants may import their personal effects free of duty within six months of arrival in Negara Brunei Darussalam; and a member of the British Forces in Negara Brunei Darussalam or civilian component may within six months of his arrival or that of his spouse import or purchase in Negara Brunei Darussalam free of duty a private motor vehicle for his personal use and that of his dependants.

(4) Goods imported or purchased under this paragraph shall not be disposed of within Negara Brunei Darussalam except to another person entitled to the like rights of import as are contained in these arrangements without the prior permission of the Government of His Highness the Sultan and Yang Di-Pertuan of Negara Brunei Darussalam. This permission will not normally be given unless duty is paid on the value of the goods at the date of disposal. They may, however, be freely exported without payment of duty.

(5) Headquarters, units and establishments of the British Forces in Negara Brunei Darussalam and authorised service organisations, may purchase, without the payment of excise or like tax, goods grown, produced or manufactured in Negara Brunei Darussalam.

(6) In this paragraph "duty" means customs duties, purchase tax, *ad valorem* registration fees and all duties and taxes payable on importation or exportation, except any duty which is a payment for services rendered.

20. (1) Remittances between Negara Brunei Darussalam and the United Kingdom or Hong Kong shall be freely permitted in respect of

- (a) Funds derived by members of the British Forces in Negara Brunei Darussalam and civilian component from service or employment in connection with their official duties whether as members of the British Forces in Negara Brunei Darussalam or civilian component;
- (b) Official funds of the British Forces in Negara Brunei Darussalam and authorised service organisations; and
- (c) Funds derived by members of the British Forces in Negara Brunei Darussalam or civilian component or by authorised service organisations from sources outside Negara Brunei Darussalam.

(2) Remittances from Negara Brunei Darussalam to the United Kingdom or Hong Kong shall be freely permitted in respect of funds derived from the proceeds of sale of personal effects, furniture, motor vehicles and other property used by members of the British Forces in Negara Brunei Darussalam or civilian component while serving in Negara Brunei Darussalam which are disposed of in anticipation of departure from Negara Brunei Darussalam.

DRIVING LICENCES

21. The Authorities of Negara Brunei Darussalam shall accept as valid current United Kingdom or International Driving Licences or service driving permits issued to members of the British Forces in Negara Brunei Darussalam and civilian component, and current United Kingdom or International Driving Licences issued to dependants or shall issue, without payment or fee on production of such licences or permits, licences valid in Negara Brunei Darussalam without test.

ENTRY AND EXIT

22. Subject to compliance with the immigration formalities established by Negara Brunei Darussalam, and provided they are in possession of official identity cards or other documents of identity normally issued to them, members of a British Force shall be exempt from passport and visa regulations and immigration requirements on entering or leaving the territory of Negara Brunei Darussalam. They shall also be exempt from the regulations of Negara Brunei Darussalam on the registration and control of aliens, but shall not be considered as acquiring any right to permanent residence or domicile in the territory of Negara Brunei Darussalam. Members of a civilian component or dependants of such a force shall be similarly exempt provided they are in possession of valid passports and subject to mutual arrangements between the two Governments in respect of the regulations of Negara Brunei Darussalam on the regulation and control of aliens.

COMPULSORY SERVICE

23. Members of the British Forces in Negara Brunei Darussalam or civilian component or dependants shall not be liable to any law enacted in Negara Brunei Darussalam relating to liability for compulsory service of any kind.

SCHEDULE I

*Land, Premises, Training Areas and Facilities
Referred to in Paragraph 5(2) of this Annex*

1. The following camps and facilities shall continue to be occupied and used by the British Forces in Negara Brunei Darussalam:

Garrison headquarters—MEDECINA LINES

Battalion Camp —TUKER LINES

—NAAFI, Swimming Pool, Medical Centre, Signals Centre,
BFBS Building AAC Compound and Hangar

QGOs' Mess and WO Sgts' Mess

Gurkha Married Quarters

British Officers' Mess

British Officers' and Other Ranks' Married Quarters including children's schools

SITANG camp

2. The following training areas shall continue to be gazetted for use by the British Forces in Negara Brunei Darussalam, with allocation controlled by the Garrison Headquarters (see attached map):

TUTONG Range

AREA A

AREA B

AREA C

AREA D

AREA D (Labi)

3. *Non Gazetted Areas.* The British Forces in Negara Brunei Darussalam shall continue to have the right of access to other training areas (including Binturan range) in accordance with the prescribed bidding procedures through the Brunei Controlling Headquarters.

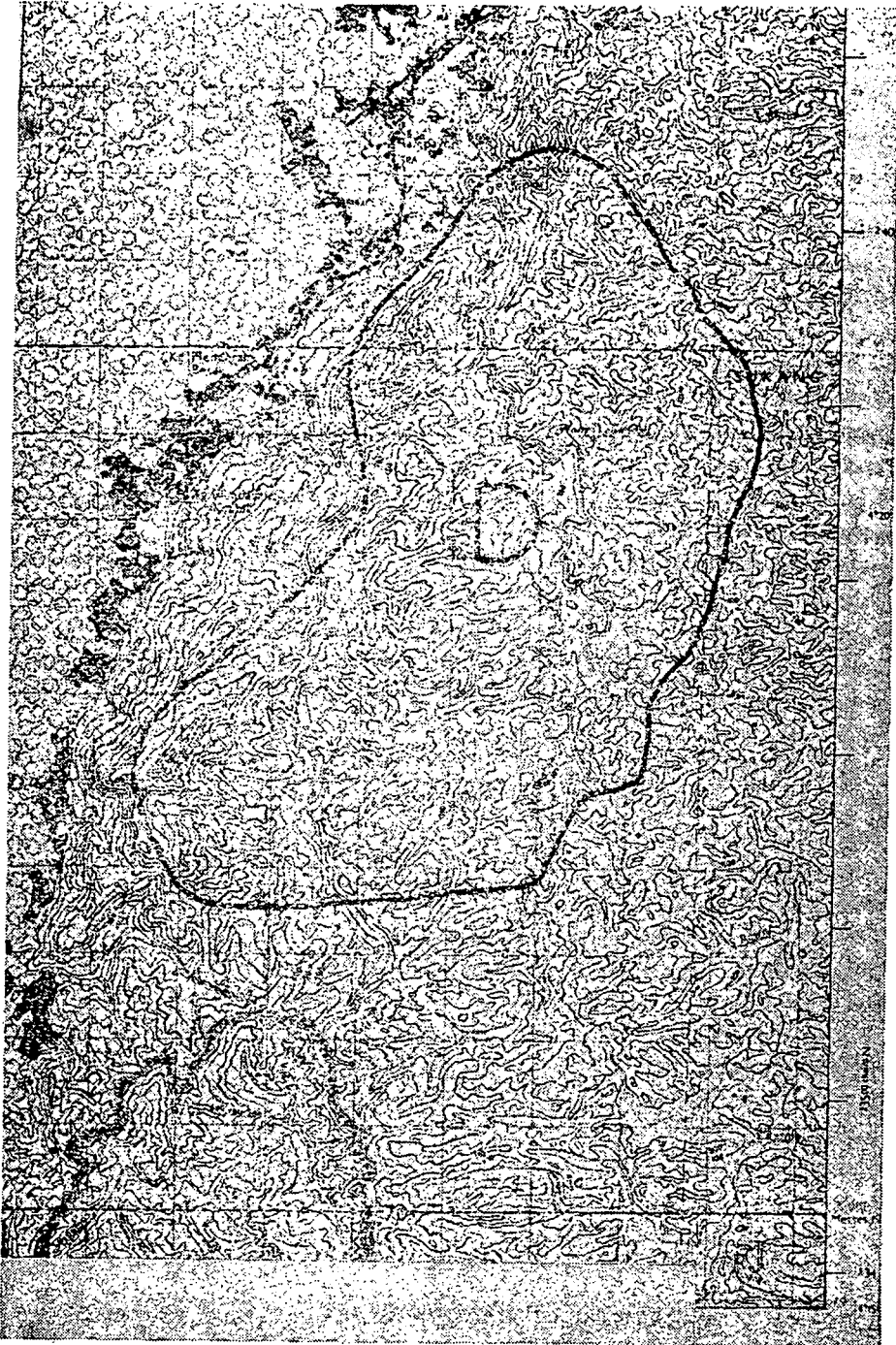


This map is not considered by either Government as an authority on the delimitation of international boundaries.

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Duli Yang Maha Mulia

Dengan penoh hormat dan ta'zim hamba Duli Tuan Patek merujok Perjanjian Persahabatan dan Kerjasama di-antara Duli Yang Maha Mulia Paduka Seri Baginda Queen bagi United Kingdom of Great Britain dan Northern Ireland dengan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam, yang telah di-persetujui di-Bandar Seri Begawan pada 7 Januari 1979; terhadap syarat2 yang terkandung dalam Pertukaran Nota2 di-antara Kerajaan United Kingdom dengan Duli Tuan Patek yang telah di-kuatkuasakan pada hari yang sama mengenai dengan Hal Mengadakan Bantuan Yang Berterusan kepada Angkatan2 Bersenjata Negara Brunei Darussalam oleh United Kingdom dan Kemudahan2 Latehan di-Negara Brunei Darussalam bagi Angkatan2 Bersenjata United Kingdom dan terhadap perbincangan2 yang telah di-adakan di-antara Duli Tuan Patek dengan Kerajaan Baginda Queen mengenai dengan bantuan kepada Angkatan2 Bersenjata Negara Brunei Darussalam dan susunan bagi suatu Angkatan Tentera United Kingdom di-Negara Brunei Darussalam. Hamba Duli Tuan Patek dengan penoh hormat dan ta'zim menhadangkan yang berikut:

1. Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam akan membenarkan Angkatan2 Bersenjata United Kingdom, bahagian awam-nya serta tanggungan2 dan pertubohan tentera yang dibenarkan untuk di-tempatkan atau berada di-Negara Brunei Darussalam mengikut syarat2 dan ketentuan2 yang tertentu sebagaimana yang di-persyaratkan di-dalam Lampiran kepada Nota ini, dan sebagaimana yang boleh di-persetujui di-antara kedua2 Kerajaan itu.

2. Susunan2 tambahan di-antara pihak2 berkuasa pentadbiran yang berkenaan dari kedua2 Kerajaan itu boleh di-buat dari masa ka-semasa sebagaimana yang di-kehendaki bagi menjalankan maksud Perjanjian ini.

Jika perkara2 yang tersebut di-atas di-perkenankan oleh Kebawah Duli Tuan Patek, maka hamba Duli Tuan Patek dengan penoh hormat dan ta'zim menhadangkan supaya Nota ini dan Lampiran-nya, bersama2 dengan jawapan Kebawah Duli Tun Patek pada mempersetujui-nya hendak-lah menjadi satu Perjanjian di-antara kedua2 Kerajaan kita dalam perkara ini yang akan di-kuatkuasakan pada 1 Januari 1984.

Kedua Nota ini dan terjemahan-nya dalam bahasa Melayu yang di-sertakan bersama ini hendak-lah sama2 sah di-pakai.

Hamba Duli Tuan Patek mengambil kesempatan ini untuk membaharui kepada Kebawah Duli Tuan Patek pengakuan terhadap penghormatan Hamba Duli Tuan Patek yang setinggi2-nya.

RICHARD LUCE

LAMPIRAN

TAFSIRAN2

1. Bagi maksud Lampiran ini:

(1) "Angkatan2 Tentera British di-Negara Brunei Darussalam" bererti mana2 kontingen, atau detachment dari mana2 angkatan2 laut, darat atau udara United Kingdom apabila di-tempatkan atau berada di-dalam Negara Brunei Darussalam dengan persetujuan Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam tetapi tidak termasuk Kakitangan Yang Di-pinjam;

(2) "Bahagian awam" bererti kakitangan awam yang menyertai Angkatan2 Tentera British di-Negara Brunei Darussalam yang di-ambil bekerja oleh jabatan2 atau Pihak2 Berkuasa Kerajaan

United Kingdom yang mempunyai tugas2 berkaitan dengan Angkatan2 Bersenjata United Kingdom itu atau oleh sa-buah pertubohan tentera yang di-benarkan yang menyertai Angkatan2 Tentera British di-Negara Brunei Darussalam dan yang bukan warganegara2 atau pun penduduk2 tetap Negara Brunei Darussalam.

(3) "Tanggongan" bererti:

- (a) isteri/suami bagi sa-saoring anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam;
- (b) mana2 orang yang pada keseluruhan atau khusus-nya di-tanggong oleh, atau dalam jagaan atau pemeliharaan atau yang menjadi bahagian keluarga bagi, anggota tersebut;
- (c) mana2 orang lain (yang bukan-nya saorang warganegara atau pada kebiasaan-nya menjadi penduduk Negara Brunei Darussalam) yang di-ambil bekerja untuk rumah dalam rumah anggota tersebut;

(4) "Pihak Berkuasa British" bererti jabatan2, Pihak2 Berkuasa dan pertubohan dari Kerajaan United Kingdom yang mempunyai tugas2 berkaitan dengan Angkatan2 Bersenjata United Kingdom itu atau terhadap perkara2 pertahanan (termasuk Pihak2 Berkuasa dari Angkatan2 Bersenjata United Kingdom) dan orang2 yang di-benarkan untuk bertindak sedemikian bagi sebarang dari mereka.

(5) "Pihak2 Berkuasa Tentera United Kingdom" bererti Pihak2 Berkuasa United Kingdom yang di-beri kuasa oleh undang2 United Kingdom untuk menjalankan pemerintahan atau bidang kuasa ka-atas Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam dan tanggongan2;

(6) "Pertubohan2 Tentera Yang Di-benarkan" bererti pertubohan2 yang di-sebutkan menurut perenggan 3(2) dari Lampiran ini;

(7) "kakitangan yang di-pinjam" bererti pegawai2 dan anggota2 yang berpangkat rendah yang buat sementara waktu di-adakan oleh United Kingdom untuk membantu dalam latihan dan perkembangan Angkatan2 Bersenjata Negara Brunei Darussalam menurut susunan2 lain di-antara kedua2 Kerajaan itu;

(8) "Pemerintah Garrison" bererti Pegawai Kanan British yang memerintah Angkatan2 Tentera British di-Negara Brunei Darussalam;

(9) "Perkarangan2 tentera" bererti tanah yang di-miliki atau di-diami oleh Pihak2 Berkuasa British bagi maksud2 Angkatan2 Tentera British di-Negara Brunei Darussalam;

(10) "Pemasangan2 tentera" bererti mana2 bangunan, binaan atau lain2 kerja samada atau tidak berada di-atas perkarangan2 tentera, yang di-diami, di-gunakan atau di-bena atau di-sesuaikan untuk kegunaan bagi maksud Angkatan2 Tentera British di-Negara Brunei Darussalam.

PEMERENTAHAN DAN PENYUSUNAN

2. Angkatan2 Tentera British di-Negara Brunei Darussalam bagi segala maksud tetap berada di-bawah pemerintahan dan kawalan United Kingdom.

3. (1) Bilangan2, pangkat2 dan penyusunan Angkatan2 Tentera British di-Negara Brunei Darussalam hendak-lah di-tentukan oleh Kerajaan United Kingdom sechara berunding dengan Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam mengikut tujuan2 yang akan di-penuhi oleh angkatan2 tentera itu.

(2) Angkatan2 Tentera British di-Negara Brunei Darussalam boleh di-iringi oleh suatu bahagian awam dan tanggongan2 dan oleh pertubohan2 tentera tertentu yang di-benarkan yang bergerak di-bawah arahan 'am Angkatan2 Tentera British di-Negara Brunei Darussalam sebagaimana yang di-tetapkan oleh Pihak2 Berkuasa Tentera United Kingdom sebagai perlu bagi kebajikan dan kehendak2 kerehatan atau keperluan2 tentera Angkatan2 Tentera British di-Negara Brunei Darussalam.

PAKAIAN SERAGAM DAN SENJATA2

4. Anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam boleh memakai pakaian seragam dan lenchana Angkatan2 Bersenjata United Kingdom atau pakaian2 preman dan

boleh memiliki dan membawa senjata2 apabila di-benarkan untuk berbuat sedemikian oleh Pihak2 Berkuasa Tentera United Kingdom.

TANAH, TEMPAT TINGGAL DAN KEMUDAHAN2

5. (1) Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam akan tanpa sebarang tanggungan bagi pembayaran, sewa atau belanja oleh Kerajaan United Kingdom mengadakan bagi Angkatan2 Tentera British di-Negara Brunei Darussalam tapak2 tanah yang sesuai di-Negara Brunei Darussalam bagi penempatan Angkatan2 Tentera tersebut dan akan mengadakan tempat tinggal yang sesuai dan kemudahan2 di-tapak2 tanah tersebut. Tapak2 tanah, tempat tinggal dan kemudahan2 tersebut akan di-persetujui di-antara kedua2 Kerajaan itu.

(2) Terta'alok kepada syarat dari perenggan kecil (5) dari perenggan ini, tanah dan bangunan2 yang ketika ini di-diami oleh Angkatan2 Tentera British di-Negara Brunei Darussalam, atau oleh pertubohan2 tentera yang di-benarkan, dan kawasan2 latehan dan lain2 kemudahan yang ketika ini di-gunakan oleh Angkatan2 Tentera British di-Negara Brunei Darussalam (khusus-nya, yang di-sebutkan dalam Jadual I dan peta yang di-kembarkan), akan terus di-diami atau di-gunakan sedemikian selama tempoh Perjanjian ini. Jika Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam menghendaki mana2 kawasan2 ini bagi keperluan-nya sendiri maka ia hendak-lah memberi notis yang menchukupi dan hendak-lah mengadakan kemudahan2 yang serupa di-tempat yang lain.

(3) Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam akan terus membenarkan Angkatan2 Tentera British di-Negara Brunei Darussalam untuk mengadakan latehan dari kawasan2 latehan yang di-tetapan terta'ajok kepada ada-nya kawasan2 itu dan menurut chara2 mendapatkan kebenarn yang di-tentukan.

(4) Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam bersetuju untuk memberi kepada Kerajaan United Kingdom satu peluang yang menchukupi untuk mengulas sebelum sebarang pembangunan di-benarkan di-dalam kawasan yang berhampiran dengan perkarangan2 dan pemasangan2 tentara yang akan menghalang pergerakan mereka atau membahayakan keselamatan mereka.

(5) Pihak2 Berkuasa Tentera United Kingdom hendak-lah memberitahu Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam dengan sertamerta tentang mana2 tanah, bangunan2, kawasan2 latehan atau kemudahan2 yang di-sebutkan dalam perenggan kecil (1) dan (2) dari perenggan ini tidak lagi di-kehendaki bagi kediaman atau kegunaan mereka dan hendak-lah, seberapa segera yang boleh selepas itu mengosongkan atau menyerahkan balek tanah, bangunan2, kawasan2 latehan atau kemudahan2 tersebut.

(6) Apabila berakhir-nya pendudukan tanah, bangunan2, kawasan2 latehan atau kemudahan2 tersebut oleh Angkatan2 Tentera British di-Negara Brunei Darussalam, maka Kerajaan United Kingdom tidak akan bertanggung-jawab bagi memulehkan tanah tersebut atau lain2 harta yang tidak bergerak kepada keadaan asal-nya atau pun untuk membuat sebarang bayaran sebagai ganti pemulehan. Bangunan2 dan binaan2 lain yang tidak bergerak yang di-bena oleh Angkatan2 Tentera British di-Negara Brunei Darussalam di-atas tanah tersebut hendak-lah di-serahkan kepada Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam sebagaimana ia-nya berada tanpa ganti-rugi. Tanah tersebut atau kawasan2 latehan yang di-gunakan bagi menembak dengan menggunakan peluru2 hidup tidak akan di-jamin bebas dari peluru2 hidup, tetapi Kerajaan United Kingdom akan menggunakan sedaya upaya-nya untuk menjamin kebebasan sademikian dari peluru2 hidup.

(7) Sekira-nya sesuatu tapak tanah yang di-diami oleh Angkatan2 Tentera British di-Negara Brunei Darussalam di-kehendaki oleh Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam dan tapak tanah itu tidak berlebehan dari keperluan2 Angkatan2 Tentera British di-Negara Brunei Darussalam maka Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam hendak-lah mengadakan tapak tanah gantian yang sesuai dan, atas perbelanjaan Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam, mengadakan kemudahan2 yang serupa seperti yang di-ambil balek oleh Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang

Di-Pertuan Negara Brunei Darussalam, sebagaimana yang di-persetujui di-antara kedua2 Kerajaan itu.

6. (1) Angkatan2 Tentera British di-Negara Brunei Darussalam boleh mengambil langkah2 tertentu sebagaimana yang mereka fikir perlu untuk menjamin keselamatan perkarangan2 dan pemasangan2 tentera dan terhadap orang2 dan harta-benda di-dalam-nya dan bagi keselamatan penerangan rasmi United Kingdom.

(2) Selain dari perkarangan2 dan pemasangan2 tentera maka Pihak2 Berkuasa Negara Brunei Darussalam hendak-lah mengambil langkah2 tertentu sebagaimana yang perlu untuk menjamin keselamatan anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam dan tanggungan2-nya dan harta-benda-nya, dan keselamatan harta-benda United Kingdom, termasuk tanah, tempat tinggal dan kemudahan2 yang di-gunakan oleh Angkatan2 Tentera British di-Negara Brunei Darussalam atau pertubohan2 tentera yang di-benarkan, dan untuk menjamin keselamatan penerangan rasmi United Kingdom.

(3) Hendak-lah ada kerjasama di-antara Pihak2 Berkuasa Negara Brunei Darussalam dengan Pihak2 Berkuasa British bagi mengambil langkah2 yang mungkin dari masa-ka-sembesma perlu untuk menjamin keselamatan tapak2 tanah, tempat tinggal dan kemudahan2 yang di-gunakan oleh Angkatan2 Tentera British di-Negara Brunei Darussalam, pertubohan2 tentera yang di-benarkan dan kakitangan British dan harta-benda mereka.

HARTA-BENDA YANG BOLEH BERGERAK

7. Hak milek terhadap mana2 harta-benda Pihak2 Berkuasa British yang di-bawa masuk ka-Negara Brunei Darussalam oleh atau bagi pihak Kerajaan United Kingdom akan terus menjadi milek Kerajaan United Kingdom atau lain2 tuan-punya harta-benda tersebut. Harta-benda tersebut, termasuk kertas2 rasmi, akan di-kecualikan dari pemeriksaan, pengegedahan dan perampasan dan harta-benda tersebut boleh dengan bebas-nya di-pindahkan dari Negara Brunei Darussalam.

PENGECHUALIAN2 BAGI KAPAL2, KAPALTERBANG DAN KENDERAAN2 ANGKATAN2 TENTERA

8. (1) Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam akan memberi kepada Angkatan2 Tentera British di-Negara Brunei Darussalam, dan kapal2, kapalterbang2 dan kenderaan2 mereka, kebebasan bergerak di-dalam dan di-atas wilayah dan perayeran2 Negara Brunei Darussalam. Kapal2 tersebut boleh memasoki dan menggunakan pelabuhan dan kemudahan2 pelabuhan menurut amalan antarabangsa yang biasa dan peratoran2 pelabuhan. Pergerakan ka-dalam atau di-atas wilayah Negara Brunei Darussalam dan perayeran2 wilayah Negara Brunei Darussalam oleh kapal2, kenderaan2 dan kapalterbang2 tersebut yang di-miliki oleh, di-sewa atau di-chatar oleh Pihak2 Berkuasa British hendak-lah bebas dari syarat yang mengkehendaki seorang jurumudi (pilot), bayaran2 pelabuhan, dan segala bayaran atau tol2 kechuali bayaran2 bagi perkhidmatan2 tertentu yang di-berikan atas permintaan Pihak2 Berkuasa British. Kerajaan United Kingdom berjanji akan memberi kepada Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam notis seberapa lama yang boleh terhadap sesuatu pergerakan kedalam dan keluar negeri yang di-chadangkan berhubung dengan kakitangan atau alat2 kelengkapan yang mana sebab bilangan dan keadaan-nya boleh mendatangkan kebimbangan kepada Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam. Satu senarai mengenai dengan bilangan anggota2, senjata2 besar dan kenderaan2 dan kapalterbag2 tentera British yang berada di-Negara Brunei Darussalam hendak-lah di-berikan sechara berterusan kepada Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam oleh Kerajaan United Kingdom.

(2) Kapal2, kenderaan2 dan kapalterbang2 yang di-punyai oleh Pihak Berkuasa British atau pertubohan2 tentera yang di-benarkan hendak-lah di-kecualikan dari sebarang bentuk pendaftaran, pelesenan, pengujian yang wajib atau chukai mengenai penggunaan-nya. Kenderaan2, kapal2 dan kapalterbang2 yang di-punyai oleh Pihak2 Berkuasa British hendak-lah juga di-kecualikan dari sebarang bentuk insuran yang wajib. Bagi maksud perenggan kecil ini sa-sabuah kapal atau kapalterbang yang di-sewa atau di-chatar oleh Pihak2 Berkuasa British dan semasa tempoh penyewaan atau chatar di-gunakan khusus-nya untuk perkhidmatan mereka hendak-lah di-sifatkan sebagai kepunyaan Pihak2 Berkuasa British.

(3) Kerajaan United Kingdom akan mempunyai hak bagi kapalterbang2 tentera United Kingdom dan juga kapalterbang2 yang di-sewa atau di-chatar oleh Pehak2 Berkuasa British untok menggunakan Lapangan Terbang Antarabangsa Negara Brunei Darussalam termasuk sebarang kemudahan2 di-atas atau yang berkaitan dengan lapangan terbang itu, tanpa bayaran, dengan memikirkan keperluan2 penerbangan awam di-lapangan terbang itu.

TALIKOM

9. (1) Terta'alok kepada persetujuan yang terlebih dahulu dari Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam, Kerajaan United Kingdom boleh menggunakan sebarang "frequency radio", tenaga2 dan band-width2 bagi perkhidmatan2 radio (termasuk radar) di-Negara Brunei Darussalam yang perlu bagi pergerakan Angkatan2 Tentera British di-Negara Brunei Darussalam. Semua perhubungan radio hendak-lah pada setiap masa menurut syarat2 dari Konvenshen Talikom Antarabangsa.

(2) Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam akan membenarkan Angkatan2 Tentera British di-Negara Brunei Darussalam untok mengendalikan, di-atas kemudahan2 mereka sendiri, suatu perkhidmatan penyiaran yang sesuai bagi anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam dan tanggungan2-nya.

PERKHIDMATAN2 POS

10. (1) Angkatan2 Tentera British di-Negara Brunei Darussalam boleh mengendalikan, tanpa sekatan, dengan jalan Pejabat Pos Angkatan2 Tentera yang di-tubuhkan di-dalam Negara Brunei Darussalam, perkhidmatan2 pos yang sepenoh-nya kepada, dari dan di-dalam Negara Brunei Darussalam, untok kegunaan Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam, tanggungan2 dan pertubohan2 tentera yang di-benarkan.

(2) Semua dokumen dan barang2, kepunyaan Pehak2 Berkuasa British yang di-mentraikan secara rasmi dan di-bawa oleh pembawa yang dapat di-kenali dengan betul hendak-lah di-kecualikan dari pemeriksaan Kastam atau mana2 pemeriksaan lain.

PEMBELIAN2 SA-TEMPAT

11. Terta'alok kepada mana2 hasrat yang di-nyatakan oleh Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam, maka Kerajaan United Kingdom dan kontrektor2-nya dan pertubohan2 tentera yang di-benarkan hendak-lah membeli barang2 dan dagangan2 sa-tempat yang mereka kehendaki bagi maksud Perjanjian ina jika barang2 itu dapat di-perolehi dengan harga yang sesuai dan ada-lah mengikut darjah yang di-kehendaki.

MENGGAJI ORANG2 AWAM SA-TEMPAT

12. Terta'alok kepada mana2 hasrat yang di-nyatakan oleh Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam, maka Kerajaan United Kingdom dan kontrektor2-nya dan pertubohan2 tentera yang di-benarkan hendak-lah menggaji buroh2 sa-tempat yang tertentu sebagaimana yang mereka mungkin perlukan, dengan syarat buroh2 itu dapat di-perolehi dan berkalayakan untok membuat kerja itu. Gaji dan syarat2 penggajian buroh2 tersebut hendak-lah menurut gaji dan syarat2 yang terdapat dalam pekerjaan yang baik di-dalam daerah di-mana kerja itu di-jalankan, termasuk gaji dan syarat2 yang pada 'am-nya terdapat di-bawah undang2 Negara Brunei Darussalam.

PENGGUNAAN PERKHIDMATAN2 DAN KEMUDAHAN2 AWAM

13. Terta'alok kepada perenggan 8 dari Lampiran ini, di-mana sahaja penggunaan di-buat oleh Angkatan2 Tentera British di-Negara Brunei Darussalam, pertubohan2 tentera yang di-benarkan, bahagian awam dan tanggungan2 akan mana2 kemudahan2 awam, lain2 perkhidmatan dan kemudahan, lapangan2 terbang, pelabohan2, jalan2, leboh2 raya, landasan2 keretapi, jambatan2, jejambat2, terusan2, danau2, sungai2 dan anak2 sungai di-Negara Brunei Darussalam, maka syarat2 mengenai dengan pembayaran sewa atau bayaran2 hendak-lah sa-banding dengan yang di-kenakan dari masa ka-semasa terhadap Angkatan2 Bersenjata Negara Brunei Darussalam.

MEMATOHI UNDANG2 NEGARA BRUNEI DARUSSALAM

14. (1) Maka akan menjadi tugas Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam, pertubohan2 tentera yang di-benarkan dan anggota2 Angkatan2 Tentera tersebut dan tanggungan2 untuk menghormati undang2 Negara Brunei Darussalam dan untuk menjauhkan diri dari sebarang kegiatan yang bertentangan dengan semangat Perjanjian ini dan khusus-nya, dari sebarang kegiatan politik di-Negara Brunei Darussalam. Ada-lah juga menjadi tugas Pihak2 Berkuasa Tentera United Kingdom untuk mengambil langkah2 bagi memperkenalkan kepada semua kakitangan dan orang2 awam terhadap siapa Perjanjian ini di-kaitkan tentang tugas yang di-sebutkan di-dalam perenggan kechil ini.

(2) Pemerintah Garrison dan Kerajaan Kebawah Duli Yang Maha Mulia Peduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam hendak-lah bekerjasama bagi menguatkuasakan di-Negara Brunei Darussalam syarat2 kesehatan, kerantina dan kebersehan yang perlu.

BIDANG KUASA

15. (1) Terta'alok kepada syarat2 perenggan ini:

(a) Pihak2 Berkuasa Tentera United Kingdom akan mempunyai hak untuk menjalankan di-dalam Negara Brunei Darussalam atau di-atas kapal atau kapalterbang negara Brunei Darussalam semua bidang kuasa jenayah dan tata-tertib yang di-berikan ka-atas-nya oleh undang2 United Kingdom terhadap anggota Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam dan tanggungan-nya.

(b) Pihak2 Berkuasa Negara Brunei Darussalam akan mempunyai bidang kuasa ka-atas anggota2 Angkatan2 Tentera British dan bahagian awam dan tanggungan2 mengenai dengan kesalahan2 yang di-lakukan di-Negara Brunei Darussalam dan yang boleh di-hukum oleh undang2 Negara Brunei Darussalam.

(2) Jika kedua2 Pihak2 Berkuasa Negara Brunei Darussalam dan Pihak2 Berkuasa Tentera United Kingdom mempunyai hak untuk menjalankan bidang kuasa, maka Pihak2 Berkuasa Tentera United Kingdom akan mempunyai hak utama untuk menjalankan bidang kuasa jika—

(a) kesalahan itu ada-lah suatu kesalahan terhadap harta-benda atau keselamatan United Kingdom atau terhadap harta-benda atau batang tuboh saorang anggota lain dari Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam atau saorang tanggungan, atau

(b) kesalahan itu terbit dari suatu perbuatan atau kealpaan yang di-lakukan dalam menjalankan tugas rasmi.

Dalam sebarang perkara lain maka Pihak2 Berkuasa Negara Brunei Darussalam akan mempunyai hak utama untuk menjalankan bidang kuasa. Pihak2 Berkuasa Negara yang mempunyai hak utama hendak-lah memberi pertimbangan yang seksama terhadap sesuatu permintaan daripada Pihak2 Berkuasa dari Negara yang lain bagi penepian hak-nya dalam perkara2 jika Negara lain itu memikirkan yang penepian tersebut ada-lah amat penting atau dalam perkara2 kesalahan2 kechil jika Pihak2 Berkuasa Negara Brunei Darussalam mempunyai hak utama tetapi Pihak2 Berkuasa Tentera United Kingdom dapat mengenakan suatu hukuman yang sesuai dengan tindakan tata-tertib tanpa membawa-nya kepada sa-buah mahkamah. Jika Negara yang mempunyai hak utama itu tidak menjalankan bidang kuasa, maka ia-nya hendak-lah memberitahu Pihak2 Berkuasa Negara yang lain itu dengan seberapa segera yang boleh.

(3) (a) Pihak2 Berkuasa Negara Brunei Darussalam dan Pihak2 Berkuasa Tentera United Kingdom hendak-lah membantu satu dengan lain dalam menangkap anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam-nya atau tanggungan2 di-dalam wilayah Negara Brunei Darussalam bagi maksud menyerahkan mereka kepada pihak berkuasa yang akan menjalankan bidang kuasa menurut syarat2 yang tersebut di-atas.

(b) Pihak2 Berkuasa Negara Brunei Darussalam hendak-lah memberitahu Pemerintah Garrison dengan segera tentang penangkapan mana2 anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam atau saorang tanggungan.

(c) Jika Pihak2 Berkuasa Negara Brunei Darussalam hendak menjalankan bidang kuasa atas seorang anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam atau seorang tanggungan, Pihak2 Berkuasa Tentera United Kingdom hendak-lah mempunyai hak menjaga-nya sehingga dia di-hadapkan untuk di-bicarakan oleh Pihak2 Berkuasa Negara Brunei Darussalam; dan Pihak2 Berkuasa Tentera United Kingdom hendak-lah menghadapkan-nya ka-Mahkamah2 itu bagi tindakan2 penyiasatan dan perbicharaan apabila di-kehendaki.

(4) (a) Pihak2 Berkuasa Negara Brunei Darussalam dan Pihak2 Berkuasa Tentera United Kingdom hendak-lah membantu satu dengan lain dalam penyiasatan dan bagi memperoleh keterangan berkaitan dengan kesalahan.

(b) Pihak2 Berkuasa Negara Brunei Darussalam dan United Kingdom hendak-lah memberitahu satu dengan lain tentang keputusan semua perbicharaan dalam mana kedua Pihak2 Berkuasa Negara Brunei Darussalam dan Pihak2 Berkuasa Tentera United Kingdom mempunyai hak untuk menjalankan bidang kuasa.

(5) Jika sa-saorang yang tertuduh telah di-bicarakan menurut syarat2 perenggan ini oleh Pihak2 Berkuasa Tentera United Kingdom atau Pihak2 Berkuasa Negara Brunei Darussalam dan telah di-dapati thabit kesalahan atau di-bebaskan, sebutan yang mana termasuk-lah sesuatu tuduhan yang di-buang bichara oleh Pemerintah Garrison atau lain2 pihak berkuasa yang berkenaan terhadap orang yang tertuduh selepas penyiasatan, maka dia tidak boleh di-bicarakan sekali lagi terhadap tuduhan yang sama atau terhadap keadaan2 yang sama di-dalam Negara Brunei Darussalam oleh samada Pihak2 Berkuasa Tentera United Kingdom atau Pihak2 Berkuasa Negara Brunei Darussalam.

Perenggan kecil ini tidak akan menchegeh Pihak2 Berkuasa Tentera United Kingdom dari membicarakan seorang anggota Angkatan2 Tentera British di-Negara Brunei Darussalam kerana sebarang pelanggaran atoran2 tatatertib, yang timbul dari sesuatu perbuatan atau kealpaan yang merupakan suatu kesalahan bagi yang mana dia telah di-bicarakan oleh Pihak2, Berkuasa Negara Brunei Darussalam.

(6) Apakala seorang anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam atau seorang di-dakwa di-bawah bidang kuasa Pihak2 Berkuasa Negara Brunei Darussalam maka dia akan berhak:—

- (a) untuk di-bicarakan dengan segera dan lekas;
- (b) untuk di-beritahu seberapa awal yang berpatutan sebelum perbicharaan tentang tuduhan atau tuduhan2 yang jelas yang di-buat terhadap-nya;
- (c) untuk di-semukakan dengan saki2 yang menentang-nya;
- (d) untuk di-beri perkara wajib bagi memperoleh saksi2 yang dapat menolong-nya, jika mereka itu berada dalam bidang kuasa Negara Brunei Darussalam.
- (e) untuk mendapatkan seorang peguam yang di-pilleh-nya sendiri bagi membela-nya, atau untuk mendapatkan peguam perchuma atau yang di-bantu menurut keadaan2 yang ada pada masa itu di-Negara Brunei Darussalam;
- (f) jika dia anggap perlu, untuk mendapatkan perkhidmatan sa-orang jurubahasa yang layak; dan
- (g) untuk berutus dengan sa-orang wakil Kerajaan United Kingdom dan untuk mendapatkan seorang wakil dari Kerajaan itu hadir di-perbicharaan-nya.

TUNTUTAN2

16. (1) Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam dan Kerajaan United Kingdom tiap2 satu menepikan segala tuntutan2 mereka terhadap yang lain—

- (a) bagi kerosakan (termasuk kehilangan bagi penggunaan) terhadap harta-benda di-Negara Brunei Darussalam yang di-punyai oleh, di-sewa atau di-chatar oleh salah satu dari mereka jika kerosakan tersebut ada-lah di-sebabkan oleh suatu perbuatan atau kealpaan sa-saorang anggota Angkatan2 Bersenjata atau lain2 pegawai atau pekerja Pihak yang lain kepada Perjanjian ini dan terbit dari dan dalam menjalankan kerja-nya seperti sedemikian, atau jika kerosakan tersebut terbit dari penggunaan mana2 kenderaan, kapal atau kapalterbang yang di-punyai

oleh, di-sewa atau di-chatar oleh Pihak yang lain kepada Perjanjian ini dan di-gunakan bagi maksud rasmi di-Negara Brunei Darussalam;

(b) bagi kechederaan atau kematian yang di-alami oleh sa-orang anggota Angkatan Bersenjata semasa anggota tersebut sedang menjalankan tugas rasmi.

(2) Tuntutan (selain dari tuntutan yang berkontrek) mengenai dengan perbuatan atau kealpaan sa-orang anggota Angkatan Tentera British di-Negara Brunei Darussalam atau bahagian awam atau lain pegawai atau pekerja Kerajaan United Kingdom dan yang terbit dari dan semasa menjalankan pekerjaan-nya sebagai sedemikian di-Negara Brunei Darussalam selain dari tuntutan yang di-ketepikan oleh perenggan kechil (1)(a) dari perenggan ini, hendak-lah dengan segera di-siasat oleh Pihak Berkuasa British dan di-selesaikan jika tanggungan menurut undang Negara Brunei Darussalam terbokti; dengan syarat bahawa jika sesuatu tuntutan yang, sedemikian terbit bersama dari sesuatu perbuatan atau kealpaan sa-orang anggota Angkatan Tentera British di-Negara Brunei Darussalam atau bahagian awam atau lain pegawai atau pekerja Kerajaan United Kingdom dan dari suatu perbuatan atau kealpaan sa-orang anggota perkhidmatan bersenjata atau lain pegawai atau pekerja Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam yang di-lakukan semasa menjalankan pekerjaan mereka sebagai sedemikian, maka kedua Kerajaan hendak-lah selepas berunding kongsi bersama belanja bagi menyelesaikan tuntutan itu termasuklah semua perbelanjaan yang berhubung dengan-nya.

(3) Sa-saorang anggota Angkatan Tentera British di-Negara Brunei Darussalam atau bahagian awam atau lain pegawai atau pekerja Kerajaan United Kingdom hendak-lah di-lindungi dari terkena membayar ganti-rugi oleh Kerajaan United Kingdom atau Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam mengikut syarat perenggan 16(2) terhadap sesuatu tuntutan terhadap mana perenggan ini ada kaitan-nya atau yang mana sebak-nya terbit dari menjalankan tugas rasmi.

(4) Sa-saorang anggota Angkatan Tentera British di-Negara Brunei Darussalam tidak akan, berikutan dari sebarang perbicharaan awam di-Negara Brunei Darussalam, di-keluarkan dari perkhidmatan oleh mana keputusan atau perintah dari sa-buah mahkamah Negara Brunei Darussalam dan perlaksanaan keputusan atau perintah tersebut tidak akan di-keluarkan terhadap batang tuboh, gaji, senjata, peluru, alat perkakas atau pakaian-nya.

(5) Dalam perenggan kechil (2) dan (3) dari perenggan ini "bahagian awam" tidak akan termasuk kakitangan awam yang di-ambil bekerja oleh sa-sabua pertubohan tentera yang di-benarkan.

(6) Kedua Kerajaan akan bekerjasama bagi mendapatkan keterangan bagi pemereksaan dan bagi menjelaskan tuntutan dalam mana mereka ada terlibat.

CHUKAI

17. (1) Ada-nya anggota Angkatan Tentera British atau bahagian awam di-Negara Brunei Darussalam tidak akan di-sifatkan sebagai merupakan kediaman atau bermastautin di-Negara Brunei Darussalam bagi maksud menentukan pembayaran chukai pendapatan yang bergantung di-atas kediaman atau permastautinan.

(2) Anggota Angkatan Tentera British di-Negara Brunei Darussalam dan bahagian awam akan di-kechualikan dari chukai pendapatan oleh Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam ka-atas gaji, alon dan lain bayaran dan faedah mereka (samada yang berupa wang tunai atau barang) yang di-bayar kepada mereka sebagai anggota sedemikian dan akan juga di-kechualikan dari sebarang bentuk sechara langsung yang lain.

(3) Pertubohan tentera yang di-benarkan akan di-kechualikan dari chukai di-Negara Brunei Darussalam ka-atas mana harta-benda yang boleh bergerak yang nyata yang kehadiran-nya di-Negara Brunei Darussalam ada-lah semata di-sebabkan oleh kehadiran buat sementara mereka di-sana. Perenggan ini akan di-kenakan terhadap chukai ka-atas harta-benda tersebut samada yang di-kenakan mengenai pemilikan, penyimpanan, penggunaan-nya atau sebak-nya.

(4) Pertubohan tentera yang di-benarkan akan di-kechualikan di-Negara Brunei Darussalam dari chukai ka-atas pendapatan dan keuntongan dan tidak akan terkena kepada sebarang undang

Negara Brunei Darussalam mengenai dengan undang2 tuboh, pengurusan, kelakuan dan chukai sharikat2 atau lain2 pertubohan sebagai sedemikian.

18. Pihak2 Berkuasa British, pertubohan2 tentera yang di-benarkan dan anggota Angkatan2 Tentera British di-Negara Brunei Darussalam dan bahagian awam tidak akan di-kehendaki untuk membuat sumbangan2 insuran kebangsaan atau bayaran2 serupa di-bawah undang2 Negara Brunei Darussalam kechuali bagi orang2 yang biasa-nya tinggal di-Negara Brunei Darussalam yang di-gajikan oleh mereka.

IMPOT2 DAN EXPOT2

19. (1) Kechuali sebagaimana di-persyaratkan dengan nyata sebagai berlainan di-dalam Lampiran ini, anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam, bahagian awam, dan tanggongan2 akan terta'alok kepada undang2 dan peratoran2 yang di-tadbirkan oleh Pihak2 Berkuasa Kastam Negara Brunei Darussalam.

(2) Markas2, yunit2 dan pertubohan2 dari Angkatan2 Tentera British di-Negara Brunei Darussalam dan pertubohan2 tentera yang di-benarkan boleh mengimpot bebas dari chukai tanpa lesen atau lain2 surat kebenaran alat perkakas, kain, kenderaan, makanan2, bekalan2 dan lain2 barang yang di-kehendaki oleh mereka atau yang di-kehendaki bagi kegunaan persendirian atau untuk makanan anggota dari angkatan2 itu atau bahagian awam atau tanggongan2-nya.

(3) Sa-saorang anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam boleh dalam tempoh enam bulan dari ketibaan-nya yang pertama atau ketibaan isteri/suami-nya, yang mana satu berlaku kemudian, mengimpot barang2 persendirian atau rumah tanpa di-kenakan chukai; tanggongan2 boleh mengimpot barang2 persendirian mereka tanpa di-kenakan chukai dalam tempoh enam bulan dari ketibaan di-Negara Brunei Darussalam; dan sa-saorang anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam boleh dalam tempoh enam bulan dari ketibaan-nya atau ketibaan isteri/suami-nya mengimpot atau membeli di-Negara Brunei Darussalam tanpa di-kenakan chukai sa-buah kenderaan bermotor bagi kegunaan-nya sendiri dan kegunaan tanggongan2-nya.

(4) Barang2 yang di-impot atau di-beli di-bawah perenggan ini tidak boleh di-jual di-dalam Negara Brunei Darussalam kechuali kepada sa-orang lain yang berhak mendapat hak2 mengimpot yang serupa sebagaimana yang terkandung dalam peratoran2 ini tanpa kebenaran terlebih dahulu dari Kerajaan Kebawah Duli Yang Maha Mulia Paduka Seri Baginda Sultan dan Yang Di-Pertuan Negara Brunei Darussalam. Kebenaran ini biasa-nya tidak akan di-beri melainkan chukai di-bayar ka-atas nilai barang2 itu pada tarikh di-jual. Akan tetapi, ia-nya boleh dengan bebas mengexpot tanpa membayar chukai.

(5) Markas, yunit dan pertubohan2 Angkatan2 Tentera British di-Negara Brunei Darussalam dan pertubohan2 tentera yang di-benarkan, boleh membeli, tanpa membayar bea atau chukai yang serupa, barang2 yang di-tanam, di-hasilkan atau di-buat di-Negara Brunei Darussalam.

(6) Dalam perenggan ini "chukai" bererti chukai2 kastam, chukai pembelian, bayaran2 pendaftaran *mengikut harga* dan semua bea dan chukai yang kena di-bayar apabila mengimpot atau mengexpot, kechuali sebarang chukai yang berupa suatu bayaran bagi pekhidmatan2 yang di-beri.

20. (1) Penghantaran2 di-antara Negara Brunei Darussalam dengan United Kingdom atau Hong Kong akan di-benarkan dengan bebas bagi:

- (a) Wang2 yang di-perolehi oleh anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam dan bahagian awam dari perkhidmatan atau kerja yang berkaitan dengan tugas2 rasmi mereka samada sebagai anggota Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam;
- (b) Wang2 rasmi Angkatan2 Tentera British di-Negara Brunei Darussalam dan pertubohan2 tentera yang di-benarkan; dan
- (c) Wang2 yang di-perolehi oleh anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam atau tanggongan2 atau oleh pertubohan2 tentera yang di-benarkan dari sumber di-luar Negara Brunei Darussalam.

(2) Penghantaran2 dari Negara Brunei Darussalam ka-United Kingdom atau Hong Kong akan di-benarkan dengan bebas bagi wang2 yang di-perolehi dari hasil2 penjualan barang2 persendirian, perabot, kenderaan2 bermotor dan lain2 harta-benda yang di-gunakan oleh anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam semasa berkhidmat di-Negara Brunei Darussalam yang di-jual sebelum bertolak dari Negara Brunei Darussalam.

LESEN2 MEMANDU KENDERAAN

21. Pehak2 Berkuasa Negara Brunei Darussalam akan menerima sebagai sah lesen2 memandu semasa United Kingdom atau Antarabangsa atau surat2 kebenaran memandu tentera yang di-keluarkan kepada anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam dan bahagian awam, dan Lesen2 Memandu semasa United Kingdom atau Antarabangsa yang di-keluarkan kepada tanggungan2 atau hendak-lah mengeluarkan, tanpa membayar bayaran apabila di-tunjukkan lesen2 atau surat2 kebenaran tersebut, lesen2 yang sah di-Negara Brunei Darussalam tanpa ujian.

MASOK DAN KELUAR

22. Terta'alok kepada mematohi peratoran2 imigeresen yang di-adakan oleh Negara Brunei Darussalam, dan dengan syarat mereka mempunyai kad2 pengenalan rasmi atau lain2 dokuman pengenalan yang biasa-nya di-keluarkan kepada mereka, maka anggota2 dari sa-sabuaah Angkatan Tentera British akan di-kechualikan dari peratoran2 paspot dan visa dan kehendak2 imigeresen apakala masok atau meninggalkan wilayah Negara Brunei Darussalam. Mereka juga akan di-kechualikan dari peratoran2 Negara Brunei Darussalam. Mereka juga akan di-kechualikan dari peratoran2 Negara Brunei Darussalam mengenai pendaftaran dan pengawalan orang2 asing, tetapi tidak akan di-anggap sebagai memperolehi sebarang hak untuk mendapat hak tinggal tetap atau bermastautin di-dalam wilayah Negara Brunei Darussalam. Anggota2 dari sa-sabuaah bahagian awam atau tanggungan2 bagi sa-sabuaah angkatan tentera yang sedemikian akan juga di-kechualikan dengan syarat bahawa mereka mempunyai paspot2 yang sah dan terta'alok kepada susunan2 bersama di-antara kedua2 Kerajaan mengenai dengan peratoran di-Negara Brunei Darussalam tentang peratoran dan pengawalan orang2 asing.

PERKHIDMATAN WAJIB

23. Anggota2 Angkatan2 Tentera British di-Negara Brunei Darussalam atau bahagian awam atau tanggungan2 tidak akan terkena sebarang undang2 yang di-buat di-Negara Brunei Darussalam mengenai dengan tanggungan2 bagi perkhidmatan wajib dalam sebarang apa jua jenis.

JADUAL 1

Tanah, Bangunan2, Kawasan2 Latehan dan Kemudahan2 yang di-sebutkan dalam perenggan 5(2) dari Lampiran ini.

1. Perkhemahan dan kemudahan2 yang berikut akan terus di-diami dan di-gunakan oleh Angkatan2 Tentera British di-Negara Brunei Darussalam:

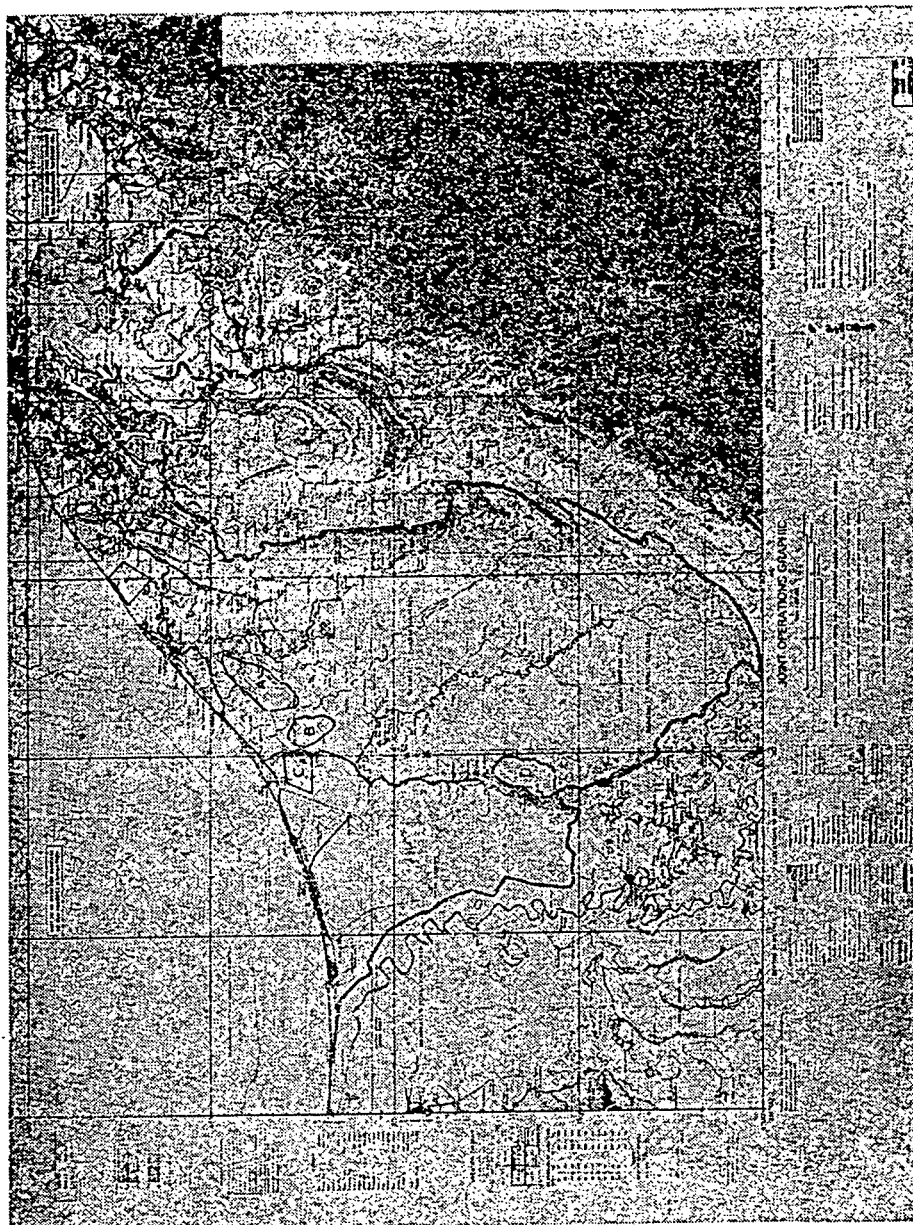
Markus Garrison — MEDECINA LINES
Perkhemahan Battalion — TUKER LINES
Kemudahan2 Garrison — NAAFL, Kolam Renang, Pusat Perubatan, Pusat Seboyan, Bangunan BFBS, Halaman dan Hangar AAC

QCO's Mess dan WO Sgts' Mess
Rumah2 Kelamin Gurkha
Mess Pegawai2 British
Rumah2 Kelamin Pegawai2 British dan
Rumah2 Kelamin Anggota2 yang berpangkat rendah termasuk sekolah2 kanak2
Perkhemahan SITTANG

2. Kawasan2 latehan yang berikut akan terus di-wartakan bagi kegunaan oleh Angkatan2 Tentera British di-Negara Brunei Darussalam, dengan pembahagian-nya di-kawal oleh Markas Garrison (lihat peta yang di-kembarkan):

Padang tembak TUTONG
KAWASAN A
KAWASAN B
KAWASAN C
KAWASAN D
KAWASAN D (Labi)

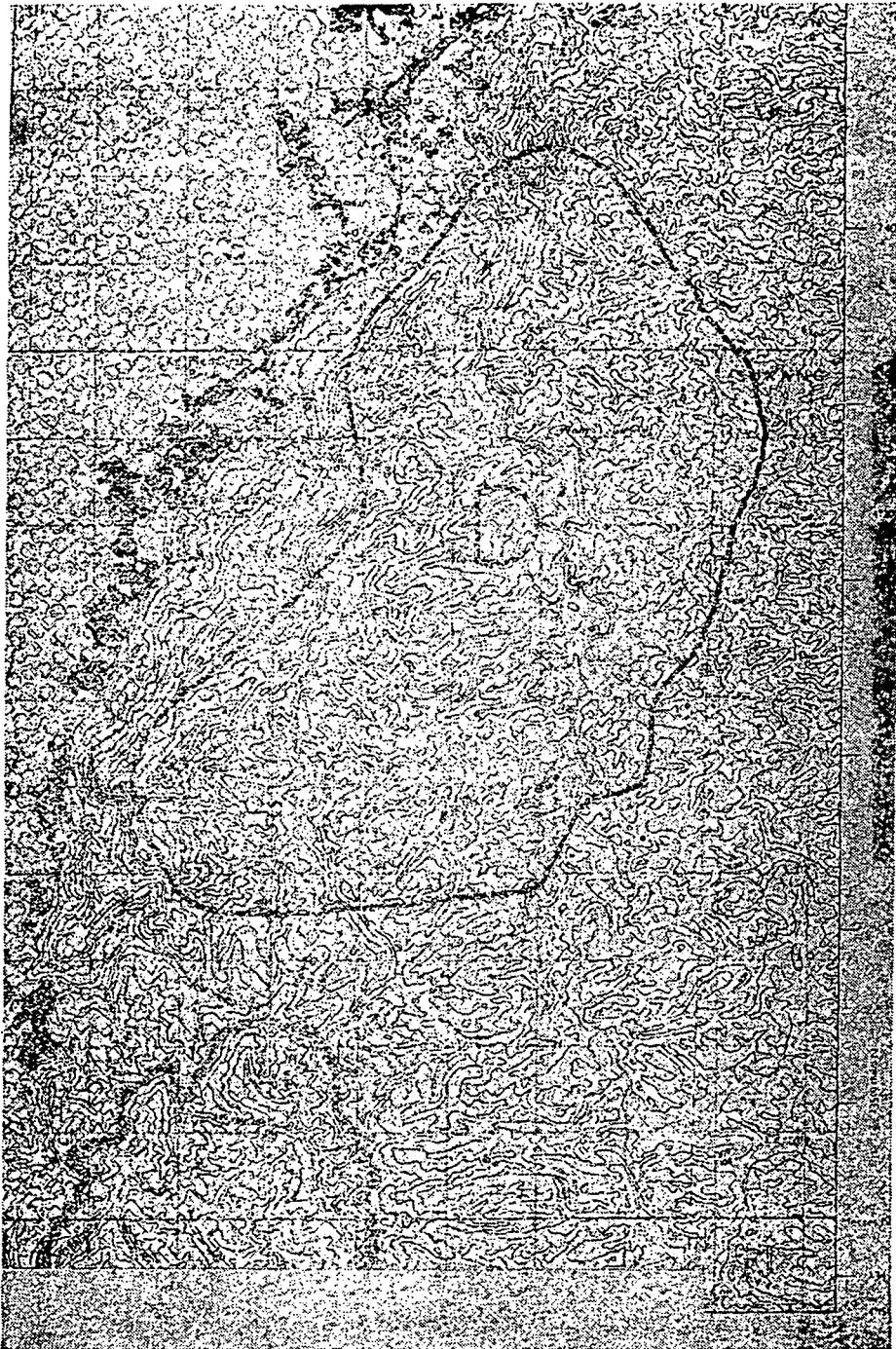
3. *Kawasan2 Yang Tidak Di-wartakan.* Angkatan2 Tentera British di-Negara Brunei Darussalam akan terus mempunyai hak masok ka-lain2 kawasan latehan (termasuk-lah padang tembak Binturan) menurut chara2 membuat tempahan yang di-tentukan melalui Markas Pengawasan Negara Brunei Darussalam.



3752.1x



3752.24



3752.3x

II

[MALAY TEXT — TEXTE MALAIS]

ISTANA DARUL HANA
BRUNEI

22 September 1983

Beta sukachita mengaku penerimaan Nota tuan bertarikh hari ini yang mana dalam terjemahaan-nya berbunyi seperti berikut:

[See note I — Voir note I]

Pada menjawab Nota tuan itu, Beta dengan sukachita mengesahkan bahawa chadangan² yang terkandung di-dalam-nya ada-lah di-persetujui dan bahawa Nota tuan itu dan Lampiran-nya serta jawapan Beta ini akan menjadi satu Perjanjian di-antara kedua² buah Kerajaan kita mengenai dengan perkara ini yang akan berjalan kuatkuasa-nya pada 1 Januari 1984.

Kedua Nota ini dan terjemahan-nya dalam bahasa Inggeris yang di-sertakan bersama ini hendak-lah sama² sah di-pakai.

Sekian.

Sir MUDA HASSANAL BOLKIAH

His Highness Sir Muda Hassanal Bolkiah Sultan and Yang Di-Pertuan of Negara Brunei Darussalam to the Minister of State for Foreign and Commonwealth Affairs

[TRANSLATION¹ — TRADUCTION²]

I have the honour to acknowledge receipt of your Note of today's date which in translation reads as follows:

[See note I]

In reply to your Note, I have the honour to confirm that the proposals in it are acceptable and that your Note and its Annex together with this reply shall constitute an Agreement between our two Governments in this matter, which shall enter into force on 1 January 1984.

Both this Note and the attached translation in the English language shall have equal validity.

Sir MUDA HASSANAL BOLKIAH

¹ Translation supplied by the Government of the United Kingdom of Great Britain and Northern Ireland.

² Traduction fournie par le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord.

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET SON ALTESSE MUDA HASSANAL BOLKIAH, SULTAN ET YANG DI-PERTUAN DU NEGARA BRUNÉI DARUSSALAM, CONCERNANT LES ARRANGEMENTS RELATIFS AU STATIONNEMENT DE FORCES ARMÉES DU ROYAUME-UNI AU NEGARA BRUNÉI DARUSSALAM

I

Le Ministre d'Etat aux affaires étrangères et du Commonwealth à S. A. Muda Hassanal Bolkiah Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam

HAUTE COMMISSION BRITANNIQUE
BANDAR SERI BEGAWAN (BRUNÉI)

Le 22 septembre 1983

Altesse,

J'ai l'honneur de me référer au Traité d'amitié et de coopération entre S.M. la Reine du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et S. A. Paduka Seri Baginda Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, conclu à Bandar Seri Begawan le 7 janvier 1979², aux dispositions contenues dans l'échange de notes de la même date entre le Gouvernement du Royaume-Uni et Votre Altesse concernant le maintien de l'assistance fournie aux forces armées du Negara Brunéi Darussalam par le Royaume-Uni et les installations d'entraînement pour les forces armées du Royaume-Uni au Negara Brunéi Darussalam, aux entretiens qui ont eu lieu entre Votre Altesse et le Gouvernement de Sa Majesté au sujet de l'assistance apportée aux forces armées du Negara Brunéi Darussalam et aux arrangements concernant le stationnement d'une force du Royaume-Uni au Negara Brunéi Darussalam, et de proposer ce qui suit :

1. Le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam autorisera le stationnement ou la présence de forces armées du Royaume-Uni, de son élément civil et des personnes à charge et des services auxiliaires autorisés au Negara Brunéi Darussalam conformément aux termes et aux conditions prévues dans l'annexe à la présente note et aux dispositions dont les deux gouvernements pourront convenir.

2. Des dispositions supplémentaires entre les autorités administratives compétentes des deux gouvernements pourront être prises de temps à autre selon que de besoin pour la réalisation des objectifs du présent Accord.

Si les dispositions susmentionnées rencontrent l'agrément de Votre Altesse, j'ai l'honneur de proposer que la présente note et son annexe, ainsi que la réponse affirmative de votre Altesse constituent entre nos deux gouvernements un Accord en la matière qui prendra effet le 1^{er} janvier 1984.

La présente note et la traduction ci-jointe en langue malaise font également foi.
Je saisis cette occasion, etc.

RICHARD LUCE

¹ Entré en vigueur par l'échange de notes, avec effet au 1^{er} janvier 1984, conformément aux dispositions desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 1404, p. 233.

ANNEXE

DÉFINITIONS

1. Aux fins de la présente Annexe :

1) L'expression « forces britanniques au Negara Brunéi Darussalam » désigne tout contingent ou détachement de forces navales, terrestres ou aériennes du Royaume-Uni stationné ou présent au Negara Brunéi Darussalam avec le consentement du Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, à l'exclusion du personnel détaché;

2) L'expression « élément civil » désigne les membres du personnel civil accompagnant les forces britanniques au Negara Brunéi Darussalam employés par des services ou des autorités du Gouvernement du Royaume-Uni, dont les fonctions sont en rapport avec les forces armées du Royaume-Uni ou par un service auxiliaire agréé accompagnant les forces britanniques au Negara Brunéi Darussalam, et qui ne sont ni des personnes apatrides, ni des ressortissants du Negara Brunéi Darussalam, ni des personnes normalement domiciliées au Negara Brunéi Darussalam;

3) L'expression « personne à charge » désigne :

a) Le conjoint d'un membre des forces britanniques au Negara Brunéi Darussalam ou d'un membre de l'élément civil;

b) Toute personne dont l'entretien est entièrement ou principalement assuré par ledit membre, qui est sous sa garde ou à sa charge ou qui fait partie de la famille dudit membre;

c) Toute autre personne (qui n'est pas ressortissante du Negara Brunéi Darussalam et qui n'est pas normalement domiciliée dans cet Etat) qui est employée en qualité de domestique au foyer dudit membre;

4) L'expression « autorités britanniques » désigne les services, autorités et organisations du Gouvernement de Royaume-Uni dont les fonctions sont en rapport avec les forces armées du Royaume-Uni ou avec des questions de défense (y compris les autorités des forces armées du Royaume-Uni) ainsi que les personnes autorisées à exercer ces fonctions pour l'un quelconque de ces services, autorités, ou organisations;

5) L'expression « autorité militaire du Royaume-Uni » désigne les autorités du Royaume-Uni habilitées, en vertu de la législation du Royaume-Uni, à exercer un commandement ou une juridiction sur les membres des forces britanniques au Negara Brunéi Darussalam, les membres de l'élément civil et les personnes à leur charge;

6) L'expression « services auxiliaires agréés » désigne les organismes visés au paragraphe 3 (2) de la présente annexe;

7) L'expression « personnel détaché » désigne les officiers et les militaires du rang détachés par le Royaume-Uni pour aider à entraîner et à développer les forces armées du Negara Brunéi Darussalam, conformément à d'autres dispositions adoptées par les deux gouvernements;

8) L'expression « commandant de garnison » désigne l'officier britannique supérieur commandant les forces britanniques au Negara Brunéi Darussalam;

9) L'expression « établissements militaires » désigne tout terrain détenu ou occupé par les autorités britanniques pour les besoins des forces britanniques au Negara Brunéi Darussalam;

10) L'expression « installations militaires » désigne tout bâtiment, structure ou autre ouvrage situé sur un établissement militaire, occupé, utilisé ou édifié ou adapté pour les besoins des forces britanniques au Negara Brunéi Darussalam.

COMMANDEMENT ET COMPOSITION

2. Les forces britanniques au Negara Brunéi Darussalam demeureront dans tous les cas sous le commandement et le contrôle du Royaume-Uni.

3. 1) Les effectifs, la structure hiérarchique et la composition des forces britanniques au Negara Brunéi Darussalam seront déterminés par le Gouvernement du Royaume-Uni en consultation avec le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam en fonction des objectifs assignés à ses forces.

2) Les forces britanniques au Negara Brunéi Darussalam pourront être accompagnées de membres de l'élément civil et de personnes à charge, ainsi que des services auxiliaires agréés, opérant sous le commandement général des forces britanniques au Negara Brunéi Darussalam et désignées par les autorités militaires du Royaume-Uni comme étant nécessaires pour assurer le bien-être et les loisirs ou la satisfaction des besoins militaires des forces britanniques au Negara Brunéi Darussalam.

PORT DE L'UNIFORME ET PORT D'ARMES

4. Les membres des forces britanniques au Negara Brunéi Darussalam pourront porter l'uniforme et les insignes des forces armées du Royaume-Uni ou la tenue civile et pourront détenir et porter des armes s'ils y sont autorisés par les autorités militaires du Royaume-Uni.

TERRAIN, LOGEMENT ET INSTALLATION

5. 1) Le Gouvernement de S.A. le Sultan Yang Di-Pertuan du Negara Brunéi Darussalam mettra à la disposition des forces britanniques au Negara Brunéi Darussalam, sans obligation de paiement, loyer ou frais pour le Gouvernement du Royaume-Uni, des emplacements appropriés pour le stationnement de ces forces au Negara Brunéi Darussalam et fournira sur lesdits emplacements des logements et installations appropriés. Les deux gouvernements se mettront d'accord sur les emplacements, logements et installations en question.

2) Sous réserve des dispositions du sous-paragraphe 5 du présent paragraphe, les terrains et locaux actuellement occupés par les forces britanniques au Negara Brunéi Darussalam ou par les services auxiliaires agréés, ainsi que les zones d'entraînement et autres installations actuellement utilisées par les forces britanniques au Negara Brunéi Darussalam (en particulier, celles décrites dans le tableau I et les cartes jointes), continueront d'être ainsi occupées ou utilisées pendant la durée du présent Accord.

3) Le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam continuera d'autoriser les forces britanniques au Negara Brunéi Darussalam à s'entraîner à l'extérieur des zones d'entraînement à condition que des terrains soient disponibles et en conformité avec les procédures d'autorisation en vigueur.

4) Le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam donnera au Gouvernement du Royaume-Uni toute latitude pour faire connaître son point de vue avant que l'autorisation nécessaire ne soit donnée pour tout aménagement apporté à proximité des établissements et installations militaires susceptibles d'entraver leur fonctionnement ou de compromettre leur sécurité.

5) Dès qu'elles n'auront plus besoin d'occuper ou d'utiliser l'un quelconque des terrains, locaux, zones d'entraînement ou installations visées aux sous-paragraphe 1 et 2 du présent paragraphe, les autorités militaires du Royaume-Uni en aviseront le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, puis évacueront ou remettront ledit terrain, local, zone d'entraînement ou installations aussitôt que possible.

6) Lorsque les forces britanniques au Negara Brunéi Darussalam cesseront d'occuper un terrain, un immeuble, une zone d'entraînement ou des installations, le Gouvernement du Royaume-Uni ne sera pas tenu responsable de remettre ledit terrain out tout autre bien immobilier dans son état original, ni d'effectuer aucun paiement en guise de remise en état. Les bâtiments et autres structures immobilières érigés par les forces britanniques au Negara Brunéi Darussalam sur le terrain en cause seront restitués en l'état au Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, sans indemnisation. Les terrains ou zones d'entraînement ayant servi à des tirs réels ne seront pas garantis exempts de projectiles armés, mais le Gouvernement du Royaume-Uni fera de son mieux pour les débarrasser de tels projectiles.

7) Au cas où un emplacement occupé par les forces britanniques au Negara Brunéi Darussalam serait réclamé par le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam et où cet emplacement ne serait pas en excédent des besoins des forces britanniques au Negara Brunéi Darussalam, le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam fournira un emplacement de rechange approprié et le dotera aux frais du Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, d'installations similaires à celles qui font retour au Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, comme convenu entre les deux gouvernements.

6. 1) Les forces britanniques au Negara Brunéi Darussalam pourront prendre les mesures qu'elles jugeront nécessaires pour assurer la sécurité des établissements et installations militaires ainsi que des personnes et des biens qui s'y trouvent et des moyens d'information officiels du Royaume-Uni.

2) Les autorités du Negara Brunéi Darussalam prendront toute mesure nécessaire pour assurer à l'extérieur des établissements et installations militaires la sécurité des membres des forces britanniques au Negara Brunéi Darussalam, des membres de l'élément civil et des personnes à leur charge, ainsi que de leurs biens, et la sécurité des biens appartenant au Royaume-Uni, y compris les terrains, logements et installations utilisés par les forces britanniques au Negara Brunéi Darussalam ou par des services auxiliaires agréés, et la sécurité des moyens d'information officiels du Royaume-Uni.

3) Les autorités du Negara Brunéi Darussalam et les autorités britanniques prendront conjointement les mesures qui pourront de temps à autre être nécessaires pour assurer la sécurité des emplacements, logements et installations utilisés par les forces britanniques au Negara Brunéi Darussalam, les services auxiliaires agréés et le personnel britannique ainsi que celles de leurs biens.

BIENS MEUBLES

7. Tous les biens appartenant aux forces armées au Royaume-Uni qui seront introduits au Negara Brunéi Darussalam par le Gouvernement du Royaume-Uni ou en son nom demeureront la propriété du Gouvernement du Royaume-Uni. Ces biens, y compris les documents officiels, seront exempts d'inspection, de fouille et de saisie et pourront être sortis librement du Negara Brunéi Darussalam.

EXONÉRATIONS CONCERNANT LES FORCES, LES NAVIRES, LES AÉRONEFS ET LES VÉHICULES

8. 1) Le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam accordera aux forces britanniques au Negara Brunéi Darussalam et à leurs navires, aéronefs et véhicules la liberté de mouvement à l'intérieur et au-dessus du territoire et des eaux territoriales du Negara Brunéi Darussalam. Lesdits navires pourront entrer dans les ports et utiliser les installations portuaires conformément à la pratique internationale normale et aux règlements portuaires. Les déplacements à l'intérieur ou au-dessus du territoire et des eaux territoriales du Negara Brunéi Darussalam des navires, véhicules et aéronefs appartenant aux autorités britanniques ou loués ou affrétés par elles ne seront pas astreints au pilotage obligatoire, au paiement des droits portuaires et de toutes les redevances et péages, à l'exception des frais afférents aux services fournis à la demande expresse des autorités britanniques. Le Gouvernement du Royaume-Uni s'engage à aviser aussi longtemps à l'avance que possible le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam de tout déplacement prévu à l'intérieur ou à l'extérieur du pays d'effectifs ou d'équipements qui par leur nombre ou leur nature pourraient être un sujet de préoccupation pour le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam. Un rapport régulier sur l'importance des effectifs, les principaux armements, les véhicules et les aéronefs des forces britanniques au Negara Brunéi Darussalam sera présenté par le Gouvernement du Royaume-Uni au Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam.

2) L'immatriculation, l'octroi de licences, le contrôle obligatoire et la taxation ne s'appliquent en aucune manière aux navires, véhicules et aéronefs qui appartiennent aux autorités britanniques ou aux services auxiliaires agréés. Les véhicules, les navires et les aéronefs qui appartiennent aux autorités britanniques seront également exemptés de toute forme d'assurance obligatoire. Aux fins du présent sous-paragraphe, un navire ou un aéronef loué ou affrété par les autorités britanniques sera considéré comme appartenant à celles-ci pour la période durant laquelle elles ont loué ou affrété ledit navire pour leur service exclusif.

3) Tant pour les aéronefs militaires du Royaume-Uni que pour des aéronefs loués ou affrétés par les autorités britanniques, le Gouvernement du Royaume-Uni aura le droit d'utiliser gratuitement l'aéroport international du Brunéi, y compris toutes les installations qui s'y trouvent ou qui lui sont rattachées, compte dûment tenu des besoins de l'aviation civile sur cet aéroport.

TÉLÉCOMMUNICATIONS

9. 1) Sous réserve de l'assentiment préalable du Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam, le Gouvernement du Royaume-Uni pourra utiliser au Negara Brunéi Darussalam toutes les fréquences, puissances et largeurs de bandes d'ondes électromagnétiques requises pour les installations radioélectriques (y compris le radar) qui sont nécessaires aux activités des forces britanniques au Negara Brunéi Darussalam. Toutes les communications radioélectriques seront conformes à tout moment aux dispositions de la Convention internationale sur les télécommunications¹.

2) Le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam autorisera les forces britanniques au Negara Brunéi Darussalam à assurer, sur leurs propres installations, un service de diffusion approprié à l'intention des membres des forces britanniques au Negara Brunéi Darussalam, de leur élément civil et des personnes à leur charge.

SERVICES POSTAUX

10. 1) Les forces britanniques au Negara Brunéi Darussalam pourront assurer sans restrictions, au moyen de postes militaires établis sur le territoire du Negara Brunéi Darussalam, des services postaux complets à destination et en provenance du Negara Brunéi Darussalam, à l'intention des forces britanniques au Brunéi Darussalam, de l'élément civil, des personnes à leur charge et des services auxiliaires agréés.

2) Tous les documents et articles appartenant aux autorités militaires du Royaume-Uni, sous pli scellé d'un sceau officiel et confiés à un courrier dont la qualité est dûment établie, seront exempts de toute visite douanière ou autre inspection.

ACHATS EFFECTUÉS SUR LE MARCHÉ LOCAL

11. Sous réserve des souhaits que le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam pourra exprimer à ce sujet, le Gouvernement du Royaume-Uni, ses entrepreneurs et les services auxiliaires agréés achèteront sur le marché local les marchandises et les produits dont ils auront besoin aux fins du présent Accord, s'ils sont offerts à un prix raisonnable et sont de qualité suffisante.

RECRUTEMENT LOCAL DE PERSONNEL CIVIL

12. Sous réserve des souhaits que le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam pourra exprimer à ce sujet, le Gouvernement du Royaume-Uni, ses entrepreneurs et ses services auxiliaires agréés recruteront sur place la main-d'œuvre dont ils auront besoin, si cette main-d'œuvre est disponible et présente les aptitudes requises. Les salaires et les conditions d'emploi de cette main-d'œuvre seront conformes aux usages du district où le travail est effectué, et notamment aux usages généraux découlant de la législation du Brunéi.

UTILISATION DES INSTALLATIONS ET SERVICES PUBLICS

13. Sous réserve des dispositions du paragraphe 8 de la présente annexe, chaque fois que les forces du Royaume-Uni, des services annexes agréés, des membres de l'élément civil et des personnes à charge utilisent des installations publiques d'autres services et installations, aéroports, ports, routes, voies ferrées, ponts, viaducs, canaux, lacs, rivières et cours d'eau au Negara Brunéi Darussalam, les conditions dans lesquelles s'effectuera le paiement des redevances et autres frais seront comparables à celles qui sont applicables de temps à autre aux forces armées du Negara Brunéi Darussalam.

RESPECT DES LOIS DU NEGARA BRUNÉI DARUSSALAM

14. 1) Il est du devoir des forces britanniques au Negara Brunéi Darussalam, de l'élément civil et des services auxiliaires agréés ainsi que de leurs membres et des personnes à la charge de ceux-ci d'observer les lois du Brunéi Darussalam et de s'abstenir de toute activité incompatible avec l'esprit du présent Accord et, en particulier, de toute activité politique au Negara Brunéi

¹ Nations Unies, *Recueil des Traités*, vol. 1210, p. 2.

Darussalam. Il incombe en outre aux autorités militaires du Royaume-Uni de prendre les mesures nécessaires pour informer tout le personnel et les civils visés dans le présent Accord des obligations mentionnées dans le présent alinéa.

2) Le commandant de garnison et le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam collaboreront en vue de l'application au Negara Brunéi Darussalam des dispositions nécessaires en matière de santé, de quarantaine et d'assainissement.

JURIDICTION

15. I) Sous réserve des dispositions du présent paragraphe :

a) Les autorités du Royaume-Uni auront le droit d'exercer sur le territoire du Negara Brunéi Darussalam ou à bord de tout navire ou aéronef du Negara Brunéi Darussalam tous les pouvoirs de juridiction pénale et disciplinaire que leur confère la législation du Royaume-Uni sur les membres des forces britanniques au Negara Brunéi Darussalam, les membres de l'élément civil et les personnes à leur charge.

b) Les autorités du Negara Brunéi Darussalam auront compétence à l'égard des membres des forces britanniques au Negara Brunéi Darussalam ainsi que les membres de l'élément civil et des personnes à leur charge en ce qui concerne les infractions commises au Negara Brunéi Darussalam et punies par la législation du Brunéi.

2) Lorsque les autorités du Negara Brunéi Darussalam et les autorités militaires du Royaume-Uni auront concurremment compétence, les autorités militaires du Royaume-Uni auront priorité si :

a) L'infraction porte atteinte à la sûreté ou aux biens du Royaume-Uni ou aux biens ou à la personne d'un autre membre des forces britanniques au Negara Brunéi Darussalam ou de l'élément civil ou de personnes à sa charge, ou

b) L'infraction résulte d'un acte ou d'une omission en service.

Dans tous les autres cas, les autorités du Negara Brunéi Darussalam auront le droit d'exercer leur juridiction par priorité. Les autorités de l'Etat qui a le droit d'exercer sa juridiction par priorité examineront avec bienveillance les demandes de renonciation à ce droit présentées par les autorités de l'autre Etat, lorsque celles-ci estimeront que des considérations particulièrement importantes la justifient et, dans le cas d'infractions mineures pour lesquelles les tribunaux du Negara Brunéi Darussalam ont le droit d'exercer leur juridiction par priorité, lorsque les autorités militaires du Royaume-Uni pourront infliger une peine appropriée par mesure disciplinaire sans l'intervention d'un tribunal. Si l'Etat habilité à exercer sa juridiction par priorité y renonce, il en avisera les autorités de l'autre Etat aussitôt que possible.

3) a) Les autorités du Negara Brunéi Darussalam et les autorités militaires du Royaume-Uni se prêteront mutuellement assistance pour arrestation de membres des forces britanniques au Negara Brunéi Darussalam, de membre de l'élément civil ou de personnes à leur charge sur le territoire du Negara Brunéi Darussalam en vue de leur remise à l'autorité compétente conformément aux dispositions ci-dessus;

b) Les autorités du Negara Brunéi Darussalam notifieront aux autorités militaires du Royaume-Uni, dans les délais les plus brefs, l'arrestation de membres des forces britanniques au Negara Brunéi Darussalam, de membres de l'élément civil ou de personnes à leur charge;

c) Les autorités du Royaume-Uni seront habilitées à placer sous leur garde tout membre des forces britanniques au Negara Brunéi Darussalam, tout membre de l'élément civil ou toute personne à leur charge justiciable des tribunaux du Negara Brunéi Darussalam jusqu'à ce que l'intéressé soit traduit en justice par les autorités du Negara Brunéi Darussalam, et les autorités militaires du Royaume-Uni veilleront à ce que ledit membre ou ladite personne comparaisse devant les tribunaux selon que de besoin aux fins de l'instruction ou du procès.

4) a) Les autorités du Negara Brunéi Darussalam et les autorités du Royaume-Uni se prêteront mutuellement assistance pour la conduite des enquêtes et la recherche des preuves des infractions;

b) Les autorités du Negara Brunéi Darussalam et les autorités du Royaume-Uni s'informeront réciproquement de la suite donnée à toutes les affaires dans lesquelles les tribunaux du Negara Brunéi Darussalam et les autorités militaires du Royaume-Uni ont concurremment compétence.

5) Lorsque un inculpé aura été jugé conformément aux dispositions du présent paragraphe par les autorités militaires du Royaume-Uni ou par les tribunaux du Negara Brunéi Darussalam et aura été condamné ou acquitté, ce dernier terme impliquant une décision de non-lieu prise après enquête par le commandant de garnison ou par toute autre autorité compétente dont relève l'inculpé, celui-ci ne pourra plus être jugé de nouveau, sur le territoire du Negara Brunéi Darussalam, du chef de la même infraction ou à propos des mêmes faits, par les autorités militaires du Royaume-Uni ou par les tribunaux du Negara Brunéi Darussalam.

Les dispositions du présent alinéa ne s'opposent pas à ce que les autorités militaires du Royaume-Uni jugent un membre des forces britanniques au Negara Brunéi Darussalam pour toute violation des règles de discipline résultant d'un acte ou d'une omission constitutive d'une infraction pour laquelle il a été jugé par les tribunaux du Negara Brunéi Darussalam.

6) Lorsqu'un membre des forces britanniques au Negara Brunéi Darussalam ou un membre de l'élément civil ou une personne à charge sera poursuivi(e) devant les juridictions de Brunéi Darussalam, il (elle) aura droit :

- a) A être jugé(e) rapidement;
- b) A être informé(e), dans un délai raisonnable avant le procès, de l'accusation ou des accusations portées contre lui (contre elle);
- c) A être confronté(e) avec les témoins à charge;
- d) A ce que les témoins à décharge soient contraints de se présenter si la juridiction du Negara Brunéi Darussalam a le pouvoir de les y obliger;
- e) A être défendu(e) par un conseil de son choix, ou à bénéficier de l'assistance judiciaire totalement ou en partie gratuite dans les conditions en vigueur au Negara Brunéi Darussalam;
- f) A bénéficier des services d'un interprète, s'il (si elle) l'estime nécessaire, et
- g) A communiquer avec un représentant du Gouvernement du Royaume-Uni, et, lorsque les règles et procédures le permettent, à ce que ledit représentant assiste au procès.

DEMANDES D'INDEMNITÉS

16) 1) Le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam et le Gouvernement du Royaume-Uni renoncent mutuellement à toute demande d'indemnité :

- a) Pour les dommages (y compris la perte de l'usage) causés aux biens se trouvant au Negara Brunéi Darussalam qui appartiennent à l'une des Parties au présent Accord ou qui ont été loués ou affrétés par l'une d'elles, lorsque lesdits dommages résultent d'un acte ou d'une omission commis dans l'exercice de ses fonctions et à ce titre par un membre des forces armées ou autre fonctionnaire ou employé de l'autre Partie audit accord ou lorsque ces dommages résultent de l'utilisation d'un véhicule, navire ou aéronef qui appartient à l'une ou l'autre Partie ou qui a été loué ou affrété par l'une d'elles et qui est utilisé au Negara Brunéi Darussalam à des fins officielles;
- b) En cas de blessure ou de décès d'un membre de leurs forces armées respectives dans l'exercice de ses fonctions.

2) Toute demande d'indemnité (autre que les demandes d'origine contractuelle) du chef d'actes ou d'omissions commis dans l'exercice de ses fonctions et à ce titre par un membre des forces britanniques au Negara Brunéi Darussalam, un membre de l'élément civil ou autre fonctionnaire ou employé du Gouvernement du Royaume-Uni, exception faite des demandes d'indemnités auxquelles les deux Gouvernements ont renoncé en vertu de l'alinéa a du sous-paragraphe 1 du présent paragraphe, sera promptement examinée par les autorités du Royaume-Uni et réglée lorsque la responsabilité au regard de la législation du Negara Brunéi Darussalam sera établie; toutefois, dans les cas où une telle demande résultera concurremment d'un acte ou d'une omission commis dans l'exercice de ses fonctions et à ce titre par un membre des forces britanniques au Negara Brunéi Darussalam, un membre de l'élément civil ou autre fonctionnaire ou employé du Gouvernement du Royaume-Uni, et d'un acte ou d'une omission commis par un membre des forces armées du Negara Brunéi Darussalam ou autre fonctionnaire ou employé du Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam dans l'exercice de ses fonctions et à ce titre, les deux Gouvernements supporteront à part égale les frais de justice, ainsi que tous les débours connexes.

3) Un membre des forces britanniques au Negara Brunéi Darussalam, un membre de l'élément civil ou autre fonctionnaire ou employé du Gouvernement du Royaume-Uni sera tenu pour dédommagé par le Gouvernement du Royaume-Uni ou le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam aux termes du sous-paragraphe 2 du paragraphe 16 en raison d'une demande d'indemnité visée audit paragraphe ou résultant de quelque autre manière de l'exercice de ses fonctions officielles.

4) Aucun membre des forces britanniques au Negara Brunéi Darussalam ne pourra, à la suite d'une action civile intentée au Negara Brunéi Darussalam, être mis en disponibilité en vertu d'un jugement ou d'une ordonnance d'un tribunal du Negara Brunéi Darussalam et aucune mesure d'exécution ne pourra être prise sur sa personne, sa solde, ses armes, ses munitions, son équipement ou son habillement à la suite d'un tel jugement ou telle ordonnance.

5) Aux fins des sous-paragraphe 2 et 3 du présent paragraphe, l'expression « élément civil » ne s'entendra pas du personnel civil employé par un service auxiliaire agréé.

6) Les deux Gouvernements coopéreront en ce qui concerne la production des preuves nécessaires à l'examen et au règlement des demandes d'indemnités qui les concernent.

IMPOSITION

17. 1) Les membres des forces britanniques ou de l'élément civil au Negara Brunéi Darussalam ne seront pas considérés comme résidant ou domiciliés au Negara Brunéi Darussalam aux fins de l'impôt sur le revenu.

2) Les membres des forces britanniques au Negara Brunéi Darussalam, les membres de l'élément civil seront exemptés de l'impôt sur le revenu par le Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam en ce qui concerne la solde, les indemnités et autres émoluments et avantages (en espèces ou en nature) qui leur sont versés en cette qualité, ainsi que de toute autre forme d'imposition directe.

3) Les services auxiliaires agréés seront exonérés des impôts du Negara Brunéi Darussalam sur tous biens meubles corporels dont la présence au Negara Brunéi Darussalam n'est due qu'au séjour temporaire dans ce pays desdits services. Le présent paragraphe vise tout impôt sur lesdits biens, qu'il soit prélevé au titre de la propriété, de la possession, de l'usage ou à tout autre titre.

4) Les services auxiliaires agréés seront exonérés des impôts du Negara Brunéi Darussalam sur le revenu et sur les bénéfices et ils ne seront pas soumis aux lois du Negara Brunéi Darussalam régissant la constitution, l'administration, la gestion et l'imposition des sociétés ou autres établissements.

18. Les autorités britanniques, les services auxiliaires agréés, les membres des forces britanniques au Negara Brunéi Darussalam et les membres de l'élément civil ne seront pas tenus de cotiser à un plan national d'assurance ou de verser quelque cotisation que ce soit à un système similaire en vertu de la législation du Negara Brunéi Darussalam, sauf en ce qui concerne les personnes qu'ils emploient et qui résident habituellement au Negara Brunéi Darussalam.

IMPORTATIONS ET EXPORTATIONS

19. 1) Sous réserve des dérogations prévues dans la présente Annexe, les membres des forces britanniques au Negara Brunéi Darussalam, les membres de l'élément civil et le personnel à leur charge seront soumis aux lois et règlements dont l'application relève de l'administration des douanes du Negara Brunéi Darussalam.

2) Le quartier général, les unités et établissements des forces britanniques au Negara Brunéi Darussalam et les services auxiliaires agréés peuvent importer en franchise, sans licence ou autre autorisation, le matériel, les matériaux, les véhicules, les provisions, les fournitures et autres marchandises dont ils ont besoin ou destinés à la consommation et à l'usage personnel des membres de ces forces ou de l'élément civil ou des personnes à leur charge.

3) Un membre des forces britanniques au Negara Brunéi Darussalam, ou de l'élément civil peuvent importer en franchise leurs effets et mobiliers personnels, et un membre de ces forces ou de l'élément civil pourra, dans les six mois qui suivent sa première arrivée ou celle de son conjoint la date de l'arrivée la plus tardive étant prise en compte, importer en franchise leurs effets et mobiliers personnels, les personnes à leur charge pourront, dans les six mois qui suivent

leur arrivée au Negara Brunéi Darussalam, importer en franchise leurs effets personnels, et un membre des forces britanniques ou de l'élément civil pourra dans les six mois qui suivent son arrivée ou celle de son conjoint, importer ou acheter au Negara Brunéi Darussalam en franchise un véhicule automobile particulier destiné à son usage personnel ou à celui des personnes qui sont à sa charge.

4) Les biens importés ou achetés en vertu du présent paragraphe ne seront pas cédés à l'intérieur du Negara Brunéi Darussalam, sauf à une personne jouissant des mêmes droits d'importation que ceux énumérés dans les présentes dispositions, sans l'autorisation préalable du Gouvernement de S.A. le Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam. Cette permission ne sera pas normalement accordée à moins que des droits soient payés sur la valeur des biens à la date de la cession. Ces biens peuvent toutefois être exportés librement en franchise de droits.

5) Le quartier général, les unités et établissements des forces britanniques au Negara Brunéi Darussalam et, les services auxiliaires agréés pourront acheter en franchise de droits de consommation ou autres taxes de même nature, des biens cultivés, produits ou manufacturés au Negara Brunéi Darussalam.

6) Aux fins du présent paragraphe, le terme « droit » s'entend des droits de douanes et de tout autre droit, taxe et droit d'enregistrement *ad valorem* frappant l'importation et l'exploitation, selon le cas, à l'exception des redevances qui constituent une commission pour services rendus.

20. 1) Les transferts de fonds entre le Negara Brunéi Darussalam et le Royaume-Uni ou Hong-kong seront librement autorisés en ce qui concerne :

- a) Les sommes que les membres des forces britanniques au Negara Brunéi Darussalam et les membres de l'élément civil tirent de l'exercice de leur fonction soit comme membre des forces britanniques au Negara Brunéi Darussalam soit comme membre de l'élément civil;
- b) Les fonds officiels à la disposition des forces britanniques au Negara Brunéi Darussalam et des services auxiliaire agréés; et
- c) Les revenus que les membres des forces britanniques au Negara Brunéi Darussalam ou les membres de l'élément civil, les personnes à leur charge ou les services auxiliaires agréés tirent de sources extérieures au Negara Brunéi Darussalam.

2) Les envois de fonds du Negara Brunéi Darussalam au Royaume-Uni seront autorisés en ce qui concerne le produit de la vente d'effets personnels, de mobiliers, de véhicules à moteur et autres biens dont les membres des forces britanniques au Negara Brunéi Darussalam ou les membres de l'élément civil auront fait usage alors qu'ils étaient en fonction au Negara Brunéi Darussalam et qu'ils auront cédé en prévision de leur départ du Negara Brunéi Darussalam.

PERMIS DE CONDUIRE

21. Les autorités du Negara Brunéi Darussalam accepteront comme valables les permis de conduire britanniques, permis de conduire internationaux, permis de conduire militaires valides délivrés aux membres des forces britanniques au Negara Brunéi Darussalam et aux membres de l'élément civil, ainsi que les permis de conduire britanniques ou internationaux valides délivrés aux personnes qui sont à leur charge, ou délivreront, sur présentation de ces permis de conduire et sans exiger ni examen, ni droit ou taxes, des permis de conduire valables au Negara Brunéi Darussalam.

ENTRÉE ET SORTIE

22. Sous réserve qu'ils se conforment aux formalités d'immigration établies par le Negara Brunéi Darussalam et à condition qu'ils soient en possession de cartes d'identité officielles ou autres documents d'identité qui leur sont normalement délivrés, les membres des forces britanniques au Negara Brunéi Darussalam seront exemptés des règlements concernant les passeports et visas et des formalités d'immigration lorsqu'ils entreront sur le territoire du Negara Brunéi Darussalam ou en sortiront. Ils sont également exemptés de tous les règlements du Negara Brunéi Darussalam concernant l'enregistrement et le contrôle des étrangers. Les personnes à la charge des membres des forces britanniques ainsi que les membres de l'élément civil et les personnes à leur charge jouiront des mêmes privilèges à condition qu'ils soient en possession de passeports valides.

SERVICE OBLIGATOIRE

23. Les membres des forces britanniques au Negara Brunéi Darussalam ou de l'élément civil ou des dépendants à leur charge ne seront soumis à aucune loi du Negara Brunéi Darussalam portant sur l'obligation d'effectuer un service quelconque.

TABLEAU I

Terrain, locaux, zones d'entraînement et installations visés au paragraphe 5 2) de l'Annexe

1. Les installations et camps suivants continueront d'être occupés et utilisés par les forces britanniques au Negara Brunéi Darussalam :

Quartier général des forces britanniques	— MEDECINA LINES
Camp du bataillon	— TUKER LINES
Installations des forces britanniques	— Navy, Army and Air Force Institutes (NAAFI), piscine, centre médical, centre de transmission, bâtiment du service de diffusion des forces britanniques (BFBS), enclos et hangar de l'Army Air Corps (AAC)

Mess des officiers Gurkha de la Reine et mess des sous-officiers

Quartiers des membres mariés du régiment des Gurkha

Mess des officiers britanniques

Quartiers des officiers et militaires du rang britanniques mariés, y compris les écoles primaires

Camp «SITTANG»

2. Les zones d'entraînement suivantes continueront d'être officiellement réservées aux forces britanniques au Negara Brunéi Darussalam, la répartition étant assurée par le quartier général des forces (voir carte jointe) :

Polygone de tir de TUTONG

Zone A

Zone B

Zone C

Zone D (Labi)

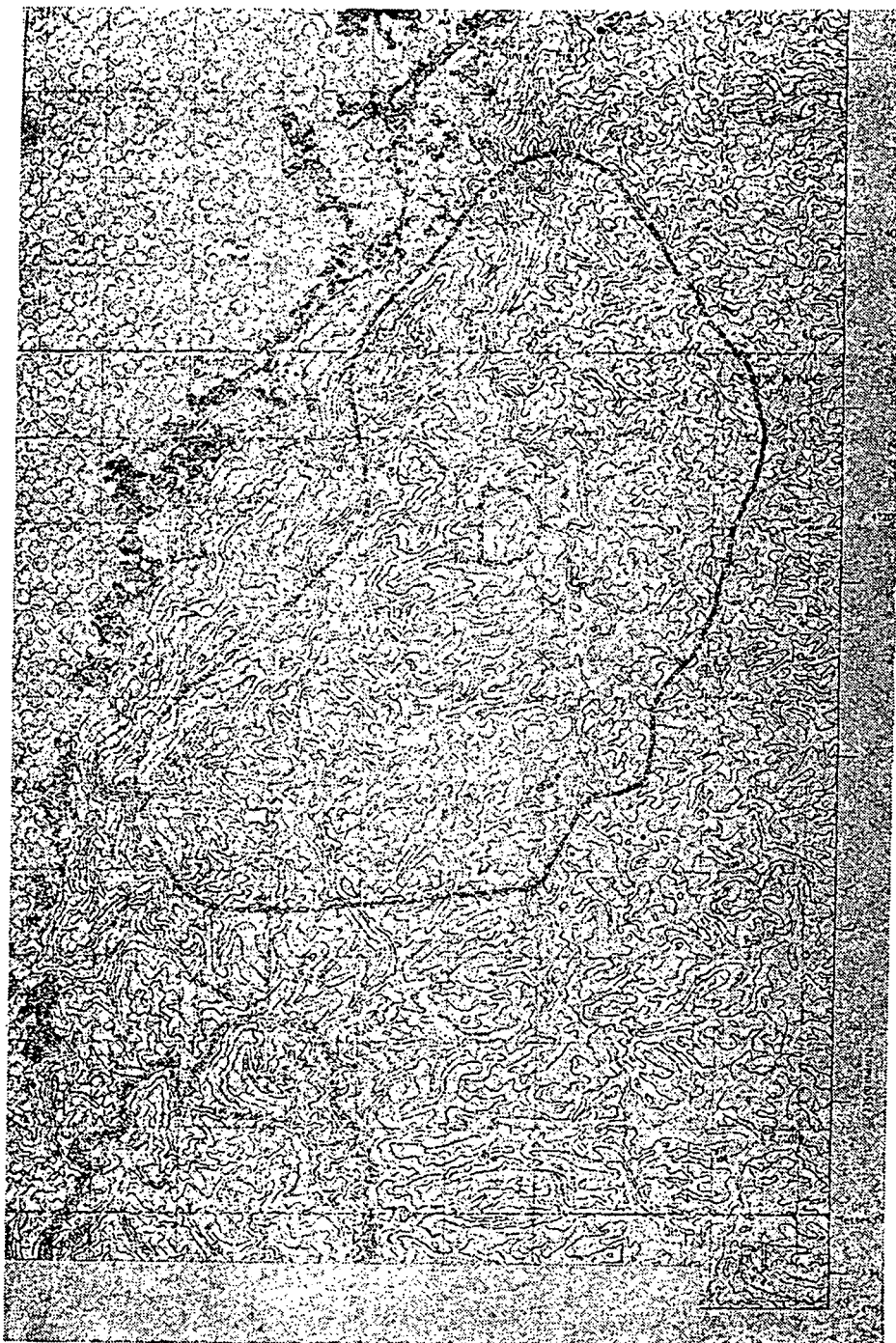
3. Zones non officiellement désignées. Les forces britanniques au Negara Brunéi Darussalam continueront d'avoir accès à d'autres zones d'entraînement (y compris le polygone de tir de Binturan) par l'intermédiaire du Quartier général de contrôle du Brunéi conformément aux procédures d'autorisation en vigueur.



3752.1x
Cette carte n'est considérée par aucun des deux gouvernements comme faisant autorité en ce qui concerne le tracé des frontières.



3752.2x



Cette carte n'est considérée par aucun des deux gouvernements comme faisant autorité en ce qui concerne le tracé des frontières.

II

*S. A. Muda Hassanal Bolkiah Sultan et Yang Di-Pertuan du Negara Brunéi Darussalam
au Ministre d'Etat aux affaires étrangères et du Commonwealth*

ISTANA DARUL HANA
BRUNÉI

Le 22 septembre 1983

J'ai l'honneur d'accuser réception de votre note, en date de ce jour, dont la teneur suit :

[Voir note I]

En réponse, j'ai l'honneur de vous informer que les propositions ci-dessus sont acceptables et que votre note et son annexe, ainsi que la présente réponse, constituera entre nos deux Gouvernements, un Accord en la matière qui entrera en vigueur le 1^{er} janvier 1984.

La présente note et la traduction ci-jointe en langue anglaise font également foi.

Sir MUDA HASSANAL BOKLKIAH

No. 23322

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND**

**and
SUDAN**

**Agreement on certain commercial debts (with schedules).
Signed at Khartoum on 25 January 1984**

Authentic text: English.

*Registered by the United Kingdom of Great Britain and Northern Ireland on 11 April
1985.*

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD**

**et
SOUDAN**

**Accord relatif à certaines dettes commerciales (avec annexes).
Signé à Khartoum le 25 janvier 1984**

Texte authentique : anglais.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 11 avril
1985.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE DEMOCRATIC REPUBLIC OF THE SUDAN ON CERTAIN COMMERCIAL DEBTS

The Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as “the United Kingdom”) and the Government of the Democratic Republic of the Sudan (hereinafter referred to as “Sudan”);

As a result of the Conference regarding consolidation of Sudanese debts held in Paris on 3 and 4 February 1983 at which the Government of the United Kingdom, the Government of The Sudan, certain other Governments, the International Monetary Fund, the International Bank for Reconstruction and Development, the Secretariat of the United Nations Conference on Trade and Development, and the Organisation for Economic Co-operation and Development were represented;

Have agreed as follows:

Article 1. DEFINITIONS

In this Agreement, unless the contrary intention appears:

(a) “certificate” shall mean a certificate issued by the Bank of Sudan to account for the payment in Sudanese Pounds made by the debtor;

(b) “credit contract” shall mean a credit contract as defined in Article 2 of this Agreement;

(c) “creditor” shall mean a creditor as defined in Article 2 of this Agreement;

(d) “currency of the debt” shall mean sterling or such other currency as is specified in the credit contract;

(e) “the Bank” shall mean the Bank of Sudan;

(f) “debt” shall mean any debt to which, by virtue of the provisions of Articles 2 and 10 of this Agreement and of Schedule 2 thereto, the provisions of this Agreement apply;

(g) “debtor” shall mean a debtor as defined in Article 2 of this Agreement;

(h) “maturity” in relation to a debt shall mean the date for the repayment thereof under the relevant credit contract or under a promissory note or bill of exchange drawn up pursuant to the terms of such credit contract;

(i) “payment in Sudanese Pounds” shall mean payment in Sudanese Pounds as specified in Article 3 of this Agreement;

(j) “the Department” shall mean the Export Credits Guarantee Department of the Government of the United Kingdom or any other Department thereof which the Government of the United Kingdom may nominate for the purposes of this Agreement;

(k) “the 1980 Agreement” shall mean the Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Democratic Republic of the Sudan on certain commercial debts signed on 25 August 1980;²

¹ Came into force on 25 January 1984 by signature, in accordance with article 11.

² United Nations, *Treaty Series*, vol. 1218, p. 49.

(l) “the 1982 Agreement” shall mean the Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Democratic Republic of the Sudan on certain commercial debts¹ which will be signed shortly;

(m) “transfer scheme” shall mean the transfer scheme referred to in Article 3 of this Agreement.

Article 2. THE DEBT

(1) The provisions of this Agreement shall, subject to the provisions of paragraph (2) of this Article, apply to any debt, whether of principal or of contractual interest accruing up to maturity or of principal or interest payable or charged under the provisions of the 1980 or the 1982 Agreements, owed as primary or principal debtor or as guarantor by the Government of Sudan or by a person or body of persons or corporation resident or carrying on business in Sudan or by any successor thereto (hereinafter referred to as “debtor”) to a person or body of persons or corporation resident or carrying on business in the United Kingdom or to any successor thereto (hereinafter referred to as “creditor”) provided that:

- (a) The debt arises under or in relation to a contract or any agreement supplemental thereto which was made between the debtor and the creditor for the supply from outside Sudan of goods or services or both or of finance therefor, and which was entered into before 1 January 1983 (hereinafter referred to as a “credit contract”);
- (b)
 - (i) In the case of a debt arising under a credit contract which was not subjected to rescheduling under the provisions of either the 1980 or 1982 Agreements, either maturity of the debt occurred on or before 31 December 1982 or occurred or will occur between 1 January and 31 December 1983 (both dates inclusive) and in either case where maturity has occurred that debt remains unpaid;
 - (ii) in the case of a debt due under either the 1980 or 1982 Agreements, such payment was due or will fall due on or before 31 December 1983 and, where the due date for payment has occurred, remains unpaid;
 - (iii) in the case of the capitalized interest referred to in Article 5(3) of this Agreement such interest fell due or will fall due between 1 January 1983 and 31 December 1983 both dates inclusive;
- (c) The debt is in respect of a credit contract guaranteed as to payment of that debt under a guarantee issued by the Department; and
- (d) The debt is not expressed by the terms of the credit contract to be payable in Sudanese Pounds.

(2) The provisions of this Agreement shall not apply to so much of any debt as arises from an amount payable upon or as a condition of the formation of the credit contract or upon or as a condition of the cancellation or termination of the credit contract.

Article 3. PAYMENTS IN SUDAN IN RESPECT OF DEBTS

Each payment in Sudanese Pounds by a debtor in respect of a debt shall upon the entry into force of this Agreement or upon payment by the debtor, whichever is the later, be placed upon deposit in a special account with the Bank of Sudan. Amounts so deposited shall remain deposited with the Bank of Sudan until transfer to the creditors in accordance with the provisions of Article 4 of this Agreement.

¹ United Nations, *Treaty Series*, vol. 1352, p. 269.

Article 4. PAYMENTS TO CREDITORS

Sudan undertakes to pay its debts punctually and shall ensure that funds are transferred to the creditors in the United Kingdom in the currency of the debt in accordance with the transfer scheme set out in Schedule 1 to this Agreement, and in the amounts specified in the Credit Contract as agreed in accordance with the provisions of Schedule 2 of this Agreement.

Article 5. INTEREST

(1) Sudan shall be liable for and shall pay to the creditor interest in accordance with the provisions of this Article on any debt to the extent that it has not been settled by payment to the creditor in the United Kingdom pursuant to Article 4 of this Agreement.

(2) Interest shall accrue during, and shall be payable in respect of, the period from maturity until the settlement of the debt by payment to the creditor and, subject to the provision of paragraph (3) of this Article, shall be paid and transferred to the creditor concerned in the currency of the debt half-yearly on 1 January and 1 July each year commencing on 1 July 1984.

(3) Interest accruing between 1 January 1983 and 31 December 1983 (both dates inclusive) shall be paid and transferred as to 50 per cent thereof on 1 January 1984, and the balance of 50 per cent shall be capitalized as a debt in accordance with the provisions of Article 2(I) of this Agreement and paid and transferred in accordance with the provisions of Article 10 and Schedule 1 of this Agreement.

(4) Interest shall be calculated on the outstanding amount of the debt and, on the basis of a 365-day year, shall be paid:

- (a) in the case of debts specified in Article 2(I)(b)(i) and 2(I)(b)(iii) at the rate of 10.5 per cent per annum; and
- (b) in the case of payments of debts specified in Article 2(I)(b)(ii) for the period up to and including the day before the date of signature of this Agreement or up to and including the due date for payment whichever is later at the rates specified in Article 5 of the 1980 and 1982 Agreements respectively and thereafter at the rate of 10.5 per cent per annum.

Article 6. EXCHANGE OF INFORMATION

The Department and the Bank of Sudan shall exchange all information required for the implementation of this Agreement.

Article 7. OTHER DEBT SETTLEMENTS

(1) If Sudan agrees with any creditor country other than the United Kingdom terms for the settlement of indebtedness similar to the indebtedness the subject of this Agreement which are more favourable than are the terms of this Agreement to creditors, then the terms of the payment of debts the subject of this Agreement shall, subject to the provisions of paragraphs (2) and (3) of this Article, be no less favourable to creditors than the terms so agreed with that other creditor country notwithstanding any provision of this Agreement to the contrary.

(2) The provisions of paragraph (1) of this Article shall not apply in a case where the aggregate of the indebtedness to the other creditor country is less than the equivalent of SDR250,000.

(3) The provisions of paragraph (1) of this Article shall not apply to matters relating to the payments of interest determined by Article 5 hereof.

Article 8. PRESERVATION OF RIGHTS AND OBLIGATIONS

This Agreement and its implementation shall not affect the rights and obligations of creditors and debtors under their credit contracts.

Article 9. RULES

In the implementation of this Agreement the rules set out in Schedule 2 to this Agreement shall apply.

Article 10. THE SCHEDULES

The Schedules to this Agreement shall form an integral part thereof.

Article 11. ENTRY INTO FORCE AND DURATION

This Agreement shall enter into force on signature and shall remain in force until the last of the payments to be made to the creditors under Articles (4) and (5) of this Agreement has been made.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Agreement.

DONE in duplicate at Khartoum this 25th day of January 1984.

For the Government of the United Kingdom of Great Britain
and Northern Ireland:

R. A. WALKER

For the Government of the Democratic Republic of the Sudan:

IBRAHIM MANSOUR

SCHEDULE 1

TRANSFER SCHEME

In respect of each debt falling due within the provisions of Article 2 of this Agreement up to and including 31 December 1983, together with the interest for the period 1 January 1983 to 31 December 1983, both dates inclusive, capitalized under the provisions of Articles 2 and 5 of this Agreement, payments shall be made and transferred from Sudan to the United Kingdom in twenty equal and consecutive half yearly instalments on 1 January and 1 July each year commencing on 1 July 1989.

SCHEDULE 2

RULES

(1) The Department and the Bank shall agree a list of debts to which, by virtue of the provisions of Article 2 of this Agreement, this Agreement applies.

(2) Such a list shall be completed as soon as possible. This list may be reviewed from time to time at the request of the Department or the Bank. The agreement of both the Department and the Bank shall be necessary before the list may be altered, amended or added to.

(3) Neither inability to complete the list referred to in paragraphs (1) and (2) of this Schedule nor delay in its completion shall prevent or delay the implementation of the other provisions of this Agreement.

(4) Upon the placing of a payment in Sudanese Pounds on deposit in the special account with the Bank pursuant to Article 3 of this Agreement the Bank shall notify the Department of such deposit by remitting a certificate issued by the Bank which shall state:

- (a) the amount of such payment in Sudanese Pounds expressed in the currency of the debt at the rate of exchange prevailing at the time of such payment;
- (b) the date of such payment; and
- (c) particulars of the credit contract and date of payment of the debt to which such payment relates.

(5) (a) The Bank shall transfer the necessary amounts in the currency of the debt to a bank in the United Kingdom together with payment instructions in favour of the creditor to whom payment is due in accordance with this Agreement.

(b) When making such transfer the Bank shall give the Department particulars of the debts and of the interest to which the transfers relate.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DÉMOCRATIQUE DU SOUDAN RELATIF À CERTAINES DETTES COMMERCIALES

Le Gouvernement du Royaume-Uni de Grande Bretagne et d'Irlande du Nord (ci-après dénommé « Royaume-Uni ») et le Gouvernement de la République démocratique du Soudan (ci-après dénommé « Soudan »),

A la suite de la Conférence sur la consolidation des dettes du Soudan qui s'est tenue à Paris les 3 et 4 février 1983 et à laquelle étaient représentés le Gouvernement du Royaume-Uni, le Gouvernement du Soudan, certains autres Gouvernements, le Fonds monétaire international, la Banque internationale pour la reconstruction et le développement, le Secrétariat de la CNUCED et l'Organisation de coopération et de développement économiques,

Sont convenus de ce qui suit :

Article premier. DÉFINITIONS

Aux fins du présent Accord, à moins que n'apparaisse une intention contraire :

a) Le terme « certificat » désigne un certificat délivré par la Banque du Soudan attestant le paiement en livres soudanaises effectué par le débiteur;

b) L'expression « contrat de crédit » désigne un contrat de crédit au sens défini à l'article 2 du présent Accord;

c) Le terme « créancier » désigne un créancier au sens défini à l'article 2 du présent Accord;

d) L'expression « monnaie de la dette » désigne la livre sterling ou toute autre monnaie spécifiée dans le contrat de crédit;

e) Le terme « Banque » désigne la Banque du Soudan;

f) Le terme « dette » désigne toute dette à laquelle les dispositions du présent Accord s'appliquent en vertu des dispositions des articles 2 et 10 et de l'annexe 2 dudit Accord;

g) Le terme « débiteur » désigne un débiteur au sens défini à l'article 2 du présent Accord;

h) Le terme « échéance », appliqué à une dette, désigne la date à laquelle celle-ci doit être réglée conformément au contrat de crédit pertinent, ou au billet à ordre ou à la lettre de change tirée conformément aux dispositions dudit contrat de crédit;

i) L'expression « paiement en livres soudanaises » désigne un versement en livres soudanaises au sens défini à l'article 3 du présent Accord;

j) Le terme « Département » désigne le Département de garantie des crédits à l'exportation du Gouvernement du Royaume-Uni ou tout autre Département de celui-ci que le Gouvernement du Royaume-Uni peut désigner aux fins du présent Accord;

k) L'expression « Accord de 1980 » désigne l'Accord conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la

¹ Entré en vigueur le 25 janvier 1984 par la signature, conformément à l'article 11.

République démocratique du Soudan relatif à certaines dettes commerciales, signé le 25 août 1980¹;

l) L'expression « Accord de 1982 » désigne l'Accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République démocratique du Soudan relatif à certaines dettes commerciales² qui sera prochainement signé;

m) L'expression « plan de transfert » désigne le plan de transfert visé à l'article 3 du présent Accord.

Article 2. LA DETTE

1. Sous réserve des dispositions du paragraphe 2 du présent article, les dispositions du présent Accord s'appliquent à toute dette, qu'il s'agisse du principal ou des intérêts contractuels arrivant à échéance ou du principal ou des intérêts payables ou exigibles au titre des dispositions de l'Accord de 1980 ou de l'Accord de 1982, du Gouvernement du Soudan, d'une personne, d'un organisme ou d'une société résidant au Soudan ou y exerçant une activité commerciale, ou leurs successeurs (ci-après dénommés « débiteur »), contractée à titre de débiteur principal ou de garant envers une personne, un organisme ou une société résidant au Royaume-Uni ou y exerçant une activité commerciale, ou leurs successeurs (ci-après dénommés « créancier »), à condition :

- a) Que la dette découle directement ou indirectement d'un contrat de crédit ou d'un accord le complétant, qui a été conclu entre le débiteur et le créancier pour la fourniture de biens ou de services, ou de la fourniture des deux, à partir d'un pays autre que le Soudan, ou de leur financement, et qui porte une date antérieure au 1^{er} janvier 1983 (ci-après dénommé « contrat de crédit ») :
- b) i) Dans le cas d'une dette découlant d'un contrat de crédit qui n'a pas fait l'objet d'un rééchelonnement aux termes de l'Accord de 1980 ou de l'Accord de 1982 que la dette soit échue le 31 décembre 1982 ou avant cette date ou qu'elle soit échue ou vienne à échéance entre le 1^{er} janvier et le 31 décembre 1983 inclus et que dans les deux cas, l'échéance arrivée, la dette reste impayée;
- ii) Dans le cas d'une dette contractée aux termes de l'Accord de 1980 ou de l'Accord de 1982, que la dette soit arrivée à échéance ou doive arriver à échéance le 31 décembre 1983 ou avant cette date et que, l'échéance arrivée, la dette reste impayée;
- iii) Dans le cas des intérêts capitalisés visés au paragraphe 3 de l'article 5 du présent Accord, que le versement de ces intérêts soit arrivé à échéance ou doive arriver à échéance entre le 1^{er} janvier 1983 et le 31 décembre inclus;
- c) Que la dette concerne un contrat de crédit dont le remboursement est garanti par le Département; et
- d) Que la dette ne soit pas libellée en livres soudanaises dans le contrat de crédit.

2. Les dispositions du présent Accord ne s'appliquent pas à la partie de toute dette qui correspond à une somme dont le paiement constitue une condition de la formation du contrat de crédit ou à une somme dont le non-paiement constitue un motif d'annulation ou de résiliation du contrat de crédit.

Article 3. VERSEMENTS EFFECTUÉS AU SOUDAN AU TITRE DES DETTES

Tout versement en livres soudanaises effectué par un débiteur au titre d'une dette sera déposé à un compte spécial auprès de la Banque du Soudan au moment de l'entrée

¹ Nations Unies, *Recueil des Traités*, vol. 1218, p. 41.

² *Ibid.*, vol. 1352, p. 269.

en vigueur du présent Accord, ou au moment du versement, si celui-ci est postérieur. Les montants ainsi versés resteront déposés auprès de la Banque du Soudan jusqu'à ce qu'ils soient transférés aux créanciers, conformément aux dispositions de l'article 4 du présent Accord.

Article 4. PAIEMENTS AUX CRÉANCIERS

Le Soudan s'engage à payer ponctuellement ses dettes et veillera à ce que les fonds soient transférés aux créanciers résidant au Royaume-Uni, dans la monnaie de la dette, conformément au plan de transfert figurant dans l'annexe 1 du présent Accord, et dans les montants spécifiés dans le contrat de crédit et convenus conformément aux dispositions de l'annexe 2 du présent Accord.

Article 5. INTÉRÊTS

1. Le Soudan devra payer au créancier, conformément aux dispositions du présent article, un intérêt sur le montant de toute dette non réglée par un transfert effectué au bénéfice du créancier au Royaume-Uni, conformément à l'article 4 du présent Accord.

2. L'intérêt sera dû et exigible pour la période allant de l'échéance de la dette à la date du règlement de ladite dette par un versement au créancier et, sous réserve des dispositions du paragraphe 3 du présent article, il sera versé et transféré au créancier dans la monnaie de la dette deux fois par an, le 1^{er} janvier et le 1^{er} juillet, à compter du 1^{er} juillet 1984.

3. L'intérêt venant à échéance entre le 1^{er} janvier 1983 et le 31 décembre 1983 inclus sera versé et transféré à raison de 50 pour cent de son montant le 1^{er} janvier 1984, les autres 50 pour cent étant capitalisés à titre de dette conformément aux dispositions du paragraphe 1 de l'article 2 du présent Accord, et versés et transférés conformément aux dispositions de l'article 10 et de l'annexe 1 du présent Accord.

4. L'intérêt sera calculé sur l'encours de la dette et sur la base d'une année de 365 jours; il sera payé :

- a) Dans le cas des dettes spécifiées aux alinéas i et iii de la partie b du paragraphe 1 de l'article 2, au taux de 10,5 p. 100 par an,
- b) Dans le cas des paiements de dettes spécifiées à l'alinéa ii de la partie b du paragraphe 1 de l'article 2, pour la période allant jusqu'à la veille (incluse) de la date de la signature du présent Accord ou jusqu'à la date (incluse) de l'échéance du paiement, si elle est postérieure, aux taux spécifiés à l'article 5 de l'Accord de 1980 et de l'Accord de 1982 puis, cette période écoulée, au taux de 10,5 p. 100 par an.

Article 6. ECHANGE DE RENSEIGNEMENTS

Le Département et la Banque du Soudan échangeront tous les renseignements nécessaires à l'exécution du présent contrat.

Article 7. AUTRES ARRANGEMENTS RELATIFS AU RÈGLEMENT DES DETTES

1. Si le Soudan conclut avec un pays créancier autre que le Royaume-Uni un arrangement prévoyant pour le règlement de dettes analogues à celles qui font l'objet du présent Accord des conditions plus favorables que celles qui sont établies par ledit Accord, des conditions non moins favorables que les conditions convenues avec cet autre pays créancier seront accordées, sous réserve des dispositions des paragraphes 2 et 3 du présent article, pour le règlement des dettes qui font l'objet du présent Accord, nonobstant toute disposition dudit Accord qui pourrait s'y opposer.

2. Les dispositions du paragraphe 1 du présent article ne s'appliqueront pas lorsque le montant global des dettes envers ledit pays créancier n'atteindra pas l'équivalent de 250 000 DTS.

3. Les dispositions du paragraphe 1 du présent article ne s'appliqueront pas aux questions relatives aux paiements d'intérêts visés à l'article 5 du présent Accord.

Article 8. MAINTIEN DES DROITS ET OBLIGATIONS

Le présent Accord et son application n'affecteront pas les droits et obligations qui sont ceux des créanciers et des débiteurs en vertu des contrats de crédit.

Article 9. DISPOSITIONS PRATIQUES

L'application du présent Accord est régie par les dispositions pratiques énoncées dans l'annexe 2 audit Accord.

Article 10. ANNEXES

Les annexes au présent Accord en font partie intégrante.

Article 11. ENTRÉE EN VIGUEUR ET DURÉE

Le présent Accord entrera en vigueur à la date de sa signature et demeurera en vigueur jusqu'au moment où aura été effectué au bénéfice des créanciers le dernier des versements visés aux articles 4 et 5 dudit Accord.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé le présent Accord.

FAIT en double exemplaire à Khartoum le 25 janvier 1984.

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

R. A. WALKER

Pour le Gouvernement de la République démocratique du Soudan :

IBRAHIM MANSOUR

ANNEXE 1

PLAN DE TRANSFERT

Pour chaque dette venue à échéance conformément aux dispositions de l'article 2 du présent Accord jusque et y compris le 31 décembre 1983, ainsi que pour l'intérêt por la période du 1^{er} janvier 1983 au 31 décembre 1983 inclus, capitalisé en vertu des dispositions des articles 2 et 5 du présent Accord, les paiements seront effectués et transférés du Soudan au Royaume-Uni en vingt paiements semestriels égaux et consécutifs, le 1^{er} janvier et le 1^{er} juillet de chaque année, à compter du 1^{er} juillet 1989.

ANNEXE 2

DISPOSITIONS PRATIQUES

1. Le Département et la Banque dresseront d'un commun accord une liste de toutes les dettes auxquelles le présent Accord est applicable en vertu de son article 2.

2. Cette liste sera établie dès que possible. Elle pourra être révisée de temps en temps à la demande du Département ou de la Banque. L'accord préalable du Département et de la Banque sera nécessaire pour que la liste puisse être révisée, modifiée ou allongée.

3. L'impossibilité d'établir la liste visée aux paragraphes 1 et 2 de la présente annexe ou un retard dans sa mise au point n'empêcheront ni ne retarderont l'application des autres dispositions du présent Accord.

4. Au moment du dépôt d'un versement en livres soudanaises au compte spécial ouvert à la Banque, conformément à l'article 3 du présent Accord, la Banque informera le Département de ce versement en lui délivrant un certificat qui indiquera :

- a) Le montant en livres soudanaises déposé audit compte, libellé dans la monnaie de la dette au taux de change en vigueur à la date du versement,
- b) La date du versement,
- c) Les détails du contrat de crédit et l'échéance de la dette à laquelle se rapporte le versement.

5. a) La Banque transférera les montants nécessaires dans la monnaie de la dette à une banque du Royaume-Uni et lui donnera des instructions concernant le paiement au bénéfice du créancier auquel un versement doit être effectué conformément au présent Accord.

b) En transférant ces montants, la Banque donnera au Département tous les renseignements concernant les dettes et l'intérêt au titre desquels les transferts sont effectués.

No. 23323

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
TOGO**

**Agreement on certain commercial debts (with schedules).
Signed at London on 9 February 1984**

Authentic texts: English and French.

*Registered by the United Kingdom of Great Britain and Northern Ireland on 11 April
1985.*

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
TOGO**

**Accord relatif à certaines dettes commerciales (avec annexes).
Signé à Londres le 9 février 1984**

Textes authentiques : anglais et français.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 11 avril
1985.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF TOGO ON CERTAIN COMMERCIAL DEBTS

The Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as “the United Kingdom”) and the Government of the Republic of Togo (hereinafter referred to as “Togo”);

As a result of the Conference regarding consolidation of Togolese debts held in Paris on 11 and 12 April 1983 at which the Government of the United Kingdom, the Government of Togo, certain other Governments, the International Monetary Fund, the International Bank for Reconstruction and Development, the Secretariat of the United Nations Conference on Trade and Development, the Commission of the European Communities, the Organisation for Economic Co-operation and Development and the Banque Centrale des Etats de l’Afrique de l’Ouest were represented;

Have agreed as follows:

Article 1. DEFINITIONS

In this Agreement, unless the contrary intention appears:

(a) “credit contract” shall mean a credit contract as defined in Article 2 of this Agreement;

(b) “creditor” shall mean a creditor as defined in Article 2 of this Agreement;

(c) “currency of the debt” shall mean sterling or such other currency not being CFA Francs as is specified in the credit contract;

(d) “debt” shall mean any debt to which, by virtue of the provisions of Articles 2 and 9 of this Agreement and of Schedule 2 thereto, the provisions of this Agreement apply;

(e) “debtor” shall mean a debtor as defined in Article 2 of this Agreement;

(f) “maturity” in relation to a debt shall mean, subject to the provisions of Article 2 paragraph 1 (b), the date for the repayment thereof under the relevant credit contract or under a promissory note or bill of exchange drawn up pursuant to the terms of such credit contracts;

(g) “the Department” shall mean the Export Credits Guarantee Department of the Government of the United Kingdom or any other Department thereof which the Government of the United Kingdom may nominate for the purposes of this Agreement;

(h) “the Ministry” shall mean the Ministry of Finance and Economy of Togo or any other Department which the Government of Togo may nominate for the purposes of this Agreement;

(i) “the 1980 Agreement” shall mean the Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Togo on Certain Commercial Debts signed on 18 June 1980;²

¹ Came into force on 9 February 1984 by signature, in accordance with article 10.

² United Nations, *Treaty Series*, vol. 1212, p. 171.

(j) "the 1982 Agreement" shall mean the Agreement between the Government of Great Britain and Northern Ireland and the Government of the Republic of Togo on Certain Commercial Debts signed on 27 April 1982;¹

(k) "transfer scheme" shall mean the transfer scheme referred to in Article 3 of this Agreement.

Article 2. THE DEBT

(1) The provisions of this Agreement shall, subject to the provisions of paragraph (2) of this Article, apply to any debt, whether of principal or of contractual interest accruing up to maturity or payable under the provisions of the 1980 and 1982 Agreements, owed as primary or principal debtor or as guarantor by the Government of Togo (hereinafter referred to as "debtor") or to a person or body of persons or corporation resident or carrying on business in the United Kingdom or to any successor thereto (hereinafter referred to as "creditor") provided that:

- (a) the debt arises under or in relation to a contract or any agreement supplemental thereto which was made between the debtor and the creditor for the supply from outside Togo of goods or services or both or of finance therefor, and which allowed credit to the debtor for a period exceeding one year, and which was entered into before 1 January 1983 (hereinafter referred to as a "credit contract");
- (b) (i) in the case of a debt arising under a credit contract which was not the subject of rescheduling under the provisions of the 1980 and 1982 Agreements, maturity of the debt occurred or will occur on or before 31 December 1983 and where maturity has occurred that debt remains unpaid;
(ii) in the case of a debt payable under either the 1980 or 1982 Agreements such payment was due or will fall due on or before 31 December 1983 and where the date for such payment has passed that debt remains unpaid, it being understood that such debts do not include payments due in respect of interest charged under the provisions of Article 4 of each of those Agreements;
- (c) the debt is in respect of a credit contract guaranteed as to payment of that debt under a guarantee issued by the Department; and
- (d) the debt is not expressed by the terms of the Credit Contract to be payable in CFA Francs.

(2) The provisions of this Agreement shall not apply to so much of any debt as arises from an amount payable upon or as a condition of the formation of the credit contract, or upon or as a condition of the cancellation or termination of the credit contract.

Article 3. PAYMENT TO CREDITORS

Togo undertakes to pay its debts punctually and shall ensure that funds are transferred to the creditors in the United Kingdom in the currency of the debt in accordance with the transfer scheme set out in Schedule I to this Agreement.

Article 4. INTEREST

(1) Togo shall be liable for and shall pay to the creditor interest in accordance with the provisions of this Article on any debt to the extent that it has not been settled by payment to the creditor in the United Kingdom pursuant to Article 3 of this Agreement.

¹ United Nations, *Treaty Series*, vol. 1288, p. 121.

(2) Interest shall accrue during, and shall be payable in respect of, the period from maturity until the settlement of the debt by payment to the creditor, and shall be paid and transferred to the creditor concerned in the currency of the debt half-yearly on 30 June and 31 December each year commencing 31 December 1983.

(3) Interest shall be calculated on the outstanding amount of the debt and paid at the rate of 9.25 per cent per annum and shall be calculated on the basis of a 365-day year.

Article 5. EXCHANGE OF INFORMATION

The Department and the Ministry shall exchange all information required for the implementation of this Agreement.

Article 6. OTHER DEBT SETTLEMENTS

(1) If Togo agrees with any creditor country other than the United Kingdom terms for the settlement of indebtedness similar to the indebtedness the subject of this Agreement which are more favourable than are the terms of this Agreement to creditors, then the terms of the payment of debts the subject of this Agreement shall, subject to the provisions of paragraphs (2) and (3) of this Article, be no less favourable to creditors than the terms so agreed with that other creditor country notwithstanding any provision of this Agreement to the contrary.

(2) The provisions of paragraph (1) of this Article shall not apply in a case where the aggregate of the indebtedness to the other creditor country is less than the equivalent of SDR500,000.

(3) The provisions of paragraph (1) of this Article shall not apply to matters relating to the payments of interest determined by Article 4 hereof.

Article 7. PRESERVATION OF RIGHTS AND OBLIGATIONS

This Agreement and its implementation shall not affect the rights and obligations of creditors and debtors under their credit contracts.

Article 8. RULES

In the implementation of this Agreement the rules set out in Schedule 2 to this Agreement shall apply.

Article 9. THE SCHEDULES

The Schedules to this Agreement shall form an integral part thereof.

Article 10. ENTRY INTO FORCE AND DURATION

This Agreement shall enter into force on signature and shall remain in force until the last of the payments to be made to the creditors under Articles 3 and 4 of this Agreement has been made.

[For the testimonium and signature pages, see p. 338 of this volume.]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE TOGOLAISE RELATIF À CERTAINES DETTES COMMERCIALES

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord (ci-après dénommé « le Royaume-Uni ») et le Gouvernement de la République togolaise (ci-après dénommé « Togo »);

A la suite de la Conférence sur la consolidation des dettes togolaises qui se tint à Paris les 11-12 avril 1983 et à laquelle étaient représentés le gouvernement du Royaume-Uni, le gouvernement du Togo, certains autres gouvernements, le Fonds monétaire international, la Banque internationale pour la reconstruction et le développement, le secrétariat de la CNUCED, la Commission des Communautés européennes, l'Organisation de coopération et de développement économiques et la Banque centrale des Etats de l'Afrique de l'Ouest;

Sont convenus de ce qui suit :

Article 1^{er}. DÉFINITIONS

Dans le présent accord, à moins qu'une intention contraire ne soit évidente, on entend :

(a) par « contrat de crédit », un contrat de crédit défini à l'article 2 du présent accord;

(b) par « créancier », un créancier défini à l'article 2 du présent accord;

(c) par « monnaie de la dette », la livre sterling ou toute autre monnaie spécifiée dans le contrat de crédit, à l'exception du franc CFA;

(d) par « dette », toute dette à laquelle les dispositions du présent accord sont applicables en vertu des dispositions des articles 2 et 9 de l'annexe 2 dudit accord;

(e) par « débiteur », un débiteur défini à l'article 2 du présent accord;

(f) par « l'échéance d'une dette », sous réserve des dispositions de l'alinéa (b) du paragraphe 1 de l'article 2, la date prévue pour son remboursement en vertu du contrat de crédit y afférent ou en vertu d'un billet à ordre ou d'une lettre de change établis conformément audit contrat de crédit;

(g) par « le Département », le Département des garanties de crédits à l'exportation (Export Credits Guarantee Department) du Royaume-Uni, ou tout autre département que le gouvernement du Royaume-Uni désignerait aux fins du présent accord;

(h) par « le Ministère », le Ministère des finances et de l'économie du Togo ou tout autre département que le gouvernement du Togo désignerait aux fins du présent accord;

(i) par « l'Accord de 1980 », l'Accord entre le gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le gouvernement de la République togolaise relatif à certaines dettes commerciales, signé le 18 juin 1980²;

¹ Entré en vigueur le 9 février par la signature, conformément à l'article 10.

² Nations Unies, *Recueil des Traités*, vol. 1212, p. 171.

(j) par « l'Accord de 1982 », l'Accord entre le gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le gouvernement de la République togolaise relatif à certaines dettes commerciales, signé le 27 avril 1982¹;

(k) par « régime de transfert », le régime de transfert visé à l'article 3 du présent accord.

Article 2. LA DETTE

1. Sous réserve des dispositions du paragraphe 2 du présent article, les dispositions du présent accord s'appliquent à toute dette, qu'il s'agisse du principal ou des intérêts contractuels accumulés jusqu'à l'échéance ou payables en vertu des dispositions de l'Accord de 1980 et de celui de 1982, dus par le gouvernement du Togo (ci-après dénommé « débiteur ») en tant que débiteur primaire ou principal ou en tant que gérant, à une personne physique, à un groupe de personnes ou à une personne morale résidant ou exerçant des activités économiques au Royaume-Uni, ou à l'un quelconque de leurs successeurs (ci-après dénommé « créancier »), pour autant que :

- (a) la dette est née en vertu ou en conséquence d'un contrat ou de tout accord complémentaire conclu entre le débiteur et le créancier en vue de la fourniture au Togo, en provenance de l'extérieur, de biens et/ou de services ou des moyens financiers correspondants, consentant au débiteur une durée de crédit supérieure à un an et passé avant le 1^{er} janvier 1983, (ci-après dénommé « contrat de crédit »);
- (b) (i) dans le cas d'une dette née en vertu d'un contrat de crédit qui n'a pas fait l'objet d'un rééchelonnement conformément aux dispositions de l'Accord de 1980 ni de celui de 1982, et la dette est tombée ou tombera à l'échéance le 31 décembre 1983 ou avant cette date et, lorsque l'échéance est tombée, la dette demeure impayée;
- (ii) dans le cas d'une dette payable en vertu soit de l'Accord de 1980, soit de celui de 1982 et un tel versement est venu ou doit venir à l'échéance le 31 décembre 1983 ou avant cette date et lorsque la date d'un tel versement est passé, la dette demeure impayée, étant bien entendu que de telles dettes ne comprennent pas les versements résultant d'un intérêt payé en vertu des dispositions de l'article 4 de chacun de ces Accords;
- (c) la dette résulte d'un contrat de crédit assorti, en ce qui concerne le paiement de la dette, d'une garantie souscrite par le Département; et
- (d) la dette n'est pas libellée, aux termes du contrat de crédit, en francs CFA.

2. Les dispositions du présent accord ne s'appliquent pas à la portion d'une dette correspondant à un montant exigible soit au moment de l'établissement du contrat de crédit ou à titre de condition de son établissement, soit au moment de l'annulation ou résolution dudit contrat ou à titre de condition de son annulation ou résolution.

Article 3. PAIEMENTS AUX CRÉANCIERS

Le Togo s'engagera à payer ses dettes ponctuellement et veillera à ce que les transferts de fonds en faveur des créanciers au Royaume-Uni s'effectuent en monnaie de la dette, conformément au régime de transfert fixé à l'annexe 1 du présent accord.

¹ Nations Unies, *Recueil des Traités*, vol. 1288, p. 121.

Article 4. INTÉRÊTS

1. Le Togo sera tenu de payer au créancier des intérêts sur toute dette, conformément aux dispositions du présent article, dans la mesure où elle n'aura pas été réglée au moyen de versements au créancier au Royaume-Uni en vertu de l'article 3 du présent accord.

2. Les intérêts courront pendant la période allant de l'échéance jusqu'au règlement de la dette au moyen d'un versement au créancier, et seront perçus pour la même période; ils seront versés et transférés au créancier en cause en monnaie de la dette semestrielle-ment les 30 juin et 31 décembre de chaque année, à compter du 31 décembre 1983.

3. Les intérêts seront calculés sur le reliquat de la dette et payés au taux de 9.25 pour cent et par an, étant calculés sur la base d'une année de 365 jours.

Article 5. ECHANGES D'INFORMATIONS

Le Département et le Ministère échangeront toutes les informations requises pour l'application du présent accord.

Article 6. AUTRES RÈGLEMENTS DE DETTES

1. Si les conditions convenues entre le Togo et tout pays créancier autre que le Royaume-Uni, en ce qui concerne le règlement de dettes analogues à celles qui font l'objet du présent accord, sont plus favorables pour les créanciers que les conditions prévues par le présent accord, alors les conditions à appliquer au paiement des dettes faisant l'objet du présent accord, sous réserve des paragraphes 2 et 3 du présent article, ne devront être moins favorables pour les créanciers que les conditions ainsi convenues avec cet autre pays créancier, nonobstant toute disposition contraire du présent accord.

2. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas au cas où le montant global des dettes envers l'autre pays créancier est inférieur à l'équivalent de 500.000 DTS.

3. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas aux questions concernant les versements d'intérêt fixés à l'article 4 ci-dessus.

Article 7. MAINTIEN DES DROITS ET OBLIGATIONS

Le présent accord et son application n'affecteront pas les droits et obligations de créanciers et des débiteurs en vertu de leurs contrats de crédit.

Article 8. RÉGLEMENTATION

Pour l'application du présent accord, les règles énoncées à son annexe 2 seront observées.

Article 9. LES ANNEXES

Les annexes du présent accord en font partie intégrante.

Article 10. ENTRÉE EN VIGUEUR ET DURÉE

Le présent accord entrera en vigueur à la date de sa signature et restera en vigueur jusqu'à ce que soit effectué le dernier versement aux créanciers en vertu des articles 3 et 4 du présent accord.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Agreement.

DONE in duplicate at London this 9th day of February 1984 in the English and French languages, both texts being equally authoritative.

For the Government of the United Kingdom of Great Britain and Northern Ireland:

MALCOLM RIFKIND

For the Government
of the Republic of Togo:

TIDJANI D.

EN FOI DE QUOI les soussignés, dûment autorisés, ont signé le présent accord.

FAIT en double exemplaire à Londres le 9 février 1984 en langues anglaise et française, les deux textes faisant également foi.

Pour le gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

Pour le gouvernement
de la République togolaise :

SCHEDULE 1

TRANSFER SCHEME

(1) In respect of each debt which fell due on or before 31 December 1982 and which remains unpaid, payments shall be made and transferred from Togo to the United Kingdom in ten equal and consecutive half-yearly instalments commencing on 31 December 1983.

(2) In respect of each debt, which was not previously the subject of rescheduling under the provisions of the 1980 and 1982 Agreements, which fell due or will fall due between 1 January 1983 and 31 December 1983 both dates inclusive and remains unpaid:

- (a) an amount equal to 90 per cent shall be paid and transferred from Togo to the United Kingdom in ten equal and consecutive half-yearly instalments on 30 June and 31 December each year commencing on 31 December 1988; and
- (b) the remaining 10 per cent of each debt shall be paid and transferred from Togo to the United Kingdom in five equal instalments, the first at maturity or where that date has passed not later than 30 September 1983 and thereafter on 30 September 1984, 1985, 1986 and 1987 respectively.

(3) In respect of each payment of debt due under the 1980 and 1982 Agreements which fell due or will fall due between 1 January 1983 and 31 December 1983 and remains unpaid:

- (a) an amount equal to 80 per cent shall be paid and transferred from Togo to the United Kingdom in ten equal and consecutive instalments on 30 June and 31 December each year commencing on 31 December 1988; and
- (b) the remaining 20 per cent shall be paid and transferred from Togo to the United Kingdom on the due date as originally scheduled, or where that date has passed, not later than 30 September 1983.

SCHEDULE 2

RULES

(1) The Department and the Ministry shall agree a list of debts to which, by virtue of the provisions of Article 2 of this Agreement, this Agreement applies.

(2) Such a list shall be completed as soon as possible. This list may be reviewed from time to time at the request of the Department or the Ministry. The agreement of both the Department and the Ministry shall be necessary before the list may be altered or amended or added to.

(3) Neither inability to complete the list referred to in paragraphs (1) and (2) of this Schedule nor delay in its completion shall prevent or delay the implementation of the other provisions of this Agreement.

(4) (a) The Ministry shall transfer the necessary amounts in the currency of the debt to a bank in the United Kingdom together with payment instructions in favour of the creditor to whom payment is due in accordance with this Agreement.

(b) When making such transfer the Ministry shall give the Department particulars of the debts and of the interest to which the transfers relate.

ANNEXE I

RÉGIME DE TRANSFERT

(1) Pour chaque dette qui est venue à l'échéance le 31 décembre 1982 ou avant cette date et qui demeure impayée, les versements seront payés et transférés du Togo au Royaume-Uni en dix tranches semestrielles égales et consécutives à compter du 31 décembre 1983.

(2) Pour chaque dette, qui n'a pas précédemment fait l'objet d'un rééchelonnement en vertu des dispositions de l'Accord de 1980 ni de celui de 1982, et qui est venue ou doit venir à l'échéance entre le 1^{er} janvier 1983 et le 31 décembre 1983 inclusivement et qui demeure impayée :

(a) un montant égal à 90 pour cent sera payé et transféré du Togo au Royaume-Uni en dix tranches semestrielles égales et consécutives les 30 juin et 31 décembre de chaque année à compter du 31 décembre 1988; et

(b) le solde de 10 pour cent de chaque dette sera payé et transféré du Togo au Royaume-Uni en cinq tranches égales, la première à l'échéance ou, lorsque cette date est passée, pas plus tard que le 30 septembre 1983 et par la suite les 30 septembre 1984, 1985, 1986 et 1987 respectivement.

(3) Pour chaque versement de la dette dû en vertu de l'Accord de 1980 et de celui de 1982 qui est venu ou doit venir à l'échéance entre le 1^{er} janvier 1983 et le 31 décembre 1983 et qui demeure impayé :

(a) un montant égal à 80 pour cent sera payé et transféré du Togo au Royaume-Uni en dix tranches égales et consécutives les 30 juin et 31 décembre de chaque année à compter du 31 décembre 1988; et

(b) le solde de 20 pour cent sera payé et transféré du Togo au Royaume-Uni à la date de l'échéance, telle qu'elle avait été prévue à l'origine, ou, lorsque cette date est passée, pas plus tard que le 30 septembre 1983.

ANNEXE 2

RÉGLEMENTATION

1. Le Département et le Ministère conviendront d'une liste de dettes auxquelles le présent accord est applicable, en vertu des dispositions de son article 2.

2. Cette liste sera élaborée dès que possible. Elle pourra être revue de temps à autre, à la demande du Département ou du Ministère. Les changements, modifications et additions à apporter à cette liste nécessiteront l'accord préalable du Département aussi bien que du Ministère.

3. Le fait que la liste visée aux paragraphes 1 et 2 de la présente annexe ne peut pas être élaborée ou que des retards sont apportés à son élaboration n'empêchera pas et ne retardera pas la mise en œuvre des autres dispositions du présent accord.

4. (a) Le Ministère effectuera les transferts des montants nécessaires en monnaie de la dette à une banque du Royaume-Uni, avec les ordres de paiement en faveur du créancier auquel le paiement est dû conformément au présent accord.

(b) Lorsqu'il effectue ledit transfert, le Ministère donnera au Département les détails des dettes et des intérêts auxquels les transferts ont trait.

No. 23324

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
COSTA RICA**

**Agreement on certain commercial debts (with schedules).
Signed at London on 12 March 1984**

Authentic text: English.

*Registered by the United Kingdom of Great Britain and Northern Ireland on
11 April 1985.*

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
COSTA RICA**

**Accord relatif à certaines dettes commerciales (avec annexes).
Signé à Londres le 12 mars 1984**

Texte authentique : anglais.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord
le 11 avril 1985.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF COSTA RICA ON CERTAIN COMMERCIAL DEBTS

The Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as “the United Kingdom”) and the Government of the Republic of Costa Rica (hereinafter referred to as “Costa Rica”);

As a result of the Conference regarding consolidation of Costa Rican debts held in Paris on 11 January 1983 at which the Government of the United Kingdom, the Government of Costa Rica, certain other Governments, the International Monetary Fund, the International Bank for Reconstruction and Development, the Secretariat of the United Nations Conference on Trade and Development, and the Organisation for Economic Co-operation and Development and the Inter-American Development Bank were represented;

Have agreed as follows:

Article 1. DEFINITIONS

(a) “certificate” shall mean a certificate issued by the Central Bank to account for the payment in Costa Rican Colones made by the debtor;

(b) “credit contract” shall mean a credit contract as defined in Article 2 of this Agreement;

(c) “creditor” shall mean a creditor as defined in Article 2 of this Agreement;

(d) “currency of the debt” shall mean sterling or such other currency as is specified in the credit contract;

(e) “debt” shall mean any debt to which, by virtue of the provisions of Articles 2 and 10 of this Agreement and of Schedule 2 thereto, the provisions of this Agreement apply;

(f) “debtor” shall mean a debtor as defined in Article 2 of this Agreement;

(g) “maturity” in relation to a debt shall mean the date for the repayment thereof under the relevant credit contract or under a promissory note or bill of exchange drawn up pursuant to the terms of such credit contract;

(h) “the Central Bank” shall mean the Central Bank of Costa Rica;

(i) “the Department” shall mean the Export Credits Guarantee Department of the Government of the United Kingdom or any other Department thereof which the Government of the United Kingdom may nominate for the purposes of this Agreement;

(j) “transfer scheme” shall mean the transfer scheme referred to in Article 3 of this Agreement.

Article 2. THE DEBT

(1) The provisions of this Agreement shall, subject to the provisions of paragraph (2) of this Article, apply to any debt, whether of principal or of contractual interest accruing up to maturity owed as primary or principal debtor or as guarantor by the Government

¹ Came into force on 12 March 1984 by signature, in accordance with article 11.

of Costa Rica or by a person or body of persons or corporation resident or carrying on business in Costa Rica or by any successor thereto (hereinafter referred to as "debtor") to a person or body of persons or corporation resident or carrying on business in the United Kingdom or to any successor thereto (hereinafter referred to as "creditor") provided that:

- (a) the debt arises under or in relation to a contract or any agreement supplemental thereto which was made between the debtor and the creditor for the supply from outside Costa Rica of goods or services or both or of finance therefor, and which allowed credit to the debtor for a period exceeding one year, and which was entered into before 1 July 1982 (hereinafter referred to as a "credit contract");
- (b) maturity of the debt has occurred, or will occur, on or before 31 December 1983 and that after maturity that debt remains unpaid;
- (c) the debt is in respect to a credit contract guaranteed as to payment of that debt under a guarantee issued by the Department; and
- (d) the debt is not expressed by the terms of the credit contract to be payable in Costa Rican Colones.

(2) The provisions of this Agreement shall not apply to so much of any debt as arises from an amount payable upon or as a condition of the formation of the credit contract, or upon or as a condition of the cancellation or termination of the credit contract.

Article 3. PAYMENTS IN COSTA RICA IN RESPECT OF DEBTS

Each payment in Costa Rican Colones by a debtor in respect of a debt shall, upon the entry into force of this Agreement or upon payment by the debtor, whichever is the later, be placed upon deposit in a special account with the Central Bank. Amounts so deposited shall remain deposited with the Central Bank until transfer to the creditors in accordance with the provisions of Article 4 of this Agreement.

Article 4. PAYMENTS TO CREDITORS

Costa Rica undertakes to pay its debts punctually and shall ensure that funds are transferred to the creditors in the United Kingdom in the currency of the debt in accordance with the transfer scheme set out in Schedule 1 to this Agreement, and in the amounts specified in the credit contract as agreed in accordance with the provisions of Schedule 2 of this Agreement.

Article 5. INTEREST

(1) Costa Rica shall be liable for and shall pay to the creditor interest in accordance with the provisions of this Article on any debt to the extent that it has not been settled by payment to the creditor in the United Kingdom pursuant to Article 4 of this Agreement.

(2) Interest shall accrue during, and shall be payable in respect of, the period from maturity until the settlement of the debt by a payment to the creditor, and shall be paid and transferred to the creditor concerned in the currency of the debt half-yearly on:

- (a) 30 June and 31 December each year commencing on 31 December 1983 in respect of debts due on or before 30 June 1982; and
- (b) 31 March and 30 September each year commencing on 31 March 1984 in respect of debts due between 1 July 1982 and 31 December 1983 both dates inclusive.

(3) Interest shall be calculated on the outstanding amount of the debt and paid at the rate of 10.5 per cent per annum and shall be calculated on the basis of a 365-day year.

Article 6. EXCHANGE OF INFORMATION

The Department and the Central Bank shall exchange all information required for the implementation of this Agreement.

Article 7. OTHER DEBT SETTLEMENTS

(1) If Costa Rica agrees with any creditor country other than the United Kingdom terms for the settlement of indebtedness similar to the indebtedness the subject of this Agreement which are more favourable than are the terms of this Agreement to creditors, then the terms of the payment of debts the subject of this Agreement shall, subject to the provisions of paragraphs (2) and (3) of this Article, be no less favourable to creditors than the terms so agreed with that other creditor country notwithstanding any provision of this Agreement to the contrary.

(2) The provisions of paragraph (1) of this Article shall not apply in a case where the aggregate of the indebtedness to the other creditor country is less than the equivalent of SDR1,000,000.

(3) The provisions of paragraph (1) of this Article shall not apply to matters relating to the payment of interest determined by Article 5 hereof.

Article 8. PRESERVATION OF RIGHTS AND OBLIGATIONS

This Agreement and its implementation shall not affect the rights and obligations of creditors and debtors under their credit contracts.

Article 9. RULES

In the implementation of this Agreement the rules set out in Schedule 2 to this Agreement shall apply.

Article 10. THE SCHEDULES

The Schedules to this Agreement shall form an integral part thereof.

Article 11. ENTRY INTO FORCE AND DURATION

This Agreement shall enter into force on signature and shall remain in force until the last of the payments to be made to the creditors under Articles 4 and 5 of this Agreement has been made.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Agreement.

DONE in duplicate at London this 12th day of March 1984.

For the Government of the United Kingdom of Great Britain
and Northern Ireland:

R. W. WHITNEY

For the Government of the Republic of Costa Rica:

G. W. JASPERS

LUIS CARLOS MORA

SCHEDULE 1

TRANSFER SCHEME

- (1) In respect of each debt which fell due on or before 30 June 1982 and remains unpaid:
 - (a) an amount equal to 85 per cent of each debt shall be paid and transferred from Costa Rica to the United Kingdom in eight equal and consecutive half-yearly instalments on 30 June and 31 December each year commencing on 31 December 1985; and
 - (b) an amount equal to 15 per cent of each debt shall be paid and transferred from Costa Rica to the United Kingdom in two instalments of 7.5 per cent each on 30 June 1983 and 1984 respectively.
- (2) In respect of each debt which fell due or will fall due between 1 July 1982 and 31 December 1983 both dates inclusive and remains unpaid:
 - (a) an amount equal to 85 per cent of each debt shall be paid and transferred from Costa Rica to the United Kingdom in ten equal and consecutive half-yearly instalments on 31 March and 30 September each year commencing on 30 September 1987; and
 - (b) an amount equal to 15 per cent of each debt shall be paid and transferred from Costa Rica to the United Kingdom in three instalments of 5 per cent each the first on due date and subsequent payments on 30 September 1984 and 1985 respectively.

SCHEDULE 2

RULES

- (1) The Department and the Central Bank shall agree a list of debts to which, by virtue of the provisions of Article 2 of this Agreement, this Agreement applies.
 - (2) Such a list shall be completed as soon as possible. This list may be reviewed from time to time at the request of the Department or the Central Bank. The Agreement of both the Department and the Central Bank shall be necessary before the list may be altered or amended or added to.
 - (3) Neither inability to complete the list referred to in paragraphs (1) and (2) of this Schedule nor delay in its completion shall prevent or delay the implementation of the other provisions of this Agreement.
 - (4) Upon the placing of a payment in Costa Rican Colones on deposit in the special account with the Central Bank pursuant to Article 3 of this Agreement the Central Bank shall notify the Department of such deposit by remitting a certificate issued by the Central Bank which shall state:
 - (a) the amount of such payment in Costa Rican Colones expressed in the currency of the debt at the rate of exchange prevailing at the time of such payment;
 - (b) the date of such payment; and
 - (c) particulars of the credit contract and date of payment of the debt to which such payment relates.
 - (5) (a) The Central Bank shall transfer the necessary amounts in the currency of the debt to a bank in the United Kingdom together with payment instructions in favour of the creditor to whom payment is due in accordance with this Agreement.
 - (b) When making such transfer the Central Bank shall give the Department particulars of the debts and of the interest to which the transfers relate.
-

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU COSTA RICA RELATIF À CERTAINES DETTES COMMERCIALES

Le Gouvernement du Royaume-Uni de Grande Bretagne et d'Irlande du Nord (ci-après dénommé « Royaume-Uni ») et le Gouvernement de la République du Costa Rica (ci-après dénommé « Costa Rica »),

A la suite de la Conférence sur la consolidation des dettes du Costa Rica qui s'est tenue à Paris le 11 janvier 1983 et à laquelle étaient représentés le Gouvernement du Royaume-Uni, le Gouvernement du Costa Rica, certains autres Gouvernements, le Fonds monétaire international, la Banque internationale pour la reconstruction et le développement, le Secrétariat de la Conférence des Nations Unies sur le commerce et le développement, l'Organisation de coopération et de développement économiques et la Banque interaméricaine de développement,

Sont convenus de ce qui suit :

Article premier. DÉFINITIONS

- a) Le terme « certificat » désigne un certificat délivré par la Banque centrale attestant le paiement en colons costariciens effectué par le débiteur,
- b) L'expression « contrat de crédit » désigne un contrat de crédit au sens défini à l'article 2 du présent Accord,
- c) Le terme « créancier » désigne un créancier au sens défini à l'article 2 du présent Accord,
- d) L'expression « monnaie de la dette » désigne la livre sterling ou toute monnaie spécifiée dans le contrat de crédit,
- e) Le terme « dette » désigne toute dette à laquelle les dispositions du présent Accord s'appliquent en vertu des articles 2 et 10 et de l'annexe 2 du présent Accord,
- f) Le terme « débiteur » désigne un débiteur au sens défini à l'article 2 du présent Accord,
- g) Le terme « échéance », appliqué à une dette, désigne la date à laquelle celle-ci doit être réglée conformément au contrat de crédit pertinent, ou au billet à ordre ou à la lettre de change tirée conformément aux dispositions dudit contrat de crédit,
- h) L'expression « Banque centrale » désigne la Banque centrale du Costa Rica,
- i) Le terme « Département » désigne le Département de garantie des crédits à l'exportation du Gouvernement du Royaume-Uni ou tout autre Département de celui-ci que le Gouvernement du Royaume-Uni peut désigner aux fins du présent Accord,
- j) L'expression « plan de transfert » désigne le plan de transfert visé à l'article 3 du présent Accord.

¹ Entré en vigueur le 12 mars 1984 par la signature, conformément à l'article II.

Article 2. LA DETTE

1. Sous réserve des dispositions du paragraphe 2 du présent article, les dispositions du présent Accord s'appliquent à toute dette, qu'il s'agisse du principal ou des intérêts qui arrivent à échéance, du Gouvernement du Costa Rica, d'une personne, d'un organisme ou d'une société résidant au Costa Rica ou y exerçant une activité commerciale, ou leurs successeurs (ci-après dénommés « débiteur »), contractée à titre de débiteur principal ou de garant envers une personne, un organisme ou une société résidant au Royaume-Uni ou y exerçant une activité commerciale, ou leurs successeurs (ci-après dénommés « créancier »), à condition :

- a) que la dette découle directement ou indirectement d'un contrat ou d'un accord le complétant, qui a été conclu entre le débiteur et le créancier pour la fourniture de biens ou de services, ou la fourniture des deux, à partir d'un pays autre que le Costa Rica, ou en vue de leur financement, qui accorde au débiteur un crédit couvrant une période de plus d'un an et qui porte une date antérieure au 1^{er} juillet 1982 (ci-après dénommé « contrat de crédit »),
- b) que la dette soit arrivée ou arrive à échéance le 31 décembre 1983 ou avant cette date et que, une fois échue, la dette reste impayée,
- c) que la dette concerne un contrat de crédit dont le remboursement est garanti par le Département,
- d) que la dette ne soit pas libellée en colons costariciens dans le contrat de crédit.

2. Les dispositions du présent Accord ne s'appliquent pas à la partie de toute dette qui correspond à une somme dont le paiement constitue une condition de la formation du contrat de crédit, ou à une somme dont le non-paiement constitue un motif d'annulation ou de résiliation dudit contrat.

Article 3. VERSEMENTS EFFECTUÉS AU COSTA RICA AU TITRE DES DETTES

Tout versement effectué en colons costariciens par un débiteur au titre d'une dette sera déposé à un compte spécial auprès de la Banque centrale au moment de l'entrée en vigueur du présent Accord, ou au moment du versement, si celui-ci est postérieur. Les montants ainsi versés resteront déposés auprès de la Banque centrale jusqu'à ce qu'ils soient transférés aux créanciers, conformément aux dispositions de l'article 4 du présent Accord.

Article 4. PAIEMENTS AUX CRÉANCIERS

Le Costa Rica s'engage à payer ponctuellement ses dettes et veillera à ce que les fonds soient transférés aux créanciers résidant au Royaume-Uni dans la monnaie de la dette, conformément au plan de transfert figurant dans l'annexe 1 au présent Accord et dans les montants spécifiés dans le contrat de crédit convenu conformément aux dispositions de l'annexe 2 audit Accord.

Article 5. INTÉRÊT

1. Le Costa Rica devra payer au créancier, conformément aux dispositions du présent article, un intérêt sur le montant de toute dette, dans la mesure où cette dette n'aura pas été réglée par un versement effectué au bénéfice du créancier au Royaume-Uni, conformément à l'article 4 du présent Accord.

2. L'intérêt sera dû et exigible pour la période allant de l'échéance de la dette à la date du règlement de ladite dette par un versement au créancier, et il sera versé et transféré au créancier concerné dans la monnaie de la dette deux fois par an :

- a) le 30 juin et le 31 décembre, à compter du 31 décembre 1983, pour les dettes échues le 30 juin 1982 ou avant cette date,
- b) le 31 mars et le 30 septembre, à compter du 31 mars 1984, pour les dettes échues entre le 1^{er} juillet 1982 et le 31 décembre 1983 inclus.

3. L'intérêt sera calculé sur l'encours de la dette, au taux de 10,5 p. 100 par an, et sur la base d'une année de 365 jours.

Article 6. ECHANGE DE RENSEIGNEMENTS

Le Département et la Banque centrale échangeront tous les renseignements nécessaires à l'exécution du présent Accord.

Article 7. AUTRES ARRANGEMENTS RELATIFS AU RÈGLEMENT DES DETTES

1. Si le Costa Rica conclut avec un pays créancier autre que le Royaume-Uni un arrangement prévoyant pour le remboursement de dettes analogues à celles qui font l'objet du présent Accord des conditions plus favorables aux créanciers que les conditions énoncées dans ledit Accord, des conditions non moins favorables que les conditions convenues avec cet autre pays créancier seront alors accordées aux créanciers, sous réserve des dispositions des paragraphes 2 et 3 du présent article, pour le règlement des dettes visées dans le présent Accord, nonobstant toute disposition du présent Accord qui pourrait s'y opposer.

2. Les dispositions du paragraphe 1 du présent article ne s'appliqueront pas dans le cas où le montant global des dettes à l'autre pays créancier serait inférieur à l'équivalent de 1 000 000 de DTS.

3. Les dispositions du paragraphe 1 du présent article ne s'appliqueront pas aux questions concernant le paiement des intérêts visés à l'article 5 du présent Accord.

Article 8. MAINTIEN DES DROITS ET OBLIGATIONS

Le présent Accord et son application n'affecteront pas les droits et obligations qui sont ceux des créanciers et des débiteurs en vertu des contrats de crédit.

Article 9. DISPOSITIONS PRATIQUES

L'application du présent Accord est régie par les dispositions pratiques énoncées dans l'annexe 2 au présent Accord.

Article 10. ANNEXES

Les annexes au présent Accord en font partie intégrante.

Article 11. ENTRÉE EN VIGUEUR ET DURÉE

Le présent Accord entrera en vigueur à la date de sa signature et demeurera en vigueur jusqu'au moment où aura été effectué au bénéfice des créanciers le dernier des versements visés aux articles 4 et 5 du présent Accord.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé le présent Accord.
FAIT en double exemplaire à Londres le 12 mars 1984.

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

R. W. WHITNEY

Pour le Gouvernement de la République du Costa Rica :

G. W. JASPERS

LUIS CARLOS MORA

ANNEXE 1

PLAN DE TRANSFERT

1. En ce qui concerne chaque dette arrivée à échéance le 30 juin 1982 ou avant cette date et qui demeure impayée :

- a) Un montant égal à 85 p. 100 de chaque dette sera versé et transféré du Costa Rica au Royaume-Uni en huit versements semestriels consécutifs d'un même montant, le 30 juin et le 31 décembre de chaque année, à compter du 31 décembre 1985, et
- b) Un montant égal à 15 p. 100 de chaque dette sera versée et transférée du Costa Rica au Royaume-Uni en deux versements de 7,5 p. 100 chacun, le 30 juin 1983 et le 30 juin 1984 respectivement.

2. En ce qui concerne chaque dette arrivée ou arrivant à échéance entre le 1^{er} juillet 1982 et le 31 décembre 1983 inclus et qui demeure impayée :

- a) Un montant égal à 85 p. 100 de chaque dette sera versé et transféré du Costa Rica au Royaume-Uni en dix versements semestriels consécutifs d'un même montant, le 31 mars et le 30 septembre de chaque année, à compter du 30 septembre 1987, et
- b) Un montant égal à 15 p. 100 de chaque dette sera versé et transféré du Costa Rica au Royaume-Uni en trois versements de 5 p. 100 chacun, le premier à la date de l'échéance et les deux versements suivants le 30 septembre 1984 et le 30 septembre 1985 respectivement.

ANNEXE 2

DISPOSITIONS PRATIQUES

1. Le Département et la Banque centrale dresseront d'un commun accord une liste des dettes auxquelles le présent Accord est applicable en vertu des dispositions de son article 2.

2. Cette liste sera établie dès que possible. Elle pourra être revue de temps à autre à la demande du Département ou de la Banque centrale. Toute modification, révision ou adjonction sera soumise à l'accord préalable du Département et de la Banque centrale.

3. L'impossibilité d'établir la liste visée aux paragraphes 1 et 2 de la présente annexe ou un retard dans sa mise au point n'empêcheront ni ne retarderont l'application des autres dispositions du présent Accord.

4. Au moment du dépôt d'un versement en colons costariciens au compte spécial ouvert à la Banque centrale, conformément à l'article 3 du présent Accord, cette Banque informera le Département de ce dépôt en lui remettant un certificat, délivré par ladite Banque, qui indiquera :

- a) Le montant dudit dépôt en colons costariciens, libellé dans la monnaie de la dette au taux de change en vigueur à la date du versement,
- b) La date de ce versement,
- c) Les détails du contrat de crédit et l'échéance de la dette à laquelle se rapporte ledit versement.

5. a) La Banque centrale transférera les montants nécessaires dans la monnaie de la dette à une banque du Royaume-Uni et lui donnera des instructions concernant le paiement au bénéficiaire du créancier auquel un versement doit être effectué conformément au présent Accord.

b) En effectuant ledit transfert, la Banque centrale donnera au Département les renseignements relatifs aux dettes et aux intérêts auxquels se rapportent lesdits transferts.

No. 23325

**UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND
and
PERU**

**Agreement on certain commercial debts (with schedules).
Signed at London on 12 March 1984**

Authentic text: English.

*Registered by the United Kingdom of Great Britain and Northern Ireland on 11 April
1985.*

**ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD
et
PÉROU**

**Accord relatif à certaines dettes commerciales (avec annexes).
Signé à Londres le 12 mars 1984**

Texte authentique : anglais.

*Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 11 avril
1985.*

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE REPUBLIC OF PERU ON CERTAIN COMMERCIAL DEBTS

The Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as “the United Kingdom”) and the Government of the Republic of Peru (hereinafter referred to as “Peru”);

As a result of the Conference regarding consolidation of Peruvian debts held in Paris on 25 and 26 July 1983 at which the Government of the United Kingdom, the Government of Peru, certain other Governments, the International Monetary Fund, the International Bank for Reconstruction and Development, the Secretariat of the United Nations Conference on Trade and Development, the Organisation for Economic Co-operation and Development and the Inter-American Development Bank were represented;

Have agreed as follows:

Article 1. DEFINITIONS

In this Agreement, unless the contrary intention appears:

(a) “certificate” shall mean a certificate issued by the Ministry to account for the payment in Peruvian soles made by the debtor;

(b) “credit contract” shall mean a credit contract as defined in Article 2 of this Agreement;

(c) “creditor” shall mean a creditor as defined in Article 2 of this Agreement;

(d) “currency of the debt” shall mean sterling or such other currency not being Peruvian soles as is specified in the credit contract;

(e) “debt” shall mean any debt to which, by virtue of the provisions of Articles 2 and 10 of this Agreement and of Schedule 2 thereto, the provisions of this Agreement apply;

(f) “debtor” shall mean a debtor as defined in Article 2 of this Agreement;

(g) “maturity” in relation to a debt shall mean the date for the repayment thereof under the relevant credit contract or under a promissory note or bill of exchange drawn up pursuant to the terms of such credit contract;

(h) “the Department” shall mean the Export Credits Guarantee Department of the Government of the United Kingdom or any other Department thereof which the Government of the United Kingdom may nominate for the purposes of this Agreement;

(i) “payment in Peruvian soles” shall mean payment in Peruvian soles as specified in Article 3 of this Agreement;

(j) “the Ministry” shall mean the Ministry of Economics and Finance of Peru, General Directorate of Public Credit, or any other Department which the Government of Peru may nominate for the purposes of this Agreement;

(k) “transfer scheme” shall mean the transfer scheme referred to in Article 4 of this Agreement.

¹ Came into force on 12 March 1984 by signature, in accordance with article 11.

Article 2. THE DEBT

(1) The provisions of this Agreement shall, subject to the provisions of paragraph (2) of this Article, apply to any debt, whether of principal or of contractual interest accruing up to maturity owed as primary or principal debtor or as guarantor by the Government of Peru or by a person or body of persons or corporation resident or carrying on business in Peru or by any successor thereto (hereinafter referred to as "debtor") to a person or body of persons or corporation resident or carrying on business in the United Kingdom or to any successor thereto (hereinafter referred to as "creditor") provided that:

(a) the debt arises under or in relation to a contract or any agreement supplemental thereto which was made between the debtor and the creditor for the supply from outside Peru of goods or services or of finance therefor, and which allowed credit to the debtor for a period exceeding one year, and which was entered into before 1 January 1983 (hereinafter referred to as a "credit contract");

(b) maturity of the debt has occurred, or will occur, between 1 May 1983 and 30 April 1984 both dates inclusive and that after maturity that debt remains unpaid;

(c) the debt is in respect of a credit contract guaranteed as to payment of that debt under a guarantee issued by the Department; and

(d) the debt is not expressed by the terms of the credit contract to be payable by soles.

(2) The provisions of this Agreement shall not apply to so much of any debt as arises from an amount payable upon or as a condition of the formation of the credit contract, or upon or as a condition of the cancellation or termination of the credit contract.

Article 3. PAYMENTS IN PERU IN RESPECT OF DEBTS

Each payment in Peruvian soles by a debtor in respect of a debt shall, upon the entry into force of this Agreement or upon payment by the debtor, whichever is the later, be placed upon deposit in a special account with the Central Bank of Reserve of Peru. Amounts so deposited shall remain deposited with the Central Bank of Reserve of Peru until transfer to the creditors in accordance with the provisions of Article 4 of this Agreement.

Article 4. PAYMENTS TO CREDITORS

Peru undertakes to pay its debts punctually and shall ensure that funds are transferred to the creditors in the United Kingdom in the currency of the debt in accordance with the transfer scheme set out in Schedule 1 to this Agreement. The amount of the currency of the debt so transferred shall in all cases be calculated at the rate of exchange prevailing at the time of payment in Peruvian soles.

Article 5. INTEREST

(1) Peru shall be liable for and shall pay to the creditor interest in accordance with the provisions of this Article on any debt as defined in Article 1 to the extent that it has not been settled by payment to the creditor in the United Kingdom pursuant to Article 4 of this Agreement.

(2) Interest shall accrue during, and shall be payable in respect of, the period from maturity until the settlement of the debt by a payment to the creditor, and shall be paid and transferred to the creditor concerned in the currency of the debt half-yearly on 30 April and 31 October of each year commencing on 30 April 1984.

(3) Interest shall be calculated on the outstanding amount of the debt and paid at the rate of 11 per cent per annum and shall be calculated on the basis of a 365-day year.

Article 6. EXCHANGE OF INFORMATION

The Department and the Ministry shall exchange all information required for the implementation of this Agreement.

Article 7. OTHER DEBT SETTLEMENTS

(1) If Peru agrees with any creditor country other than the United Kingdom terms for the settlement of indebtedness similar to the indebtedness the subject of this Agreement which are more favourable than are the terms of this Agreement to creditors, then the terms of the payment of debts the subject of this Agreement shall, subject to the provisions of paragraphs (2) and (3) of this Article, be no less favourable to creditors than the terms so agreed with that other creditor country notwithstanding any provision of this Agreement to the contrary.

(2) The provisions of paragraph (1) of this Article shall not apply in a case where the aggregate of the indebtedness to the other creditor country is less than the equivalent of SDR1 million.

(3) The provisions of paragraph (1) of this Article shall not apply to matters relating to the payments of interest determined by Article 5 hereof.

Article 8. PRESERVATION OF RIGHTS AND OBLIGATIONS

This Agreement and its implementations shall not affect the rights and obligations of creditors and debtors under their credit contracts.

Article 9. RULES

In the implementation of this Agreement the rules set out in Schedule 2 to this Agreement shall apply.

Article 10. THE SCHEDULES

The Schedules to this Agreement shall form an integral part thereof.

Article 11. ENTRY INTO FORCE AND DURATION

This Agreement shall enter into force on signature and shall remain in force until the last of the payments to be made to the creditors under Articles 4 and 5 of this Agreement has been made.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Agreement.

DONE in duplicate at London this 12th day of March 1984.

For the Government of the United Kingdom of Great Britain
and Northern Ireland:

R. W. WHITNEY

For the Government of the Republic of Peru:

ANDRES A. ARAMBURU-MENCHACA

SCHEDULE 1

TRANSFER SCHEME

In respect of each debt arising from a credit contract which fell due, or will fall due, between 1 May 1983 and 30 April 1984, both dates inclusive, and after maturity that debt remains unpaid:

(a) an amount equal to 90 per cent of each debt shall be paid and transferred from Peru to the United Kingdom in 10 equal and consecutive half-yearly instalments on 30 April and 31 October each year commencing on 30 April 1987; and

(b) the balance of 10 per cent of each debt shall be paid and transferred from Peru to the United Kingdom in the following manner:

- (i) 5 per cent on maturity date as specified in the credit contract where that date has passed on or before 31 October 1983; and
- (ii) 5 per cent on 31 December 1984.

SCHEDULE 2

RULES

(1) The Department and the Ministry shall agree a list of debts to which, by virtue of the provisions of Article 2 of this Agreement, this Agreement applies.

(2) Such a list shall be completed as soon as possible. This list may be reviewed from time to time at the request of the Department or the Ministry. The agreement of both the Department and the Ministry shall be necessary before the list may be altered or amended or added to.

(3) Neither inability to complete the list referred to in paragraphs (1) and (2) of this Schedule nor delay in its completion shall prevent or delay the implementation of the other provisions of this Agreement.

(4) Upon the placing of a payment in Peruvian soles on deposit in the special account with the Central Bank of Reserve of Peru pursuant to Article 3 of this Agreement the Central Bank of Reserve of Peru shall notify the Department of such deposit by remitting a certificate issued by the Central Bank of Reserve of Peru which shall state:

- (a) the amount of such payment in Peruvian soles expressed in the currency of the debt at the rate of exchange prevailing at the time of such payment;
- (b) the date of such payment; and
- (c) particulars of the credit contract and date of payment of the debt to which such payment relates.

(5) (a) The Ministry shall transfer the necessary amounts in the currency of the debt to a bank in the United Kingdom together with payment instructions in favour of the creditor to whom payment is due in accordance with this Agreement.

(b) When making such transfer the Ministry shall give the Department particulars of the debts and of the interest to which the transfers relate.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DU PÉROU RELATIF À CERTAINES DETTES COMMERCIALES

Le Gouvernement du Royaume-Uni de Grande Bretagne et d'Irlande du Nord (ci-après dénommé « Royaume-Uni ») et le Gouvernement de la République du Pérou (ci-après dénommé « Pérou »),

A la suite de la Conférence sur la consolidation des dettes péruviennes qui s'est tenue à Paris les 25 et 26 juillet 1983 et à laquelle étaient représentés le Gouvernement du Royaume-Uni, le Gouvernement du Pérou, certains autres Gouvernements, le Fonds monétaire international, la Banque internationale pour la reconstruction et le développement, le Secrétariat de la Conférence des Nations Unies sur le commerce et le développement, l'Organisation de coopération et de développement économiques et la Banque interaméricaine de développement,

Sont convenus de ce qui suit :

Article premier. DÉFINITIONS

Dans le présent Accord, à moins que n'apparaisse une intention contraire :

- a) Le terme « certificat » désigne un certificat délivré par le Ministère attestant le paiement en soles péruviens effectué par le débiteur;
- b) L'expression « contrat de crédit » désigne un contrat de crédit au sens défini à l'article 2 du présent Accord;
- c) Le terme « créancier » désigne un créancier au sens défini à l'article 2 du présent Accord;
- d) L'expression « monnaie de la dette » désigne la livre sterling ou toute autre monnaie spécifiée dans le contrat de crédit;
- e) Le terme « dette » désigne toute dette à laquelle les dispositions du présent Accord s'appliquent en vertu des dispositions des articles 2 et 10 et de l'annexe 2 dudit Accord;
- f) Le terme « débiteur » désigne un débiteur au sens défini à l'article 2 du présent Accord;
- g) Le terme « échéance », appliqué à une dette, désigne la date à laquelle celle-ci doit être réglée conformément au contrat de crédit pertinent, ou au billet à ordre ou à la lettre de change tirée conformément aux dispositions dudit contrat de crédit;
- h) Le terme « Département » désigne le Département de garantie des crédits à l'exportation du Gouvernement du Royaume-Uni ou tout autre Département de celui-ci que le Gouvernement du Royaume-Uni peut désigner aux fins du présent Accord;
- i) L'expression « paiement en soles péruviens » désigne un paiement effectué en soles péruviens, spécifié à l'article 3 du présent Accord;

¹ Entré en vigueur le 12 mars 1984 par la signature, conformément à l'article 11.

j) Le terme « Ministère » désigne le Ministère de l'économie et des finances du Pérou, Direction générale du crédit public, ou tout autre Département que le Gouvernement du Pérou peut désigner aux fins du présent Accord;

k) L'expression « plan de transfert » désigne le plan de transfert visé à l'article 4 du présent Accord.

Article 2. LA DETTE

1. Sous réserve des dispositions du paragraphe 2 du présent article, les dispositions du présent Accord s'appliquent à toute dette, qu'il s'agisse du principal ou des intérêts contractuels arrivant à échéance, du Gouvernement du Pérou, d'une personne, d'un organisme ou d'une société résidant au Pérou ou y exerçant une activité commerciale, ou leurs successeurs (ci-après dénommés « débiteur ») contractée à titre de débiteur principal ou de garant envers une personne, un organisme ou une société résidant au Royaume-Uni ou y exerçant une activité commerciale, ou leurs successeurs (ci-après dénommés « créancier ») à condition :

a) Que la dette découle directement ou indirectement d'un contrat ou d'un accord le complétant, qui a été conclu entre le débiteur et le créancier pour la fourniture de biens ou de services à partir d'un pays autre que le Pérou, ou en vue de leur financement, qui accorde au débiteur un crédit couvrant une période de plus d'un an et qui porte une date antérieure au 1^{er} janvier 1983 (ci-après dénommé « contrat de crédit ») :

b) Que l'échéance de la dette soit arrivée ou doive arriver entre le 1^{er} mai 1983 et le 30 avril 1984 inclus et que, après l'échéance la dette demeure impayée;

c) Que la dette concerne un contrat de crédit dont le remboursement est garanti par le Département; et

d) Que la dette ne soit pas libellée en soles péruviens dans le contrat de crédit.

2. Les dispositions du présent Accord ne s'appliquent pas à la partie de toute dette qui correspond à une somme dont le paiement constitue une condition de la formation du contrat de crédit, ou à une somme dont le non-paiement constitue un motif d'annulation ou de résiliation dudit contrat.

Article 3. VERSEMENTS EFFECTUÉS AU PÉROU AU TITRE DES DETTES

Tout versement effectué en soles péruviens par un débiteur au titre d'une dette sera déposé à un compte spécial auprès de la Banque centrale de réserves du Pérou au moment de l'entrée en vigueur du présent Accord, ou au moment du versement, si celui-ci est postérieur. Les montants ainsi versés resteront déposés auprès de la Banque centrale de réserves du Pérou jusqu'à ce qu'ils soient transférés aux créanciers conformément aux dispositions de l'article 4 du présent Accord.

Article 4. PAIEMENTS AUX CRÉANCIERS

Le Pérou s'engage à payer ponctuellement ses dettes et veillera à ce que les fonds soient transférés aux créanciers résidant au Royaume-Uni, dans la monnaie de la dette, conformément au plan de transfert figurant dans l'annexe 1 du présent Accord. Le montant à transférer dans la monnaie de la dette sera toujours calculé conformément au taux de change en vigueur au moment du paiement en soles péruviens.

Article 5. INTÉRÊTS

1. Le Pérou devra payer au créancier, conformément aux dispositions du présent article, un intérêt sur le montant de toute dette définie à l'article 1, dans la mesure où

cette dette n'aura pas été réglée par un versement effectué au bénéfice du créancier au Royaume-Uni, conformément à l'article 4 du présent Accord.

2. L'intérêt sera dû et exigible pour la période allant de l'échéance de la dette à la date du règlement de ladite dette par un versement au créancier et il sera versé et transféré au créancier concerné dans la monnaie de la dette deux fois par an, le 30 avril et le 31 octobre, à compter du 30 avril 1984.

3. L'intérêt sera calculé sur l'encours de la dette, au taux de 11 p. 100 par an, et sur la base d'une année de 365 jours.

Article 6. ECHANGE DE RENSEIGNEMENTS

Le Département et le Ministère échangeront tous les renseignements nécessaires à l'exécution du présent Accord.

Article 7. AUTRES ARRANGEMENTS RELATIFS AU RÈGLEMENT DES DETTES

1. Si le Pérou conclut avec un pays créancier autre que le Royaume-Uni un arrangement prévoyant pour le remboursement de dettes analogues à celles qui font l'objet du présent Accord, à des conditions plus favorables aux créanciers que les conditions énoncées dans ledit Accord, des conditions non moins favorables que les conditions convenues avec cet autre pays créancier seront alors accordées aux créanciers, sous réserve des dispositions des paragraphes 2 et 3 du présent article, pour le règlement des dettes visées dans le présent Accord, nonobstant toute disposition dudit Accord qui pourrait s'y opposer.

2. Les dispositions du paragraphe 1 du présent article ne s'appliquent pas dans le cas où le montant global des dettes à l'autre pays créancier serait inférieur à l'équivalent de 1 000 000 de DTS.

3. Les dispositions du paragraphe 1 du présent article ne s'appliqueront pas aux questions concernant le paiement des intérêts visés à l'article 5 du présent Accord.

Article 8. MAINTIEN DES DROITS ET OBLIGATIONS

Le présent Accord et son application n'affecteront pas les droits et obligations qui sont ceux des créanciers et des débiteurs en vertu des contrats de crédit.

Article 9. DISPOSITIONS PRATIQUES

L'application du présent Accord est régie par les dispositions pratiques énoncées dans l'annexe 2 audit Accord.

Article 10. ANNEXES

Les annexes au présent Accord en font partie intégrante.

Article 11. ENTRÉE EN VIGUEUR ET DURÉE

Le présent Accord entrera en vigueur à la date de sa signature et demeurera en vigueur jusqu'au moment où aura été effectué au bénéfice des créanciers le dernier des versements visés aux articles 4 et 5 dudit Accord.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé le présent Accord.
FAIT en double exemplaire à Londres le 12 mars 1984.

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

R. W. WHITNEY

Pour le Gouvernement de la République du Pérou :

ANDRES A. ARAMBURU-MENCHACA

ANNEXE 1

PLAN DE TRANSFERT

Pour chaque dette découlant d'un contrat de crédit et qui est arrivée ou arrivera à échéance entre le 1^{er} mai 1983 et le 30 avril 1984 inclus et qui restera impayée pour le 30 avril 1984 :

a) Un montant égal à 90 p. 100 de chaque dette sera versé et transféré du Pérou au Royaume-Uni en dix versements semestriels consécutifs d'un même montant, le 30 avril et le 31 octobre de chaque année, à compter du 30 avril 1987, et

b) Les 10 pour cent restants de chaque dette seront versés et transférés du Pérou au Royaume-Uni de la façon indiquée ci-dessous :

- i) 5 p. 100 à la date d'échéance spécifiée dans le contrat de crédit si cette date est le 31 octobre 1983 ou antérieure au 31 octobre 1983, et
- ii) 5 p. 100 le 31 décembre 1984.

ANNEXE 2

DISPOSITIONS PRATIQUES

1. Le Département et le Ministère dresseront d'un commun accord une liste de toutes les dettes auxquelles le présent Accord est applicable en vertu des dispositions de son article 2.

2. Cette liste sera établie dès que possible. Elle pourra être révisée de temps à autre à la demande du Département ou du Ministère. Toute modification, révision ou adjonction sera soumise à l'accord préalable du Département et du Ministère.

3. L'impossibilité d'établir la liste visée aux paragraphes 1 et 2 de la présente annexe ou un retard dans sa mise au point n'empêcheront ni ne retarderont l'application des autres dispositions du présent Accord.

4. Au moment du dépôt d'un montant en soles péruviens à un compte spécial ouvert à la Banque centrale de réserves du Pérou, conformément à l'article 3 du présent Accord, cette Banque informera le Ministère de ce dépôt en lui remettant un certificat, délivré par ladite Banque, qui indiquera :

- a) Le montant dudit dépôt en soles péruviens, libellé dans la monnaie de la dette au taux de change en vigueur à la date du versement,
- b) La date dudit versement,
- c) Les détails du contrat de crédit et l'échéance de la dette à laquelle se rapporte ledit versement.

5. a) Le Ministère transférera les sommes nécessaires dans la monnaie de la dette à une Banque du Royaume-Uni et lui donnera des instructions concernant le paiement au bénéfice du créancier auquel un versement doit être effectué conformément au présent Accord.

b) En effectuant ledit transfert, le Ministère fournira au Département tous les renseignements concernant les dettes et les intérêts auxquels se rapportent lesdits transferts.

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 8766. AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF TRINIDAD AND TOBAGO FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOME. SIGNED AT PORT OF SPAIN ON 29 DECEMBER 1966¹

TERMINATION (*Note by the Secretariat*)

The Government of the United Kingdom of Great Britain and Northern Ireland registered on 11 April 1985 the Convention between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Republic of Trinidad and Tobago for the avoidance of double taxation and the prevention of fiscal evasion with respect to taxes on income signed at Port of Spain on 31 December 1982.²

The said Convention, which came into force on 22 December 1983, provides, in its article 28 (2), for the termination of the above-mentioned Agreement with respect to taxes to which the Convention of 31 December 1982 applies.

(11 April 1985)

ANNEXE A

N° 8766. ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA TRINITÉ-ET-TOBAGO TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU. SIGNÉ À PORT OF SPAIN LE 29 DÉCEMBRE 1966¹

ABROGATION (*Note du Secrétariat*)

Le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord a enregistré le 11 avril 1985 la Convention entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République de Trinité-et-Tobago tendant à éviter la double imposition et à prévenir l'évasion fiscale en matière d'impôts sur le revenu signée à Port of Spain le 31 décembre 1982.²

Ladite Convention, qui est entrée en vigueur le 22 décembre 1983, stipule, au paragraphe 2 de son article 28, l'abrogation de l'Accord susmentionné à l'égard des impôts auxquels la Convention du 31 décembre 1982 s'applique.

(11 avril 1985)

¹ United Nations, *Treaty Series*, vol. 605, p. 237, and annex A in volumes 753 and 880.

² See p. 273 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 605, p. 237, et annexe A des volumes 753 et 880.

² Voir p. 273 du présent volume.

No. 13561. INTERNATIONAL CONVENTION ON THE SIMPLIFICATION AND HARMONIZATION OF CUSTOMS PROCEDURES. CONCLUDED AT KYOTO ON 18 MAY 1973¹

N° 13561. CONVENTION INTERNATIONALE POUR LA SIMPLIFICATION ET L'HARMONISATION DES RÉGIMES DOUANIERS. CONCLUE À KYOTO LE 18 MAI 1973¹

ACCESSION

Instrument deposited with the Secretary-General of the Customs Co-operation Council on:

19 December 1984

SRI LANKA

(With effect from 19 March 1985. Accepting annexes B.1, C.1, E.6 and F.1.)

With the following reservations:

In respect of annex B.1:²

- (a) Standard 54;
- (b) Recommended Practices 6, 19, 20, 25, 51, 52, 53, 55, 60, 61 and 63.

In respect of annex C.1:³

- (a) Standard 14;
- (b) Recommended Practice 10.

In respect of annex E.6:⁴

Recommended Practices 16, 35 and 39.

In respect of annex F.1:⁵

Standard 19.

Certified statement was registered by the Secretary-General of the Customs Co-operation Council, acting on behalf of the Parties, on 9 April 1985.

ADHÉSION

Instrument déposé auprès du Secrétaire général du Conseil de coopération douanière le :

19 décembre 1984

SRI LANKA

(Avec effet au 19 mars 1985. Avec acceptation des annexes B.1, C.1, E.6 et F.1.)

Avec les réserves suivantes :

A l'égard de l'annexe B.1² :

- a) la norme 54;
- b) les pratiques recommandées 6, 19, 20, 25, 51, 52, 53, 55, 60, 61 et 63.

A l'égard de l'annexe C.1:³

- a) la norme 14;
- b) la pratique recommandée 10.

A l'égard de l'annexe E.6⁴ :

les pratiques recommandées 16, 35 et 39.

A l'égard de l'annexe F.1⁵ :

la norme 19.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de coopération douanière, agissant au nom des Parties, le 9 avril 1985.

¹ United Nations, *Treaty Series*, vol. 950, p. 269, and annex A in volumes 958, 981, 987, 989, 1019, 1023, 1025, 1029, 1031, 1041, 1043, 1049, 1055, 1057, 1059, 1066, 1078, 1081, 1088, 1094, 1102, 1122, 1128, 1130, 1135, 1137, 1146, 1151, 1153, 1156, 1157, 1162, 1166, 1172, 1181, 1197, 1198, 1212, 1215, 1224, 1225, 1235, 1237, 1247, 1253, 1256, 1257, 1262, 1271, 1276, 1279, 1283, 1291, 1293, 1295, 1297, 1323, 1331, 1344, 1347, 1348, 1354, 1360, 1365, 1368 and 1369.

² *Ibid.*, vol. 1049, p. 330.

³ *Ibid.*, vol. 1212, p. 336.

⁴ *Ibid.*, vol. 1081, p. 352.

⁵ *Ibid.*, vol. 1130, p. 335.

¹ Nations Unies, *Recueil des Traités*, vol. 950, p. 269, et annexe A des volumes 958, 981, 987, 989, 1019, 1023, 1025, 1029, 1031, 1041, 1043, 1049, 1055, 1057, 1059, 1066, 1078, 1081, 1088, 1094, 1102, 1122, 1128, 1130, 1135, 1137, 1146, 1151, 1153, 1156, 1157, 1162, 1166, 1172, 1181, 1197, 1198, 1212, 1215, 1224, 1225, 1235, 1237, 1247, 1253, 1256, 1257, 1262, 1271, 1276, 1279, 1283, 1291, 1293, 1295, 1297, 1323, 1331, 1344, 1347, 1348, 1354, 1360, 1365, 1368 et 1369.

² *Ibid.*, vol. 1049, p. 331.

³ *Ibid.*, vol. 1212, p. 347.

⁴ *Ibid.*, vol. 1081, p. 389.

⁵ *Ibid.*, vol. 1130, p. 342.

No. 14295. AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE ISLAMIC REPUBLIC OF PAKISTAN FOR AIR SERVICES BETWEEN AND BEYOND THEIR RESPECTIVE TERRITORIES. SIGNED AT RAWALPINDI ON 29 MAY 1974¹

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT² AMENDING THE ROUTE SCHEDULE ANNEXED TO THE ABOVE-MENTIONED AGREEMENT. ISLAMABAD, 13 SEPTEMBER 1982 AND 31 OCTOBER 1983

Authentic text: English.

Registered by the United Kingdom of Great Britain and Northern Ireland on 11 April 1985.

I

*The British Chargé d'Affaires at Islamabad to the Minister
for Foreign Affairs of Pakistan*

BRITISH EMBASSY
ISLAMABAD

13 September 1982

Note No. I

Your Excellency

I have the honour to refer to the Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Government of the Islamic Republic of Pakistan for Air Services between and beyond their respective territories signed at Rawalpindi on 29 May 1974¹ and to propose, in accordance with the provisions of Article 14 of the Agreement, that the Schedule to the Agreement be replaced by the text set out in the Annex to this Note.

If the foregoing proposal is acceptable to the Government of Pakistan, I have the honour to propose that this Note together with its Annex, and Your Excellency's reply in that sense, shall constitute an Agreement between the two Governments in this matter which shall enter into force on the date of Your Excellency's reply.

I avail myself of this opportunity to renew to Your Excellency the assurance of my highest consideration.

W. H. FULLERTON

ANNEX

SCHEDULE

Section I

Routes to be operated by the designated airline or airlines of the United Kingdom:

1. London—intermediate points—Karachi.
2. London—intermediate points—Rawalpindi.

NOTES

1. The routes may be operated in either direction.
2. The designated airline or airlines of the United Kingdom may on any or all flights omit calling at any of the above mentioned points provided that the agreed services on these routes begin at a point in United Kingdom territory.

¹ United Nations, *Treaty Series*, vol. 981, p. 43.

² Came into force on 31 October 1983, the date of the note in reply, in accordance with the provisions of the said notes.

3. No traffic may be picked up at an immediate point and set down in Pakistan, and *vice versa*, except as may from time to time be agreed by the aeronautical authorities of the Contracting Parties. This restriction also applies to all forms of stopover traffic.

Section II

Routes to be operated by the designated airline or airlines of Pakistan:

1. Karachi—intermediate points—London.
2. Rawalpindi—intermediate points—London.

NOTES

1. The routes may be operated in either direction.
2. The designated airline or airlines of Pakistan may on any or all flights omit calling at any of the above mentioned points provided that the agreed services on these routes begin at a point in Pakistan territory.
3. No traffic may be picked up at an intermediate point and set down in the United Kingdom and *vice versa*, except as may from time to time be agreed by the aeronautical authorities of the Contracting Parties. This restriction also applies to all forms of stopover traffic.

II

The Ministry of Foreign Affairs of Pakistan to Her Britannic Majesty's Embassy at Islamabad

MINISTRY OF FOREIGN AFFAIRS
ISLAMABAD

31 October 1983

No. UK-4/2/83-WE(III)

The Ministry of Foreign Affairs presents its compliments to Her Britannic Majesty's Embassy in Islamabad and has the honour to acknowledge receipt of Note No. 1 of 13th September 1982 from the Chargé d'Affaires of the Embassy the text of which reads as follows:

[See note I]

The Ministry of Foreign Affairs has the honour to inform that the foregoing proposals are acceptable to the Government of the Islamic Republic of Pakistan who agree that Her Majesty's Chargé d'Affaires' Note, together with its Annex, and this Note shall be regarded as constituting an Agreement between the two Governments in the matter, which shall enter into force on today's date.

The Ministry avails itself of this opportunity to renew to the Embassy the assurance of its highest consideration.

[Annex as under note I]

[TRADUCTION — TRANSLATION]

No. 14295. ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ISLAMIQUE DU PAKISTAN RELATIF AUX SERVICES AÉRIENS ENTRE LEURS TERRITOIRES RESPECTIFS ET AU-DELÀ. SIGNÉ À RAWALPINDI LE 29 MAI 1974¹

ECHANGE DE NOTES CONSTITUANT UN ACCORD² MODIFIANT LE TABLEAU DE ROUTES ANNEXÉ À L'ACCORD SUSMENTIONNÉ. ISLAMABAD, 13 SEPTEMBRE 1982 ET 31 OCTOBRE 1983

Texte authentique : anglais.

Enregistré par le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord le 11 avril 1985.

I

*Le Chargé d'affaires britannique à Islamabad au Ministre
des affaires étrangères du Pakistan*

AMBASSADE BRITANNIQUE
ISLAMABAD

Le 13 septembre 1982

Note n° I

Monsieur le Ministre,

J'ai l'honneur de me référer à l'Accord entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Gouvernement de la République islamique du Pakistan relatif aux services aériens entre leurs territoires respectifs et au-delà, signé à Rawalpindi le 29 mai 1974¹, et de proposer, conformément aux dispositions de l'article 14 de l'Accord, que le tableau annexé à l'Accord soit remplacé par le texte figurant en annexe à la présente note.

Si la proposition qui précède rencontre l'agrément du Gouvernement du Pakistan, j'ai l'honneur de proposer que la présente note, avec son annexe, et votre réponse affirmative constituent entre les deux Gouvernements un Accord en la matière qui entrera en vigueur à la date de votre réponse.

Je saisis cette occasion, etc.

W. H. FULLERTON

ANNEXE

Section 1

Itinéraires qui seront exploités par l'entreprise ou les entreprises de transports aériens désignées par le Royaume-Uni :

1. Londres — points intermédiaires — Karachi.
2. Londres — points intermédiaires — Rawalpindi.

NOTES

1. Les itinéraires peuvent être exploités dans un sens ou dans l'autre.
2. L'entreprise ou les entreprises de transport aériens désignées par le Royaume-Uni pourront décider que, au cours de certains voyages ou de la totalité de ceux-ci, leurs aéronefs ne feront pas

¹ Nations Unies. *Recueil des Traités*, vol. 981, p. 43.

² Entré en vigueur le 31 octobre 1983, date de la note de réponse, conformément aux dispositions desdites notes.

escale à certains des points susmentionnés, sous réserve que les services convenus sur lesdits itinéraires partent d'un point situé sur le territoire du Royaume-Uni.

3. Des passagers ne peuvent être embarqués à un point intermédiaire et débarqués au Pakistan, et *vice versa*, à moins que les autorités aéronautiques des Parties contractantes n'en conviennent autrement de temps à autre. Cette restriction s'applique également à toutes les formes de trafic intermédiaire.

Section II

Itinéraires qui seront exploités par l'entreprise ou les entreprises de transports aériens désignées par le Pakistan :

1. Karachi — points intermédiaires — Londres.
2. Rawalpindi — points intermédiaires — Londres.

NOTES

1. Les itinéraires peuvent être exploités dans un sens ou dans l'autre.

2. L'entreprise ou les entreprises de transports aériens désignées par le Pakistan pourront décider qu'au cours de certains voyages ou de la totalité de ceux-ci, leurs aéronefs ne feront pas escale à certains des points susmentionnés, sous réserve que les services convenus sur lesdits itinéraires partent d'un point situé sur le territoire du Pakistan.

3. Des passagers ne peuvent être embarqués à un point intermédiaire et débarqués au Royaume-Uni, et *vice versa*, à moins que les autorités aéronautiques des Parties contractantes n'en conviennent autrement de temps à autre. Cette restriction s'applique également à toutes les formes de trafic intermédiaire.

II

Le Ministère des affaires étrangères du Pakistan à l'Ambassade de Sa Majesté britannique à Islamabad

MINISTÈRE DES AFFAIRES ÉTRANGÈRES
ISLAMABAD

Le 31 octobre 1983

N° UK-4/2/83-WE(III)

Le Ministère des affaires étrangères présente ses compliments à l'Ambassade de Sa Majesté britannique à Islamabad et a l'honneur d'accuser réception de la note n° 1 du Chargé d'affaires de l'Ambassade, en date du 13 septembre 1982, dont le texte se lit comme suit :

[Voir note I]

Le Ministère des affaires étrangères a l'honneur de faire savoir que les propositions qui précèdent rencontrent l'agrément du Gouvernement de la République islamique du Pakistan, qui accepte que la note du Chargé d'affaires de Sa Majesté, avec son annexe, et la présente note soient considérées comme constituant entre les deux Gouvernements un Accord en la matière qui entrera en vigueur à la date d'aujourd'hui.

Le Ministère saisit cette occasion, etc.

[Annexe comme sous la note I]

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

NOTIFICATION under article 4(3)

NOTIFICATION en vertu du paragraphe 3 de l'article 4

Received on:

Reçue le :

12 April 1985

12 avril 1985

PERU

PÉROU

[SPANISH TEXT — TEXTE ESPAGNOL]

“... el Gobierno del Perú en uso de las atribuciones que le confiere el artículo 231 de la Constitución Política del Estado, ha prorrogado el Estado de Emergencia en las siguientes regiones del territorio:

—Departamento de San Martín, incluyendo la provincia de Tocache.

—Departamento de Huánuco, excluyendo las provincias de Puerto Inca y Pachitea.

Esta medida vigente a partir del 1° de abril del presente año, ha sido adoptada por Decreto Supremo N° 012-85-IN, debido a la persistencia de los actos de violencia y sabotaje generados por el terrorismo en las mencionadas regiones.”

[TRANSLATION]

[TRADUCTION]

... The Government of Peru, in view of the duties assigned it under article 231 of the Political Constitution of the State, has extended the state of emergency in the following regions of the country:

—Department of San Martín, including the Province of Tocache.

—Department of Huánuco, excluding the Provinces of Puerto Inca and Pachitea.

The said extension, in force from 1 April 1985, was adopted by Supreme Decree No. 012-85-IN, owing to the continuance of acts of violence and sabotage resulting from the terrorism in those regions.

Registered ex officio on 12 April 1985.

... Le Gouvernement du Pérou, considérant que les devoirs assignés sous l'article 231 de la Constitution politique de l'Etat, a décidé de proroger l'état d'urgence dans les régions suivantes :

—le département de San Martin, y compris la Province de Tocache.

—le département de Huánuco, sauf dans les Provinces de Puerto Inca et Pachitea.

Ladite prorogation, en vigueur à partir du 1^{er} avril 1985, a été adopté par décret suprême n° 012-85-IN, du fait de la persistance des actes de violence et de sabotage dus au terrorisme dans les zones susmentionnées.

Enregistré d'office le 12 avril 1985.

¹ United Nations, *Treaty Series*, vol. 999, p. 171, and annex A in volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037, 1038, 1039, 1057, 1059, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390 and 1392.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171, et annexe A des volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037, 1038, 1039, 1057, 1059, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390 et 1392.

No. 15020. CONVENTION ON REGISTRATION OF OBJECTS LAUNCHED INTO OUTER SPACE. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS, AT NEW YORK, ON 12 NOVEMBER 1974¹

N° 15020. CONVENTION SUR L'IMMATRICULATION DES OBJETS LANCÉS DANS L'ESPACE EXTRA-ATMOSPHÉRIQUE. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES, À NEW YORK, LE 12 NOVEMBRE 1974¹

RATIFICATION

Instrument deposited on:

10 April 1985

MONGOLIA

(With effect from 10 April 1985.)

Registered ex officio on 10 April 1985.

RATIFICATION

Instrument déposé le :

10 avril 1985

MONGOLIE

(Avec effet au 10 avril 1985.)

Enregistré d'office le 10 avril 1985.

¹ United Nations, *Treaty Series*, vol. 1023, p. 15, and annex A in volumes 1031, 1036, 1037, 1039, 1041, 1050, 1051, 1055, 1057, 1061, 1066, 1077, 1078, 1080, 1094, 1112, 1120, 1122, 1130, 1146, 1161, 1211, 1249, 1252, 1259 and 1317.

¹ Nations Unies, *Recueil des Traités*, vol. 1023, p. 15, et annexe A des volumes 1031, 1036, 1037, 1039, 1041, 1050, 1051, 1055, 1057, 1061, 1066, 1077, 1078, 1080, 1094, 1112, 1120, 1122, 1130, 1146, 1161, 1211, 1249, 1252, 1259 et 1317.

No. 15705. CONVENTION ON ROAD TRAFFIC. CONCLUDED AT VIENNA ON 8 NOVEMBER 1968¹

RATIFICATIONS

Instruments deposited on:

1 April 1985

NORWAY

(With effect from 1 April 1986. Notifying, pursuant to the provisions of article 45(4), that the Government of Norway had chosen the distinguishing sign "N" for display in international traffic on vehicles registered by it.)

With the following declaration and reservation:

Declaration

"In accordance with [its] article 46 (1) [. . .] the Convention on Road Traffic² [. . .] shall for the present not become applicable to the territories of Svalbard and Jan Mayen."

Reservation

"The Government of Norway shall not be bound by the provisions in Article 3, Article 8 (5), Article 18 (2), Article 18 (3) and Article 33 (1) (c) and (d)."

1 April 1985

FINLAND

(With effect from 1 April 1986. Notifying, pursuant to the provisions of article 45(4), that the Government of Finland had chosen the distinguishing sign "SF" for display in international traffic on vehicles registered by it.)

With the following reservations:

"1) With respect to Article 11 paragraph 1 (a) (Overtaking) Finland reserves the right to provide in Finnish law that in Finland drivers of cycles and mopeds may always overtake other vehicles than cycles or mopeds from the right;

"2) With respect to Article 18 paragraphs 2 and 3 (Obligation to give way) Finland reserves the right to provide in Finnish law that in Finland any driver emerging from a path or an earth-track on to a road other than a path or an earth-track or emerging on to a road from property boarding thereon shall give way to all traffic travelling on that road;³

"3) With respect to Article 33 paragraph 1 (c) and 1 (d) (Use of driving or passing lights), Finland reserves the right to provide in Finnish law that in a motor-driven vehicle driving lights, passing lights or running lights must always be switched on when driving outside built-up areas.

¹ United Nations, *Treaty Series*, vol. 1042, p. 17, and annex A in volumes 1050, 1055, 1057, 1090, 1092, 1098, 1120, 1162, 1183, 1202, 1207, 1223, 1242, 1247, 1283, 1296, 1365 and 1391.

² *Ibid.*, vol. 1042, p. 17.

³ The Secretary-General received the following clarification from the Government of Finland:

"According to Article 18, paragraphs 2 and 3, of the Vienna Convention on Road Traffic every driver emerging on to a road from a path or an earth-track (dirt road) or a property bordering on a road shall give way to vehicles travelling on that road. Finnish law contains a similar provision, with, however, the difference that it obliges a driver emerging on to a road to give way to all traffic on that road.

"Traffic on a road covers not only vehicles but all those travelling thereon, including pedestrians. In Finnish law the obligation to give way is of wider application than that in the Vienna Convention."

in darkness or in dim light or when visibility is inadequate on account of weather or some other reason. Fog lights may only be used in fog or heavy rain or snowfall. In that case their use is allowed as a substitute for passing lights provided that position lights are simultaneously on.”

Registered ex officio on 1 April 1985.

N° 15705. CONVENTION SUR LA CIRCULATION ROUTIÈRE. CONCLUE À VIENNE
LE 8 NOVEMBRE 1968¹

RATIFICATIONS

Instruments déposés le :

1^{er} avril 1985

NORVÈGE

(Avec effet au 1^{er} avril 1986. Notifiant, conformément aux dispositions du paragraphe 4 de l'article 45, que le Gouvernement norvégien avait choisi le signe distinctif « N » pour être apposé en circulation internationale sur les véhicules qu'il a immatriculés.)

Avec la déclaration et réserve suivantes :

[TRADUCTION — TRANSLATION]

Déclaration

Conformément au paragraphe 1 de [son] article 46 [. . .] la Convention sur la circulation routière² [. . .] n'est pas pour le moment applicable aux territoires de Svalbard et de Jan Mayen.

Réserve

[TRADUCTION — TRANSLATION]

Le Gouvernement norvégien ne sera pas lié par les dispositions de l'article 3, du paragraphe 5 de l'article 8, des paragraphes 2 et 3 de l'article 18 et du paragraphe 1 *c* et *d* de l'article 33.

1^{er} avril 1985

FINLANDE

(Avec effet au 1^{er} avril 1986. Notifiant, conformément aux dispositions du paragraphe 4 de l'article 45, que le Gouvernement finlandais avait choisi le signe distinctif « SF » pour être apposé en circulation internationale sur les véhicules qu'il a immatriculés.)

Avec les réserves suivantes :

[TRADUCTION — TRANSLATION]

1) Paragraphe 1 *a* de l'article 11 (dépassement) : La Finlande se réserve de prévoir dans son droit qu'en Finlande les conducteurs de cycles et de cyclomoteurs ont toujours la possibilité de dépasser à droite les véhicules autres que les cycles et les cyclomoteurs;

2) Paragraphes 2 et 3 de l'article 18 (obligation de céder le passage) : La Finlande se réserve de prévoir dans son droit qu'en Finlande tout conducteur débouchant d'un sentier ou d'un chemin de terre sur une route qui n'est ni un sentier ni un chemin de terre, ou débouchant d'une propriété riveraine sur une route, doit céder le passage à quiconque circule sur cette route³;

¹ Nations Unies, *Recueil des Traités*, vol. 1042, p. 17, et annexe A des volumes 1050, 1055, 1057, 1090, 1092, 1098, 1120, 1162, 1183, 1202, 1207, 1223, 1242, 1247, 1283, 1296, 1365 et 1391.

² *Ibid.*, vol. 1042, p. 17.

³ Le Secrétaire général a reçu la clarification suivante du Gouvernement finlandais :

[TRADUCTION — TRANSLATION]

En vertu des paragraphes 2 et 3 de l'article 1 de la Convention de Vienne sur la circulation routière, tout conducteur débouchant d'un sentier ou d'un chemin de terre, ou d'une propriété riveraine, sur une route, est tenu de céder le passage aux véhicules circulant sur cette route. Le droit finlandais contient une disposition semblable, sauf qu'elle fait obligation au conducteur débouchant sur une route de céder le passage à toute circulation empruntant cette route.

Par « circulation empruntant cette route » la loi entend non seulement les véhicules mais encore tout les autres usagers — piétons compris. En droit finlandais, l'obligation de céder le passage a donc une portée plus large que dans la Convention de Vienne.

3) Paragraphe 1 c et d de l'article 33 (utilisation des feux-route et des feux-croisement) : La Finlande se réserve de prévoir dans son droit que les feux-route, les feux-croisement ou les feux de position doivent toujours être allumés lorsqu'on conduit en dehors des agglomérations. Tout véhicule doit utiliser les feux-route ou les feux-croisement dans l'obscurité, lorsque la lumière est faible ou la visibilité insuffisante en raison des conditions météorologiques ou autres. Les feux-brouillard ne doivent être utilisés qu'en cas de brouillard, de forte pluie ou de neige. Leur utilisation n'est alors permise qu'en lieu et place des feux-croisement et à condition que les feux de position soient eux-mêmes allumés.

Enregistré d'office le 1^{er} avril 1985.

No. 16743. CONVENTION ON ROAD SIGNS AND SIGNALS. CONCLUDED AT VIENNA
ON 8 NOVEMBER 1968¹

RATIFICATIONS

Instruments deposited on:

1 April 1985

NORWAY

(With effect from 1 April 1986. Specifying, in accordance with article 46(2), that the Government of Norway had chosen model A^a as the danger warning sign and model B,2^a as the stop sign.)

With the following declaration and reservation:

Declaration

“In accordance with [its] article 38 (1) [. . .] the Convention on Road Signs and Signals² shall for the present not become applicable to the territories of Svalbard and Jan Mayen.”

Reservation

“The Government of Norway shall not be bound by the provisions, in Article 10 (6), Annex 4 A (2)(a)(iii), Annex 4 A (2) (a)(v) and Annex 5 F (4) and (5).”

1 April 1985

FINLAND

(With effect from 1 April 1986. Specifying, in accordance with article 46(2), that the Government of Finland had chosen model A^a as the danger warning sign and model B,2^a as the stop sign.)

With the following reservations:

“1) With respect to Article 10 paragraph 6 and Section B of Annex 2, paragraph 2 (a) (iii) (Advance warning signs indicating obligatory stop), Finland reserves the right to use as an advance warning sign indicating an obligatory stop the “GIVE WAY” sign, supplemented with an additional panel including an inscription “STOP” and indicating the distance to the obligatory stop;

“2) With respect to Article 18 (Place identification signs), Finland reserves the right not to use signs E,9^a or E,9^b to indicate the beginning of a built-up area or signs E,9^c or E,9^d to indicate the end of such an area. Instead of them symbols are used. A sign corresponding to sign E,9^b is used to indicate the name of a place, but it does not signify the same as sign E,9^b;

“3) With respect to Section F of Annex 5, preamble and paragraphs 4 and 5, Finland reserves the right to use green colour as the ground of signs E,15 to E,18;

“4) With respect to Section F of Annex 5, paragraph 6 (Signs notifying a bus or a tramway stop), Finland reserves the right to use signs indicating a bus or a tramway stop which differ in shape and colour from signs E,19 and E,20.”

Registered ex officio on 1 April 1985.

¹ United Nations, *Treaty Series*, vol. 1091, p. 3, and annex A in volumes 1092, 1098, 1120, 1155, 1161, 1175, 1207, 1247, 1296, 1365 and 1389.

² *Ibid.*, vol. 1042, p. 17.

N° 16743. CONVENTION SUR LA SIGNALISATION ROUTIÈRE. CONCLUE À VIENNE
LE 8 NOVEMBRE 1968¹

RATIFICATIONS

Instruments déposés le :

1^{er} avril 1985

NORVÈGE

(Avec effet au 1^{er} avril 1986. Spécifiant, conformément au paragraphe 2 de l'article 46, que le Gouvernement norvégien avait choisi le modèle A^a comme signal d'avertissement de danger et le modèle B,2^a comme signal d'arrêt.)

Avec la déclaration et réserve suivantes :

[TRADUCTION — TRANSLATION]

Déclaration

Conformément au paragraphe 1 de son article 38, la Convention sur la signalisation routière² ne sera pas pour le moment applicables aux territoires de Svalbard et de Jan Mayen.

Réserve

Le Gouvernement norvégien ne sera pas lié par les dispositions du paragraphe 6 de l'article 10, du paragraphe 2 a, iii et v de la section A de l'annexe 4 et des paragraphes 4 et 5 de la section F de l'annexe 5.

1^{er} avril 1985

FINLANDE

(Avec effet au 1^{er} avril 1986. Spécifiant, conformément au paragraphe 2 de l'article 46, que le Gouvernement finlandais avait choisi le modèle A^a comme signal d'avertissement de danger et le modèle B,2^a comme signal d'arrêt.)

Avec les réserves suivantes :

[TRADUCTION — TRANSLATION]

1) Paragraphe 6 de l'article 10 et paragraphe 2 a, iii de la section B de l'annexe 2 (présignalisation de l'arrêt obligatoire) : La Finlande se réserve le droit d'utiliser pour la présignalisation de l'arrêt obligatoire le signal « CÉDEZ LE PASSAGE » complété par un panneau portant l'inscription « STOP » et indiquant la distance à laquelle s'effectue l'arrêt obligatoire;

2) Article 18 (signaux de localisation) : La Finlande se réserve le droit de ne pas utiliser les signaux E,9^a ou E,9^b aux accès des agglomérations, ni les signaux E,9^c ou E,9^d aux sorties des agglomérations. Des symboles sont utilisés en lieu et place de ces signaux. Un signal est utilisé à la place du signal E,9^b pour indiquer le nom, mais il n'a pas la même signification que le signal E,9^b;

3) Préambule et paragraphes 4 et 5 de la section F de l'annexe 5 : La Finlande se réserve le droit d'utiliser un fond vert pour les signaux E,15 à E,18;

¹ Nations Unies, *Recueil des Traités*, vol. 1091, p. 3, et annexe A des volumes 1092, 1098, 1120, 1155, 1161, 1175, 1207, 1247, 1296, 1365 et 1389.

² *Ibid.*, vol. 1042, p. 17.

4) Paragraphe 6 de la section F de l'annexe 5 (signaux annonçant un arrêt d'autobus ou de tramway) : La Finlande se réserve le droit d'utiliser des signaux différents quant à la forme et à la couleur des signaux E,19 et E,20.

Enregistré d'office le 1^{er} avril 1985.

No. 17847. EUROPEAN AGREEMENT SUPPLEMENTING THE CONVENTION ON ROAD TRAFFIC OPENED FOR SIGNATURE AT VIENNA ON 8 NOVEMBER 1968. CONCLUDED AT GENEVA ON 1 MAY 1971¹

N° 17847. ACCORD EUROPÉEN COMPLÉTANT LA CONVENTION SUR LA CIRCULATION ROUTIÈRE OUVERTE À LA SIGNATURE À VIENNE LE 8 NOVEMBRE 1968. CONCLU À GENÈVE LE 1^{er} MAI 1971¹

RATIFICATION

Instrument deposited on:

1 April 1985

FINLAND

(With effect from 1 April 1986.)

With the following declaration:

“With respect to Article 11 paragraph 3 Finland notifies that the reservations Finland has made to Article 11 paragraph 1 (a), Article 18 paragraph 2 and Article 33 paragraph 1 (c) and (d) of the Convention on Road Traffic² shall also apply to the European Agreement supplementing the Convention.”

Registered ex officio on 1 April 1985.

RATIFICATION

Instrument déposé le :

1^{er} avril 1985

FINLANDE

(Avec effet au 1^{er} avril 1986.)

Avec la déclaration suivante :

[TRADUCTION — TRANSLATION]

S'agissant du paragraphe 3 de l'article 11, la Finlande donné notification que les réserves formulées par elle à l'égard du paragraphe 1 a de l'article 11, du paragraphe 2 de l'article 18 et du paragraphe 1 c et d de l'article 33 de la Convention sur la circulation routière² s'appliqueront également à l'Accord européen complétant ladite Convention.

Enregistré d'office le 1^{er} avril 1985.

¹ United Nations, *Treaty Series*, vol. 1137, p. 369, and annex A in volumes 1202, 1207, 1247 and 1365.

² *Ibid.*, vol. 1042, p. 17.

¹ Nations Unies, *Recueil des Traités*, vol. 1137, p. 369, et annexe A des volumes 1202, 1207, 1247 et 1365.

² *Ibid.*, vol. 1042, p. 17.

No. 17935. EUROPEAN AGREEMENT SUPPLEMENTING THE CONVENTION ON ROAD SIGNS AND SIGNALS OPENED FOR SIGNATURE AT VIENNA ON 8 NOVEMBER 1968. CONCLUDED AT GENEVA ON 1 MAY 1971¹

N° 17935. ACCORD EUROPÉEN COMPLÉTANT LA CONVENTION SUR LA SIGNALISATION ROUTIÈRE OUVERTE À LA SIGNATURE À VIENNE LE 8 NOVEMBRE 1968. CONCLU À GENÈVE LE 1^{er} MAI 1971¹

RATIFICATION

Instrument deposited on:

1 April 1985

FINLAND

(With effect from 1 April 1986.)

With the following declarations and reservation:

Declarations

“1) With respect to Annex, paragraph 17 (amendment to Section B of Annex 1, paragraphs 2 and 3 of the Convention: Signs indicating dangerous descent and steep ascent), Finland reserves the right to use sign A,2^c of the Convention to indicate a dangerous descent, instead of sign A,2^a. Similarly sign A,3^c of the Convention is used to indicate a steep ascent instead of sign A,3^a;

“2) With respect to Article 11, paragraph 3, Finland notifies that the reservations Finland has made to Article 18, preamble and paragraphs 4 and 5 of Section F of Annex 5 and paragraph 6 of Section F of Annex 5 of the Convention on Road Signs and Signals² shall also apply to the European Agreement Supplementing the Convention.”

Reservation

“With respect to Annex, paragraph 22 (amendment to the Note and Section A of Annex 4 of the Convention: Prohibition signs), Finland reserves the right to use an oblique red

RATIFICATION

Instrument déposé le :

1^{er} avril 1985

FINLANDE

(Avec effet au 1^{er} avril 1986.)

Avec les déclarations et la réserve suivantes :

Déclarations

[TRADUCTION — TRANSLATION]

1) Paragraphe 17 de l'annexe (modification des paragraphes 2 et 3 de la section B de l'annexe 1 de la Convention : signaux de descente dangereuse et de montée à forte inclinaison) : La Finlande se réserve le droit d'utiliser le signal A,2^c prévu dans la Convention pour indiquer une descente dangereuse, au lieu du signal A,2^a. De même, le signal A,3^c prévu dans la Convention est utilisé pour indiquer une montée à forte inclinaison, au lieu du signal A,3^a;

2) Paragraphe 3 de l'article 11 : La Finlande donne notification que les réserves formulées par elle au regard de l'article 18 du préambule et des paragraphes 4 et 5 de la section F de l'annexe 5, et du paragraphe 6 de la section F de l'annexe 5 de la Convention sur la signalisation routière² s'appliqueront également à l'Accord européen complétant ladite Convention.

Réserve

Paragraphe 22 de l'annexe (modification de la note figurant en fin de disposition et de la section A de l'annexe 4 de la Convention : signaux d'interdiction) : La Finlande se réserve

¹ United Nations, *Treaty Series*, vol. 1142, p. 225, and annex A in volumes 1207, 1247 and 1365.

² *Ibid.*, vol. 1091, p. 3.

¹ Nations Unies, *Recueil des Traités*, vol. 1142, p. 225, et annexe A des volumes 1207, 1247 et 1365.

² *Ibid.*, vol. 1091, p. 3.

bar in signs corresponding to signs C,3^a-C,3^k
of the Convention.”

Registered ex officio on 1 April 1985.

le droit d'utiliser une barre oblique rouge dans
les signaux correspondant aux signaux C,3^a et
C,3^k prévus dans la Convention.

Enregistré d'office le 1^{er} avril 1985.

No. 18232. VIENNA CONVENTION ON THE LAW OF TREATIES. CONCLUDED AT VIENNA ON 23 MAY 1969¹

N° 18232. CONVENTION DE VIENNE SUR LE DROIT DES TRAITÉS. CONCLUE À VIENNE LE 23 MAI 1969¹

RATIFICATION and ACCESSION (a)

Instruments deposited on:

9 April 1985 a

NETHERLANDS

(For the Kingdom in Europe and the Netherlands Antilles. With effect from 9 May 1985.)

With the following declaration and objections:

Declaration

“The Kingdom of the Netherlands does not regard the provisions of Article 66 (b) of the Convention as providing “some other method of peaceful settlement” within the meaning of the declaration of the Kingdom of the Netherlands accepting as compulsory the jurisdiction of the International Court of Justice which was deposited with the Secretary-General of the United Nations on 1 August 1956.”²

Objections

“The Kingdom of the Netherlands is of the opinion that the provisions regarding the settlement of disputes, as laid down in Article 66 of the Convention, are an important part of the Convention and that they cannot be separated from the substantive rules with which they are connected. Consequently, the Kingdom of the Netherlands considers it necessary to object to any reservation which is made by another State and whose aim is to exclude the application, wholly or in part, of the provisions regarding the settlement of disputes. While not objecting to the entry into force of the Convention between the Kingdom of the Netherlands and such a State, the Kingdom of the Netherlands considers that their treaty relations will not include the provisions of Part V of the Convention with regard to which the application of the procedures regarding the settlement of disputes, as laid down in Article 66, wholly or in part is excluded.

¹ United Nations. *Treaty Series*, vol. 1155, p. 331, and annex A in volumes 1197, 1223, 1237, 1261, 1268, 1272 and 1329.

² *Ibid.*, vol. 248, p. 33.

RATIFICATION et ADHÉSION (a)

Instruments déposés le :

9 avril 1985 a

PAYS-BAS

(Pour le Royaume en Europe et les Antilles néerlandaises. Avec effet au 9 mai 1985.)

Avec la déclaration et les objections suivantes :

[TRADUCTION — TRANSLATION]

Déclaration

Le Royaume des Pays-Bas ne considère pas que les dispositions de l’alinéa b de l’article 66 de la Convention proposent « un autre moyen de règlement pacifique » au sens de la Déclaration que le Royaume des Pays-Bas a déposée auprès du Secrétaire général de l’Organisation des Nations Unies le 1^{er} août 1956 et par laquelle il a accepté la juridiction obligatoire de la Cour internationale de justice².

Objections

Le Royaume des Pays-Bas est d’avis que les dispositions concernant le règlement des différends, telles qu’elles sont énoncées à l’article 66 de la Convention, constituent un élément important de la Convention et ne peuvent être dissociées des règles de fonds auxquelles elles sont liées. Le Royaume des Pays-Bas juge donc nécessaire de formuler des objections quant à toute réserve d’un autre Etat qui vise à exclure en tout ou partie l’application des dispositions relatives au règlement des différends. Tout en ne faisant pas objection à l’entrée en vigueur de la Convention entre le Royaume des Pays-Bas et un tel Etat, le Royaume des Pays-Bas considère que leurs relations conventionnelles ne comprendront pas les dispositions de la partie V de la Convention au sujet desquelles l’application des procédures de règlement des différends énoncées à l’article 66 est exclue en tout ou partie.

¹ Nations Unies. *Recueil des Traités*, vol. 1155, p. 331, et annexe A des volumes 1197, 1223, 1237, 1261, 1268, 1272 et 1329.

² *Ibid.*, vol. 248, p. 33.

“The Kingdom of the Netherlands considers that the absence of treaty relations between the Kingdom of the Netherlands and such a State with regard to all or certain provisions of Part V will not in any way impair the duty of the latter to fulfill any obligation embodied in those provisions to which it is subject under international law independently of the Convention.

Le Royaume des Pays-Bas considère que l'absence de relations conventionnelles entre le Royaume des Pays-Bas et un tel Etat en ce qui concerne toutes les dispositions de la partie V ou certaines d'entre elles n'affectera aucunement le devoir de cet Etat de s'acquitter de toute obligation énoncée dans lesdites dispositions qui lui est imposée par le droit international indépendamment de la Convention.

“For the reasons set out above, the Kingdom of the Netherlands objects to the reservation of the Syrian Arab Republic, according to which its accession to the Convention shall not include the Annex, and to the reservation of Tunisia, according to which the submission to the International Court of Justice of a dispute referred to in Article 66 (a) requires the consent of all parties thereto. Accordingly, the treaty relations between the Kingdom of the Netherlands and the Syrian Arab Republic will not include the provisions to which the conciliation procedure in the Annex applies and the treaty relations between the Kingdom of the Netherlands and Tunisia will not include Article 53 and 64 of the Convention.”

Pour les raisons précitées, le Royaume des Pays-Bas fait objection à la réserve de la République arabe syrienne selon laquelle son adhésion à la Convention ne porte pas sur l'annexe ainsi qu'à la réserve de la Tunisie selon laquelle la soumission à la Cour internationale de Justice d'un différend visé à l'alinéa a de l'article 66 exige l'accord de toutes les parties au différend. Par conséquent, les relations conventionnelles entre le Royaume des Pays-Bas et la République arabe syrienne ne comprendront pas les dispositions auxquelles s'applique la procédure de conciliation indiquée dans l'Annexe et les relations conventionnelles entre le Royaume des Pays-Bas et la Tunisie ne comprendront pas les articles 53 et 64 de la Convention.

Registered ex officio on 9 April 1985.

Enregistré d'office le 9 avril 1985.

10 April 1985

10 avril 1985

COLOMBIA

COLOMBIE

(With effect from 10 May 1985.)

(Avec effet au 10 mai 1985.)

With the following reservation:

Avec la réserve suivante :

[SPANISH TEXT — TEXTE ESPAGNOL]

“En cuanto al artículo 25, hace la reserva de que la Constitución Política de Colombia no admite la entrada en vigor provisional de los Tratados; pues corresponde al Congreso Nacional aprobar o improbar los Tratados y Convenios que el Gobierno celebre con otros Estados o con entidades de Derecho Internacional.”

[TRANSLATION]

[TRADUCTION]

With regard to article 25, Colombia formulates the reservation that the Political Constitution of Colombia does not recognize the provisional application of treaties; it is the responsibility of the National Congress to approve or disapprove any treaties and conventions which the Government concludes with other States or with international legal entities.

S'agissant de l'article 25, la Colombie formule la réserve suivante : la Constitution politique de ce pays n'admet pas l'entrée en vigueur provisoire des traités; c'est en effet au Congrès national qu'il incombe d'approuver ou de dénoncer les traités et conventions conclus par le gouvernement avec d'autres Etats ou avec des personnes de droit international.

Registered ex officio on 10 April 1985.

Enregistré d'office le 10 avril 1985.

No. 19805. INTERNATIONAL CONVENTION ON MUTUAL ADMINISTRATIVE ASSISTANCE FOR THE PREVENTION, INVESTIGATION AND REPRESSION OF CUSTOMS OFFENCES. CONCLUDED AT NAIROBI ON 9 JUNE 1977¹

N° 19805. CONVENTION INTERNATIONALE D'ASSISTANCE MUTUELLE ADMINISTRATIVE EN VUE DE PRÉVENIR, DE RECHERCHER ET DE RÉPRIMER LES INFRACTIONS DOUANIÈRES. CONCLUE À NAIROBI LE 9 JUIN 1977¹

ACCESSIONS

Instruments deposited with the Secretary-General of the Customs Co-operation Council on:

19 December 1984

SRI LANKA

(With acceptance of annexes I, IX, X and XI. With effect from 19 March 1985.)

1 February 1985

MAURITIUS

(With acceptance of annexes I to XI. With effect from 1 May 1985.)

Certified statements were registered by the Secretary-General of the Customs Co-operation Council, acting on behalf of the Parties, on 9 April 1985.

ADHÉSIONS

Instruments déposés auprès du Secrétaire général du Conseil de coopération douanière le :

19 décembre 1984

SRI LANKA

(Avec acceptation des annexes I, IX, X et XI. Avec effet au 19 mars 1985.)

1^{er} février 1985

MAURICE

(Avec acceptation des annexes I à XI. Avec effet au 1^{er} mai 1985.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de coopération douanière, agissant au nom des Parties, le 9 avril 1985.

¹ United Nations, *Treaty Series*, vol. 1226, p. 143, and annex A in volumes 1286, 1293, 1312, 1316, 1323, 1339, 1344, 1368, 1369 and 1381.

¹ Nations Unies, *Recueil des Traités*, vol. 1226, p. 143 et annexe A des volumes 1286, 1293, 1312, 1316, 1323, 1339, 1344, 1368, 1369 et 1381.

No. 22376. INTERNATIONAL COFFEE AGREEMENT, 1983. ADOPTED BY THE INTERNATIONAL COFFEE COUNCIL ON 16 SEPTEMBER 1982¹

N° 22376. ACCORD INTERNATIONAL DE 1983 SUR LE CAFÉ. ADOPTÉ PAR LE CONSEIL INTERNATIONAL DU CAFÉ LE 16 SEPTEMBRE 1982¹

RATIFICATION

Instrument deposited on:

9 April 1985

ITALY

(With effect from 9 April 1985. The Agreement came into force provisionally on 1 October 1983 for Italy which, by that date, had notified its intention to apply it, in accordance with article 61 (2).)

Registered ex officio on 9 April 1985.

RATIFICATION

Instrument déposé le :

9 avril 1985

ITALIE

(Avec effet au 9 avril 1985. L'Accord est entré en vigueur à titre provisoire le 1^{er} octobre 1983 pour l'Italie qui, à cette date, avait notifié son intention de l'appliquer, conformément au paragraphe 2 de l'article 61.)

Enregistré d'office le 9 avril 1985.

¹ United Nations, *Treaty Series*, vol. 1333, p. 119, and annex A in volumes 1334, 1338, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388 and 1390.

¹ Nations Unies, *Recueil des Traités*, vol. 1333, p. 119, et annexe A des volumes 1334, 1338, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1356, 1358, 1359, 1363, 1367, 1372, 1379, 1380, 1388 et 1390.

No. 22495. CONVENTION ON PROHIBITIONS OR RESTRICTIONS ON THE USE OF CERTAIN CONVENTIONAL WEAPONS WHICH MAY BE DEEMED TO BE EXCESSIVELY INJURIOUS OR TO HAVE INDISCRIMINATE EFFECTS. CONCLUDED AT GENEVA ON 10 OCTOBER 1980¹

N° 22495. CONVENTION SUR L'INTERDICTION OU LA LIMITATION DE L'EMPLOI DE CERTAINES ARMES CLASSIQUES QUI PEUVENT ÊTRE CONSIDÉRÉES COMME PRODUISANT DES EFFETS TRAUMATIQUES EXCESSIFS OU COMME FRAPPANT SANS DISCRIMINATION. CONCLUE À GENÈVE LE 10 OCTOBRE 1980¹

RATIFICATION

Instrument deposited on:

1 April 1985

PAKISTAN

(With effect from 1 October 1985. Accepting Protocols I, II and III.)

Registered ex officio on 1 April 1985.

RATIFICATION

Instrument déposé le :

1^{er} avril 1985

PAKISTAN

(Avec effet au 1^{er} octobre 1985. Avec acceptation des Protocoles I, II et III.)

Enregistré d'office le 1^{er} avril 1985.

¹ United Nations, *Treaty Series*, vol. 1342, p. 137, and annex A in volume 1350.

¹ Nations Unies, *Recueil des Traités*, vol. 1342, p. 137, et annexe A du volume 1350.

No. 23225. INTERNATIONAL SUGAR AGREEMENT, 1984. CONCLUDED AT GENEVA ON 5 JULY 1984¹

N° 23225. ACCORD INTERNATIONAL DE 1984 SUR LE SUCRE. CONCLU À GENÈVE LE 5 JUILLET 1984¹

PROVISIONAL APPLICATION

Notification received on:

4 April 1985

DOMINICAN REPUBLIC

(With effect from 4 April 1985.)

APPLICATION PROVISOIRE

Notification reçue le :

4 avril 1985

RÉPUBLIQUE DOMINICAINE

(Avec effet au 4 avril 1985.)

RATIFICATION

Instrument deposited on:

4 April 1985

CUBA

(With effect from 4 April 1985. The Agreement came into force provisionally on 17 January 1985 for Cuba which, by that date, had notified its intention to apply it, in accordance with article 37 (1).)

With the following declaration:

RATIFICATION

Instrument déposé le :

4 avril 1985

CUBA

(Avec effet au 4 avril 1985. L'Accord est entré en vigueur à titre provisoire le 17 janvier 1985 pour Cuba, qui, à cette date, avait notifié son intention de l'appliquer, conformément au paragraphe 1 de l'article 37.)

Avec la déclaration suivante :

[SPANISH TEXT — TEXTE ESPAGNOL]

“La firma de la República de Cuba al Convenio Internacional del Azúcar, 1984, no podrá interpretarse como el reconocimiento o aceptación por parte del Gobierno de Cuba, del Gobierno racista de Sudáfrica, que no representa al pueblo sudafricano y que por su práctica sistemática de la política discriminatoria del apartheid ha sido expulsado de Organismos Internacionales, recibido la condena de la Organización de las Naciones Unidas y la repulsa de todos los pueblos del Mundo”.

[TRANSLATION]

The signature of the 1984 International Sugar Agreement² by the Republic of Cuba shall not be interpreted as recognition or acceptance on the part of the Government of Cuba of the racist Government of South Africa, which does not represent the South African people and which, because of its systematic practice of the discriminatory policy of *apartheid*, has been expelled from international agencies and has been condemned by the United Nations and rejected by all the peoples of the world.

[TRADUCTION]

La signature par la République de Cuba de l'Accord international sur le sucre de 1984² ne saurait être interprétée comme la reconnaissance ou l'acceptation par le Gouvernement cubain du Gouvernement raciste d'Afrique du Sud, qui n'est pas représentatif du peuple sud-africain et auquel l'usage systématique de la politique discriminatoire de l'*apartheid* a valu d'être expulsé d'organismes internationaux, condamné par l'Organisation des Nations Unies et rejeté par tous les peuples du monde.

¹ United Nations, *Treaty Series*, vol. 1388, p. 3, and annex A in volumes 1389, 1390 and 1392.

² *Ibid.*, vol. 1388, p. 3.

¹ Nations Unies, *Recueil des Traités*, vol. 1388, p. 3, et annexe A des volumes 1389, 1390 et 1392.

² *Ibid.*, vol. 1388, p. 3.

DEFINITIVE ENTRY INTO FORCE of the Agreement

The Agreement came into force definitively on 4 April 1985, the date on which instruments of ratification, acceptance, approval or accession had been deposited with the Secretary-General of the United Nations by Governments holding 50 per cent of the votes of the exporting countries and 50 per cent of the votes of the importing countries as set out in annexes A and B, in accordance with article 38 (1).

Registered ex officio on 4 April 1985.

ENTRÉE EN VIGUEUR DÉFINITIVE de l'Accord

L'Accord est entrée en vigueur à titre définitif le 4 avril 1985, date à laquelle les instruments de ratification, d'acceptation, d'approbation ou d'adhésion avaient été déposés auprès du Secrétaire général de l'Organisation des Nations Unies par des Gouvernements détenant 50 p. 100 des voix des pays exportateurs et 50 p. 100 des voix des pays importateurs ainsi qu'elles ont été attribuées aux annexes A et B de l'Accord, conformément au paragraphe 1 de l'article 38.

Enregistré d'office le 4 avril 1985.
